Seventh Series, Vol LI No. 25

Monday, August 27, 1984
Bhadra 5, 1906 (Saka)

LOK SABHA DEBATES

(Fifteenth Session)

5
(5/2/85

(Vol. LI contains Nos. 22 to 27)

LOK SABHA SECRETARIAT
NEW DELHI
Price : Rs. 4.00

CONTENTS

Monday, August 27, 1984/Bhadra 5, 1906 (Saka)

Obituary Reference 2—13

Papers Laid on the Table 16—23

Message from Rajya Sabha 24—25

Public Accounts Committee 25—26

228th, 229th and 230th Reports

Committee on Government Assurances 26

Tenth Report

Statement re : Certain information given by Minister in reply to SQ No 124 dt. 31-7-84 re : Control over A.I.R. and Televison 26—32

Shri Suraj Bhan 26—28

Shri H.K.L. Bhagat 28—32

National Capital Region Planning Board Bill—Introduced 32—33

Matters Under Rule 377

(i) Need to take over the ownership of Yavatmal Murtizapur railway line from British Central Provinces Company,

Shri Uttam Rao Patil 34

(ii) Need for immediate repairs of Greater Mahananda embankment at Dhubal, Bihar with army help,

Dr. Gulam Yazdani 34—35

(iii) Need to reorganise the Central Board of Film Censors,

Prof. Nirmala Kumari Shaktawat 35—36

(iv) Need to constitute a saparate Pay Committee to look into pay structure and service conditions of IIT Faculty,

Shri Pratap Bhanu Sharma 36—37

(v) Need for early setting up of IFFCO Soda Ash factory at Phulpur.

Shri B.D. Singh 37—38

(vi) Need to reduce the cement price

Shri Harish Kumar Gangwar 38—39

(vii) Need for modernisation of RBHM Jute Mills, Katihar.

Prof. Ajit Kumar Mehta 39

(viii) Need to withhold President's assent to the Cr. P.C. (Bihar Amendment) Bill, 1982.

Shri Bhogendra Jha 40 41

(ix) Need to take steps for oil exploration in West Bengal.

Shri Krishna Chandra Halder 41

(x) Need to fulfil the promise made to farmers of Rajasthan canal area regarding interest on loans granted to them.

Shri Birbal 41—42

(xi) Need for constituting one authority for security, safety and efficient functioning of air-ports in India in view of recent bomb explosion at Madras Airport.

Shri Zavier Arakal 42—43

(xii) Need to provide same facilities and promotional avenues to University teachers throughout the country.

Shri Harikesh Bahadur 43—44

(xiii) Need to improve the telecommunication facilities in Madhya Pradesh and to introduce modern telecommunication techniques in the country.

Shri Satyanarayan Jatiya 44—45

(xiv) Need to end the strike by workers of H.E.C. Ranchi.

Shri Samar Mukherjee 45

(xv) Need for Government's intervention to end the strike by workers of Hatia Unit of H.E.C.

Shri Basudeb Acharya 46

(xvi) Need to ensure proper implementation of policies for welfare of ex-serviceman in the States.

Shri Rajesh Pilot 46—47

(xvii) Need for Government intervention for early settlement of the demands of Kendriya Vidyalaya teachers.

Shri Saifuddin Chaudhury 47—48

(xviii) Discontenment among university students.

Shri Mani Ram Bagri 48

(xix) Need to fulfil the various demands of State Government employees and teachers and to bring them at par with Central Government employees.

Shri Ajoy Biswas 48—49

(xx) Proposed shifting of Defence Vehicle Factory and the Grey Iron Fondry.

Shri Baburao Paranjpe 50

(xxi) Need to undertake extensive relief measures in drought hit districts of Eastern Uttar Pradesh.

Shri Rajnath Sonkar Shastri 51—52

(xxii) Supply of banned and old stock of medicines by the World University Services Centre of Delhi University.

Shri Ram Vilas Paswan 52—53

(xxiii) Need to issue commemorative stamps in the memory of Sant Gadgebaba and Sant Kanwar Ram of Maharashtra.

Shrimati Usha Prakash Choudhari 53—54

(xxiv) Need for additional funds to accelerate the construction of Mankhurd Belapur railway line in Maharashtra.

Shrimati Shalini V. Patil 54—55

(xxv) Need to tighten the security to prevent hijacking of Aircraft.

Prof. Saifuddin Soz 55—56

(xxvi) Need to start a super-fast train between New Delhi and Gauhati.

Shri Bishnu Prasad 56—57

(xxvii) Need to start the proposed Shuttle express train between Kharagpur and Bhadrak.

Shri Chintamani Jena 57—58

(xxviii) Need for provisions for providing drinking water to the desert areas of Rajasthan in 7th Five Year Plan.

Shri Virdhi Chander Jain 58—59

(xxix) Need to complete the construction of Var-Bilara railway line by next year.

Shri Mool Chand Daga 59—60

(xxx) Need to set up the proposed Ferro-Vanadium plant at Jaradi in Mayurbhanj, Orissa during 1984-85.

Shri Manmohan Tudu 60—61

(xxxi) Need for having a code for blood donation and need for formation of blood policy.

Shri C. Chinnaswamy 61—62

(xxxii) Need to set up a high power T.V. transmitter at Parasnath Hill in Bihar.

Shri R.L.P. Verma 63

(xxxiii) Need to connect Poonamali with Avadi Railway line.

Shri Era Anbarasu 64—69

Wdkf (Amendment) Bill, 1984

Motion to consider

Shri Jagan Nath Kaushal 70—78

Shri Syed Masudal Hossain 78—87

Shri Gulsher Ahmed 87—96

Shri Ghayoor Ali Khan 96—102

Shri Zainul Basher 102—106

Shri Ebrahim Sulaiman Sait 106—116

Shri Jaimilur Rchman 116—132

Shri Abdul Rashid Kabuli 132—145

Shri Satish Agrawal 145—150

Shri M. Ramgopal Reddy 150—151

Shri C.T. Dhandapani 151—155

Shri Ramavtar Shastri 155—158

Shri Harikesh Bahadur 159—161

Prof. Ajit Kumar Mehta 161—162

Consideration of Clauses

Motion to Pass

Shri Jagan Nath Kaushal 164—181

Family Court Bill

Motion to consider

Shri Jagan Nath Kaushal 181—184

Shrimati Susheela Gopalan 184—192

Prof. Nirmala Kumari Shaktawat 192—197

Shrimati Pramila Dandavate 197—203

Shri Jayanti Patnaik 203—206

Shri Rajnath Sonkar Shastri 206—212

Shrimati Vidya Chennupati 212—215

Shri Krishna Kumar Goyal 215—217

Shrimati Geeta Mukherjee 217—223

Shri Harish Kumar Gangwar 223—226

Shri G.M. Banatwalla 226—228

Shri Kishori Sinha 228—229

Shrimati Usha Prakash Choudhari 229—232

Clauses 2 to 23 and 1

Motion to Pass

Shri Jagan Nath Kaushal 232—242

Hijacking of Indian Airlines Flight IC 421 on 24th August, 1984.

Shri Khursheed Alam Khan 242—245

Copyright (Amendment) Bill 245—246

Motion to Consider

Shrimati Sheila Kaul

Clauses 2 to 10 and 1

Motion to Pass

Shrimati Sheila Kaul

Statutory Resolution re : Approval of Continuance of Proclamation in Respect of Sikkim

Shri P.V. Narasimha Rao 246—250

Statutory Resolution re : Approval of Continuance of Proclamation in Respect of Punjab

Shri P.V. Narasimha Rao 250

Concluding Remarks 250—254

LOK SABHA

Monday, August 27, 1984/Bhadra 5, 1906 (Saka)

11.00 hrs.

(MR. SPEAKER *in the Chair*)

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Sir, today is the farewell day for the Seventh Lok Sabha.

MR. SPEAKER : I think, if we can just be on a very nice and good wicket, then we shall be scoring sixers and do something good for the country.

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, आज तो आफिशियल बिजनेस नहीं होना चाहिए था, सिर्फ मिलन बिजनेस होना चाहिए था । लेकिन आपने आफिशियल बिजनेस कर के हम लोगों को बाध्य कर दिया है ।

DR. SUBRAMANIAM SWAMY (Bombay North-East) : What is the significance of raining on the last day ? Is there any significance ?

MR. SPEAKER : It means prosperity.

PROF. K K. TEWARY (Buxar) : Prosperity for the ruling party.

MR. SPEAKER : Prosperity for the entire country.

SHRI HARIKESH BAHADUR (Gorakh pur) : It is after the Opposition leaders started meeting at the Ramlila Grounds. Otherwise, there was a complete drought.

DR. SUBRAMANIAM SWAMY : I hope, the ruling party will be washed away by the floods.

11.02 hrs.

OBITUARY REFERENCE

MR. SPEAKER : I have to inform the House of the sad demise of Shri R. K. Sinha who was a Member of 4th and 5th Lok Sabha during 1967 to 1977 representing Faizabad Constituency of Uttar Pradesh.

A veteran freedom fighter, Shri Sinha actively participated in the freedom movement and suffered imprisonment for several years.

An advocate by profession, Shri Sinha was associated with several social, educational and political-organisations.

An able parliamentarian, he took keen interest in the proceedings of the Houre particularly relating to foreign affairs.

A well known journalist, he functioned as a printer, Published and Managing Director of certain English and Hindi Magazines.

A widely travelled person, Shri Sinha represented India in the United Nations in 1969 and also led a Parlia-

mentary Delegation to German Democratic Republic and Yugoslavia in June 1970. Shri R. K. Sinha passed away on 24th August, 1984 at Faizabad at the age of 64 years.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while as a mark of respect to the deceased.

The Members then stood in silence for a short While.

MR. SPEAKER : I want to tell you one thing more.

(*Interruptions*)

MR. SPEAKER : Before anybody speak, I would like to say something.

(*Interruptions*)

MR. SPEAKER : I would like you to listen to me for a minute.

मैं कहना चाहता हूं कि मेरे पास आज सत्र का आखिरी दिन है और सब लोगों के मेरे पास 377 हैं। अगर आप मेरे साथ कोआपरेट करें और उस तरह से काम करें तो बैठ कर मैं सारों को निपटा दूंगा और सब लोग अपनी बात कह पाएंगे। यदि आप लोग टाइम लेंगे तो मुझे मजबूरी होगी और सब के नहीं आ सकेंगे।

(*Interruptions*)

MR. SPEAKER : I have not allowed.

सारों को तो मैं एक साथ सुन नहीं सकता। अगर आपने सुनाना है तो उसका एक तरीका है।

*(*Interruptions*)

MR. SPEAKER : I have not allowed anybody. Nothing on record.

SHRI K. LAKKAPPA (Tumkur) : It has been reported by B.B.C. that in Lahore, the hijackers were given pistols and even revolvers. The security of the country is at stake.

अध्यक्ष महोदय : क्या इसके अलावा और कोई बात है? यह तो मैंने सुन ली है।

PROF K. K. TEWARY (Buxar) : We have always been saying that this kind of activity on the extpart of extremists in the country is getting support from foreign powers. Pakistan has always been named. Now this is proved beyond doubt. Therefore, the Minister of Home Affairs should come out with a statement. It is a matter which involves the security of the country.

अध्यक्ष महोदय : बहुत हो गया।

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष जी, प्राइम मिनिस्टर ने हाऊस में कहा था कि एन. टी. रामा राव की सरकार की बर्खास्तगी में कोई हाथ नहीं है।

(व्यवधान)

Shri N. T. Rama Rao has charged the Prime Minister. .....

MR. SPEAKER : It is irrelevant. I do not believe it. Nothing is going on record.

*(*Interruptions*)

PROF. MADHU DANDAVATE (Rajapur) : I may tell you that during the discussion on Andhra on the 21st, the Prime Minister had said that she had not been consulted, but today.....

---

* Not recorded.

MR. SPEAKER : She has said it on the floor of the House. There is absolutely nothing. I am not going to believe it.

PROF. MADHU DANDAVATE : I have given a notice under Direction 115.

MR. SPEAKER : No.

PROF. MADHU DANDAVATE : Don't you think that it is a serious matter.

MR SPEAKER : It is irrelevant, absolutely irrelevant.

PROF. MADHU DANDAVATE : I am seeking your permission under Direction 115.

MR. SPEAKER : There is no question of Direction 115 at all. It is absolutely irrelevant.

PROF. MADHU DANDAVATE : The Prime Minister said...

MR. SPEAKER : I did not expect this from you. It is absolutely irrelevant. Not allowed.

(*Interruptions*)*

MR SPEAKER : No question at all.

(*Interruptions*)*

MR. SPEAKER : It is irrelevant. I did not allow it. I have given you my protection. I had not allowed him also. I have already said that. I have overruled it. There is nothing on record of what he had said.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : May I make a submission ? Do not say that it is irrelevant. It has appeared in the newspapers...

MR SPEAKER : No, I cannot permit. That is nothing. I do not like it. It is irrelevant. Absolutely not allowed.

(*Interruptions*)*

MR. SPEAKER : So many things appear in the newspapers. I am not permitting him.

(*Interruptions*)*

MR. SPEAKER : Absolutely irrelevant. Not allowed.

(*Interruptions*)

MR. SPEAKER : I did not mean anything bad. There are so many things published in the newspapers; we cannot rely on them.

SHRI SATYASADHAN CHAKRABORTY : The prime Minister should contradict it.

MR. SPEAKER : She has already said on the floor of the House. What more can be done ?

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष महोदय, मेरा एक कानूनी नुक्ता है। आपने 25 तारीख को सदन को विश्वास दिलाया था कि उस दिन लैंड एक्वीजीशन एक्ट को पास किया जाएगा, भले ही रात के 11 बजे तक बैठना पड़े, और उसके बाद कोई और काम नहीं किया जाएगा। विरोधी दल के सब सदस्यों ने इस बात को मान लिया था। लेकिन वह बिल पास होने के बाद सूचना तथा प्रसारण मंत्री ने वचन-भंग किया और लाइफ इनशोरेंस बिल को ले लिया गया। इसके विरोध में हमने प्रोटेस्ट के तौर पर वाक-आउट किया।

अध्यक्ष महोदय : मैंने अपना वचन नहीं तोड़ा मैं जो कहता हूं, वह पत्थर की लकीर होता है।

* Not Recorded.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) : I want to express my regrets to you, my apologies to you and also to the hon. Members of the House. I had said that the LIC Bill should be taken up because a message from Rajya Sabha was expected, and I did not know myself—that is also my fault—that you had given some assurance in this House. I express my unqualified regrets to you and to the Members of the House. This was done only because a message was expected from Rajya Sabha.

श्रीमती गुरबिन्दर कौर ब्रार (फरीदकोट) : अध्यक्ष महोदय, मैं और श्रीमती सुखवंस कौर दोनों एक ही बात पर कुछ कहना चाहते हैं। पंजाब में गलत किस्म का प्रापेगेंडा कर के बच्चों को मिसगाइड किया जा रहा है। 19 से 22 साल तक के बच्चों ने ही एयरोप्लेन को अगवा किया है। 2 सितम्बर को जो वर्ल्ड सिख कांफरेंस होने जा रही है, उसमें इनवाइट करने के लिए बहुत गुमराह करने वाली चिट्ठियां लिखी जा रही है। हम चाहते हैं कि उसके बारे में चर्चा करने का मौका दिया जाए।

MR. SPEAKER : The Home Minister should take notice of this.

श्री राजेन्द्र प्रसाद यादव (मेघपुरा) सरकार मंडल कमीशन की रिपोर्ट के बारे में पब्लिक ओपीनियन लेना चाहती है। पिछले दिनों विरोधी दलों के नेताओं ने आपको इसके बारे में लिखकर दिया था।

अध्यक्ष महोदय : जो कुछ मैं कर सकता था, वह मैंने कर दिया है।

श्री राजेन्द्र प्रसाद यादव : मैं जानना चाहता हूं कि आपने उसको सरकार के पास भेजा है, तो सरकार का उस पर क्या रीएक्शन है।

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष महोदय, पूरा उत्तर प्रदेश पिछले चार दिन से बिजली न होने की वजह से अंधकार में है। सब काम ठप्प पड़ा है। लोग तड़प रहे हैं। आप इस बारे में कुछ कराइए। वहां पर बिजली कर्मचारियों ने हड़ताल कर रखी है।

अध्यक्ष महोदय : यह तो स्टेट सबजेक्ट है। वहां पर गवर्नमेंट है, लेजिस्लेटिव असेम्बली है।

SHRI E. BALANANDAN (Mukndapuram) : What about the Kerala cement scandal, Sir ?

MR. SPEAKER : I have already explained the situation. It is not coming up because of paucity of time. Otherwise, the Government was ready, the hon. Members from the Congress side were ready. It was only a question of time.

SHRI INDRAJIT GUPTA (Basirhat) : The Business Advisory Committee had decided that on the last day there would be a discussion on the Approach to the Seventh Plan. Now I find that it has disappeared from the agenda. How did it happen ? Who decided ?

MR. SPEAKER : The question was to take up either that or the other two. We have had two discussions later on, on Shri Lanka and on rise in prices...

SHRI INDRAJIT GUPTA : It was a Calling Attention on rise in prices.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Have they decided to give up the plan ? (*Interruptions*)

MR. SPEAKER : There were two things which were to be taken up.

Even on the 23 rd it was on the agenda, but lack of time is the only factor. ... We had it on the agenda. ...

SHRI INDRAJIT GUPTA : We protest against this. You want to rush through legislative business ?

DR. SUBRAMANIAM SWAMY : Is there going to be any Seventh Plan or they have decided to scrap it ?

(*Interruptions.*)

SHRI SATYASADHAN CHAKRABORTY : If you can guarantee that there will be a session, then it does not matter.

MR. SPEAKER : There is bound to be a session. Don't worry. There is bound to be a session. You know I never go back on my word. There is going to be a session.

SHRI SATYASADHAN CHAKRABORTY : Seventh Lok Sabha or Eighth Lok Sabha ?

MR. SPEAKER : That is something I cannot say.

SHRI KRISHNA CHANDRA HALDER (Durgapur) : I am trying to catch your eyes.

MR SPEAKER : You have caught my eyes already.

SHRI KRISHNA CHANDRA HALDER : We should congratulate the pilot and the crew of the hijacked plane.

MR. SPEAKER : People will do it.

DR. SUBRAMANIAM SWAMY : Following what Mr. Indrajit Gupta has said, at least let the Government make a Statement about the Seventh Plan and that they are serious about it. ... (*Interruptions*) Is there going to be a Seventh Plan or are they going to scrap it ?

श्री सत्यनारायण जटिया (उज्जैन) : अध्यक्ष जी, नीमच में सीमेंट कारपोरेशन आफ इंडिया के कारखाने में लगातार सीमेंट चोरी की घटनायें हो रही हैं जिसे रोका जाना चाहिये ताकि राष्ट्रीय सम्पत्ति का नुकसान न हो ।

अध्यक्ष महोदय : आप लिख कर दो ।

SHRI SATISH AGARWAL (Jaipur) : Has the Government any serious objections to the extension of the session for a day or two so that we can discuss the Seventh Plan. Another important development you will find in the papers to-day is that the Punjab Government has not yet decided about the World Sikh Convention. The whole thing is in suspensoin. You would have also read in the papers that the Chinese troops have moved into Pak-occupied territory of Hunza in Kashmir. This is a serious matter. I want that the Government should make a statement with regard to these matters.

MR. SPEAKER : There is no point of order.

SHRI SATISH AGARWAL : Why not the session be extended by a day ? Has the Government...

MR. SPEAKER : I do not know.

SHRI SATYASADHAN CHAKRABORTY : Then who knows it ?

MR. SPEAKER : I can't say off hand.

SHRI SATISH AGARWAL : You ask the Minister for Parliamentary Affairs. The Rajya Sabha is sitting till the 29th We can also sit till 29th and discuss these matters.

श्री सूरज भान (अम्बाला) : अध्यक्ष जी, हिन्दुस्तान के करोड़ो हरिजन, आदिवासियों के बारे में सातवीं योजना के पैरा के अनुसार रिजर्वेशन खत्म हो गया.....

अध्यक्ष महोदय : आ गया सारा का सारा ।

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष जी, आज तो आखिरी दिन है सुन लीजिए ।

अध्यक्ष महोदय : आप तो बाद में आये, मैं सुन रहा हूं ।

श्री अटल बिहारी वाजपेयी : हां, मैं बाद में आया पर सही सलामत आया हूं ।

अध्यक्ष महोदय : भगवान आपको ऐसा ही रखें ।

श्रीमती प्रमिला दंडवते (बम्बई उत्तर मध्य) : सातवीं योजना पर डिस्कशन कराइये आज ।

अध्यक्ष महोदय : वह नहीं हो सकता क्योंकि समय नहीं है ।

SHRIMATI PRAMILA DANDAVATE : The Seventy Five Year Plan should be taken up and not this LIC Bill.

MR. SPEAKER : There is no time, Madam.

श्री सूरज भान : वह पैरा डिलीट होना चाहिये ।

PROF SAIFUDDIN SOZ (Baramulla) : In the Central Hall, there were life-size portraits of national heroes, engraved paintings of the British times. On the eve of the session these paintings have been removed....

अध्यक्ष महोदय : आप लिख कर दो । मुझे फैक्ट्स पता नहीं हैं । आप मुझे लिखकर दो ।

PROF SAIFUDDIN SOZ : I have already given a notice.

अध्यक्ष महोदय : मैं देख लूंगा । मैं आपको देख कर बताऊंगा, पूरा बताऊंगा ।

श्री जो० भूपति (पेद्दापल्ली) : अध्यक्ष जी, आन्ध्र प्रदेश में ला ऐंड आर्डर खराब हो गया.....

(व्यवधान)

आचार्य भगवान देव (अजमेर) : अध्यक्ष जी, जो वायुयान अपहरण करके ....

(व्यवधान)

अध्यक्ष महोदय : वह तो हो गया ।

आचार्य भगवान देव : अध्यक्ष महोदय, जो वायुयान का अपहरण करके ले जाया गया .....

अध्यक्ष महोदय : वह तो हो गया ।

मैंने सुन ली यह बात । दो दफा सुन ली । बहुत बात हो चुकी है इसके ऊपर ।

SHRI RAM VILAS PASWAN : Sir, the Government of India has failed to protect them.

SHRI M. RAM GOPAL REDDY (Nizamabad) : Sir, I fully agree and support Prof. Madhu Dandavate for calling the Andhra Assembly to meet early only on the condition that. ...

*(Interruptions)***

SHRI RAM VILAS PASWAN : Sir, now how can you allow the Andhra Pradesh matter ? It has gone on record.

(Interruptions)

अध्यक्ष महोदय : वह जो किंगली आप से कह रहे थे । It is not on record.

SHRI MOOL CHAND DAGA (Pali) : Sir on the previous day, a

**Not recorded.

motion was moved for consideration of Life Insurance Corporations Bill by Janardhana Poojary, Deputy Minister in the Ministry of Finance. Today in the list of business, this item does not find a place at the appropriate place. In this connection, I would like to read out an extract from the book written by Kaul and Shakdher, at page 357.

"It is an established practice that a part item of business is put down before any other fresh item".

अध्यक्ष महोदय : है तो सही न ?

SHRI MOOL CHAND DAGA : But it is put at the end of the list of business. Why should I not raise a point of order on this ?

MR. SPEAKER : If it is to be taken at first, it will be put at first in the List of Business.

(*Interruptions*)

SHRI MOOL CHAND DAGA : Kindly hear me for a minute. Under Rule 72 we give our amendment. You wanted that the Bill should be introduced today and it should be passed today. A man cannot apply his mind afterwards. Neither he can move his amendment under Rule 79. This must get preference.

MR. SPEAKER : According to the rule it is done.

SHRI MOOL CHAND DAGA : This is not fair. I have already moved the amendment.

लेकिन अगर आप लिस्ट आफ बिजनेस में देखेंगे उस आइटम को तो सबसे अन्त में रखा गया है ।

MR. SPEAKER : The list of business one be re-arranged according to Government requirements and at my discretion. There is nothing wrong about it.

So, it will be taken.

SHRI SATISH AGARWAL : There is no urgency to pass the L I.C Bill. It can wait. Why rush through now ?

SHRI MOOL CHAND DAGA : Sir, I want to know whether it will be taken up. Will you kindly assure us that it will be taken bp today ?

(*Interruptions*)

MR. SPEAKER : No, no. This is only a business part I can say.

श्री मूलचन्द डागा : मैं यह अर्ज कर रहा हूं, मुसीबत यह है कि रूल 79 आप देखिए । अगर आज आप एक बात करना चाहते हैं तो जो बिजनेस शुरू हो गया है उसको कम्लीट करने के लिए पहले रखना चाहिए । . . (**व्यवधान**) . . .

Sir, will you kindly assure that it will be taken up today ?

(*Interruptions*)

अध्यक्ष महोदय : बोलने दीजिए । आप क्या कर रहे हैं ? बीच में बोलते हैं । बैठ जाइए राकेश जी ।

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, चुनाव कमीशन ने सिफारिश की है कि आसाम में चुनाव 72 के एलेक्टोरल रोल की आधार बनाकर होना चाहिए । उसके लिए पीपल्स रेप्रेजेन्टेशन ऐक्ट में संशोधन की आवश्यकता होगी । लेकिन आज सेशन खत्म हो रहा है । यह संशोधन कब होगा ।

एक माननीय सदस्य । नवम्बर में ।

. . . (**व्यवधान**) . . .

SHRI SATYASADHAN CHAKRABORTY : Sir, we oppose what Mr.

Vajpayee is saying. It cannot be accepted. On behalf of my party. I want to put it on record, that we are opposed to this. The Election Commission has no right to take a political docision. This is a political decision (*Interruptions*).

श्री आर० एन० राकेश (चेल) : पुलिस अत्याचार से पीड़ित होकर

. . .(**व्यवधान**). . .

12 दिन से भूख हड़ताल कर रहे हैं, उसका कोई समाधान नहीं निकला है ।

. . .(**व्यवधान**). . .

होम मिनिस्टर ने आश्वासन दिया था कि माइनारिटीज कमीशन ने जो रिपोर्ट है उसे वह सदन में पेश करेंगे, उसे पेश नहीं किया और मंडल कमीशन की रिपोर्ट भी पेश नहीं किया । . . .(**व्यवधान**). . .

MR. SPEAKER : Not allowed.

(*Interruptions*)

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : कल बनारस में 77 आदमी गिरफ्तार किए गए । उनके ऊपर लाठी चार्ज हुआ ।

अध्यक्ष महोदय : यह स्टेट सबजेक्ट है, मैं क्या करूं ?

श्री राजनाथ सोनकर शास्त्री : यह स्टेट सबजेक्ट नहीं है । प्राइम मिनिस्टर बहां गई थी और स्वागत के समय यह हुआ । मै चाहता हूं इस पर विचार किया जाय ।

SHRI G. M. BANATWALLA (Pannani) : Sir, we have taken strong objection before the Election Commission and the Government about adopting 1971 Assam electoral rolls. We have demanded 1979 electoral rolls.

MR. SPEAKER : This is your opinion and that is his opinion. I have nothing to do with it.

11.25 hrs.

PAPERS LAID ON THE TABLE

Report of the Law Commission

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table a copy of the Hundredth Report of the Law Commission on 'Litigation by and against the Government : Some recommendations for reform'. [Placed in Library. *See* LT—No. 86 88/84]

Notification under Delhi Motor Vehicles Taxation (Amendment) Act 1983 and statement showing reasons for delay in laynig the Notification and Reports of the Calcutta Dock Labour Board. Notification under Motor Part Trast Act, 1965.

THE MINISTRY OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : I beg to lay on the Table :

(1) A copy of Notification No. UDT (A)/Tpt/83 (Hindi and English versions) published in Delhi Gazette dated the lst Decemebr, 1983 regarding the date of enforcement of the provisions of Delhi Motor Vehicles Taxation (Amendment) Act, 1983. [Placed in Library. *See* LT—No. 8689/84]

(2) A statement (Hindi and English versions) showing reasons for delay in layingt he notification mentioned at (1) above. [Pleced in Library. *See* LT—No. 8689/84]

*Not recorded.

(3) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1977-79 along with Audited Accounts.

(4) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1978-79 along with Audited Accounts.

(5) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1979-80 along with Audited Accounts.

(6) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1980-81 along with Audited Accounts.

(7) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1981-82 along with Audited Accounts.

(8) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1982-83 along with Audited Accounts.

(9) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) to (8) above. [Placed in Library. *See* LT—No. 8690/84]

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—

(i) GSR 842 published in Gazette of India dated the 4th August, 1984 approving the Bombay Port Trust Testing House (Amendment) Regulations and Schedule of Charges, 1982 made by the Board of Trustees of the Port of Bombay.

(ii) GSR 549 (E) published in Gazette of India dated the 29th July, 1984 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1984.

(iii) GSR 611 (E) published in Gazette of India dated the 16th August, 1984 approving the Tuticorin Port Employees (General Provident Fund) Amendment Regulations, 1984 made by the Board of Trustees for the Port of Tuticorin.

(iv) GSR 550 (E) published in Gazette of India dated the 31st July, 1984 approving the Tuticorin Port Employees (Leave) First Amendment Regulations, 1984. (Placed in Library. *See* LT—No. 8691/84]

Notification under Minimum wages Act, 1948

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA-VIR) : I beg to lay on the Table a copy of the Minimum Wages (Central) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. GSR 846 in Gazette of India dated the 4th August, 1984 under section 30A of the Minimum Wages Act, 1984. [Placed in Library See LT—No. 8692/84].

Notification under Essential Commodities Act, 1955 and Notification under Coconut Development Board Act, 1979

Annual Account and Review of the National Cooperative Union of India and National Council for cooperative Training, New Delhi

Annual Report and Review of the national Agricultural Cooperative Marketing Federation of India Limited, New Delhi

Annual Report and Reviews under Companies Act

Statements showing reasons for delay in laying the above papers on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table

(1) A copy of Notification No. GSR 490(E) (Hindi and English versions) Published in Gazette of India dated the 2nd July, 1984 containing the Order regarding supplies of fertilizers to be made by domestic manufacturers of Fertilizers to various States/Union Territories/Commodity Boards during the period 1st April, 1984 to 30th September, 1984, under sub-section (6) of section 3 of the Essential commodities Act, 1955. [Placed in Library *See* LT—No. 8693/84]

(2) A copy of the Coconut Development Board Recrutiment (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. GSR 625 in Gazette of India dated the 23rd June, 1984, under section 21 of the Coconut Development Board Act, 1979. [Placed in Liberary *See* LT—No. 8694/84]

(3) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1982-83.

(4) A copy of the Annual Accounts of the National Cooperative Union of India, New Delhi, for the year 1982-83 along with Audit Report thereon.

(5) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1982-83.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) to (5) above. [Placed in Library *See* LT-No. 8695/84.]

(7) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1982-83.

(8) A copy of the Annual Accounts of the National Council for Cooperative Training, New Delhi, for the year 1982-83 along with Audit Report thereon.

(9) A copy of the Review (Hindi and English versions) by Government on the working of the National Council for Cooperative Training New Delhi, for the year 1982-83.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) to (9) above. [Placed in Liberary. *See* LT—No. 8696/84].

(11) A copy of the Annual Report (Hindi and English versions) of

the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.

(12) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1982-83.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) and (12) above. [Placed in Library. *See* LT—No. 8697-84]

(14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

(a) (i) Review dyt he Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal for the year 1976-77.

(ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* LT-No. 8698/84]

(b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1981-82.

(ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above. [Placed in Library. *See* LT—No. 8699/84]

(16) A statement (Hindi and English versions) correcting the reply given on the 13th August, 1984 to Unstarred Question No. 3194 by Shri Atal Bihari Vajpayee, regarding animals slaughtered. [Placed in Library *See* LT-No. 8700/84

Reports of the Pasteur Institute of India Coonoor Statement showing reasons for delay in laying Papers

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : I beg to lay on the Table

(1) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1979-80 along with Audited Accounts.

(2) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year, 1980-81 along with Audited Accounts.

(3) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1981-82 along with Audited Accounts.

(4) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1982-83 along with Audited Accounts.

(5) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor for the years 1979-80 to 1982-83.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (5) above. [Placed in Liberary. *See* LT—No. 8701/84]

Annual Accounts and Review of the Delhi Development Authority Delhi: Statement showing reasons for delay in laying the Papers

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I beg to lay on the Table

(1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(2) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi, for the year 1982-83.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above. [Placed in Liberary. *See* LT-No. 8702/84]

———

11.32 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution Forty-eighth Amendment Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fiftieth Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without

any amendment, the Constitution (Fifty-first Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

(iv) "In accordance with the provisions of rule 127 of the Rules af Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-second Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

(v) "In accordance with the provisions of rule 127 of the rules of procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting hald on the 25th August, 1984, passed in according with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-third Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

———

11.33 hrs.

PUBLIC ACCOUNTS COMMITTEE

Two hundred twenty eighth, two hundred twenty ninth and two hundred thirteenth Reports

SHRI SUNIL MAITRA (Calcutta-North East) : Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :

(1) Two Hundred and Twenty-eighth Report on Conversion of Viramgam-Okha-Porbandar Section.

(2) Two Hundred and twenty-ninth Report on Action Taken on Hundred and fifty-third Report relating to opening of a new automatic exchange and Bagh Bazar, Calcutta and projects for installation of three telephone exchanges at Railwaypura, Ahmedabad.

(3) Two Hundred and Thirtieth Report on Customs Receipts-Duty Exemption Entitlement Scheme.

———

COMMITTEE ON GOVERNMENT ASSURANCES

Tenth Report

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, I beg to present the Tenth Report. (Hindi and English versions) of the Committee on Government Assurances.

11.34 hrs.

STATMENT *RE* : CERTAIN INFORMATION GIVEN BY MINISTER IN REPLY TO SQ. NO. 124 AT 31-7-84 REGARDING CONTROL OVER ALL INDIA RADIO AND TELEVISION

SHRI SURAJ BHAN (Amballa) : Starred Question No. 124 answered on 31 July, 1984 related to times of India report carrying Shri L.K. Advani's analysis of AIR coverage during the Andhra-Karnataka elections. The Minister in his answer stated that the analysis was incorrect. Shri Advani's analysis was based on the records kept in the Parliament Library.

According to Shri Advani's analysis the coverage of national leaders during the poll campaign period by AIR's principal English news bulletin (9 p.m.) was partisan and that the comparative figures in terms of lines given were as follows :—

Mrs. Gandhi	243 lines (of these 130 lines were devoted exclusively to poll coverage).
Shri Morarji Desai	7 lines
Shri Atal Bihari Vajpayee	6½ lines
Shri E.M.S. Namboodiripad	13½ lines
Shri Jagjivan Ram	9½ lines

The clarificatory note sent by the Ministry has given the following facts :—

Mrs. Gandhi	251 lines (of these 137 lines pertain to poll matters).
Shri Morarji Desai	7 lines
Shri Atal Bihari Vajpayee	8 lines
Shri E.M.S. Namboodiripad	13½ lines
Shri Jagjivan Ram	10 lines

You will agree that the analysis made by Shri Advani is substantially confirmed by this clairfication. In fact, even more lines have been given to Mrs. Gandhi than were alleged by Shri Advani.

Then, again, Shri Advani's analysis had said that not once was any opposition leader favoured with any headlines while on as many as nine occasions Mrs. Gandhi's speeches were covered in the headlines. The clarification sent by the Ministry endorses this saying :

> "It is a fact that Prime Minister had been headlined on 9 occasions during this period. On the other hand, there was no headline covering any of the Opposition leader."

On this point also the Minister's claim that Shri Advani's analysis was wrong is proved baseless by the clarification itself.

On page 2838 of the cyclostyled Lok Sabha Debates the Minister had given a number of figures which had no relavance either to the main question or to any of the supplementaries. The Ministry in their note has stated that the figures given by the Minister in House also related to another article by Shri Advani published in the Gentleman of June 1984. My charge thus that the Minister's replies were irrelevant and misleading also stands vindicated.

I demand that the Minister may clarify the position in the House.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEVTARY AFFAIRS (SHRI H. K. L. BHAGAT) : In the Starred Question No. 124 in the Sabha on 31.7.1984 there was a reference to the news items in the Times of India New Delhi, of 3rd June, 1984. According to that news item, Shri L.K. Advani had, *inter-alia*, stated that as to how the money power and media power have become to major threats to the

fairness of the electrons. The news item also implied that according to his study of the principal AIR news bulletins in English at 9.00 P.M. between December 15, 1982 and January 7, 1983, the broadcast coverage was, partisan. The news item also contained the details of the number of lines given to the Prime Minister and those to the Opposition leaders as well as the number of occasions on which Prime Minister's speeches had been headlined.

2. The following questions arose *viz.*

(a) Whether the poll broadcasts may be said to be partisan;

(b) Whether only the 4 Opposition Leaders mentioned in the news items alone had been covered during the period; and

(c) Whether the headlines devoted to the Prime Minister were on poll matters.

In all these three aspects, Shri advani's conclusions as montioned and implied in the news item were not correct.

3. During the period in question, namely, 15th December, 1982 to 7th January, 1983, AIR's 9 00 P.M. news bulletin in English had given coverage as detailed below to the Opposition Leaders :

1.	Shri Vajpayee	8 lines
2.	Shri Morarji Desai	7 lines
3.	Shri Jagjivan Ram	10 lines
4.	Shri E.M.S. Namboodiripad	13·5 lines
5.	Shri Charan Singh	7·5 lines
6.	Shri Chandra Shekher	2·5 lines
7.	Shri Subramaniam Swamy	4 lines
8.	Dr. Mangal Sain, BJP	7 lines
9.	Smt. Vijaya Raje Scinadia	3 lines
10.	Shri Shyam Nandan Mishra	4 lines
11.	Shri Rubi Ray	7 lines
12.	Shri H.N. Bahuguna	6 lines
13.	Shri Rajeshwar Rao	3 lines
		82.5 lines

4. In the news item, there was no mention of the Opposition Leaders other than S/Shri Vajpayee, Morarji Desai, Jagjivan Ram and E.M.S. Namboodripad.

5. During the same period, 251 lines had been devoted to the Prime Minister, out of which 114 lines were devoted to policy and other pronouncements made in her capacity as the Prime Minister. 137 lines related to election campaign. On the other hand, the total lines to the Opposition Leaders were 82·5 lines.

6. Another relevant point is that under the scheme of election broadcasts,

[Shri H.K.L. Bhagat]

representatives of many Opposition parties viz. Janata Party, Lok Dal, BJP, etc. had broadcast over AIR Stations in Andhra Pradesh in December, 1982—January, 1983.

7. The above would show that the statement that Media Power has become a threat the fairness of the elections or that poll broadcasts were partisan, is not correct.

8. The headlines to the Prime Minister during this period were not on matters. relating to electioneering. They were in the nature of pronouncements made in the interest of integrity and the unity of the country. I am reading below some of the headlines devoted to the Prime minister :

1. Mrs. Gandhi has warned the people to beware of the divisive forces in the country (December 16, 1982).

2. Mrs. Gandhi says unity and discipline among the people is the only answer to the grave threat from neighbouring countries (December 18, 1982.

3. Mrs. Gandhi has said the country is almost self-reliant producing 90 per cent of its requirements. (December 21, 1982).

These haedlines cannot be described as partisan or as election propaganda.

9. Headlines in the news bulletins are given to items on the basis their newsworthiness, topicality, importance etc. This is assessed on every occasion, on merits, with reference to the total newsfall for each occation. The fact that the statements of the Opposition Leaders had not been headlined cannot mean that AIR had been partisan.

10. It was on the basis of these facts that I had pointed out that analysis given by Shri Advani was incorrect.

11. In one more respect also, Shri Advani's statement in that news item was wrong also mis-leading. He had said that "Shri N.T. Rama Rao found a place in the radio news bulletns only on January 7, 1983 when he thanked the Andhra electorate for the confidence reposed on him". This gave the impression that no news bulletins of AIR during December, 1982 and January, 1983, ever mentioned Shri N.T. Rama Rao. The facts are different. AIR's regional news bulletins in Telugu, which were broadcast over AIR, Hyderab d and Vijayawada devoted 123 lines to the speeches and statements made by Shri N.T R. on different occasions during this period. I may add that during this period, the Telugu Desam Party was also devoted 204 lines.

12. My attention was also drawn to an artical by Shri L.K. Advani which was published in the June, 1984 issue of the monthly 'Gentlemen'. The analysis in the article not only refered to the period mentioned in the news-item in the *Time of India* but also to another period viz. 15th December, 1983 to 15th January, 1984. Thedetails in respect of that period were not correct. Therefore while dealing with some supplementaries on 31st July 1984, I had furnished the comparative details for the other period namely December 1983 to January 1984 also and the comparative figures given by Shri Advani for that period were also quoted. Shri Advani had mentioned in that article that during this period, 298·5 lines had been devoted to opposition parties whereas, in fact, the number of lines devoted was 501.5.

11.35 hrs.

NATIONAL CAPITAL REGION PLANNING BOARD BILL*

MR. SPEAKER : Now Mr. Buta singh.

*Published in the Gazette of India Extraordinary Part II Section 2 dated 27.8.84.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to move for leave to introduce a Bill to provide for the constitution of a Planning Board for the preparation of a plan for the development of the National Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Planning Board for the preparation of a plan for the development of the Nationa Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonised policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto."

The Motion wa adopted.

SHRI BUTA SINGH : I introduce the Bill.

SHRI SATISH AGARWAL (Jaipur) : Sir, did you see the order paper to-day, i.e. items 12 to 18 ? There are seven Bills listed for passing to-day. Why should Goverament rush through the business on the last day? It is possible to do them all to-day ?

MR. SPEAKER : Let us see. We always face uphill tasks...and do them.

SHRI SATISH AGARWAL : I strongly protest against this.

SHRI INDRAJIT GUPTA (Basirhat) : I also protest against this.

11.38 hrs.

MATTERS UNDER RULE 377

(i) Need to take over the ownership of Yavatmal Murtizapur railway line from British Central Provinces Company

SHRI UTTAMRAO PATIL (Yavatmal) : The railway line between Yavatmal and Murtizapur is actually operated by the Indian Railways, but the ownership of the line still continues to be vested in British Central Provinces Company. According to the agreement between the said Company and Indian Railways, the contract can be revoked in the year 1987, and thus the Indian-Railway will have the stautory ownership right.

I would request the Government of India and Ministry of Railways to take early steps to finalise the matter, so that the Railway in question may be taken over and run like the other Railways and to get same operational efficiency.

So, there is urgent need for the Railways to take early decision and start in advance, preliminary preparation for taking over the above Railway line for the benefit of the general public. I hope Government of India will not allow the foreign agency to continue its ownership of this line any more.

(ii) Need for immediate repairs of Greater Mahananda embankment at Dhubal Bihar with army help

DR. GOLAM YAZDANI (Raiganj): Both West Bengal and Bihar have been affected by serious floods this year. Large areas of northern part of Malda district in West Bengal have been flooded, and also large adjoining parts of Bihar due to breach of the greter Mahananda embankment at Dhubal in Bihar portion of the embankment. The breach has been complete to the extent of about 2,000 feet. The flood started entering northern parts of Malda district viz, Harischandrapur P. S.

[Dr. Golam Yazadani]

Ratua P. S. aud Chanchal P. S. in the first week of June last, and due to widening of the breach, second phase of serious flood began in the middle of last month. This flood has unexpected, and serious damage to crops, houses and other properties has been done. The best relief will be to close the breach at Dhubal. Bihar Government has been trying to repair the breach, but complete repair has not been made yet. Due to partial repairs, flood water has been less than before, but still the flood has not yet receded completely. To ensure future crops, the breach should be completely repaired. As the civilian authority of Bihar Government has found it difficult to repair the breach uptil now, it is desirable that the breach of the embankment may be repaired by military men on a war footing.

I draw the attention of the Hon. Minister of Irrigation of Centre to take up the matter and get the breach at Dhubal repaired effectively, immediately in the interest of the peasants and others of West Bengal and Bihar.

(iii) Need to reogranise Central Board of Film cencers

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़ गढ़) : अध्यक्ष महोदय, मैं नियम 377 के तहत सरकार का ध्यान सांस्कृतिक प्रदूषण की तरफ आकर्षित करना चाहूंगी।

विज्ञापनों, पोस्टरों, फिल्मों, अश्लील साहित्य द्वारा सांस्कृतिक प्रदूषण का जहर युवा पीढ़ी में फैल रहा है। इसके रोकथाम की मांग करूंगी।

वर्तमान में फिल्मों का माध्यम एक सशक्त माध्यम है, जिसका असर करोड़ों व्यक्तियों पर पड़ताहै। पर अभी हम समाज में हिंसा फैलाने वाली सैक्स प्रधान फिल्मों पर कोई नियंत्रण नहीं लगा पाये हैं। दक्षिण भारत की फिल्में हिन्दी फिल्मों से भी अधिक बढ़ कर हैं।

11.41 hrs

[SHRI R S. SPARROW *in the Chair*]

सैंसर बोर्ड पता नहीं कैसे उन्हें पास करता है। यह सत्य है कि अपराधियों के विरुद्ध कानूनी कार्यवाही का अधिकार राज्य सरकारों पर है पर युवा पीढ़ी के लोगों में हिंसा और अपराधी प्रवृत्ति के बढ़ते हुए जहर को रोकना ही होगा। केन्द्रीय सरकार सख्त से सख्त कानून बना कर इस प्रकार सस्ते मनोरंजन के इस संशक्त माध्यम को विशाक्त होने से बचाये। इस कठोर सत्य की ओर अब आखें नहीं मूंदी जा सकती, इसलिए सरकार से मांग करूंगा कि

1. फिल्म सैंसर बोर्ड का पुनः निर्माण किया जाये।

2. कानूनों में भी संशोधन किया जाना अनिवार्य हो तो संशोधन किया जाये तथा युवा पीढ़ी की बढ़ती हुई अनुशासनहीनता, हिंसा, अपराध प्रवृत्ति पर रोक लगाई जाए।

(iv) Need to constitute a separate Pay Committee to look in to pay structure and service conditions of III Faculty

SHRI PRATAP BHANU SHARMA (Vidisha) : The five Indian institutes of Technology were established as Institutions of National importance by an Act of parliament and commenurate with objectives laid down in the very Act, these institutions have been contributing in the field of science and technology to help advance our nation on the path of industrial and scientific self-reliance.

It is ironical that the faculty of these institutes are getting a raw deal in regard to their pay structure. Currently the pay scales of IIT teachers are the same as those of other colleages and universities. In fact the IIT Faculty has been put to further financial disadvantage while implementing the last pay revision (in 1973) in the sense that IIT's are the only institutes which do not give an examination remuneration to their faculty. Lack of attractive pay structure is escalating brain drain. Our honourable Prime Minister has on several occasions made it clear thatit is our government's policy not only to retain the existing talent in the country but also bring back those talented Indian scientists and technologists who have settled abroad. It is, therefore, important that a separate Pay Committee should be constituted immediately to look exclusively into the payi-structure and service conditions of IIT Faculty. I would request the Minister of Education to look into the matter.

(v) Need for early set up for IFFCO Soda Ash factory at Phulpur

श्री बी० डी० सिंह (फूलपुर) : सभापति महोदय, सरकार के अनेक आश्वासनों के बावजूद इफको फूलपुर से सम्बन्ध सोडा ऐश फैक्टरी के स्थापित होने का कोई आसार वहां के निवासियों को नहीं दिखाई दे रहा है। इफको उर्वरक कारखाने को स्थापित करने के लिए वहां के किसानों की भूमि का अधिग्रहण किया था। उस समय उनसे कहा गया था कि जिन किसानों की भूमि ली गयी है उन्हें उर्वरक कारखाने में सेवा का अवसर प्रदान किया जाया। जब कारखाने में ऐसे सभी किसानों को रोजगार नहीं दिया जा सका, तो उन्हें आश्वासन दिया गया कि सोडा ऐश फैक्टरी में उन्हें काम दिया जाएगा जो अभी तक भविष्य के अंधकार में है।

30 दिसम्बर, 1981 को माननीया प्रधान मंत्री ने उर्वरक कारखाने का विधिवत उद्घाटन किया था। उक्त अवसर पर माननीय कृषि मंत्री ने घोषणा की थी कि कारखाने के साथ शीघ्र ही सोडा ऐश फैक्टरी स्थापित की जायेगी। मैंने इस सम्मानित सदन के माध्यम से पहले भी इस ओर सरकार का ध्यान आकृष्ट किया है। अन्य माध्यमों द्वारा भी सरकार का ध्यान बार-बार आकृष्ट किया जा चुका है। देश में सोडा ऐश का उत्पादन भी उसकी मांग की अपेक्षा काफी कम है। अधिकांश उत्पादन प्राइवेट कम्पनियों द्वारा किया जाता है। वे जानबूझ कर उत्पादन का स्तर कम करके कीमतें बढ़ा रहे हैं। परिणामस्वरूप सोडा ऐश की कीमतों में बहुत वृद्धि हुई है और प्राप्ति में कठिनाई होती है।

अतएव मैं माननीय कृषि मंत्री से निवेदन करूंगा कि वे अपनी घोषणानुसार इफको, फूलपुर से सम्बन्ध सोडा ऐश फैक्टरी स्थापित करने की दिशा में तत्काल आवश्यक कार्यवाही करें।

(vi) Need to reduce Cement price

श्री हमीश कुमार गंगवार (पीलीभीत) : सभापति महोदय, खुले बाजार में सिमेंट की बोरी 65 रु० से 70 रु० की बेची जा रही है क्योंकि सरकार ने भाव बढ़ा दिया है। एक्सपर्ट्स और सरकारी प्रवक्ताओं के अनुसार एक बोरी सिमेंट की लागत 21 रु० से 23 रु० प्रति बोरी आती है। विभिन्न प्रकार के टैक्स व किराया लगाकर भी एक बोरी की कीमत 45 रु० से अधिक नहीं होनी चाहिए। परन्तु सरकार बढ़े भाव मंजूर करके प्रति बोरी 20 रु० तथा उससे अधिक मुनाफा निगमों

[श्री हरीश कुमार गंगवार]

व सीमेंट के निजो क्षेत्र के उप्पादकों को करा रही है। इस प्रकार उन्होंने अरबों रुपया कमा लिया है। इस मुनाफ खोरी को दूर करने के लिए सरकार को सिमेंट का दाम कम करना चाहिए।

(vii) Need for modernisation of RBHM Jute Mills, Katihar

प्रो० अजितकुमार मेहता (समस्तीपुर) : सभापति महोदय, लगभग तीन करोड़ की आबादी उत्तरी बिहार की होने के बावजूद भी मात्र एक आइ० वी० एच० एम० जूट मिल्स कटिहार राष्ट्रीयकृत उद्योग है जिसका राष्ट्रीयकरण 20 दिसम्बर, 1980 ई० को पश्चिम बंगाल के पांच जूट उद्योगों के साथ हुआ है। पश्चिम बंगाल के पांचों राष्ट्रीयकृत जूट उद्योगों के आधुनिकीकरण के लिए एक बड़ी राशि स्वीकृत कर एवं अग्रिम देकर आधुनिकीकरण की दिशा में पहले की गयी है। परन्तु आर० वी० एच० एम० जूट मिल्स कटिहार की मशीन अत्यन्त पुरानी होने के बावजूद जिसमें 4000 मजदूर कार्यरत हैं आधुनिकीकरण के लिए एक पाई नहीं दी गई है। ये छः जूट उद्योग (पांच पश्चिम बंगाल एवं एक बिहार का) नेशनल जूट मेन्यूफेक्चर्स कारपोरेशन ने अपने प्रतिवेदन द्वारा की है। आर० वी० एच० एम० जूट मिल्स कटिहार की मशीन बहुत ही पुरानी और कोयले से चलती है। जब तक इसका आधुनिकीकरण नहीं होगा तब तक इसकी स्थिति में सुधार नहीं होगा। अतः इस पिछड़े औद्योगिक उत्तरी बिहार के आर० वी० एच० एम० के आधुनिकीकरण के लिए आवेदन है।

(viii) Need to withhold President's to asseut to the Criminal Procedure Code (Bihar Amendment) Bill, 1982

SHRI BHOGENDRA JHA (Madhubani) : The present Code of Criminal Procedure was adopted by both Houses of Parliament in 1973 in accordance with the Report of the Joint Select Committee of both Houses of Parliament on the basis of the recomendations of the Law Commission. This Code governs the Procedure for Criminal cases for the whole country.

Some of the basic postulates of this Code are separation of Judiciary from the Executive, avoidance of harassment and imprisonment of innocent persons to the extent possible.

But the Government of Bihar has has adopted a Code of Criminal Procedure (Bihar Amendment) Bill, 1982, which frontally contradicts some of these basic postulates. The maximum period of refusal of bail in cases where police does not submit chargesheet is sought to be doubled from 90 days to 180 days which the Janata Party Government had increased from 60 days to 90 days. Much more fundamental departure is made in taking away the right of trial of cases punishable upto six months and/or fine of Rs. 1000/-under the I.P.C. from the Judiciary and handing over the same to the Executive. In special Laws, apart from the Indian Penal Code, all cases punishable upto 3 years rigorous imprisonment are sought to be handed over to the Executive violating the fundamental Constitutional obligation of separation of Judicial and Executive powers by concentrating the powers of presecution and judgment in the same hands. The power given under section 110 of the Cr.P.C. for proceeding agninst economic offences like adulteration smuggling, hoarding, withholding of Provident Fund, untouchability etc. has to the best of my knowledge, never been utilised by the Executive in the Bihar uptonow.

The Cr.P.C. (Bihar Amendment) Bill, 1982 is pending president's assent. I strongly urge upon the Union Government to straightaway refuse President's assent to the Cr.P.C. (Bihar Amendment) Bill, 1982 without further delay to end the uncertainty in the Public mind in Bihar including the Bar and the Bench.

(ix) Need to take steps for oil explanation in West Bengal

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, our country is short of petroleum products and we are spending several thousand crores of valuable foreign exchange every year to import the petroleum products to meet our demands, in spite of increase of production in the last several years. Previously, drilling work was done in Galsi, Bakultala and different places of 24 Parganas and of-shore of Bay of Bengal to the depth of 2,500 metres. only.

Russian experts have said that Calcutta and Southern portions of West Bengal are floting on oil and expressed that drilling should be done up to the depth of 5,500 metres to 6,000 metres and oil must be found positively.

To become self-sufficient in petroleum products, and to save the valuable foreign exchange, it is necessary to drill up to 5,500 metres to 6,000 metres at the above mentioned places of West Bengal and Bay of Bengal in the national interest.

I would urge upon the Central Government and the Petroleum Minister to announce that the necessary steps as mentioned above, will be taken without delay to get oil in West Bengal and to make the country self-sufficient in petroleum products.

(x) Need to fulfil the promise made to farmers of Rajasthan canal area regarding interest in loans granted to them'

श्री बीरबल (गंगानगर) : सभापति महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय उठाता हूं। प्रधान मंत्री जी 20 सूत्री कार्यक्रम के द्वारा प्रयास कर रही हैं कि देश के गरीब लोगों को गरीबी रेखा के ऊपर लाया जाए किन्तु राजस्थान केनाल एरिया में बने पक्के खाले सिंचाई की रकम पर ब्याज माफ करने बाबत गत 17 अक्तूबर, 1933 को मेरे निर्वाचन क्षेत्र में रावतसर में सार्वजनिक सभा हुई थी। इस अवसर पर राजस्थान केनाल एरिया के किसानों ने पक्के खालों की रकम पर आज से पहले का ब्याज माफ करने का अनुरोध किया था। मुख्य मंत्री, राजस्थान ने जो उस समय उपस्थित थे, सिद्धांत रूप में इस बात को स्वीकार करते हुए घोषणा की कि वे एक कमेटी का गठन करेंगे और उस कमेटी की रिपोर्ट के आधार पर आज से पहले की मूल रकम का ब्याज माफ किया जायेगा। लेकिन अभी तक किसी भी कमेटी का इस हेतु गठन नहीं किया गया है, जिसके कारण उस क्षेत्र के गरीब किसानों में भारी बेचैनी है।

आशा है भारत सरकार राजस्थान सरकार को इस विषय में शीघ्र उचित कार्यवाही करने के निर्देश देगी तथा इस बारे में सदन में घोषणा करेगी ताकि वहां के किसानों में व्याप्त बेचैनी दूर हो।

(xi) Need for Constituting one authority for Security, safety and efficient functioniug of air parts in India in view of recent bomb explosion at Madras Airport

SHRI XAVIER ARAKAL (Ernakulam): The terroristic and tragic incident at the Madras airport and the subsequent Calling Attention debate in the Lok Sabha have revealed the inadequacies, insecurity and lack of coordination between the various governmental and non-governmental

[Shri Xavier Arakal]

agencies at the Indian airports. At present 36 international airlines fly more than 12·5 million passengers and lift 21,000 tonnes of cargo every year through the international airports of Bombay, Delhi, Calcutta and Madras alone. It is quite evident that at present the International Airport Authority of India cannot cope with the various multifarious problems and complaints, while it is made accountable by law. This paradox has tobe removed immediately for the safety and security of the passengers, aircrafts and airports. It seems there are 16 Government agencies, 4 airline agencies, 16 commercial concerns, 3 contractors not under IAAI, 5 contractors with IAAI, 4 B.P.E. agencies functioning within these airport areas. This reveals the tremendous, complicated, disorganised and dis-coordinated work of the airports.

It is important that there should be one agency as the supreme functional authority to which all other agencies or units are made accountable and subordinate. If this is not effected immediately, I am afraid many more tragic incidents will be repeated. Therefore, I urge upon the Government to constitute a high level committee immediately, in order to vest the supreme functional authority in the International Airports Authority of India for the security, safety and efficient, organic functioning of the airport ion India.

(xii) Need to provide same facilities and promotional avenues to University teachers throughout the Country

श्री हरकेश बहादुर (गोरखपुर) : विश्वविद्यालय अनुदान आयोग को व्यवस्था करनी चाहिए कि जिस प्रकार केन्द्रीय विश्वविद्यालयों में विभागाध्यक्षों के पदों पर अध्यापकों को रोटेशन में नियुक्त किया जाता है उसी प्रकार देश के सभी विश्वविद्यालयों में विभागाध्यक्षों को शिक्षकों के अध्यापकगण उन सुविधाओं से वंचित हैं। अतः सरकार से मेरी मांग है कि विश्वविद्यालयों के अध्यापकों को समान सुविधाएं एवं पदोन्नति आदि के समान अवसर प्रदान किए जाएं।

(xiii) Need to improve the telecommunication facilities in Madhya Pradesh and to introduce modern telecommunication techniques in the Country

श्री सत्यनारायण जटिया (उज्जैन) : देश में दूर संचार प्रणाली को अधिक कार्यक्रम बनाने के लिए कारगर प्रयास किए जाना चाहिए। मध्यप्रदेश में दूर संचार का विस्तार निर्धारित लक्ष्य से काफी पीछे है। वर्ष 1983-84 की अवधि में 70 दूरभाष केन्द्रों की क्षमता विस्तार का लक्ष्य निश्चित किया गया था किन्तु विगत वर्ष के लक्ष्य का भी अब तक 29 दूरभाष केन्द्रों का विस्तार है जिसमें उज्जैन, सहित भोपाल, रतलाम, मंदसौर, शाजापुर के दूरभाष केन्द्र सम्मिलित हैं। विस्तार कार्य नहीं किया जा सका है। उज्जैन के दूरभाष केन्द्र का विस्तार विगत चार वर्षों से कार्य नहीं किया जा सका है। इतना ही नहीं तो उज्जैन, इन्दौर भोपाल सहित प्रमुख नगरों में दूरसंचार व्यवस्था को कार्यक्षम बनाने की आवश्यकता है। आलोट-जावरा को ताल से जोड़ा जाना चाहिए। आलोट से ताल के बीच उपलब्ध टेलीफोन लाइन को सुधार कर यह किया जा सकता है। तराना से माकड़ोन के बीच टेलीफोन सेवा में सुधार किया जाना चाहिए। इसी प्रकार बड़नगर खाचरोद, आलोट, महिदपुर और तराना सहित ग्रामीण क्षेत्रों में दूरभाष प्रणाली को कार्यक्षम बनाने के उपाय किए जाने चाहिएं।

अतएव मेरा संचार मंत्रालय से आग्रह है कि देश में दूर संचार प्रणाली को आधुनिकतम तकनीकी अनुरूप विकसित कर कार्यक्षम बनाए जाए। साथ ही मध्य प्रदेश

में दूर संचार विस्तार के कार्यक्रम निर्धारित लक्ष्य के अनुरूप पूरा कर दूरसंचार प्रणाली को कारगर बनाया जाए।

12.00 hrs.

(xiv) Need to end the strike by workers of H.E.C. Ranchi

SHRI SAMAR MUKHERJEE (Howrah) : The indefinite strike of 17 000 workers in Heavy Engineering Corporation, Ranchi which commenced on 9th August, 1984 is complete and is continuing even now in view of the failure of the Government of India to intervene effectively. The HEC Abhiyan Samiti which is leading the strike is enjoying the support of all workers, yet the management continues to recognise the INTUC Union which is causing a loss of production of Rs. 50 lakhs per day.

The Abhiyan Samiti submitted 19 point Charter of Demands including the demands of withdrawal of the unilateral modification in promotion policy, arrear payment of HRA and CCA, restoration of facilities available to trade unions in the past, withdrawal of victimisation measures and creation of joint machinery for settling workers grievances. The HEC management refused to negotiate with Abhiyan Samity when the workers observed one-day complete strike on 23rd July 1984. This attitude is solely responsible for the loss of over Rs. 9 crores of production so far which is many times more than the cost of settlement of workers demands. The atitude of the HEC Management is so callous that even some of the Congress (I) leaders of Ranchi had to come out in support of the strike in this major public sector undertaking. People in Ranchi town observed Bandh on 17th August, 1984.

I earnestly request the Ministry of Industry to convene a meeting at Delhi with the representatives of the striking workers so that this long-drawn strike is settled without any further delay.

(xv) Need for Govenment's intervention to end strike by workers of Hatia unit of H.E.C.

SHRI BASUDEB ACHARIA (Bankura) : Despite the murder of the trade union leader, and terrorism let loose by the police and management, the strike in Heavy Engineering Corporation, Hatia unit is complete and successful. The seventeen thousand workers went on strike on August 9 paralysing the work in the factory. The workers decided to go on strike as the talks with the management on their charter of demands failed to yield results. The Government has declared the strike illegal. The demands of the workers include time based promotion for the workers, the payment of city allowance to be implemented from 1982 instead of 1984, house rent allowance to those without quarters, employment to at least one member of the family of those whose land had been acquired to establish the factory.

I urge upon the Government to intervene so that the strike may come to an end.

(xvi) Need to ensure proper implementation of policies for welfare of ex-servicemen in States

SHRI RAJESH PILOT (Bharatpur): I had been raising off and on matters regarding the resettlement and the welfare of ex-servicemen. Government has also been promising that the matter will be considered and appropriate action will be taken on the subject. This House has discussed the problem on several occasions and Central Government has also initiated some of the actions but the benefit of the actions are yet to reach the ex-servicemen. This devoted heavy strength of citizens is on the verge of frustration because of non-implementation of Central Government policies at State level. If Central Government do not take immediate action, the situation might worsen further.

I urge upon the Government to

[Shri Rajesh Pilot]

intervene immediately and come out soon with the High-level Committee decisions. The Government acceptance of these and other strict measures to implement the Central Government policies by State Government are necessary so that these test trained citizens do not get frustrated and could be utilised for the development and the integrity of the country.

(xvii) Need for Government intervention for ean by settlement of the demands of Kendriya Vidulya teachers

SHRI SAIFUDDIN CHOUDHURY (Katwa): I intend to invite the attention of this House towards an urgent matter of public importance.

Five teachers of Kendriya Vidyalayas are to start an indefinite fast from 30th August at Boat Club New Delhi where a relay fast by batches of eleven teachers each for a period of 48 hours at a stretch is already going on. Seventh batch took over in the morning on the 13th to press their eleven-point demands. These include teachers' representation on the Board of Governors, increase in promotion quota to 75 per cent, granting time-bound selection grades, provision of adequate accomodation and medical facilities, regularisation of Ad Hoc yoga and on-trial teachers etc.

On the 18th of this month about 400 out of 415 Kendriya Vidyalays observed one-day token strike and held rallies in Delhi and all big cities of the country to register the popular support to these demands.

Though their demands are genuine and non-financial and though the matter was raised on 1st August in the Lok Sabha, the Education Minister did not spare a single minutes time to listen to the grievances of the Kendriya Vidyalaya teachers during the last 34 months. In this context I would like to request the Hon. Prime Minister to intervene and arrange for a negotiated settlement before the said five teachers stake their lives on 30th August.

(xviii) Discontentment among University students

श्री मनीराम बागड़ी (हिसार) : सभापति जी, मैं नियम 377 के अधीन निम्न विषय उठाना चाहता हूं।

विश्व-विद्यालयों में छात्रों का बढ़ता हुआ असन्तोष देश के लिए एक खतरा है, खास तौर से ऐसे विश्व-विद्यालय जैसे कृषि आयुर्वेद, मैडिकल, इत्यादि। हिसार कृषि विश्व-विद्यालय में छात्रों की हड़ताल व भूख-हड़ताल है। इसी तरह सारे देश में स्थिति है। इसके कारण नीचे लिखे हैं—

(1) अंग्रेजी माध्यम,

(2) बंधा दाखला,

(3) महंगी शिक्षा तथा,

(4) बेरोजगारी।

आशा है सरकार इसको मिटाने का प्रयत्न करेगी।

(xix) Need to fulfil the various demands of State Government employees and teachers and to being them at par with Canteal Government employees

SHRI AJOY BISWAS (Tripura West) : Five million State Government employees are deeply resentful because of continued denial of many of their legitimate demands and now the State employees are lowest paid amongst the employees of organised sector. The erosion of wage of employees is due to the unabated price rise and fiscal and the budgetary policies of the Central Government. Moreover, most of the financial resources are in the hands of the Central Government and if the adequate devolution of funds to the State Governments are not arrang-

ed, it is not possible for State Governments to implement various welfare measures in the States including financial benefits to State employees. All India State Governments Employees' Federation made several representations in this respect to Prime Minister and the Union Finance Minister. It is a dual responsibility of both the State and Central Governments to meet the genuine demands of the State Employees. The All India State Government Employees' Federation has decided to call upon five million State employees and teachers to observe one day's nationwide token strike on September 4, 1984, and the strike notices have been served upon Central and State Governments accordingly. So, I shall urge upon the Central Government to evolve ways and means so that the following demands of the State Government employees and teachers are fulfilled :—

(1) To control price rise by effecting change in the economic policy of the Central Government and strengthening and widening of public distribution system.

2. 8.33 per cent bonus to State employees.

3. Interim relief to State employees on Central pattern and pay parity with the public sector employees.

4. Central D.A. with arrears.

5. Devolution of more funds by the Central Government to the State Governments.

6. Vacation of victimination and scraping of all anti-employees enactments by the Centre and States.

7. Full trade union and democratic rights for the State employees.

(xx) Proposed shifting of Defence Vehicles Factory and the Grey Iron Foundry

श्री बाबूराव परांजपे (जबलपुर) : सभापति जी, मध्य प्रदेश का जबलपुर जिला, भौगोलिक दृष्टि से, भारत का मध्य-बिन्दु है। सुरक्षा की दृष्टि से उपयुक्त होने के कारण प्रतिरक्षा से सम्बन्धित अनेकों कारखाने यहाँ पर स्थित हैं। लगभग अस्सी हजार कर्मचारी इन सुरक्षा संस्थानों में कार्यरत हैं। इनमें एक है व्हेक्ल फैक्टरी तथा दूसरा है ग्रे आयरन फाउण्डरी। पहले की स्थापना 1971 में तथा दूसरे की 1974 में हुई थी। क्रमश: 13000 तथा 4000 कर्मचारी अर्थात् कुल 17000 कर्मचारी, इनमें कार्यरत हैं।

कुछ समय से यह अफवाह फैल रही है कि इन दो सुरक्षा संस्थानों का प्रबन्ध किसी उपक्रम (अंडरटेकिंग) को दिया जाएगा और यह सम्भावना होगी कि अधिकांश कर्मचारी स्थानांतरित होंगे।

मैं यह समझ पाने में असमर्थ हूं कि स्वतंत्रता प्राप्ति के पश्चात् अर्थात् विगत 37 वर्षों में प्रतिरक्षा से सम्बन्धित 84 कारखानों में से यही दो कारखाने, जिनमें रक्षा विभाग के लिए जोंगा-जीप, शक्तिमान ट्रक, आदि की निर्मिती होती है, क्यों उपक्रम (अंडरटेकिंग) के लिए छांटे गए।

अत: मेरा रक्षामंत्री जी से अनुरोध है कि इस सम्बन्ध में वास्तविकता क्या है, इसकी विस्तृत जानकारी दें। मेरी मांग यह यह है कि इन दोनों सुरक्षा संस्थानों को अथवा इनमें कार्यरत 17 हजार कर्मचारियों को जबलपुर से न हटाया जाए।

(xxi) Need to undertake extensive relief measures in drought-bit districts of Eastern Uttar Pradesh

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : मान्यवर, आपके माध्यम से मैं सिचाई मंत्री का ध्यान देश के सूखा एवं अभावग्रस्त क्षेत्रों की ओर ले जाना चाहता हूं। इन दिनों पूर्वी उत्तर प्रदेश में भयानक सूखा पड़ा हुआ है। खेतों में खड़ी फसलें पानी के अभाव में सूख रही हैं। मक्का, ज्वार, बाजरा की मुख्य फसलें पानी के अभाव में बर्बाद हो गई हैं।

सिचाई के साधनों का बुरा हाल है। नलकूप और नहरों का होना न होना एक समान है। इस बात को कहने में कोई संकोच नहीं की राज सरकारों द्वारा लगाए गये नए नलकूप आज काम नहीं कर रहे हैं। किसी की मशीन खराब है तो किसी से पानी नहीं निकलता। बिजली सप्लाई के बारे में कहा जाता है कि किसानों को बिजली आठ घंटे मिलती है पर पूर्वी उत्तर प्रदेश के वाराणसी, जौनपुर, गाजीपुर ग्रामीण इलाकों में विगत दो माह से बिजली की आपूर्ति का औसत दो घंटे में भी कम रहा है। परिणामस्वरूप राजकीय ट्यूबवैल व निजी पंपिंग सैट बेकार है। सिचाई की कौन कहे पीने के पानी का भी अभाव है।

पशुओं के लिए चारे की समस्या है। हरा चारा ही नहीं, बल्कि भूसा भी नहीं है। आदमी और जानवर को जीवन गुजारे यह एक प्रश्न है। एक ओर मैदानों में तो पानी नहीं है, दूसरी ओर गंगा, गोमती, घाघरा, सई, तथा करुणा आदि नदियों में बाढ़ आई हुई है। नदियों के किनारे की फसलें पानी में डूब गई हैं। बाढ़ के पानी से मकान गिर रहे हैं। लोग शिविरों में रह रहे हैं। मौसम की इस विषतता से तरह-तरह की नई बीमारियां फैल गई हैं। बाढ़, सूखा और बीमारी से भीषण तबाही है। इतनी भयंकर समस्या कभी देखने में नहीं आई थी।

अतः ऐसी विकट परिस्थितियों में माननीय सिचाई मंत्री से अनुरोध करूंगा कि पूर्वी उत्तर प्रदेश के वाराणसी, जौनपुर, गाजीपुर आदि जिलों में सिचाई के साधनों की शीघ्रातिशीघ्र ठीक किया जाय। राज्य सरकार को निर्देश दिए जाए कि किसानों के लगान की वसूली बन्द हो, और नये लगान माफ हों, छात्रों को पुस्तकीय तथा विशेष वित्तीय सहायता देकर उनकी फीस माफ की जाय। बाढ़ पीड़ितों को मकान बनाने के लिये अनुदान दिये जायें। प्रत्येक खंड विकास क्षेत्रों में गरीबों, मजदूरों को भुखमरी से बचाने के लिये टैस्ट वर्क चालू कराये जायें।

(xxii) Supply of banned and old stock of medicines by the World University Services Centre of Delhi University

श्री राम विलास पासवान (हाजीपुर) : मान्यवर, दिल्ली विश्वविद्यालय के परिसर में स्थित स्वास्थ्य केन्द्र World University Services (WHS) में ऐसी पुरानी दवाईयां दी जाती हैं जिनके उपयोग की तारीख वर्षों पहले सत्य हो चुकी होती है। एक डाक्टर ने इस खतरनाक स्थिति की ओर मुख्य चिकित्सा अधिकारी और चेंयरमैन, मैनेजिंग कमेटी तथा कुलपति का ध्यान आकृष्ट किया लेकिन हालात में कोई परिवर्तन नहीं आया। विश्वविद्यालय की कर्मचारी यूनियन और विश्वविद्यालय के कार्यकारी परिषद् के दो सदस्यों ने कुलपति को पत्र लिखकर जांच कराने की मांग की है। इस तरह की दवाइयां अन्य जगहों में भी

खुले आम बिक रही हैं। संसद में हम लोगों ने बार-बार मांग की है। लेकिन कोई कार्यवाही अभी तक नहीं की गई।

अत: सरकार से मांग है कि सरकार ऐक्सवायर्ड एवं बैन्ड (प्रतिबन्धित) दवाइयों पर रोक लगाये और बेचने वालों के खिलाफ कड़ी कार्यवाही करें।

(xxiii) Need to issue commendrative stamps in the memory of Sant Godgebaba and Sant Kanwar Ram of Maharashtra

श्री मती ऊषा प्रकाश चौधरी (अमरावती) : मान्यवर, यह हमारे इतिहास और संस्कृति की विशेषता है कि हमारे देश में राजकीय, सामाजिक, आर्थिक आजादी के लिए साथ-साथ अभियान चला। इस देश में राजनीति और समाज नीति एक अविभाज्य अंग रहा है और उसके लिये हमारे धर्म प्रवर्तक, समाज सुधारकों ने बहुत महत्वपूर्ण भूमिका अदा की है। हमारा समाज और प्रजातन्त्र उन्हीं के प्रति ऋणी है।

ऐसे महान लोगों में से समाज परिवर्तन के अभियान में जिन्होंने अपना जीवन अर्पित कर दिया उनमें श्री संत गाडगे बाबा और संत कंवर राम जी भी थे। एक उपेक्षित पिछड़े हुए समाज में और बहुत ही गरीबी में संत गाडगे बाबा का जन्म हुआ था। एक गरीब और अनपढ़ व्यक्ति ने समाज चिंतन से शिक्षा का व्यसन मुक्ति तथा बुरी परम्पराओं से बाहर निकलने का महत्व जाना। उन्होंने पूरा जीवन भ्रमण करके समाज और देश की जन जागृति की। उन्होंने अज्ञान, रूढ़ी, परम्परा, कर्म के नाम पर शोषण व व्यसना शक्ति आदि से समाज को बाहर निकालने की कोशिश की। इस देश की जनता और खास कर के महाराष्ट्र जो उनकी जन्म भूमि भी रही है वहां वे श्रद्धा और प्रेरणा का स्थान बन चुके हैं।

वैसे ही संत कंवर राम जी का व्यक्तित्व रह चुका है। लोगों के सुख-दुख समझकर उसको दूर करने की एक सेवा भावी शिक्षा तथा अनुरोध इस महात्मा ने सबको दिया है। ऐसे आदर्श समाज में कायम रहे और उनको सम्मानित करें। यह हमारा फर्ज है। इस साल संत कंवर राम जी की जन्म शताब्दी है। कई वर्षों से संत गाडगेबाबा तथा संत कंवर राम की डाक टिकट प्रकाशित करके उस माध्यम से लोगों में उनका आदर तथा महत्व पहुंचाने की प्रभावी मांग सरकार से हो रही है। लेकिन हमें खेद है कि यह बात शासन के विचाराधीन है, लेकिन अब तक इन महात्माओं का डाक-टिकट प्रकाशित करने की घोषणा शासन ने नहीं की है।

इसलिये मेरी सरकार से प्रार्थना है कि लोगों की भावनाओं को समझकर उक्त दोनों महान व्यक्तियों के डाक-टिकट प्रकाशित करें।

(xxiv) Need for additional funds to accelerate the construction of Mankhnrd-Belapur railway line in Maharashtra

SHRIMATI SHALINI V. PATIL (Sangli) : Sir, for the purpose of development of New Bombay and thereby bringing about decongestion of Bombay, the Government of India have sanctioned construction of Mankhurd-Belapur Railway lines at cost of about Rs. 76 crores.

The project has been included in the Railway budget in the year 1983-84 and a sum of Rs. 1 crore was provided for the same. During the year 1984-85,

[Shrimati Shalini V. Patil]

a provision of nominal amount of Rs. 75 lakhs has been made as a result of which the gestation period of the proposed railway line will be unduly delayed, since no progress worth the name can be made within the sanctioned amount.

In view of the vital importance of the project; the Government of Maharashtra have offered to make available an amount of Rs. 7 crores during the period 1984-86.

I would, therefore, request the Ministry of Railways to allocate additional funds for the construction of Mankhurd-Belapur line and also utilise the funds being made available by the State Government of Maharashtra to accelerate the completion of the project.

(xxv) Need to tighten security to prevent hijacking of aircrft

PROF. SAIFUDDIN SOZ (Baramulla) : Sir, hijacking has turned out to be a sordid drama which is enacted every now and then in our country. The Government on every such a occasion comes out with the usual assurances that the security would be tightened and further attemps to hijacking frustrated.

The hijacking of the Srinagar bound Boeing 737 on 24th August, 1984, first to Pakistan and then to Dubai took place while the earlier episode of hijacking of an Airbus to Lahore was still under investigation of C.B.I.

In the South East Asian region, our flights alone seem to have become vulnerable to hijackers. The question is that why could not the security be tightened further after the July, 1984 incident. That the hijackers boarded the plane at Chandigarh which is directly under the control of the paramilitary forces is a reflection on the administration of Punjab which was expected to improve under the present Governor Satarawala.

I want to know from the Government of India as to whether it can assure the nation that the security measures would be tightened to the extent that hijacking becomes impossible. The Government must also go to the root of the matter and win the alienated youth in Punjab back to the mainstream of socio-political milieu.

SHRI A.K. BALAN (Ottapalayam): Mr. Chairman, Sir, on a point of order...*

MR. CHAIRMAM : Nothing to go on record. There is no point of order. Kindly sit down.

(*Interruptions*)

MR. CHAIRMAN : I can't have it this way. You sit down. This is not the point of order. I have heard you. You sit down.

(xxvi) Need to start a super fast train between New Delhi and Gauhati

SHRI BISHNU PRASAD (Kaliabor) : Mr. Speaker, Sir, I wish to draw the attention of the Minister of Railways to a long felt need of the people of North Eastern Region regarding a Super fast train like Rajdhani Service from New Delhi to Gauhati.

At present, there is only one fast train i.e. Tinsukia Mail which covers the distance from New Delhi to Gauhati in more than 36 hours which is very tiresome and time consuming.

Gauhati being the nerve centre of the sensitive North Eastern Region, it is all the more necessary that the people of that region are not made to feel neglected in respect of rail communication. Therefore, I would request

*Not recorded.

that a Rajdhani Express from New Delhi to Gauhati may be introduced with limited stops on the pattern of Rajdhani Express from New Delhi to Bombay and New Delhi to Calcutta.

This region being a far flung area, if this service is introduced, it would help deployment of Civil and Service Personnel in times of need and would also help general public to travel with comfort and shortest possible time.

I am sure that introduction of Rajdhani Service to Gauhati would go a long way in bringing about the people of the entire North Eastern Region to the main stream of National life and thus help promote National Integration which is the need of the hour. In the beginning it can be a bi-weekly service which might be gradually extended depending upon the track load factor.

(xxvii) Need to start the proposed shuttle express train between Kharagpur and Bhadrak

SHRI CHINTAMANI JENA (Balasore) : The S.E. Railway's administration had decided to ply one Express Train from Kharagpur to Bhadrak and vice versa in the month of April, 1984. This was announced by the General Manager, S.E. Railway and the Chief Minister, Orissa, in a public meeting held on 13.4.84 at Balasore, considering the genuine difficulties experienced by the users, since long. Due to persistent demands from the general public as well as from the State Government of Orissa, the S.E. Railway authorities at the Zonal level and the Divisional level have assured in writing to ply the train in the month of July, 1984 for which the timings, stoppages and other details were decided in the meeting of the informal Zonal Railway Consultative Committee of the MPs of Orissa held at Bhubaneswar on 4.7.84 in presence of General Manager, C.O.P.S. and concerned D. R. M. S. and others. But the train in question has not started plying as yet. On personal discussion and approaches, the General Manager again assured to ply the train before 15th August, 1984 for which required coaches were built and are assembled and keptidle in the Kharagpur Railway Yard for the last more than 5 months, to ply the train at any moment. In absence of the train, the public in the area have started agitation which could be stopped on the assurances of the Railway authorities.

In face of such circumstances, I would request the Railway Ministry to kindly take immediate necessary action so that this Express Train may ply before the end of this month without fail, so as to fulfil the long cherished demand of the users.

(xxviii) Need for providing water for the desert areas of Rajasthan in 7th Five Year Plan

श्री वृद्धि चन्द्र जैन (बाड़मेर) : सभापति महोदय, भारत को स्वतंत्र हुए 38 साल हो चुके हैं परन्तु पीने के पानी की समस्या का अभी तक सम्पूर्ण निदान नहीं हुआ है।

देश में रेगिस्तानी एवं पहाड़ी क्षेत्रों के कई समस्याग्रस्त ग्रामों के पीने के पानी की समस्या हल नहीं हुई है। अभी भी ग्रामीणों को 10 से 15 किलोमीटर की दूरी पर जाना पड़ता है।

रेगिस्तानी क्षेत्रों में कुछ स्थानों में नलकूप सफल हुए हैं, परन्तु अधिकांश स्थानों में या तो पानी खारा है या अपर्याप्त है जिससे समस्या की स्थायी निदान नहीं हो सकता है।

रेगिस्तानी क्षेत्रों के लिए राजस्थान नहर बरदान के रूप में आई है। रेगिस्तानी जिले बाड़मेर, जैसलमेर, जोधपुर, बीकानेर चूरू, एवं गंगानगर जिलों में पीने के पानी का स्थायी हल राजस्थान नहर ही है।

[श्री वृद्धि चन्द्र जैन]

अतः निवेदन है कि केन्द्र सरकार राजस्थान प्रान्त के रेगिस्तानी बाड़मेर, जैसलमेर, जोधपुर, नागौर, बीकानेर, चूरू एवं गंगानगर जिलों में पीने के पानी के स्थायी हल के लिए राजस्थान नहर के लिफ्ट एवं फ्लो कैनाल द्वारा ग्रामीण एवं नगरीय क्षेत्रों में पानी पहुंचावे और सातवीं पचवर्षीय योजना में इसके लिए पूरा प्रावधान कमावे और पीने के पानी को सबसे अधिक प्राथमिकता दे ।

(xxix) Need to complete the construction of Var-Bilara railway line by next year

श्री मूलचन्द डागा (पाली) : सभापति महोदय, देश में पिछले दो वर्षों मे अनेक नई रेलें चलाई गई हैं जिससे जनता को लाभ पहुंचाना है और इसी आशा को रखकर एक रेलवे लाईन, वर से बिलाड़ा तक का मई 1983 में सर्वे पूरा हुआ । इस सर्वे के आधार पर नई रेलवे लाइन डालने में सरकार का केवल 10.97 करोड़ रुपया खर्च होने का अनुमान लगाया गया है । सरकार का यह कहना कि यह आर्थिक दृष्टि से उपयोगी नहीं होगी, ठीक नहीं है । यह रेल जिस क्षेत्र से गुजरेगी वह आर्थिक दृष्टि से भरा पूरा क्षेत्र है । तीन-तीन फसलें यह क्षेत्र पैदा करता है और वाणिज्यिक फसलें पैदा होती हैं तथा देश के कोने-कोने में मेंहदी, जीरा, कपास, तिलहन आदि फसलें जाती हैं । धरती बहुत उपजाऊ है और इस रेल लाइन के किनारे-किनारे छोटे और बड़े अनेकों कस्बे हैं । जैसे कालूपुर, निमोढ़, जैतारण, कुशालपुरा, देवरिया, तालकिया, विराटिया बिलाड़ा आदि ।

यह कि जिन लोगों को दिल्ली से जोधपुर जाना होता है, उन्हें मारवाड़ जंक्शन होकर जाना पड़ता है । जब यह नई रेलवे लाइन बन जायेगी तो सभी यात्री सीधे घर से बिलाड़ा होते हुए जोधपुर चले जायेंगे तथा उनके जो 6 घंटे का समय बर्बाद होता है, वह भी बच सकेगा । आर्थिक दृष्टि से यह रेलवे लाइन लगानी होगी तथा इसमें कोई घाटा रेलवे को नहीं होगा ।

अतः मैं रेल मंत्री जी से अनुरोध करूंगा कि छोटी सी लागत से बनने वाली इस रेलवे लाइन, जिसका सर्वे डेढ़ वर्ष पूर्व हो चुका है, का निर्माण कार्य आगामी वर्ष में पूरा कराने की घोषणा सदन में करें ।

(xxx) Need to set up the proposed Ferro Vanadium Plant at Jharadi in Mayurbhanj, Orissa during 1984-85

SHRI MANMOHAN TUDU (Mayurbhanj) : Sir, the Government of India had a proposal to set up a Ferro Vanadium Plant at Jharadi near Rairangpur i.e., Mayurbhanj district, Orissa. This plan was rooted as many as three decades ago. I, as a Member of Parliament from Mayurbhanj Constituency has raised this issue several times to know the steps taken to establish that Project. In the year, 1983 to one of my Unstarred Questions, the hon. Minister of Industry had assured that the plant would be set up during 1983-84 financial year. But it is unfortunate that the project has not been taken up so far.

Mayurbhanj district is abundant in minerals and Rairangpur is a suitable place for the location of the Ferro Vandarium Plant. All sorts of infrastructural facilities are available in that district at a cost comparatively much cheaper than other place in the country. If the plant is established, it can generate employment opportunities for the local youths. As the district is industrially backward and it is situated

in a tribal belt, the Ferro-Vandaniam Plant should be set up as early as possible. The local people are very much agitated due to the inordinate delay in the establishment of plant.

I demand that the Ferro-Vanadium Plant should be set up at Jharadi near Rairangpur in Mayurbhanj district during the 1984-85 financial year.

(xxxi) Need for having a code for blood donation and need for formulation of blood policy

SHRI C. CHINNASWAMY (Gobichettipalayam) : Sir, The need for formulation of blood policy' should be given due consideration by the Government. As of today, the quality and level of blood transfusion services in India leave much to be desired. About 30% of donors in India are those who are selling blood for money and the bad effects of such a practice is known to the medical community. Doctors are of opinion that some diseases can be transmitted by blood obtained from commercial donors. There should be a code of the ethics is blood banking and the formulation of blood policy and a national blood programme by integrating Community responsibility for blood donation with clinical capabilities would make trrnsfusion safe for both the donor and the recipient. What is needed is a voluntary blood donation system and if every healthy person donated blood only a few times in his life time, the system could be greatly improved.

श्री चन्द्रपाल शैलानी (हाथरस) : सभापति महोदय, उत्तर प्रदेश के ओबरा, हरदुआगंज तथा पनकी बिजलीघरों में कई दिनों से हड़ताल चल रही है। उसकी वजह से समूचा उत्तर प्रदेश अंधकार में डुबा हुआ है। अब उस हड़ताल में इंजीनियर और जूनियर इंजीनियर भी शामिल हो गए हैं, जिसकी वजह से उद्योगों को दी जाने वाली बिजली में भारी कटौती कर दी गई है। इसका परिणाम यह है कि मिलों, कारखानों और फैक्टरियों में उत्पादन ठप्प हो गया है।

यही नहीं पश्चिमी उत्तर प्रदेश में भयंकर सूखा, भी पड़ रहा है। नलकूपों को बिजली नहीं मिल रही है। मेरा केन्द्र सरकार से अनुरोध है कि वह स्वयं इस मामले में हस्तक्षेप करे और बिजली के कर्मचारियों की हड़ताल को समाप्त कराएं जिस से वहां का अन्धेरा दूर हो तथा उद्योग धन्धों और कृषि के कार्यों के लिए बिजली की सप्लाई हो सके।

MR. CHAIRMAN : You have said whatever you wanted to say and you have said. But it is a State subject.

SHRI CHANDRAJIT YADAV (Azamgar) : Sir, he has raised a very important issue. I was in Lucknow only yesterday. Two Minister had gone, but nothing has come out. The whole State is suffering...

MR. CHAIRMAN : The procedure has to be observed. He has mentioned his point. It is there.

SHRI CHANDRAJIT YADAV : Something must be done. The Government there has, really speaking, failed to find any solution. The Central Government must intevene.

MR. CHAIRMAN : Your observation does not come into this. He has already said what he has said. Why are you worried ?

SHRI CHANDRAJIT YADAV : I come from that State. My people are suffering. Please ask the Government to do something in that regard. At least that much, you must say.

MR. CHAIRMAN : The point has been made, and that is enough. Mr. R.L.P. Varma.

(xxxiii) Need to set up a high power T.V. Transmitter at Parasnath Hill in Bihar

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : सभापति महोदय, यह खेद का विषय है कि बिहार के गिरिडीह, हजारीबाग एवं संथाल परगना के 4 जिलों को हर विकास कार्यक्रमों के प्रारंभ में उपेक्षित रखा जाता है, यही कारण है कि ये 6 जिले सब से पिछड़े हैं। इस क्षेत्र में कोयला, अभ्रक, वन-सम्पदा, बौक्साइड, लाइम स्टोन, डोलोमाइट आदि का भारी खजाना है। यहां लगभग 85 लाख लोग निवास करते हैं। इन में हरिजन, आदिवासी एवं कमजोर वर्गीय लोगों की जनसंख्या लगभग 75 प्रतिशत है। मजदूरों की भारी संख्या है।

दूरदर्शन केन्द्रों की स्थापना में ये जिले सूचीवद्ध थे किन्तु अभी तक कहीं स्थापना की कोई सुगबुगाहट नहीं हैं। आम जनता में भारी असंतोष पनप रहा है।

मेरा सुझाव है कि बिहार का जो सब से ऊंचा पर्वत पारसनाथ है उस की ऊंचाई 48.29 फीट है और जिस पर चढ़ने के लिए वन-विभागीय मार्ग भी है, इस पर एक शक्तिशाली ट्रांसमीटर जो 125 किलो-मीटर की परिधि में दूरदर्शन प्रसारण कर सके, लगाया जाय। इस से कई जिलों में अलग-अलग दूरदर्शन केन्द्र लगाने के अत्यधिक अपव्यय, अधिक नियोजन आदि की समस्याओं से बच कर एक ही केन्द्र से सभी जिलों के निवासियों को दूरदर्शन की सुविधा प्रदान की जा सकती है। यह जनहित में अत्यावश्यक है और 1984 के अंदर पारसनाथ पर्वत पर दूरदर्शन केन्द्र लगाया जाय।

(xxxiii) Need to connect Poonamallee with Avodi by railway line

SHRI ERA ANBARASU (Chengalpattu) : I understand that the Madras Metropolitan Circular Railway Project is in progress. The Railway Engineering officials are preparing a detailed map of the Project. I learn that the Circular Railway line is being laid from Tambaram through Annanagar to Avadi. Annanagar is mostly populated by rich people. Who are having self-transport facility. Therefore, the railway line through Annanagar will not be of much use to the poor and middleclass people. I would, therefore, like to suggest that, instead of drawing the railway line from Tambaram through Annanagar to Avadi, the Railway line can be drawn from Tambaram to Poonamallee and may be connected to Avadi.

Poonamallee is a big town consisting of about two lakhs of people besides the floting population of about 50,000. Poonamallee is situated in the industrial belt of Avadi and, therefore, most of the industrial workers who are working in different factories at Avadi, Ambattur and Villivakkam are residing at Poonamallee. The bus traffic is very much congested at Poonamallee and the public are facing a lot of inconvenience, especially during peak hours.

There was already a proposal to connect Poonamallee to Avadi by railway line and I understand that even the survey work and other formalities have been completed ten years before. If the railway line from Tambaram is connected to Poonamallee, it will be of immense use to the public of Poonamallee.

I, therefore, urge the Hon. Minister for railways to issue suitable instructions to the officers concerned to prepare the plan to connect Poonamallee from Tambaram to Avadi by the proposed Madras Metropolitan Circular Railway plan.

MR. CHAIRMAN : The House will now take up the next item—Wakf (Amendment) Bill.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : This is a very important thing which has appeared.....*

MR. CHAIRMAN : It will not go on record. ...(*Interruptions*) I have just answered. You please sit down. I understand and everybody knows all that. Why rub this thing ? I have to carry on my duty according to the agenda that I have got before me. Everything has its own place. Kindly sit down.

SHRI SATYASADHAN CHAKRABORTY : With your permission. I have raised it.

MR. CHAIRMAN : Let us understand each other well enough.

SHRI CHANDRAJIT YADAV (Azamgarh) : I rise on a point of order.

MR. CHAIRMAN : What is the point of order ?

SHRI CHANDRAJIT YADAV : Discussion on the Seventh Five Year Plan was once printed on the agenda and the Business Advisory Committee has agreed that there will be a discussion on the approach paper to the Seventh Five Year Plan. ...

MR. CHAIRMAN : This question was already raised and disposed of. Nothing more now. ... Not at this stage.

SHRI CHANDRAJIT YADAV : Let me know the decision.

MR. CHAIRMAN : The Speaker has already disposed of this question.

SHRI CHANDRAJIT YADAV : In what manner was it disposed of ?

MR. CHAIRMAN : Don't argue with me. Please ask the Speaker.

This does not fall in here at all.

SHRI CHANDRAJIT YADAV : I want to know the decision of the Speaker.

How is it ? The BAC agreed and it was put on the agenda and it is not there now. How it has disappeared from the agenda—at least let me know this. ... I have a right to know because to-day I came only for this purpose.

MR. CHAIRMAN : On the 23rd it was brought up and in the agenda it came up. Then after that, it had been considered and what answer it is to be is not for me now. Now this is the agenda.

SHRI CHANDRAJIT YADAV : Considered by whom ?

MR. CHAIRMAN Considered by the committee and the Speaker.

SHRI CHANDRAJIT YADAV : Once it was printed in the agenda and the discussion was to take place on the 24th. Then the Minister came out with the statement that because of the Constitutional Amendment Bills, they have to delay it. 24th was the last day. I find this morning all of a sudden it is not on the agenda. I want to know why this important discussion on the 7th Five Year Plan has been shut out.

MR. CHAIRMAN : As far as I know, the Speaker has already dealt with this question and the record can be checked up.

SHRI CHANDRAJIT YADAV : What is the record ?

MR. CHAIRMAN : You cannot ask me the off the cuff.

*Not recorded.

SHRI SATYASADHAN CHAKRABORTY : For your information, the Business Advisory Committee meeting was not called. The decision was taken by the Speaker. Time was allotted to various items by the Speaker.

MR. CHAIRMAN : I have got your point. ... Listen to me. This question cannot be raised at the moment. It has been dealt with by the Speaker. I cannot now take it up off the cuff and on the spur of the moment I cannot take it up. Let us understand each other.

SHRI CHANDRAJIT YADAV : Not a question of anything at the spur of the moment. The Secretary-General who is sitting here can inform you how it has happened. He is also there at the BAC. He has been there and he can inform you. The BAC did not revise its decision. How this has happened—let the House know....

(*Interruptions.*)

MR. CHAIRMAN : Only one Minute—I have got your point. I would advise you—see the record and if you find any lacuna, then this question can be raised, not otherwise. You can check the record and then say.

SHRI CHANDRAJIT YADAV : No question of record. It is a question of the Business Advisory Committee which took a decision and that was on the agenda and it formed part of the agenda. Now I want to know who can change the decision once it is the property of the House.

Therefore, I have every right to know what is the situation.

MR. CHAIRMAN : This matter was raised and it was disposed of. It can not be raised time and again. Sorry.

SHRI CHANDRAJIT YADAV : Let the House know what is the decision of the Speaker. (*Interruptions*)

MR. CHAIRMAN : It has been dealt with by the Speaker.

SHRI CHANDRAJIT YADAV : Did the Speaker say there will be no discussion on the Seventh Five Year Plan ?

MR. CHAIRMAN : Whatever it is, the Speaker has already dealt with it. Offhand I will not be able to give a reply.

(*Interruptions*)

SHRI CHANDRAJIT YADAV : Sir from the first day this Session started it was decided to take up five subjects and Seventh Five Year Plan was one of them. On the Floor of the House Speaker mentioned these five subjects. He also said every week one discussion will take place. Later on it was printed on the agenda. The date was fixed and we were supposed to discuss. Government came with the request that important Bills had to be passed and we agreed to that. Really speaking today I came only with a view that there will be discussion on the Seventh Five Year Plan, otherwise I might not have come. When I see the agenda it is not there. I want to know how this decision has been changed. What is the Speaker's decision ? I have every right to know.

MR. CHAIRMAN : What I have learnt is that the question has already been dealt with by the Speaker and you cannot open it now. You may check the record if you wish to. After that if you want to raise the question certainly with the Speaker you can do.

(*Interruptions*)

SHRI CHANDRAJIT YADAV : Will the Speaker come today ?

MR. CHAIRMAN : Speaker is never lost. He is always there. I have already answered what I can.

SHRI SATYASADHAN CHAKRABORTY : Sir, you cannot dispose

of it like that. I want to tell the House that nothing has been done with the consent of the business Advisory Committee. I am a member of the Business Advisory Committee. (*Interruptions*) Unfortunately, everything is now done without the consent of the Business Advisory Committee including the discussion on the Seventh Five Year Plan. All the leaders of the parties including the Speaker were present and it was decided Seventh Five Year Plan would be discussed. It was agreed upon.

12.44 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Mr. Deputy Speaker, Sir, I hope you understand it very well. It was decided upon...

MR. DEPUTY SPEAKER : Were you here when the Speaker was presiding over the House ? What was it that the Speaker said ?

SHRI SATYASADHAN CHAKRABORTY : That does not satisfy me.

MR. DEPUTY SPEAKER : You cannot question the ruling or the decision of the Speaker. I cannot allow re-opening of the issue. Now, Mr. Kaushal...

SHRI CHANDRAJIT YADAV : On such questions it is not a ruling.

MR. DEPUTY-SPEAKER : Whether it is the ruling or observation, it has already been decided. You are all experienced hon. Members from whom I want to learn. Therefore, I request you not to reopen the matter.

(*Interruptions*)

MR. DEPUTY SPEAKER : Now, Mr. Jagan Nath Kaushal to move the Bill.

12.46 hrs.

WAKF (AMENDMENT) BILL

THE MINISEER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to move.**

"That the Bill further to amend the Wakf Act, 1954, as passed by Rajya Sabha, be taken into consideration".

Sir, the Wakf Act, 1954, which was enacted to provide for the better administration and supervision of wakfs was amended thrice and while the Wakf Amendment Bill, 1969 was pending before the Rajya Sabha, a demand was made for the appointment of a Committee to examine what changes, if any, are required to be made in the Act in order to ensure better administration and supervision of Wakfs. In pursuance of the said demand, a Committee known as the Wakf Inquiry Committee, was appointed by the Central Government and that committee submitted an interim report in November, 1973 and its final report in February, 1976. Both the reports submitted by the Committee have been laid on the Table of both the Houses of Parliament and were also forwarded to the State Government's State Wakf Boards and Central Wakf Council for their comments.

(*Interruptions*)

SHRI RAM VILAS PASWAN (Hazipur) : Sir, there is no quorum in the House.

AN HON. MEMBER : There is quorum in the House.

MR. DEPUTY-SPEAKER : There is quorum in the House. The Minister may continue his speach.

**Moved with recommendation of the President.

SHRI JAGAN NATH KAUSHAL: The report of the Wakf Inquiry Committee was considered by the Central Wakf Council, the State Governments and the State wakf Boards as also by the All-India Awqaf Conference under the auspices of the Jamait-ulama-i-Hind and the Minorities Commission. My predecessor in office had also discussed the recommendations of the Wakf Inquiry Committee with the Muslim Members of Parliament.

As result of these discussions, the recommendations made by these organisations and the Members of Parliament indicated the absence of unanimity with regard to any recommendation and also it was found that the different shades of opinion were, at times, diametrically opposed even on the basic scheme to ensure the objectives of better administration of Wakfs. Having failed in our efforts to have a consensus or unity of approach in processing the issues with a view to evolving a formula to harmonise and reconcile the different approaches not only on the basis of the reports of the Wakf Inquiry Committee but also taking into account the views of the Standing Committee and the Sub-Committee of the Central Wakf Council, the All-India Awqaf Conference, the Members of Parliament the Minorities Commission and of the representative organisations and individuals, the only course left to the Government was to introduce a Bill on the basis of the reports of the Wakf Inquiry Committee, and thereby to place all the proposals before Parliament to enable it to take a final view in relation to the Conflicting opinions.

The Government could not, however, accept the recommendation of the Wakf Inquiry Committee with regard to certain matters, namely :—

(i) abolition of the Central Wakf Council ;

(ii) enlargement of the definition of the expression "person interested in the Wakf;

(iii) prosecution or punishment of past mutawallis for their past misdeeds because such action would be violative of the provisions of clause (1) of Article 20 of the Constitution;

(iv) payment of salaries and allowances and other remuneration of the staff of the State Wakf Boards, in the first instance, from the Consolidated Fund of the State because no provision for appropriation from Consolidated fund of a State can be made by Parliament;

(v) inclusion of a provision to the effect that any acquisition of property shall be void if the object or the effect of such acquisition involves physical destruction of any mosque, dargah or imambara because the matter is being regulated by the administrative orders issued by the concerned Ministries;

(vi) The proposal that a provision should be made to the effect that there should be no period of limitation for the institution of any legal proceeding for the recovery of possession of any immovable property belonging to a Wakf.

The recommendation of the Wakf Inquiry Committee to the effect that the Wakf Commissioner shall be the ex-officio Chairman of the Wakf Board is also not being accepted It has been provided in the Bill that the Wakf Commissioner shall be the ex-officio Member-Secretary of the State Wakf Board and that the members thereof shall elect one of them, other than Wakf Commissioner, as the Chairman thereof.

There was a difference of opinion as to whether the State Wakf Board should consist of elected members only or nominated members only. In the Bill, an attempt has been

made to reconcile these two extreme views by providing that the Board shall consist of partly elected members and partly nominated members. It has, therefore, been provided in the Bill that out of the eleven members of the Board, four shall be elected members and six shall be nominated by the State Governments from amongst the different categories of persons specified in the Bill and the Wakf Commissioner shall be the ex-officio Member-Secretary of the Board. Out of the elected members, two are to be elected from amongst themselves by the Muslim members of Parliament and two are to be elected from amogst themselves by the Muslim members of the State Legislatures. The salient features of the Bill have already been indicated by me in the Statement of Objects and Reasons and, therefore, I do not wish to take the time of the hon. House by repeating them.

SHRI RAMVILAS PASWAN (Hajipur) : I want to raise a point of order Sir.

MR. DEPUTY SPEAKER : Under what Rule ?

SHRI RAM VILAS PASWAN : Under, Rule 376. It is four your interest.

आज जो आइटम्स रखे गये हैं, उन में वक्फ पर दो घंटे रखे गये हैं, फैमीली कोर्ट्स बिल पर 3 घंटे रखे गये हैं, कापी राइट बिल पर 2 घंटे रखे गये हैं, एडमिनिस्ट्रेटिव ट्रिब्यूनल्स बिल पर कोई समय निर्धारित नहीं किया गया है, सिक्किम वाले बिल पर 2 घंटा रखा गया है, पंजाब के बारे में जो बिल है, उसके लिए दो घंटा रखा गया है, एल० आई० सी० के सम्बन्ध में ढाई घंटे रखे गये हैं, और नेशनल कैपीटल रीजन वाले बिल पर कोई समय नहीं रखा गया है। इस तरह से कुल 17 घंटे बैठते हैं और अब 1 बज रहा है। इस तरह से कल सुबह 6 बजे तक हम बैठेंगे, जो आप ने टाइम रखा है। यह किस तरह पासीबिल हो सकता है।

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : How is it possible ? Are we your bonded slaves to work continuously ? This is a form of slavery.

SHRI HARIKESH BAHADUs (Gorakhpur) : Two days' business iR included in one day's agenda, and the official estimate itself is for 17 hours. At what time is the House going to adjourn ?

MR. DEPUTY SPEAKER : There ts no point of order. We will work it out Please cooperate with me.

SHRI SATYASADHAN CHAKRABORTY : We are cooperating Sir. But how long do we have to sit. ?

SHRI RAM VILAS PASWAN : I have raised a very important point. Please take it seriously.

MR. DEPUTY SPEAKER : What you have said is taken note of by the Chair, though it is not a point of order.

PROF. AJIT KUMAR MEHTA (Samastipur) : There is no quorum in the House.

MR. DEPUTY SPEAKER : There is quorum. I have counted them.

SHRI RAM VILAS PASWAN : No quorum, no decorum.

MR. DEPUTY SPEAKER : If this is the attitude of the Members, what can I do ? This Wakf Bill is an important one. It has already been passed by the Rajya sabha. It is with regard to the minorities in our country. Let not people say that the minorities' question was not discussed properly in

the House. I would make an appeal to you.

Mr. Hossain, please speak. Please don't record whatever others say.

(*Interruptions*)*

MR. DEPUTY SPEAKER : I eall you, Mr. Hossain, to speak. Other people should take there seats.

SHRI N. K. SHEJWALKAR (Gwalior) : Sir, it is very strange that you are not listening to what others say.

MR. DEPUTY SPEAKER : Mr. Shejwalker, I have said that the Chair has noted. What reason do you want me to give now ? Please tell me; please guide me what to do. All others may please sit.

SHRI N. K. SHEJWALKAR : In consultation with hon. Members, you can decide...

MR. DEPUTY SPEAKER : I told him that the Chair has noted it, and that I would bring it to the notice of the Speaker. What does that mean ? It means that I would bring it to the notice of the Speaker. We will discuss it, and take a decision.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : As early as possible.

MR. DEPUTY SPEAKER : That is what I said. I said : the Chair has noted the views you have expressed. I will speak to the Speaker.

We will discuss whether it would be humanly possible. (*Interruptions*) I have already told you : the Chair has notedwhat you have said earlier.

SHRI SATYASADHAN CHAKRABORTY : Now you are perfectly all right.

MR. DEPUTY SPEAKER : It takes some time for you to understand me.

SHRI CHANDRAJIT YADAV : After discussing it, you must inform the House.

MR. DEPUTY SPEAKER : I have said it, and the Speaker also knows it. Are we not interested in some of the Bills that have been listed ?

SHRI ATAL BIHARI VAJPAYEE : Let not that impression be created. Your remark has created an impression that we are not interested in some of the Bills. (*Interruptions*)

श्री राम बिलास पासवान : इस रिपोर्ट में इन बिलों के लिए 17 घटे टाइम अलोट किया हुआ है। ये 17 घंटे कल सबेरे 6 बजे तक होंगे।

How is it possible to sit ? To-day is the last day.

MR. DEPUTY SPEAKER : When I have told you that the Chair has noted it, why can't you give me some time ?

SHRI HARIKESH BAHADUR : Unless you sit upto 2 O'clock, you cannot do it.

MR. DEPUTY SPEAKER : Certain things we cannot decide here itself. I will meet the Speaker and definitely convey your feelings to him.

SHRI RAM VILAS PASWAN : This is the time allotted by the Chair.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : As you are aware, the report of the Business Advisory Committee was presented to this House on the 17th, which means about 8

* Not recorded.

or 9 days back. At that time, this time was allotted by the BAC. In the meantime hon. Members and especially the leaders of the Opposition are equally aware that as against the time allotted to various issues—I do not say that those issues should not have been brought—whereas the time allotted was 3 hours, the time taken was seven hours, and the time allotted in another case was 4 hours, whereas the time taken was more than 8 hours. We have spent so much time on those very issues—where we had allotted two hours, we took 4 hours; and where we had allotted 4 hours, we have taken more than 7 or 8 hours.

13.00 hrs.

Naturally, the cumulative effect will be on the business. So, we have fixed for today's list of business all the time which the hon. Member has reported; this was fixed by the BAC according to the schedule drawn 9 days back. Now, today being the final day, it is for the whole House to consider whether the business which was approved by the BAC is to be seen through. We are prepared to sit late at night.

SHRI RAM VILAS PASWAN : How much late ?

SHRI BUTA SINGH : If the hon. Members allowed the discussion, I am sure, the Wakf (Amendment) Bill would have been passed. (*Interruptions*) The allotment of time is irrelevant in today's context.

SHRI RAM VILAS PASWAN : Why ?

SHRI BUTA SINGH : Because; as I said, they did not stick to the time allotted to other business which was taken up in this House; and we are trying to adjust as many Bills as possible and we will sit late at night. We are not barring any member to speak; we will not curtail the time we can accommodate as many speakers as possible.

SHRI N. K. SHEJWALKAR : Please respect the decision of the BAC. How can you say that it is not relevant. (*Interruptions.*)

MR. DEPUTY SPEAKER : Motion moved :

"That the Bill further to amend the Wakf Act, 1954, as passed by Rajya Sabha, be taken into onsidera-tion."

Shree Syed Masudal Hossain.

श्री सैयद मसुदल हुसैन (मुर्शिदाबाद) : डिप्टी स्पीकर साहब, मैं इस बिल का विरोध कर रहा हूं। मेरा पहला प्वाइंट यह है कि स्टेट की जो वक्फ प्रापर्टी है, इसका ओवर-आल सुपरवीजन, एडमिनिस्ट्रेशन टेट्स का होना चाहिए। आप जो बोर्ड बना रहे हैं, इसमें भी ज्यादा से ज्यादा मेंबर स्टेट के ही हैं, फिर भी आप ये सेंट्रल एक्ट के अंतर्गत बना रहे हैं। यह एक्ट लागू होने के बाद वैस्ट बंगाल का वक्फ एक्ट खत्म हो जाता है। मेरा कहना यह है कि इस सेंट्रल वक्फ एक्ट से हमारा वैस्ट बंगाल का वक्फ एक्ट बहुत अच्छा है। इसमें कुछ ऐसे प्रावीजन्स हैं जिनसे जल्द से जल्द वक्फ प्रापर्टी रिकवरी का इंतजाम हो सकता है। यह प्रावधान आपके सेंट्रल वक्फ में नहीं था और अब भी जो एक्ट आप ला रहे हैं उसमें भी ऐसा कोई प्रावीजन नहीं है। अगर ऐसा होता तो वरनी कमेटी की रिपोर्ट को बहुत पहले आप लागू कर सकते थे। तो वैस्ट बंगाल के एक्ट में जो अच्छे प्रावीजन थे, उनको भी आप खत्म कर रहे हैं।

It is related to the religious property.

लेकिन आप जो नया अमेंडमेंट लाए हैं, इसमें आप वेस्टर्न इंट्रेस्ट के हाथ में एक नया हथियार दे रहे हैं। वक्फ का जो

[श्री सैयद मसूदल हुसैन]

डेफीनेशन पोरशन है, इस पर आप अमेंडमेंट लाए हैं—

"Wakf means the permanent dedication by a person professing Islam of any moveable or immoveable property for the purpose, etc."

आप इसमें छोटा सा अमेंडमेंट लाए हैं।

In the opening portion, after the words "professing Islam", the words "or any other person shall be inserted." "Or any other person"

इसमें जो गैर-मुस्लिम हैं, वे भी इसके अंतर्गत वक्फ कर सकते हैं। इसका यही मतलब निकलता है। सुनने में बहुत अच्छा है। कम्युनल हारमनी के तौर पर सुनने में बहुत अच्छा है।

जो प्रोविजो आपने एड किया है, वह मैं बताना चाहता हूं।

"Provided that in the case of a dedication by a person not professing Islam the waif shall be void if, on the death of such person, any objection to such dedication is raised by one or more of his legal representatives."

मैं यह पूछना चाहता हूं कि आपकी नीयत क्या है? जिन वैस्टेड इंटरेस्ट की जमीन सीलिंग से ज्यादा है उनको आपने मौका दे दिया। उसका अगर इंतकाल हो जाता है तो उसके लड़के फिर जमीन मांगेंगे, अगर कोई एतराज करना है तो फिर वह जमीन नहीं मिलेगी। रिलिजियस एक्ट को आप वैस्टेड इंटरेस्ट के हाथ में देने की कोशिश कर रहे हैं। आपकी नीयत साफ होती तो आप यह प्रोविजो नहीं लाते। क्या, आप इस प्रोविजो को हटाने के लिए तैयार हैं? मस्जिद बनेगी तो उसमें डे-टू-डे इंटरफियरेंस होगा। मस्जिद तो बन जायेगी लेकिन नमाज नहीं पढ़ी जा सकेगी। मुझे डर है कि कहीं दोबारा मुरादाबाद न बन जाए। आप इस बारे मे सोचिए और इस अमेंडमेंट को हटाने की कोशिश कीजिए। सैक्शन-6 को आप देखिए।

If any question arises whether a particular property specified as wakf property in a list of wakfs published under section 5 as wakf property as not or whether a wakf specified in such a list is Shia wakf or a Sunni wakf,... "etc., etc.

कमिश्नर साहब डिसीजन लेंगे। जो, बड़ी प्रापर्टी के मालिक होंगे, वे कमिश्नर साहब के साथ साठ-गांठ कर लेंगे। यह डिक्लेयर करने के लिए कहेंगे कि यह वक्फ की प्रापर्टी नहीं है। इसको चैलेंज करने का जो मौका था, वह आपने खत्म कर दिया। इस अमेंडमेंट में कहा गया है :

"Or and from the commencement of the wakf (Amendment) Act, 1984, in a State, no suit or other legal proceeding shall be instituted or commenced in a civil court in that State in relation to any question referred to in sub-section (1)."

सिविल कोर्ट में चैलेंज करने का मौका खत्म हो गया। कोई अगर कहे कि मेरी प्रापर्टी नहीं है और उसकी साठ-गांठ हो गई हो तो इसको चैलेंज करने का मौका नहीं आयेगा। आप तो यही कहेंगे कि एक महीने के अन्दर ट्रिब्युनल में जाना चाहिए। अब एक और क्लाज के बारे में बताना चाहता हूं।

In section 41 (G) it was provided, that if a Mutawalli fails to apply for registration of wakfs, etc... unless he satisfies the court that there was a case for reasonable failure, "he shall be

punishable with imprisonment for a term which may extend to six months and also with fine lich may extend to five thousand rupees."

इसमें छोटे छोटे प्रोवीजन्स रखे गए हैं, कि यह नहीं हो सकता, वह होना चाहिए, वह नहीं हो सकता, यह होना चाहिए। इससे पहले आपके सैन्ट्रल वक्फ एक्ट में प्रावधान था कि अगर कोई मुतवल्ली कन्ट्रीब्यूशन का पैसा न दे तो उसके अगेन्स्ट क्रीमिनल केस आयद होगा और वैसा प्रावधान हमारे बंगाल वक्फ एक्ट में भी है, एक्ट के सैक्शन 40 को यदि आप देखें तो बिल्कुल साफ लिखा हुआ है। लेकिन ऐसे मुतवल्ली के खिलाफ कोई क्रीमिनल केस आयद करने का रास्ता आपने 1964 के अमेंडमैंट में खत्म कर दिया। आज जो काम्प्रीहैन्सिव बिल आप ला रहे हैं, उसमें भी आपने इसको इन्कलूड नहीं किया। इसका मतलब हुआ कि जो मुतवल्ली डैलीब्रेटली कन्ट्रीब्यूशन का पैसा वक्फ बोर्ड में जमा नहीं करेगा, उसके खिलाफ लीगल एक्शन लेने की आपकी कोई नियत नजर नहीं आती।

यदि आप सैक्शन 43 को देखें तो उसमें रिमूवल ऑफ मुतवल्ली का जिक्र है। उसमें छोटे-छोटे कन्डीशन्स दिए हुए हैं, जिसके आधार पर मुतवल्ली को रिमूव किया जा सकता है। इसके साथ ही आपने कुछ डेंजरस प्रोवीजन्स भी इस बार आप लाये हैं—

Removal of Mutawallis: Notwithstanding anything contained in any other law or the deed of wakf, the Board may remove a mutawalli from his office if such a mutawalli—

(c) misappropriates or deals improperly with the properties of the wakf; or

(e) has failed to pay, without reasonable excuse, for two consecutive years, the contribution payable by him under section 46.

यानि जो कोई वक्फ प्रोपर्टी का मिसएप्रोप्रिएट करने का दोषी होगा, जो कन्ट्रीब्यूशन का पैसा नहीं देगा, उसकी मुतवल्लीशिप खत्म करने का रास्ता था, अब आप उसको भी बंद करने जा रहे हैं। इसी कारण मैंने कहा कि मैं इस बिल का विरोध कर रहा हूं। क्योंकि इस तरह से इस बिल को वेस्टेड इंटरैस्ट के हाथों का हथियार बनाने की कोशिश की जा रही है। इससे वक्फ प्रोपर्टी का प्रोपर यूटिलाइजेशन खत्म हो जाएगी। मुझे फख्र है कि हमारे वैस्ट बंगाल वक्फ एक्ट के प्रोवीजन्स और वहां की सरकार की नियत दोनों के कम्बीनेसन से वक्फ प्रोपर्टी का प्रोटैक्शन हो रहा है।

यहां पहाड़ गंज में काजी वाली मस्जिद में होटल चल रहा है। यहां के वक्फ बोर्ड ने उसकी परमीशन दी है और कार्पोरेशन से उसे लाइसेंस मिला हुआ है। इसके अलावा डी० डी० ए० ने यहां पर ज्यादा से ज्यादा वक्फ प्रोपर्टी पर अपना कब्जा बना रखा है। उसका अभी तक कोई सर्वे भी नहीं हुआ है। उस वक्फ प्रोपर्टी को डी० डी० ए० के हाथों से निकालने की मुझे कोई साफ नियत भी दिखाई नहीं देती। इसी कारण सैक्शन 15 में आपने कुछ ऐसे बड़े प्रोवीजन्स लाने की कोशिश की है, ताकि यह प्रोपर्टी कभी वापस न हो सके।

जहां-जहां सैन्ट्रल वक्फ एक्ट लागू है, वहां आप देख लीजिए क्या नतीजा हो रहा है। पंजाब, हरियाणा आदि में बहुत

[श्री सैयद मसूदल हुसैन]

सी वक्फ प्रोपर्टी थी, उसमें से कुछ इवैक्यूई प्रोपर्टी हो गई और पंजाब में वक्फ बोर्ड की मस्जिद और कब्रगाह सब दूसरों के पास है। मेरे पास एक पत्र है जो कि हरियाणा के वक्फ मिनिस्टर ने यहां केन्द्र में श्री गुलाम नबी आजाद, डिप्टी मिनिस्टर ऑफ लॉ एण्ड जस्टिस को लिखा था, जिसको मैं यहां पूरा कोट नहीं करना चाहता, लेकिन इसमें लिखा है कि.... वहां की मुस्लिम पोपूलेशन के हाथ के बाहर है। आपका सैन्ट्रल वक्फ बोर्ड था क्या आपने इसको रिकवर करने की कोशिश की ? आपको सुन कर खुशी होगी वैस्ट बंगाल में हावड़ा की ईदगाह में, जहां पार्टीशन के बाद से ईद की नमाज बन्द हो गई थी, हमारी लेफ्ट फ्रन्ट गवर्नमेंट आने के बाद 1979 से दुबारा ईद की नमाज चालू हुई। अगर वक्फ बोर्ड और सरकार की नीयत न हो तो कोई काम नहीं बन सकता।

सैक्शन 55 (ई) में आपने एक छोटा सा प्रोवीजन किया है कि जो प्रोपर्टी ऐनरील्ड नहीं है वक्फ बोर्ड में उसके बारे में कोई भी केस नहीं होगा। मेरा पर्सनल एक्सपीरियेंस है जहां बहुत छोटी-छोटी प्रोपर्टी है, 1, 2, बीघा जमीन है मस्जिद के साथ कंट्रीब्यूशन का पैसा देने से डरते हैं इसलिए वह ऐनरोल नहीं करते हैं। बहुत सी ऐसी जगह हैं जहां वक्फ बोर्ड के बारे में पूरी जानकारी नहीं है इसलिए ऐनरोल नहीं करते हैं। तो यह प्रोपर्टी अगर कोई मुतवल्ली बेच दे, या दूसरा कोई कब्जा कर ले तो वह प्रोपर्टी नहीं बचायी जा सकती है। मैं मन्त्री जी से कहूंगा कि पहले जैसा था वैसा रखने की कोशिश कीजिये और इस प्रोवीजन को हटाइये। ऐनरोल हो या न हो वह वक्फ प्रोपर्टी है और उसको रिलिफ मिलनी चाहिए।

माननीय गुलशेर अहमद ने कुछ अमेंडमेंट दिये हैं जिनको मैंने देखा है इवेकुई प्रोपर्टी के बारे में संशोधन हैं इस एक्ट में कोई स्पेसिफिक प्रोवीजन नहीं है। लेकिन वेस्ट बंगाल वक्फ एक्ट में इसका प्रोवीजन है:

> "In the case of any wakf, of which there is no mutawalli, or where the mutawalli is not available, or the mutawalli appointed under any deed or instrument is not a citizen of India, or the mutawalli is, in the opinion of the Board, not capable of acting as such, or where there appears to the Board to be an impediment to the appointment of mutawalli, the Board may appoint for such period as it thinks fit a person to act as mutawalli."

हां, तो यह सच है कि मुतवल्ली अगर पाकिस्तान चला गया, तो मस्जिद तो नहीं गई।

SHRI GULSHER AHMED (Satna): But your amendment is regarding evacuee property, not for this.

श्री सैयद मसूदल हुसैन : जैसे वेस्ट बंगाल एक्ट में प्रोवीजन है ऐसा कोई प्रोवीजन सैन्ट्रल वक्फ एक्ट में नहीं है जो कि होना चाहिए। मुतवल्ली पाकिस्तान में जाय या जहन्नुम में जाय, मस्जिद तो नहीं गई। मस्जिद तो वहीं है। हां, कुछ मुतवल्ली हैं जिन्हें जहन्नुम में जाना चाहिए। कुछ मुतवल्लियों के लिए वक्फ प्रोपर्टी एक उनका बिजनेस हो गया है।

अल्ला के नाम पर जो जमीन देते है,

अल्ला उसे खाने नहीं माते मतवल्ली उसे खा जाते हैं।

आचार्य भगवान देव (अजमेर) : आप अल्ला को मानते हैं ?

श्री सैयद मसुदल हुसैन : आप मानते हैं ?

आचार्य भगवान देव : हां, मैं मानता हूं।

श्री सैयद मसुदल हुसैन : आपने कहा कि मैं अल्ला को मानता हूं।

मेरा कहना यह है कि सैक्शन 40 में जो प्रोवीजन है, उसमें ऐसा प्रोवीजन कीजिये क्योंकि मुतवल्ली का वक्फ से कोई ताल्लुक नहीं है।

वह सिर्फ केअर टेकर है, वह एक ट्रस्टी भी नहीं है।

लिमिटेशन के बारे में आपका क्या अमैंडमैंट है ? 30 ईअर्स की लिमिट है। मैं इसका विरोध नहीं करता हूं।

श्री गुलशेर अहमद : मेरा अमैंडमैंट मूव किया हुआ है।

श्री सैयद मसुदल हुसैन : लेकिन मुझे डर है कि वक्फ की प्रौपर्टी से ज्यादा प्यारी मुझे इंसान की जिन्दगी है। कहीं मुरादाबाद की घटना न हो जाये, 30 साल से अगर कोई जमीन दखल दिये हुए है, अगर फिर उस जमीन को वापिस लेने की कोशिश करें, यह मकबरा हो या मंदिर हो, यह झंझट दोबारा पैदा हो जाये तो मुश्किल है।

श्री गुलशेर अहमद : मेरा अमैंडमैंट है।

श्री सैयद मसुदल हुसैन : मैं आपके अमैंडमैंट का विरोध नहीं कर रहा हूं। लेकिन साथ ही साथ डर भी है। एक लिमिटेशन का प्रौवीजन होना चाहिए। जैसे डी० डी० ए० दखल किये हुए बैठी है, कभी वापिस नहीं आयेगी। प्रापर्टी वापस लेते हुए अगर झंझट हो जाये, फिसाद हो जाये तो इसके बारे में आप सोचें।

पंजाब और हरियाणा वक्फ प्रापर्टी के बारे में एक छोटा-सा सझाव है। वहां पर बहुत-सी वक्फ प्रापर्टी है। वहां से मुसलमान हट गए। दुबारा मुसलमानों की आबादी होगी या नहीं होगी, यह बहुत बड़ा सवाल है। हम उस पर जाते भी नहीं, लेकिन इस प्रापर्टी का प्रापर कम्पेंसेशस सेंट्रल बोर्ड में आना चाहिए। मैंने सुना है, मुझे पूरा पता नहीं, कि पंजाब वक्फ बोर्ड के हाथ में लगभग 25 करोड़ रुपया ऐसा है। यह रुपया सेंट्रल वक्फ बोर्ड के हाथ में आना चाहिए। पौपूलेशन के मुताबिक यह स्टेट वक्फ बोर्ड को देना चाहिए।

श्री जगन्नाथ कौशल : मैं यह कह रहा हूं कि आपकी यह इन्फार्मेशन सही नहीं है।

श्री सैयद मसुदल हुसैन : हो सकता है, लेकिन मेरी यह इन्फार्मेशन है। वहां लगभग 25 करोड़ रुपए वक्फ प्रापर्टी का है और वहां बहुत बड़ी मुसलमानों की आबादी होने की उम्मीद नहीं है। मस्जिद और कब्रिस्तान जैसी जगहों को रहने दीजिए, लेकिन जो एग्रीकल्चर लैंड है, उसको जल्दी से जल्दी बेचने का इन्तजाम कीजिए और सेंट्रल बोर्ड में उसका पैसा जमा कीजिए। कौन क्या करते है, इसका पता

[श्री सैयद मसुदल हुसैन]

नहीं, लेकिन सैंट्रल वक्फ बोर्ड में अगर वह पैसा आ जाए और वह पैसा बोर्ड को दे दें तो जहां-जहां वक्फ प्रापर्टी है, उसे बचाने के लिए वह बोर्ड अपना काम कर सकता है।

हमने उम्मीद की थी कि वक्फ बिल एक अच्छा बिल होगा, लेकिन इसमें ऐसे प्रावीजन रखे गए हैं जिससे यह कानून वैस्टेड इंट्रेस्टस का हथियार बन गया है। इसलिए मैं इस बिल का विरोध करता हूं।

SHRI GULSHER AHMED (Satna): Mr. Deputy-Speaker, Sir, at the very outset I must congratulate my friend, the Law Minister for bringing this Bill. I had lost all hopes day before yesterday wondering whether this Bill will come before this House, but due to his efforts and his Department's efforts, this Bill has come before the Lok Sabha today. Today, being the last day, if this Bill would not have come. I do not know what would have happened, though it was passed by the Rajya Sabha.

Sir, for the last fourteen years, the Muslims of this country were talking about the problem of Wakf properties, since the Wakf Inquiry Committee, was constituted in the year 1970. It was presided over by Mr. Syed, Ahmed. MP. There were two other Members on the Committee. The Committee gave its interim report in November 1973 and the final report in April 1976. After 1976, this Report of the Wakf Inquiry Committee, as the hon. Minister has told this House, had been examined by the Central Wakf Council, by the Minorities Commission, by the Chairmen of the Wakf Boards of different States and other organisations. As the hon. Minister has informed ou every issue there was difference of opinion. So, it was left with no alternative except to depend on the report of the Wakf Inquiry Committee. Therefore, but for three or four recommendations, this Bill is based on the recommendations of the Wakf Inquiry Committee.

The Government has taken extra precautions, because the Wakf Act was going to affect the minority community. That is why this long period was taken. From 1976 upto this time this matter was left to be discussed throughly so that the Wakf Act is passed after having unanimity among the Muslims.

Sir, most of the provisions of this Bill are wonderful and more or less all the objects and purpore for which the Committee was constituted will be fulfilled if this Bill is passed.

Now, Sir, after my amendment about limitation is accepted, only four or five recommendations of the Wakf Inquiry Committee will be left to be implemented.

One recommendation is about the abolition of Wakf Council. About this issue generally all the Committees and other persons and indiviudals who have been consulted have unanimously saie that this Council should not be abolished, I think keeping in view the opinion of different committees and individuals the Government has not accepted this recommendation of the Wakf Inquiry Committee.

One very important recommendation of the Wakf Inquiry Committee is that if any Mutawalli, in the past, has committed any offence of misarpropriation or embezzlement, he could be punished. That recommendation has not been accepted by the Government.

And they have given a very good reason that according to the philosophy of criminal law this kind of provision cannot be made and I think it is quite justified that they have not accepted this recommendation of the Wakf Inquiry Committee.

Another recommendation that the Government has not accepted is that

the salaries should be paid from the Coosolidated Fund of the State. This recommendation was made by the Wakf Inquiry Committee because they have found in some Act of the State that there is a provision like that stating that in the beginning the salaries were paid to the employees of the Board from the Consolidated Fund of the State, but as this legislation cannot be made from here, the State Legislature can make legislation saying that the salaries will be paid from the Consolidated Fund of the State. But this cannot be made in Parliament and that is why they have not accepted this recommendation of the Wakf Inquiry Committee.

Another recommendation of the Wakf Inquiry Committee which has not been accepted by the Government is that if the property is a Wakf property, it should not be acquired under the Land Acquisition Act, and if any property is acquired, then it should be taken as void. Mr. Deputy-Speaker, the Government's stand is that various instructions of the Executive nature have been issued to all the State Governments that properties belonging to religious groups or religious properties should not be acquired at any cost. That is why they felt that there is no need to make any kind of accepted provision in the Wakf Act, and that is why they have not done it. Another argument is that if this objective is to be achieved, then an amendment should be made to the Land Acquisition Act and not to the Wakf Act. I would submit that executive instruction is all right, but if somehow or other some kind of amendment can be made in the Land Acquisition Act In future the Government should try, and it should come in black and white that properties belonging to any religious group, say a temple, mosque or graveyard, should not be acquired at all. I understand that there is some difficulty here and a provision cannot be made in the Wakf Act, but an attempt should be made to make an amendment in the Land Acquisition Act.

The last recommendation of the Wakf inquiry Committee that has not been accepted by the Government is that the Commissioner should be made Chairman of the Board. Wherever this matter has been discussed in different committees and associations, this recommendation of the Wakf Committee has been opposed like anything. By way of compromise the Government has accepted that he will simply be a Member and Chief Executive Officer of the Board and I think it is a very good compromise that the Government has made and the Commissioner has been made a Member of the Wakf Board. (*Interruptions*), The Wakf Inquiry Committee had recommended him for chairmanship. But because of you the Law Minister he has been removed from chairmanship and he has been given same powers because the Wakf Inquiry Committee has made a very detailed study of the problem and had taken the office of Commissioner from other Charitable Acts like Tamil Nadu Hindu Endowment Act and Andhra Pradesh Hindu Endowment Act. They have studied all these Acts and they have taken the Commissioner's office from those enactments.

I have moved three amendments and in my opinion those three amendments are very very necessary. I have only moved, Mr. Deputy-Speaker, the very important and very necessary amendments. The first is relating to limitation. Sir, as you know, under the Limitation Act, if anybody is in adverse possession of property claiming himself to be the owner of that property for more than 12 years, he becomes the owner of that property. The right of the real owner is extinguished and a new right is created. In the Limitation Act, Section 28, now Section 27 is the only Section which gives rights and which extinguishes rights.

There was nobody to look after most of the property of Wakf, People have taken illegal possession. Now, by operation of this Act, if anybody is in possession for more than twelve years, he becomes the owner. It may be a mosque, imambara. It is necessary

[Shri Gulsher Ahmed]

that some kind of provision should be made.

After partition, people who were looking after the property have gone away. In the Wakf property, nobody seems to take much interest. People are there, but they do not take care whether anybody has taken possession. I have moved an amendment that the period of limitation should be extended from twelve years to thirty years. It is a very reasonable amendment. I urge upon the Government that in the interest of the Wakf properties on which the Muslim community is having a great hope, if they have a rule and proper control over these properties alot of Income will come out of it and they will try to remove social and educational backwardness of the community. This is very necessary and there is a reason for this.

After partition 37 years have passed. The Act was passed in 1954. Most of the States have not identified the Wakf property. The lists have not been prepared. So, it is very necessary that the period of limitation should be extended.

I may draw the attention of the Government to the provisions made in different States in their Acts.

Madras Hindu Religious and Charitable Endovement Act. 1959 :

> "nothing contained in any law of limitation shall be deemed to vest in any person the property or fund of any Religious institution which have not vested in such a person or his predecessor before the 30th September, 1951."

Section 52A, Bombay Public Trust Act (29 of 1950) :

> "Notwithstanding anything contained in the Indian Limitation Act, 1960, no suit against an assignee for valuable consideration of any immoveable property of the Public Trust, which has been registered or is deemed to have registered under this Act or for the purpose of following in his hands, such property or the proceed thereof, or for the account of such property or proceed, shall be barred by any length of time."

Clause 53 of the Public Trust Bill. 1968 :

> "Notwithstanding anything contained in the Limitation Act, 1963.
>
> (a) no suit to set aside the transfer of any property of a wakf made by the Mutawalli or any other person for valuable consideration or otherwise :
>
> (b) no suit for the possession of any property of a wakf or any interest in such property from which the Mutawalli or any person entitled to institute such suit has been dispossessed or which is in unlawful possession of any person :
>
> shall be barred by any period of Limitation, provided the transfer to be set aside has been effected after August 14, 1947."

Now, Sir, I am reading a very important Act from my learned friend's State, West Bengal. There is a provision to this effect. I am quoting section 72 (2) of the Bengal Act. It provides that "a suit for the recovery of any wakf property wrongfully possessed; alienated or leased, shall not deem to have become barred by Limitation if such suit was not so barred before the 15th day of August, 1947., My submission is, I have requested the Government to make an amendment according to the provisions which are existing in other similar Acts of the States. It is very necessary and important. This should be accepted by the Government.

Another amendment which I have moved is to amend Section 6. Section

6 is regarding the lease of the wakf property. It provides that the Commissioner will prepare a list and send that list to the Board. The Board will published that list in the official gazette and after the list is published in the official gazette, if any person has any interest in that property, he can bring a suit in the civil court within one year. If he fails, the list becomes final. After one year, he cannot challenge the list. ection 6 reads :

> "(1) If any question arises whether a particular property specified as wakf property in a list of wakfs published under sub-section(2) of section 5 is wakf property or not or whether a wakf specified in such list is a Shia wakf or Sunni wakf the Board or the mutawalli of the wakf or any person interested therein may institute a suit in civil court of competent jurisdiction for the decision of the question ..."

Regarding this section, a case went to the Supreme Court. A gentlemen who was not a Muslim said, I am not a Muslim; I am a Hindu and therefore this will not be applicable to me. According to the definition of the Wakf Act, I cannot be "a person interested therein" because I am not a Muslim, So, this will not affect me. Even if I do not file a suit within one year, it cannot operate on me. This is what he argued. Then, the Supreme Court held that "any person interested therein" shall refer to wakf and not wakf property. They also said, because he is not a Muslim this cannot apply in his case. If the list has been finalished and if he did not file a civil suit within one year; this section will not apply to him. So, in order to make this section applicable to all people, I have proposed this amendment. What will happen if the Government does not accept the amendment of mine? Mutawalli is a very clever man. He can pass on the property to non-Muslim. He would be in possession of that property. And then, later on; that property is listed as wakf property. All formalities are completed but he keeps quiet. After sometime, the Wakf authorities say, look here, this is listed as wakf property and therefore you have to vacate. He will say, "No, it does not apply to me because I am not a Muslim."

In order to overcome this difficulty, I have proposed this amendment and I hope the Law Minister will accept my amendment.

The third amendment which is a very important amendment is proposed as a result of the judgement of the Punjab High Court. A full Bench of the Punjab High Court gave its decision in the month of February, 1984 *vide* AIR 1984, Feb., page 68.

In that full Bench case, the majority of judges, one dissenting—there were three judges—the two judges have held that in regard to those wakf properties which became evacuee properties and, by virtue of that, the Custodian becomes the trustee of those properties, no suit can be filed by the Wakf Board regarding those properties which are in the possession of the Custodian.

A large number of cases are pending in the court in Punjab and Haryana. The Punjab High Court full Bench has held that the Wakf Board could not file a suit regarding wakf properties which are in the custody of the Custodian and that only the Custodian could file a suit. So, the suit has been dismissed. The result will be that many of the suits which are pending in the court will meet the same fate.

So, in order to avoid that, I have proposed an amendment. I am very grateful to the Government that when I brought the case to their notice, they at once said that they were going to file an appeal in the Supreme Court. They have filed an appeal in the Supreme Court. The appeal is pending in the Supreme Court. It may take some time in the Supreme Court. The lower courts in Punjab and Haryana may dismiss the suits saying that the

Shri Gulsher Ahmed]

Wakf Board cannot file a suit in regard to properties which are in the possession of the Custodian. So, by way of an abundant caution, I have moved this amendment.

I earnestly hope that my learned friend whom I have known for the last 30 years, because in 1956 we were both together in the Rajya Sabha and we have known each other for a long time, that he will at least have mercy on me, being his own friend, and he will accept my amendment.

In conclusion, I would say that this Bill which is going to be passed today —I have gone through each and every Clause of it ; I have read the Wakf Enquiry Committee at least a dozen times and I have been associated with the Committee here and the Committee there. The best that would be done has been done except one thing that I have said about the land acquisition amendment and I know that it would be done sometime in future. Though there are instructions to the State Governments not to acquire these properties, some kind of a specific provision should be there in the Act. I think, the whole Bill is a wonderful Bill and I feel that the House will pass it.

SHRI HARIKESH BAHADUR (Gorakhpur) : How much time has been allotted for this Bill ?

MR. DEPUTY-SPEAKER : You will get your chance. Why do you worry ? I am first permitting members belonging to the minority community. Then only your turn will come.

PROF. MADHU DANDAVATE (Rajapur) : He is also a political minority.

SHRI HARIKESH BAHADUR : Let us try to have a secular character of the debate.

MR. DEPUTY-SPEAKER : It is because you do not know much about it.

श्री गयूर अली खां (मुजफ्फरनगर) : डिप्टी स्पीकर साहब, मुगल राज खत्म हुआ तो उसके बाद ब्रिटिश राज आया। जब तक मुगल राज रहा, हिन्दुस्तान में वक्फ की हालत बहुत अच्छी थी। काजी लोग उनका इन्तजाम करते थे और उनके मुताल्लिक जो झगड़े होते थे, उनको खुद काजी लोग तय करते थे। लेकिन ब्रिटिश राज आने के बाद अंग्रेजों ने वक्फ के इन्तजाम में दखल देना शुरू किया, जो बात मुसलमानों के लिए काबिले-ऐतराज थी, लिहाजा उन्होंने प्रोटेस्ट किया। उसका नतीजा यह हुआ कि 1923 में वे वक्फ के लिए एक कानून लाये जिसको उन्होंने पास किया। लेकिन उससे भी वक्फ के हालात नहीं सुधरे और मुसलमान लोग उससे भी मुतमईन नहीं हो सके।

डिप्टी स्पीकर साहब, सन् 1947 में मुल्क तकसीम हुआ और हमारे मुल्क के वक्फ जायदाद के बहुत से मुतवल्ली पाकिस्तान चले गए और इस तरीके से वक्फ प्रोपर्टीज को बगैर किसी को सुपुर्द किए हुए वैसे ही छोड़ गये और उनका कोई इन्तजाम न हो सका, जिन पर लोगों के नाजायज कब्जे कर लिए, इन्क्रोचमेंट कर लिए और इस तरीके से वक्फ की करोड़ों रुपए की जायदाद नाजायज कब्जे में चली गई, उन पर लोगों के नाजायज कब्जे हो गए।

डिप्टी स्पीकर साहब, सन् 1954 में जो वक्फ बिल इस हाऊस में पास हुआ था, उसमें अमेंडमेंट करने के लिए आज इस बिल पर हम बहस कर रहे हैं और मैं यह समझता हूं कि इस बिल के पास

होने से शायद ओकाफ की जायदाद को कुछ राहत मिल सकेगी या कुछ उसके लिए अच्छा हो सकेगा क्योंकि जो लोग नाजाज कब्जे किए हुए हैं और वक्फ की जायदाद को हजम किए हैं, उनके हाथों से शायद वह निकल सकेगी। अगर हमारी सरकार इस मामले में कुछ मजबूत रही, तो इस कानून के पास होने से, हो सकता है कि जो जमीनें हजम कर ली गई हैं, वे वापस आ सकेंगी। ऐसा है कि इस के लिए कई कमेटियां बनाई गई हैं। एक वक्फ इंक्वायरी कमेटी बनाई गई, एक एम०पी० साहबान की कमेटी बनाई गई और माइनो-रिटीज कमीशन से भी इस के अन्दर कुछ मदद ली गई, उन की भी रिपोर्ट ली गई और अब सन् 1954 के बिल में तरमीम की जा रही है और मुझे उम्मीद है कि यह तरमीम कारगर होगी और ओकाफ की जो जायदाद है, उस के निकलने के लिये, उस के फिर हट कर हासिल होने के लिये, कारगर साबित होगी। मैं इस बिल से इत्तिफाक करता हूं और अगर सरकार ने इस पर मजबूती से कदम उठाया और ईमानदारी और दयानतदारी से काम किया, तो मुझे उम्मीद है कि जितनी वक्फ जायदाद लोगों के नाजायज कब्जे में चली गई है, वह वापस आ सकेगी। वक्फ जायदादों के मुतवल्लियों के पाकिस्तान चले जाने से जो जायदाद कस्टोडियन के कब्जे में चली गई थी या कस्टोडियन्स ने उनको नीलाम करके उनसे पैसा वसूल किया, मैं मिनिस्टर साहब से दरखास्त करता हूं कि वह पूरी जायदाद वक्फ को फिर से वापस दिलाई जाए और वक्फ का उस पर कब्जा कराया जाए। वक्फ चैरिटएबिल परपज के लिए है, ऐसे कामों के लिए है जैसे बच्चों को तालीम दी जाए, बेवाओं को तनख्वाह दी जाए, यतीम बच्चों की मदद की जाए और ऐसे लोगों की मदद की जाए, जोकि बेरोजगार हैं। अगर पूरे वक्फ की जायदाद वापस आ गई, तो मैं समझता हूं, कई सौ करोड़ रुपए की, 500-700 करोड़ रुपये की वह हैसियत रखती है और उसकी सालाना आमदनी 20-30 करोड़ रुपये हो सकती है, जिससे गरीबों की, बेवाओं की, नादारों की, यतीम बच्चों की और जिनका कोई वारिस नहीं है, उन की मदद हो सकती है और उससे तालीम के लिए बच्चों को वजायफ दिए जा सकते हैं और वे तालीम हासिल कर सकते हैं।

मैं उसूली तौर पर इस बिल के खिलाफ नहीं हूं लेकिन मैं चाहता हूं कि कहीं ऐसा न हो जैसा कि होता आया है। आज इस हुकूमत को आए 37 साल गुजर गये है और इन 37 सालों के अन्दर वक्फ जायदाद की तरफ से लापरवाही बरती गई है। दिल्ली में डी० डी० ए० ने ऐसी जायदादों पर काफी कब्जे कर लिए हैं और उन पर फ्लैट बना कर काफी कीमत में लोगों को फरोक्त किए हैं।

श्री गुलशेर अहमद : जो जायदादें ले ली गई थीं, वे ज्यादातर वापिस कर दी गई हैं और उनके कब्जे में हैं, उनको किराये पर देंगे आगे चल कर।

श्री गयूर अली खां : मैं यह जानना चाहता हूं कि जो वक्फ की जायदादें ले ली गई हैं और खाली पड़ी हैं उनको वापिस किया जाए। जिन जमीनों पर डी०डी०ए० ने मकान वगैरह बना लिए हैं उनकी मार्किट रेट पर कीमतें वक्फ को अदा करें जिससे कि वक्फ को फायदा हो सके और लोगों को भी फायदा हो सके।

[श्री गयूर अली खां]

एक जो आपने वक्फ कमेटियां बनाई हैं, जिलों के अन्दर, सूबों के अन्दर सेन्टर में, मैं चाहता हूं कि इसमें ज्यादा से ज्यादा ईमानदार, दयानतदार और मेहनती आदमी नोमिनेटिड हों, ऐसे ही आदमी नोमिनेटिड हो कर वक्फ के लिए काम कर सकेंगे। वे मेहनत, ईमानदारी और दियानतदारी से काम करेंगे। जो इलेक्शन हुए हारे में मोहरे हैं, या जो रिटायर्ड आफिसर हैं जिनके कि दिमाग फाइलें चाट जाती हैं, जिनमें कोई हिम्मत नहीं रहती, जिनके अन्दर कोई ताकत नहीं रहती, ऐसे आदमियों को वक्फ में नोमिनेट कर देने से वक्फ का काम ठीक ढंग से नहीं चल पाता है। जब ऐसे लोगों को नोमिनेट कर दिया जाता है तो वे लोग अपनी जिन्दगी आराम से बसर करने के लिए वक्फ को लूटते और खाते हैं। उनमें काम करने की हिम्मत बाकी नहीं रहती है।

मैं चाहता हूं कि वक्फ में नौजवान आदमियों को मुकर्रर किया जाए जो मेहनत से काम कर सके, भागदौड़ कर सकें। ऐसे लोगों को ही वक्फ बोर्ड का सेक्रेटरी बनाया जाए। सेन्टर में भी ऐसे लोगों को ही रखा जाए जो अच्छी तरह से देखभाल कर सकें।

मुझे उम्मीद है कि हमारे मिनिस्टर साहब मेरी दरखास्त पर गौर करेंगे और वक्फ बोर्ड की ज्यादा से ज्यादा बहबूदी के लिए कोशिश करेंगे।

13.56 hrs.

[SHRI F. H. MOHSIN *in the Chair*]

श्री जैनुल बशर (गाजीपुर) : जनाब चेयरमैन साहब, सबसे पहले तो मैं मोहतरमा वजीरे आजम साहिबा और ला मिनिस्टर साहब का शुक्रिया अदा करना चाहता हूं कि अगर उन्होंने ज्यादा दिलचस्पी न ली होती तो शायद यह बिल इस सैशन में न आता। इन लोगों के बहुत दिलचस्पी लेने की वजह से ही यह बिल आज इस सैशन में आ सका है।

इस बिल का हम लोग काफी दिनों से इन्तजार कर रहे थे। पिछले कई सेशंस में हम लोग यह मांग कर रहे थे कि यह बिल पेश किया जाये। लेकिन जैसा कि ला मिनिस्टर साहब ने फरमाया, कई जगहों पर इस बिल के बारे में गौरो-खास किया गया और हर जगह पर गवर्नमेंट की यह मंशा रही कि बिल के बारे में ज्यादा से ज्यादा इत्तिफाके राय हो तभी इस बिल को लाया जाए। चूंकि इस बिल पर इत्तिफाके राय नहीं हो सकी थी, और लोगों की अपनी-अपनी राय थीं लेकिन उसके बावजूद भी ला मिनिस्टर साहब आज यह बिल ले आए। मुझे उम्मीद है कि यह बहुत हद तक लोगों को काबिले-कबूल होगा।

अभी पिछले दिनों हम पार्लियामेंट के मुस्लिम मेम्बरान ने एक मीटिंग की थी और यह मीटिंग ला मिनिस्टर की इस यकीनदहानी के बाद की गई थी जो उन्होंने राज्य सभा में दी थी कि अगर मुस्लिम मेम्बरान आफ पार्लियामेंट इत्तिफाके राय से कोई अमेंडमेंट देंगे तो उसे हुकूमत मंजूर कर लेगी। इस बिल के बारे में हम लोगों ने तबादलाए ख्याल ख्याल किया। बहुत-सी बातों पर तो हम लोग एक राय नहीं हो सके लेकिन कुछ

बातों में हम लोग एक राय हुए। हम लोगों में कंसेन्शस बना और कन्सेन्शस के मुताबिक हमारे मोहतरम साथी श्री गुलशेर अहमद साहब ने अमेंडमेंट पेश किये हैं।

14.00 hrs.

मुझे यकीन है कि ला मिनिस्टर साहब इन अमेंडमेंटस को मन्जूर कर लेंगे। मैं उनसे दखवास्त करूंगा कि वे इनको मन्जूर कर लें।

इसके अलावा दो बातों की तरफ मैं मिनिस्टर साहब की तवज्जह दिलाऊंगा। एक बात की तरफ मुझ से पहले बोलने वाले श्री हुसैन साहब जो पश्चिमी बंगाल के मैंबर हैं, उन्होंने काफी तवज्जह दी है। वह यह कि जिन लोगों ने, गैर-मुस्लिम लोगों ने मकबरों के लिए, खानकाहों के लिए, कब्रगाहों के लिए, इबादतगाहों के लिए या दूसरे मकसदों के लिए अपनी जायदादें वक्फ की हैं, अगर उनके वारिस उनको अलग करना चाहते हैं तो वे कर सकते हैं। ये प्रावीजन रखा गया है। इसका बड़ा खराब असर पड़ने वाला है। यह प्रावीजन तो हर तरफ से झगड़ा पैदा करेगा। वे लोग जिन्होंने किसी कब्रगाह के लिए या किसी खानकाह के लिए, किसी फकीर के मकबरे के लिए अकीदत की वजह से जायदादें वक्फ कर दीं उस काम के लिए, उनकी देख भाल करने के लिए, अब अगर उनके वारिस उस काम में अकीदत नहीं रखते हैं और वे वापिस लेना चाहेंगे, जो सौ साल से या 50 साल से जो उनके लिए वक्फ हैं, अगर उसको निकालना चाहेंगे तो कानून आपन उसकी इजाजत दे रहे हैं। तो इसमें काफी झगड़ा पैदा होगा। जगह-जगह झगड़ा खड़ा हो जाएगा। सभापति महोदय, मैं आपको बताता हूं कि हिन्दुस्तान में कोई जगह ऐसी नहीं है जहां कि गैर-मुस्लिमों ने और खासकर हिन्दू भाइयों ने इस काम के लिए अपनी जायदादे वक्फ न की हों।

MR. CHAIRMAN : It may not have retrospective effect.

SHRI ZAINUL BASHER : You are a lawyer, I am not a lawyer. It is not written that it will not have retrospective effect. I do not know the law.

SHRI SATISH AGARWAL : I confirm the Chairman's opinion.

SHRI ZAINUL BASHER : It is very good.

लेकिन आगे भी एक खतरा पैदा हो सकता है, उसके तरफ मैं आपका ध्यान दिलाना चाहता हूं। अरबन सीलिंग एक्ट से बचने के लिए, लैण्ड सीलिंग एक्ट से बचने के लिए और दूसरे कानूनों से बचने के लिए जो जायदादों पर पाबंदी लगाने के हैं, उनसे बचने के लिए कुछ लोग वक्फ कर सकते हैं। इस उम्मीद में कि उनके 4 लड़के जब बालिग हो जाएंगे तो वो उसको फिर वापिस ले लेंगे। ये झगड़ा फिर पैदा हो सकता है। इसलिए मैं समझता हूं कि इसकी कोई जरूरत नहीं है।

एक और बात की तरफ मैं मिनिस्टर साहब की तवज्जह दिलाना चाहता हूं। जो कमिश्नर मुकरर किए गए हैं, उनके अख्तियारात के बारे में तवज्जह दिलाना चाहता हूं। कमिश्नर को जो बहुत सारे अख्तियारात दिए गए हैं, वक्फ बोर्ड की बातों का न मानें, किन-किन हालात में वक्फ बोर्ड की बात को नहीं मानेगा और उसे न मानने की वजह को वह स्टेट गवर्नमेंट के पास भेज दे और स्टेट गवर्नमेंट अपना इसमें आखिरी फैसला देगी। उसमें

[श्री जैनुल बशर]

एक बात और लिखी है—

'...lead to a riot or breach of peace'

तो चेयरमैन साहब, आप जानते हैं ला मिनिस्टर साहब भी कि वक्फ की जायदादें कहीं भी हों, वो बड़े पैमाने पर नाजायज कब्जे में हैं।

इस वजह से क्यों हैं, इसकी डिटेल में मैं नहीं जाना चाहता। बहुत सी जगहों पर मुसलमान पाकिस्तान चले गए। बहुत से गांव ऐसे हैं, जहां पांच-दस घरों की आबादी मुसलमानों की बच गई। वे लोग किसी दूसरे कस्बे या शहर में आबाद हो गए और वक्फ की जो जायदाद है, उन पर गैर-कानूनी लोगों ने कब्जा कर लिया। हर जगह बड़े पैमाने पर यह कब्जा है। इस अमेंडमेंट बिल को जिस अच्छी तरह से बनाया गया है और जो अख्तियारात खाली कराने के लिए दिए गए है, वह सारी की सारी चीजें, कमिश्नर की जो पावर्स है, उसको खत्म कर सकती है। जब भी उन जायदादों को खाली कराने के लिए जायेंगे तो लॉ एण्ड आर्डर की प्राबलम हो जायेगी। वहा पीस डिस्टर्ब होगी, चाहे वह कब्जा हो सकता है। गैर-मुस्लिम ने किया हो तो कम्युनल सिचुएशन पैदा हो सकती है। सिया का वक्फ है, सुन्नी ने किया है तो भी कम्युनल सिचुएशन पैदा हो सकती है। इसी तरह अगर सिया ने किया है तो भी कम्युनल सिचुएशन पैदा हो सकती है। अगर एक ही कम्युनिटि के किसी आदमी ने किया है तब भी लॉ एण्ड आर्डर की प्राबलम हो सकती है। डिस्ट्रीक्ट मजिस्ट्रेट क्यों झगड़े में पड़ने जायेंगे। वे तो लिखकर भेज देंगे कि ब्रीच आफ पीस का अन्देशा है। तब तो आप कोई भी जायदाद खाली नहीं करा पायेंगे। कोर्ट के फैसले के बाद भी लॉ एण्ड आर्डर की समस्या बनी ही रहेगी। मैं समझता हूं, इसकी कोई जरूरत नहीं थी। इसको लिख देने से अगर खतरा न भी पैदा हो तो खतरा पैदा करने की कोशिश की जायेगी। ऐसा माहौल बनाया जायेगा जिससे ऐसा लगे कि यहां पर ब्रीच आफ पीस का खतरा है। यह माहौल बनाकर लोग इसका फायदा उठा सकते हैं और वक्फ की जो जायदाद है, उस पर गैर-कानूनी कब्जा हटाने में वह रोड़ा अटका सकते हैं। मेरी लॉ मिनिस्टर साहब से गूजारिश है कि अगर वह इस अमेंडमेंट को मंजूर कर लेंगे तो इस एक्ट की मंशा पूरी होने में बहुत आसानी हो जायेगी। वक्फ की जायदादों से हिन्दुस्तान के मुसलमानों को बड़ी उम्मीदें बाबस्ता हैं। जहां भी लोग बैठते हैं, इस बात की चर्चा होती है कि यह अरबों रुपयों का वक्फ है और अगर इसका ठीक से इंतजाम किया जाए तो मुसलमानों को तालीम दिलाने और रोजगार दिलाने के मामले में बहुत काम किए जा सकते हैं। अस्पताल खोले जाने, मेडिकल और टैक्नीकल कालेजेस खोले जाने के बहुत सारे ऐसे काम हैं जो किए जा सकते हैं और जो गवर्नमेंट के लिए मददगार साबित हो सकते हैं। अपोजीशन में जो हमारे भाई बैठे हैं, वह भी यही चाहते हैं कि मुसलमान तालीम के मामले में आगे आए। ये काम वक्फ की जायदादों और आमदनी से किए जा सकते हैं। जो मुतवल्ली हैं, उनकी नीयत ठीक नहीं है। ज्यादातर ऐसे हैं जो वक्फ की जायदाद से कमाई कर रहे हैं। उन पर कोई कार्यवाही करने वाला नहीं है। गुलशेर साहब और लॉ मिनिस्टर साहब ने बताया कि मुतवल्ली ने कोई गबन किया

है तो उसके खिलाफ मुकदमें की कार्यवाही नहीं हो सकती।

पता नहीं कौन सी कानूनी अड़चन है ? मैं तो कानून नहीं जानता कि क्यों कार्यवाही नहीं हो सकती। आखिर मुतवल्ली के दिल में डर कैसे पैदा होगा कि वह वक्फ को न लूटे, वक्फ को न खसोटे। इसलिए यदि इस तरह का प्रौवीजन अभी नहीं है तो मैं चाहता हूं कि आप कानूनी तौर से उसको एक्जामिन करवा लें और कम से कम इस तरह के लोगों के अंदर डर रखने का प्रौवीजन जरूर होना चाहिए, जिसके तहत कोई मुतवल्ली वक्फ जायदाद को लूटने और खसोटने का काम न कर सके।

जहां तक वक्फ जायदादों पर गैर-कानूनी कब्जा हटाने की बात है, सबसे पहले उसकी शुरुवात सरकार की तरफ से होनी चाहिए क्यों कि वक्फ जायदाद पर सरकार का भी कब्जा है, सरकारी एजेन्सियों का भी है और प्राइवेट लोगों का भी है। लेकिन इधर देखने में आया है कि सरकार की ओर से कुछ काम हुआ है, पिछली बार हम लोगों ने भी इस मामले को काफी जोर-शोर से उठाया था और बर्नी कमैटी की रिपोर्ट के मुताबिक डी० डी०ए० और सी०पी०डब्ल्यू०डी० से कुछ जमीनों के कब्जे वापस वक्फ बोर्ड को मिल गए थे। लेकिन अभी तक उनके बहुत से वक्फ जायदाद पर कब्जे बाकी है। यह सिर्फ दिल्ली का ही मामला नहीं है, अन्य स्टेटों में भी वक्फ जायदादों पर सैन्ट्रल गवर्नमेंट के डिपार्टमैंटस और स्टेट गवर्नमेंट के डिपार्टमैंटस ने कब्जे किए हुए हैं। इस-लिए मैं मोहतरिम वजीर साहब से दरख्वास्त करूंगा क्योंकि आप बड़ी दिल-चस्पी और मेहनत के साथ इस मामले में काम कर रहे हैं, हम लोगों की उनसे बड़ी उम्मीदें हैं, आप कुछ ऐसे प्रौवीजन करें ताकि सरकारी डिपार्टमैंटस उन जायदादों से अपने कब्जे खुद-ब-खुद खाली कर दें। जब सरकार अपना कब्जा खाली कर देगी तो उसके बाद सरकारी एजेन्सियों और प्राइवेट लोगों से कब्जा खाली कराने में आसानी होगी।

चेयरमैन साहब, इन अल्फाज के साथ मैं इस बिल की ताईद करता हूं और उम्मीद करता हूं कि हिन्दुस्तान के मुसल-मानों की वक्फ जायदादों से जो उम्मीदें बाबस्ता हैं, उन उम्मीदों को पूरा करने के लिए यह बिल काफी मददगार साबित होगा। क्योंकि कोई भी बिल यदि पास कर दिया जाए तो भी तब तक वह कारगर नहीं हो सकता, जब तक कि सरकार की नियत साफ न हो। यदि सरकार की नियत ठीक होगी तों अच्छे से अच्छा बिल कारगर साबित हो सकता है, यदि सरकार की नियत ठीक नहीं होगी तो अच्छे से अच्छा बिल भी कारगर साबित हीं हो सकता। मैं जानता हूं कि इस सरकार की नियत ठीक है और तभी यह बिल यहां आया है, मुझे इस बिल पर भरोसा है और उसी भरोसे के साथ मैं इस बिल की ताईद करता हूं और आपका धन्यवाद करता हूं।

SHRI EBRAHIM SULAIMAN SAIT (Manjeri) : Mr. Chairman, Sir, I appreciate very sincerely the efforts of our Law Minister Shri Kaushal, but for whom this Bill would not have seen the light of the day. But I must say very frankly that this Bill is very much unsatisfactory and Mr. Kaushal himself has fallen a victim to the reser-vations of his Government which had deprived the Bill of any noticeable significance. Sir you are very well

[Shri Ebrahim Sulaiman Sait]

aware that the present Wakf Act of 1954 has been in fource for the last 30 years. Though well-intentioned the present Act has been found to be defective and has not been able to improve the condition of the Wakf or stop alienation of Wakf properties with the present Act we have not been so far able to recover the possession of the Wakf properties from illegal occupation whether by the Government agencies or non-Government agencies.

So Sir, there has been a persistent demand for all these years more than last one decade, that we must have another substitute Wakf Act which will be according to the aspirations of the Muslim community ; which will lead to development and improvement of the Wakf properties and which also will lead to stopping the appropriation of Wakf funds and alienation of Wakf property; and through which we could recover all those Wakf properties which are in illegal occupation of governmental agencies or non-governmental agencies and thus improve the conditions of the Wakfs. This has been the object for which we have been demanding a new Wakf Act.

As has been said here, a wakf Enquiry Committee was set up as early as 1969 and this Wakf Enquiry Committee presented a preliminary report after seven long years and after further two years, the final report was presented. Now the Government has taken more than eight years after having received the report of the Enquiry Committee, to formulate the recommendations and to bring forth this Bill before this august House.

Now this Bill suffers, I must say, from many defects, lacunae and omissions and does not meet the demands and aspirations of the Muslim community and if passed in the present form, will not serve the purpose. It will be different matter if our amendments are incorporated, but if passed in the same form, then it will not serve the basic purpose, I repeat, of the protection of the Wakf properties and better utilization of Wakf funds for the welfare and progress of the community and the democratisation of the Wakf administration.

This important piece of legislation, having far reaching consequences, which is a result of more than a decade of efforts and deliberations, has been presented now, I should say, in haste. On the first day of the present Session it was presented in the Rajya Sabha and taking advantage of the Opposition's walk out within minutes this Bill was passed in Rajya Sabha. We were told by very responsible pesron in the Government that this Bill is not going to come up at all, but now suddenly it is here, without giving us much time to introduce many more amendments as we wanted. Here also, the Government, just want to Give two hours time and pass it. This should not be the attitude of the Government, because this is a very important piece of legislation.

One thing has been said here by the Law Minister that there is no unanimity among the Muslim leaders, the Members of Parliament, the members, of the Central Wakf council and other regarding the provisions of the Bill. But actually the fact is that there was unanimity on many of the provisions. We had differed only on few and no doubt very basic ones.

Recently what did Mr. Kaushal say? He gave a solemn promise. When this Bill was abruptly passed in Rajya Sabha and many Members objected to it, Mr. Kaushal our Law Minister gave a solemn promise that in case Muslim Members of Parliament in Lok Sabha could come forward unanimously with certain amendments, they will be approved and formulated in the Wakf Act. But what happened then ? Muslim Members of Parliament, met and 36 of us have formulated and signed 24 amendments unanimously. Even one amendment has not

found a place here. Now you can not complain against us that there was no unanimity. Mr. Gulsher Ahemed Saab — he is here — was present during all these deliberations and formulation of all these 24 amendments which were signed and presented by 36 of us. Government should have, themselves, accepted and introduced these amendments, if they were so sincere, and so honest and if the minister want to keep the solemn commitment that he gave us the Rajya Sabha. But nothing has been done in the matter. This is the essence of the assurances of the Government; and to charge us that there was no unanimity and, therefore, the Bill was delayed, is not this conect position.

As far as this opinion that the Bill is on the lines suggested by the Wakf Enquiry Committee is concerned, it is also not correct because many of the suggestions of the Wakf Enquiry Committee have not been accepted. Many new provisions have been introduced. So this Bill, does not represent the consensus of the Muslim community. This has to be made clear.

The composition of the Board is largely nominated. You have got two Members of Parliament, I understand. That is also not proper. In every other Committee that we have or in the Boards that we have, for example the Haj Committee the representation given is two Members from the Lok Sabha and one from the Rajya Sabha. You have now given 2 Members of Parliament, but not specified how many from Lok Sabha and how many from Rajya Sabha. That means one from Lok Sabha and one from Rajya Sabha. Always the position has been that we have 2 Members from Lok Sabha and one Member from the Rajya Sabha— (*Interruptions*) But here you say there will be, in all, two Members. This has to be made clear. The Wakf Board is elective. They are just four, 2 from Parliament and 2 members from the assembly, whereas all others nominated members. So the nominated members, coupled with enlarged powers for the State Governments through nominated Wakf Commissioners will be all powerful. Mr. Gulsher Ahmed said the Wakf Commissioner will be simply a member, No. He has got over-riding powers; sweeping powers. He is a dictator, a hitler. He can over-ride anybody, any member the entire Board. The members under this Act have just an advisory capacity. Nothing more than that. This is the position. You go by the assumption that elected Members of Parliament and others will tend to be dishonest, and this super-man, this Commissioner alone can be honest in this world ? A Government servant, a bureaucrat, an official is the only honest man in the world. All others, public representatives, Members of Parliament can tend to be dishonest. Such an assumption is dangerous.

SHRI SATISH AGRAWAL : Government believes bureaucrats more than the elected representatives.

SHRI EBRAHIM SULAIMAN SAIT : They just want to have the bureaucrats; they want them to be at the helm of affairs; and through them, they want to control the wakfs. We must understand this as an attempt to nationalize the Wakf institution, through backdoor.

Now about the members of the Wakf Board. What are they allowed to do ? What are their powers; what can they do ? They are just decorative pieces. Nothing more than that. They can be just called by the Wakf Commissioner twice or thrice a year, and over a cup of tea, they can chat, make some recommendations and go home. Nothing more than that. All powers concentrate in the hands of the Wakf Commissioner.

We wanted that the Wakf Board should be more powerful. Shri Zainul Basher has spoken about the erring Mutawallies. The idea was that erring Mutawallis who misappropriate

[Shri Ibrahim Sulaimad Sait]

Wakf funds; not only be fined, but should be get imprisonment also. But here, the Boards are not going to have any power. The just have an advisory capacity, and the entire I ever will be concentrated in the hands of the Wakf Commissioner.

Here it is. Clause 21D says : I quote.

> "Where the wakf Commissioner considers that an order or resolution passed by the Board—
>
> (a) has not been passed in accordance with law; or
>
> (b) is in excess of, or is an abuse of, the powers conferred on the Board by or under this Act or by any other law; or
>
> (c) if implemented, is likely to—"

It is the Wakf Commissioners who is going to decide—not the 11 members of the Board. The entire decision-making power if with him, if he feels that if all or any order or resolution of the Board, if implemented is likely to :

> (i) cause financial loss to the Board or to the concerned wakf or to the wakfs generally, or
>
> (ii) cause a danger to human life, health or safety, or
>
> (iii) lead to a riot or breach of the peace,....." he can veto the orders and decisions of the Board.

Suppose there is a wakf property. Government wants to take it over. The Wakf Board wants to take it over. Then some People gather and shout slogans. There is breach of peace. Such a situation can be built up and then the decisions of the Board will be over ruled by the Commissioner.

The entire power is in the hands of the Commissionr to act as he likes. Even if the Board members have decided that the property must be taken over, he can say that you cannot take it over, as the Commissioner feels against.

SHRI GULSHER AHMED : The power is in the hands of the Board and is not given to the Commissioner. If he passes an order, then they can go to the Sub-divisonal Magistrate. He will get it vacated.

SHRI EBRAHIM SULAIMAN SAIT : He has got the power to stop implementation of a decision. It will lead to riots or breach of peace. He suspects this will happen. He can stop the decision of the Board : he can do it. This is not beneficial to the wakf generally. This is also decided by the Commissioner. If the entire Board takes a decision that a particular property is going to be the property of the wakf, the wakf Commissioner can overrule; he can say that it is not in the interest of the wakf to take over the certain wakf property. This is how the Commissioner will work; he will be havidg a very superior brain as compared to thet of all the 11 members in the Board put together.

The present Wakf Bill does not give exemption from the Limitation Act. 'Shri Gulsher Ahmed has said that he is going to introduce an amendment that instead of 12 years, the limitation period will extend to 30 years. But, I say, how can there be a limitation for the wakf property and how can adverse possession be legalized at any time ? Once a wakf property, It is always a wakf property. You cannot say, it will no more be a wakf property for 12 years, 30 years and so on. In case the limitation period is fixed, then it is something will go against the interest of the wakf property. We, the 36 Muslim Members of Parlia-

ment, agreed and Shri Gulsher Ahmed formulated an amendment and then presented it to the government. In this amendment it has been said,

> "Notwithstanding anything contained in Indian Law of Limitation Act, 1963 or any other Law prescribing limitation of an institution of suit or any other legal proceedings, no suit or any other legal proceedings against any person for recovery or for possession of any moveable property of wakf as defined in this law under clause (1) of section 3 which has been or registered or deemed to have been registered under this Act for the purpose of following it in his hand, such property or the proceeds there of or for account of such property or.....the proceeds there of shall be barred by any length of time."

This is how the Members of Parliament had agreed; and why not the government accept this amendment ? How can we agree on the limitation period for the wakf property and accept alien possession after the period 30 years. This is what I want to know from the learned Law Minister Once you have limitation for wakf properties also that is not going to be in the interest of the wakf properties. Furthermore the bill odes not give exemption from the Rent Control Act to the wakf properties. Such an exemption should also be incorporated here. In some States, you have exemption from the Rent Control Act; for wakf properties and in some States, you do not have it, such exemption should be there in this bill when there is the opportunity.

MR. CHAIRMAN : That will be under the jurisdiction of the State Government. The Central Government cannot pass that legislation.

SHRI EBRAHIM SULAIMAN SAIT : You can consult the State Government. New wakfs cannot be created under the present situation, under the present system of taxation. Wakf had been created by our predecessor long back; and they are a hope of the community for the economic, educational and social progress of the community. Unless and until those properties are exempted from the Rent Control Act, you cannot improve the condition of the wakf property, and increase income out of it.

Again there is no exemption in the bill from the land ciling. If they do not have exemption from the land ceiling, wakf will get extinct; and as Shri Gulsher Ahmed has said, there is no exemption from acquisition also.

No exemption is granted against acquisition by the Government. It is suggested that this matter should come under the Land Acquisition Act. The other day, last Saturday that matter was discussed here on the floor of this House. My colleague Shri Banatwalla pointed out very clearly the judgment of the Lucknow Bench of Allahabad High Court of 1978, where the Court has found it fit to say that even places of worsh p could be acquired for public purposes. We have protested against it. Sensing the strong sentiments in the matter the Government has come forward and stayed that order. And here our learned friend, Shri Gulsher Ahmed has said that instructions have been issued What is the use Instructions cannot substitute law. A provision should have been made in this Bill for exempting places of overship from acquisition. The government has done this neither in the Acquisition Act nor in Wakf Act.

I do not say that only Mosques should be exempted. I want the Mosques, Gurdwaras, Temples, Churches—all places of worship, to be exempted from the purview of the Acquisition Act. This also has not been done. Various things which we wanted to be incorported are in the bill not here. There are other things which we did not want, to have are here. There is no exemption from limitation, there is

[Shri Ibrahim Sulaiman Sait]

no exemption from the Rent Control Act, there is no exemption from land ceiling, there is no exemption land, acquisition—then what is it that we are going to get from this bill—nothing. All these exemption are necessary for the protection and better administration of wakf property. One thing is very prominent, in the bill Everywhere, it is mentioned, that the "Board" should be substituted by "Wakf Commissioner". That means the Wakf Commissioner is going to have the entire control. And this is, as I said before, a backdoor attempt to nationalise the wakfs institutions and the government thus seeks to get Control over them, this is the position.

MR. CHAIRMAN : Have you moved any amendment ?

SHRI EBRAHIM SULAIMAN SAIT : Yes I have them here. Those amendments are being moved.

I would request the Law Minister, to look into this matter and these defects in the bill. As far as the limitation is concerned 30 years' limit should not be there and it should not be any fixed period. Wakf property cannot be brought under the limitation period. This is a very basic issue.

I am happy that Shri Gulsher Ahmed has mentioned about the Punjab High Couri decision and that steps have been taken to nullify the same. Wakf property may be declared evacuee property but should be under the wakf Board and not under the control of the costodian. He said that an appeal has been filed in the Supreme Court against the recent judgment of the Punjab High Court. I welcome this. I also welcome the amendment that is sought to me be moved bringing the wakf evacuee property under the control of the Board.

For all these reasons I would request the Law Minister that he must reconsider on these points. He may accept some of our amendments and also give exemption as far as the limitation is concerned, without fixing any period. exception from the rent control and land Ceiling Act also should be taken into consideration. It all this is done then alone the bill can be acceptable otherwise it will be rejected.

MR. CHAIRMAN : That Minister would have told him.

श्री जमीलुर्रहमान (किशनगंज) : मोहतरिम चेयरमैन साहब, मैं, शुक्रगुजार हूं आप का कि आप ने मुझे बोलने का मौका इनायत फरमाया । मैं शुक्रगुजार हूं अपने वजीरे आजम का और साथ-साथ ला मिनिस्टर का जो इस बिल को लाए हैं इस उम्मीद से कि यह मुत्तफिका तौर पर पास होगा ।

मामला वक़्फ जायदाद का है और बिल भी अच्छी नीयत से लाया गया है—इसमें कोई शबहा नहीं है । यह बिल काफी गौर व खोज के साथ लाया गया है । काफी कमेटीज बनी हैं जिन पर हमारे दूसरे दोस्तों ने रोशनी डाली है । हमारे ला मिनिस्टर तो उर्दू के अच्छे जानकर हैं और अच्छे कानूनदां भी है, लेकिन मैं उनसे इस बात पर इत्तफाक नहीं करता, 'Wakf' जैसा कोई वर्ड मोहमडन ला में नहीं हैं, "Waqf" वर्ड है । आप तो उर्दूदां हैं, आप अगर K को बदलकर Q कर दे तो मैं समझता हूं बहुत दुरुस्त व अच्छा रहेगा । बिल में यह गलत प्रोनाउंसमेन्ट हुआ है और इतने बड़े एवान से यह बिल पास होने जा रहा है इसलिए इसमें ऐसी गलती नहीं रहनी चाहिए । मेरी आपसे दरख्वास्त है कि आप मोहमडन ला को मद्देनजर रखते हुए K को Q से तब्दील

कर दीजिए। यह ला बन रहा है इसको सिर्फ हिन्दुस्तान में ही नहीं, दूसरे मुल्कों में भी पढने वाले लोग होंगे। इसकी तरफ आपका ध्यान जरूर जाना चाहिए।

दूसरी बात यह है कि जैसा मैंने आप से अर्ज किया है कि यह कंसल्टेटिव कमेटी में भी डिस्कस हुआ है, फिर बर्नी कमेटी बनी और इस तरह से तमाम बातों को मद्देनजर रखते हुए यह बिल राज्य-सभा में पास हुआ और आज लोकसभा में पास होने को है। इसके पेज 3 पर जो क्लाज (ई) है उससे मुझे थोड़ा खतरा जाहिर हो रहा है।

"(e) after sub clause (iii), the following proviso shall be inserted, namely :—

"Provided that in the case of a dedication by a person not professing Islam, the wakf shall be void if, on the death of such person, any objection to such dedication is raised by one or more of his legal representatives."

जैसा कि दूसरे दोस्तों ने भी जिक्र किया है, बहुत सारे गैर-मुस्लिम पुराने जमाने के जो भाई थे या अभी भी जो हैं उन्होंने कब्रिस्तान, खानकाह या दरगाह में और दूसरी जगह खुशनूदी के लिए जाय-दाद दी हैं इसलिए कहीं ऐसा न हो कि यह बिल जो पास होने वाला है, इसका नाजायज फायदा उठाकर उस पर झगड़ा खड़ा किया जाए। मैं मोहतरम चेयरमैन साहब और मोहतरम वजीर साहब की खिदमत में अर्ज करूंगा कि अभी दिल्ली में दरियागंज में एक मुस्लिम प्रापर्टी रिलीज की गई जो कि फ्री फ्राम एन्कमबोंस जाय-दाद है, लेकिन वक्फ बोर्ड या वक्फ से इन्ट्रेस्टेड जो लोग हैं, उन्होंने वहां कुछ अच्छे काम के लिए मकान वगैरा बनाना चाहा तो गैर मुसलमों ने गलत सहारा लेकर मुकद्दमा दायर कर दिया और वहाँ पर जो काम मुसलमानों की वहबूदी के लिए हो सकता था, वह रूका पड़ा हुआ है। इसलिए शंका इस बात की है कि आगे चलकर कहीं लोग इसका गलत इस्तेमाल न करें। इसकी तरफ मैं बजीर साहब की तबज्जह दिलाना चाहता हूं। हमारी सरकार की नीयत तो बिल्कुल साफ है लेकिन दरियागंज का जो मसला है वह हमारे सामने मौजूद है और राजधानी में इस बात से बड़ी परेशानी है कि सरकार के जायदाद छोड़ देने के बावजूद गैर मुसलमों ने गलत ढंग से मुकद्दमा करके स्टे-आर्डर ले आया गया जिससे मुसलमानों की बहूवदी के लिए जो काम होने वाला था, इंस्टीट्यूशन का वह बन्द पड़ा है।

छः-छः, दस-दस महीने से पड़े हुए हैं, इस हर आपका ध्यान जाना चाहिए। मुझे इसमें ऐसा लगता है कि कहीं इसका नजायज फायदा उठा न लिया जाये। इसलिए इस पर आपका ध्यान जाना जरूरी है।

मैं एक बात की तरफ आपका ध्यान और खीचना चाहता हूं। सब-क्लाज—15, पेज—8, के बारे में मोहतरिम चेयरमैन और बजीर साहब को मालूम है। यह बदकिस्मती की बात है कि आजादी के वक्त मुल्क का बंटवारा हुआ। बंटवारा होने के बाद बहुत से लोग इधर रह गये और बहुत से लोग उधर चले गये। उस वक्त के हालात के मुताबिक 1946-47 में वे लोग गांव को छोड़ कर दूसरे गांव में चले गये। जहां वे लोग अच्छा समझते थे, वहां चले गये। 1971 के बाद हालात

[श्री जमीलुर्रहमान]

में सुधार आया। सुधार आने के बाद वे अपनी-अपनी सावक ओरिजिनल जगहों पर आकर बस गये। बस कर जहां उनकी मस्जिदें थी, कब्रिस्तान थे, उनका इस्तेमाल करने लगे। उन जगहों पर आर्केलोजिकल डिपार्टमेंट वाले लोग उन सारी जगहों को मोनुमेंट के नाम से कब्जा कर के रखे हुए हैं। मिसाल के तौर पर दिल्ली में ही एक कस्जिद है, जहां पर आर्केलोजिकल डिपार्टमेंट वालों का कब्जा होने की वजह से वे लोग वहां जाकर नमाज भी अदा नहीं कर सकते हैं। दरगाह में जाने में उनको दिक्कत होती है। मान लीजिए यदि कोई व्यक्ति मर जाता है, तो उसको दफनाने में परेशानी होती। आर्केलोजिकल डिपार्टमेंट से यह कहना चाहिए कि जहां पर लोग आकर फिर से बस गये हैं आरिजिनल जगह पर, वह एग्जैम्ट होनी चाहिए। तब जाकर सही मायनों में आपका मकसद पूरा हो सकता है।

बिल के पेज—17, क्लाज—22I-डी, जिसमें कमिश्नर की पावर के बारे में तजकीरा हुआ है। इस पर भी मैं आपका ध्यान दिलाना चाहता हूं। इस पद पर खुदा के वास्ते किसी रिटायर्ड व्यक्ति को नियुक्त न करें। क्योंकि चालीस वर्ष तक सरकारी मुलाजमत में काम करके उसके काम करने का तरीका, बात करने का तरीका और अन्य तौर तरीके रुल्स के मुताबिक ढल कर बन जाते हैं। वह यह समझता है कि पेंशन तो सरकार से मिल रही है, तो सोसायटी के हित के लिए काम नहीं करेगा। नौजवान मुस्लिम आफीसर हैं, जो दौड़-धूप करके काम कर सकता है, उस को मौका दिया जाना चाहिए। इसलिए मेरी आपसे गुजारिश है कि रिटायर्ड आफीसर से आप हमारी जान छुड़वायें। जिस मकसद के लिए आप यह बिल बना रहे हैं, उस मकसद को पूरा करने के लिए आपको कदम उठाना चाहिए। मकसद यह है कि मुसलमानों को तालीम का फायदा हो, स्कूल बने, कालेज बने, हास्पिटल बने, औरतों के लिए तालीम के दरवाजे खुलें। ये सब चीजें रिटायर्ड आदमी के ध्यान में नहीं आ सकती हैं।

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : इसमें रिटायर्ड आदमी नहीं हो सकता है।

श्री जमिलुर्रहमान : यह अच्छी बात है, लेकिन फिर भी मैं आपका ध्यान दिलाना चाहता था, क्योंकि क्लाज एक, दो, तीन में इस बात पर सन्देह होता है। अभी जैसा मैंने आपको दरियागंज का इशारा किया है। अगर सब उसकी मर्जी पर किया जायेगा, तो मुश्किल पेश आ सकती है। यह कार्य तभी सफल हो सकता है, जब बोर्ड की यूनेनिमस राय लेकर किया जाए और उसको इम्पलीमेंट करने का अख्तियार मिले। इसमें कोई दो राय नहीं हो सकती है, लेकिन सरकारी पावर कमीश्नर को दे दी गई तो बोर्ड सुपर-फल्यूयस होकर रह जायेगा। इसलिए इस का मकसद यह नहीं होना चाहिए, चेयरमैन साहब जैसा अभी मैंने अर्ज किया।

जहां तक "लिमिटेशन" का ताल्लुक है, मैं मोहतरिम गुलशेर भाई से इत्तिफाक करता हूं। लिमिटेशन की तरफ आप का ध्यान जाना चाहिए और काफी मजबूती के साथ जाना चाहिये। क्यों? आप को याद होगा पिछली मर्तबा जब वक्फ अमेण्डमेन्ट बिल के एक्सटेन्शन्स की बात आई

थी—जायदाद की रिकवरी के लिये—मैंने उस वक्त भी कहा था और आज भी एक मिशाल आप को दे रहा हूं। किलोखरी (दिल्ली) में एक मजार है। जहां तक मुझे याद है उस के साथ 12-13 बीघे जमीन थी। उस को हासिल करने के लिए दिल्ली वक्फ बोर्ड ने सूट फाइल किया और आनरेबिल जज ने स्टे-आर्डर दे दिया था। मैंने उस स्टे-आर्डर को देखा था, इसलिए इस बात को पूरी जिम्मेदारी के साथ कह रहा हूं। स्टे-आर्डर के बावजूद बड़े दुख की बात है कि डी० डी० ए० ने उस की जमीन पर मकानात बना दिये। नतीजा यह है कि किलोखरी की उस मजार के पास, जिस पर आन्ध्र प्रदेश, कर्नाटक, वेस्ट बंगाल से मुरीदन लोग आते हैं, साल में एक बार उर्स होता है, सिर्फ 10—5 कट्टे जमान रह गई है और बाकी पर डी० डी० ए० के मकान बन गये हैं। सरकार की नीयत साफ है, उस पर हमें शकोशुब्हा नहीं है, लेकिन जो चीज आज बन गई है, वह टूट नहीं सकती है। इस लिए, मोहतरिम चेयरमैन, वजीरे-कानून से आप के जरिये इस्तदुआ करता हूं कि उस जमीन का पूरा कम्पेन्सेशन, फुल-मार्केट-वैल्यू के साथ, उस दरगाह को मिलना चाहिए, वहां के मुतवल्ली को मिलना चाहिए ताकि जो जायरीन वहां आते हैं, उन के रहने-सहने, खाने-पीने और दूसरी सुविधाओं पर वह रकम खर्च हो सके। उस को मौजूदा मार्केट-वैल्यू के हिसाब से दाम दिये जाए ताकि वह रकम जायरीन को सुविधायें देने के साथ-साथ उस दरबाह की मेन्टेनेन्स पर भी खर्च हो सके। जहां तक लिमिटेशन का ताल्लुक है जैसा गुलशेर भाई ने कहा है, इस को कम से कम 30 साल बढ़ा दीजिए, ताकि जो प्रापर्टी चली गई है उस को वापस लेने में आसानी हो।

जैसा मैंने अभी अर्ज किया था—जो जायदाद आर्केलाजी डिपार्टमेन्ट के पास चली गई है और जहां पर मुसलमान लोग वापस लौट आये हैं वह जायदाद डेफिनेटली वक्फ बोर्ड को वापस होनी चाहिए। दिल्ली में तो खास तौर से इस तरफ तवज्जह दी जानी चाहिए, क्योंकि दिल्ली भारत का दिल है और सारे हिन्दुस्तान की की निगाह उसकी तरफ लगी हुई है। सारे लोग देखते हैं कि इस मुल्क सैकुलरिज्म का राज है और इस को बरकरार रखा जाये। 10-20 मस्जिदें अगर रिलीज हो जाये, आर्केलाजी डिपार्टमेन्ट उन को छोड़ दे और जो मुसलमान वापस आ गये हैं उन को वापस हो जाये तो इस का बहुत अच्छा असर पड़ेगा। जो जायदाद चली गई है, चाहे इवैक्यूई प्रापर्टी के शक्ल में गई हो, डी० डी० ए० के पास हो या, किसी प्राइवेट आदमी के पास हो उस को वापस लेने में इस एक्ट के जरिये आसानी होगी, इस लिए इसका लिमिटेशन पीरियड जरूर बढ़ाया जाए। लैंड एक्वीजीशन एक्ट के सिलसिले में जैसा मेरे लायक दोस्तों ने कहा है—उस में एक सूटेबिल अमेन्डमेंट अगले सेशन में हो ताकि उस जायदाद का जो सही मकसद है वह पूरा हो सके, क्योंकि इस सिलसिले में एक बड़ी कंट्रोवर्सी खड़ी हो गई है—लखनऊ जजमेंट के बाद। उस जजमेंट में यह कह दिया गया है कि मस्जिन या कब्रिस्तान भी एक्वायर हो सकते हैं। इस पर लायक वजीर साहब को, जो एक बहुत अच्छ कानून दां हैं, गौर करना चाहिए।

मैं एक बात कह कर अपना बात को खत्म करता हूं। रेन्ट की बात कही गई है। वक्फ प्रापर्टी को रेन्ट कन्ट्रोल एक्ट से

[श्री जमीलुर्रहमान]

एग्जेम्प्ट करना चाहिए। मोहतरम चेयरमैन साहब, आपने इस बात को कहा है कि यह स्टेट सब्जेक्ट है। यह सही बात है। क्या कोई ऐसा प्रोविजों या कोई ऐसी और गुंजाइश नहीं हो सकती है जिससे कि वक्फ की जायदाद की भलाई के लिए सैन्ट्रल गवर्नमेंट की मंशा स्टेट गवर्नमेंट्स पर जाहिर हो जाए ? मैं इसे कम्पलसरी करने के लिए नहीं कहता लेकिन ऐसा कोई अमेडमेंट हो जाए या ऐसा कोई प्रोविजों इसमें रख दिया जाए जिससे यह लगे कि वक्फ जायदाद के बारे में सेन्ट्रल गवर्नमेंट का यह मकसद है और उसके बारे में हमारी स्टेट्स भी सोचे। सेन्ट्रल गवर्नमेंट का यह मकसद कि वक्फ प्रोपर्टी को रेन्ट कन्ट्रोल एक्ट से बरी कर दिया जाये ऐसी कोई बात इसमें आ जाये तो इसका फायदा हिन्दुस्तान के मुसलमानों को होगा। ऐसा कोई इसमें अमेंडमेंट हो जिससे कि इकोनोमिकल्ली और सोशल्ली मुसलमानों को फायदा हो।

यह बिल बहुत अच्छे तरीके से लाया गया है। मैं इस बिल का पुरजोर ताईद करता हूं। सिर्फ एक गुजारिश है कि हम लोगों ने एक ज्वाएंट अमेंडमेंट दिया है, बहुत सारे साथियों ने मिलकर दिया है, अगर आप उस पर गोर करें, उसको देखें तो एक अच्छी बात होगी। हमारे हिन्दुस्तान की अक्लियत के लोग हमारी नेता की तरफ देख रहे हैं। इससे उनका दिली मकसद पूरा हो सकेगा और वक्फ की जायदाद बच सकेगी बोर्ड ताकतवर हो सकेगा। हम लोग सोशल्ली, इकोनोमिकल्ली और एजूकेशनल्ली ऊपर उठें और हमारे बच्चे तालीम पावें यह हमारी पार्टी का मकसद है और यह हमारा मेनिफेस्टो भी है। इस पर आप गौर फरमाएं।

हमारे गुलशेर अहमद भाई ने जो हमारे एक अच्छे कानूनदां भी हैं, एक अमेंडमेंट दिया है। मैं उसकी तहेदिल से ताईद करता हूं। अगर आप इसको मान लें तो बहुत अच्छी बात हो जायेगी। हम 30-40 मेम्बराने पार्लियामेंट ने इसको दिया है, लोक सभा और राज्य सभा के मेम्बरान ने मिल कर दिया है। यह अमेंडमेंट इस बिल में आ जावें। इससे बहुत बड़ा मकसद वक्फ जायदाद का पूरा होगा।

इन अल्फाज के साथ मैं इस बिल की ताईद करता हूं।

مشہری جمیل الرحمن (کشن گنج): محترم چیئرمین صاحب! میں شکر گذار ہوں آپ کا کہ آپ نے مجھے بولنے کا موقعہ عنایت فرمایا، میں شکر گذار ہوں اپنے وزیر اعظم کا اور ساتھ ساتھ لا منسٹر کا جو اس بل کو لائے ہیں اس امید سے کہ یہ متفقہ طور پر پاس ہوگا۔ معاملہ وقف جائیداد کا ہے اور بل بھی اچھی نیت سے لایا گیا۔ اس میں کوئی شبہ نہیں ہے۔ یہ بل کافی غور و خوض کے ساتھ لایا گیا ہے کافی کمیٹیز ہوئی ہیں جن پر ہمارے دوسرے دوستوں نے روشنی ڈالی ہے، ہمارے لا منسٹر اردو کے اچھے جان کار ہیں، اور اچھے قانون داں بھی ہیں لیکن میں ان سے اس بات پر اتفاق نہیں کرتا "WAKF" جیسا کوئی ورڈ قرآن شریف میں ہے۔ "WAQF" ورڈ ہے

جیسا کہ دوسرے دوستوں نے بھی ذکر کیا ہے بہت سارے غیر مسلم پرانے زمانے کے جو بھائی تھے یا ابھی بھی جو ہیں انھوں نے قبرستان خانقاہ یا درگاہ میں اور دوسری جگہ خوش نودی کے لئے جائیداد دی ہیں اس لئے کہیں ایسا نہ ہو کہ یہ بل جو پاس ہونے والا ہے اس کا ناجائز فائدہ اٹھا کر اس پر جھگڑا کیا جائے۔ میں محترم چیئرمین صاحب اور محترم وزیر صاحب کی خدمت میں عرض کروں گا کہ ابھی دلی میں دریا گنج میں ایک مسلم پراپرٹی رلیز کی گئی جو کہ فری فرام اینکمبرینسی جائیداد ہے۔ لیکن وقف بورڈ یا وقف سے انٹرسٹیڈ جو لوگ ہیں انھوں نے وہاں کچھ اچھے کام کے لئے مکان وغیرہ بنانا چاہا تو غیر مسلم لوگوں نے غلط سہارا لے کر مقدمہ دائر کر دیا اور وہاں پر جو کام مسلمانوں کی بہبودی کے لئے ہو سکتا تھا وہ رکا پڑا ہوا ہے، اس لئے شنکا اس بات کی ہے کہ آگے چل کر کہیں لوگ اس کا غلط استعمال نہ کریں اس کی طرف میں وزیر صاحب کی توجہ دلانا چاہتا ہوں۔ ہماری سرکار کی نیت تو بالکل صاف ہے لیکن دریا گنج کا جو مسئلہ ہے وہ ہمارے سامنے موجود ہے اور راجدھانی میں اس بات سے بڑی پریشانی ہے کہ سرکار کے جائیداد چھوڑ دینے کے باوجود غیر مسلموں نے غلط ڈھنگ سے مقدمہ کر کے اسٹے آرڈر (Stay Order) لے آیا گیا جس سے مسلمانوں کی بہبودی کے لئے جو کام ہونے والا تھا انسٹی ٹیوشن کا وہ بند پڑا ہے ۶-۶، ۱۰-۱۰ مہینے سے پڑے ہوئے ہیں۔ اس پر آپ کا دھیان جانا چاہیئے۔ مجھے اس میں ایسا لگتا ہے کہ کہیں اس کا ناجائز فائدہ نہ اٹھا لیا جائے۔

آپ تو اردو داں ہیں، آپ کو "K" کو بدل کر Q کر دیں تو میں سمجھتا ہوں بہت درست رہے گا۔ بل میں یہ غلط پروف منٹ ہوا ہے اور اتنے بڑے ایوان سے یہ بل پاس ہونے جا رہا ہے اس لئے اس میں ایسی غلطی نہیں ہونی چاہیئے۔ میری آپ سے درخواست ہے کہ آپ محمڈن لاء کو مدنظر رکھتے وقت K کو Q سے تبدیل کر دیجئے، یہ لاء چل رہا ہے اس کو ہندوستان میں ہی نہیں دوسرے ملکوں میں بھی پڑھنے والے لوگ ہوں گے اس کی طرف آپ کا دھیان ضرور جانا چاہیئے۔

دوسری بات یہ ہے کہ جیسا میں نے آپ سے عرض کیا ہے کہ یہ کنسٹلیٹیو کمیٹی میں بھی ڈسکس ہوا، پھر جوائنٹ کمیٹی بنی اور اس طرح کی تمام باتوں کو مدنظر رکھتے ہوئے یہ بل راجیہ سبھا میں پاس ہوا اور آج لوک سبھا میں پاس ہونے کو ہے، میں وزیر قانون سے استدعا کروں گا کہ وہ ان باتوں پر غور کریں۔ اس کے پیج ۳ پر جو کلاز (ای) ہے اس سے مجھے تھوڑا خطرہ ظاہر ہو رہا ہے۔

"(e) after sub clause (iii), the following proviso shall be inserted, namely :—

"Provided that in the case of a dedication by a person not professing Islam, the wakf shall be void if, on the death of such person, any objection to such dedication is raised by one or more of his legal representatives;"

بن جاتے ہیں۔ وہ یہ سمجھتا ہے کہ پنشن تو سرکار سے مل رہی ہے تو سوسائٹی کے ہت کے لئے کام نہیں کرے گا۔ نوجوان مسلم آفیسر ہیں جو دوڑ دھوپ کر کے کام کر سکتا ہے اس کو موقعہ دیا جانا چاہیئے، اس لئے میری آپ سے گذارش ہے کہ ریٹائرڈ آفیسر سے آپ ہماری جان چھڑائیں جس مقصد کے لئے آپ یہ بل لا رہے ہیں اس مقصد کو پورا کرنے کے لئے آپ کو قدم اٹھانا پڑے گا۔ مقصد یہ کہ مسلمانوں کو تعلیم کا فائدہ ہو۔ اسکول بنیں، کالج بنیں، ہوسٹل بنیں عورتوں کے لئے تعلیم کے دروازے کھلیں، یہ سب چیزیں ریٹائرڈ آدمی کے دھیان میں نہیں آسکتی ہیں۔

دوسری بات یہ اور کمپنی کارپوریٹ منسٹری (شری جگن ناتھ کوشل): اس میں ریٹائرڈ آدمی نہیں ہوسکتا ہے۔

شری جمیل الرحمٰن: یہ اچھی بات ہے لیکن پھر بھی میں آپ کا دھیان دلانا چاہتا ہوں کیونکہ کلاز ایک، دو، تین میں اس بات پر زور دیا ہوا ہے

اس لئے اس پر آپ کا دھیان جانا ضروری ہے، میں ایک بات کی طرف آپ کا دھیان اور کھینچنا چاہتا ہوں، سب کلاز ۱۵، پیج ۸ کے بارے میں محترم چیئرمین اور وزیر صاحب کو معلوم ہے، یہ بدقسمتی کی بات ہے کہ آزادی کے وقت ملک کا بٹوارا ہوا۔ بٹوارا ہونے کے بعد بہت سے لوگ ادھر رہ گئے اور بہت سے لوگ ادھر چلے گئے۔ ۱۹۷۱ء کے بعد حالات میں سدھار آیا۔ سدھار آنے کے بعد وہ اپنی اپنی سابق اور یجنل جگہوں پر آکر بس گئے، جہاں ان کی مسجدیں تھیں قبرستان تھے ان کا استعمال کرنے لگے ان جگہوں پر آرکلاجیکل ڈیپارٹمنٹ والے لوگ ان ساری جگہوں کو مانومینٹ کے نام سے قبضہ کر کے رکھے ہوئے ہیں، مثال کے طور پر دلی میں ہی ایک مسجد ہے جہاں پر آرکلاجیکل ڈیپارٹمنٹ والوں کا قبضہ ہونے کی وجہ سے وہ لوگ وہاں جا کر نماز بھی ادا نہیں کر سکتے ہیں۔ درگاہ میں جانے میں ان کو دقت ہوتی ہے، مان لیجئے یدی کوئی دیکتی مرجاتا ہے تو اس کو دفنانے میں پریشانی ہوگی۔ آرکلاجیکل ڈیپارٹمنٹ والوں کا یہ کہنا ہے کہ جہاں پر لوگ پھر سے بس گئے ہیں۔ اور یجنل جگہ پر وہ Exampt ہونی چاہیئے۔ تب جا کر صحیح معنوں میں آپ کا مقصد پورا ہوسکتا ہے۔

ابھی جیسا میں نے آپ کو دریا گنج کا اشارہ کیا ہے اگر سب اس کی مرضی پر کیا جائے گا تو مشکل پیش آسکتی ہے، کارپوریشن بھی ہو سکتا ہے جب بورڈ کی یونین رائے لے کر کیا جائے اور اس کو امپلی مینٹ کرنے کا اختیار ملے، اس میں دو رائے نہیں ہوسکتی ہیں لیکن سرکاری پاور کمشنر کو دے دی گئی تو بورڈ سپر فیلیوس ہو کر رہ جائے گا۔ اس لئے اس کا مقصد یہ نہیں ہونا چاہیئے۔ چیئرمین صاحب جیسا ابھی عرض کیا۔

بل کے پیج ۱۷۔ کلاز ۲۲۱ ڈی جس میں کمشنری پاور کے بارے میں تذکرہ ہے اس پر بھی میں آپ کا دھیان دلانا چاہتا ہوں، اس پر خدا کے واسطے کسی ریٹائرڈ دیکتی کو نیوکت نہ کریں۔ کیوں کہ چالیس ورش تک سرکاری ملازمت میں کام کر کے اس کے کام کرنے کا طریقہ بات کرنے کا طریقہ اور انیہ طور طریقہ روٹس کے مطابق ڈھل جاتا

وہ رقم زایرین کو سویدھا میں دینے کے ساتھ ساتھ اس درگاہ کی مینٹیننس پر بھی خرچ ہو سکے۔ جہاں تک لیمیٹیشن کا تعلق ہے جیسا گل شیر بھائی نے کہا ہے اس کو کم سے کم ۳۰ سال بڑھا دیجئے تاکہ جو پراپرٹی چلی گئی ہے اس کو واپس لینے میں آسانی ہو۔

جیسا میں نے ابھی عرض کیا تھا جو جائیداد آرکلاس ڈیپارٹمنٹ کے پاس چلی گئی ہے۔ اور جہاں پر مسلمان لوگ واپس لوٹ آئے ہیں۔ وہ جائیداد ڈیفینیٹلی وقف بورڈ کو واپس ہونی چاہیئے کیونکہ دلی بھارت کا دل ہے اور سارے ہندوستان کی نگاہ اس کی طرف لگی ہوئی ہے، سارے لوگ دیکھتے ہیں کہ اس ملک میں سیکولرزم کا راج ہے اور اس کو برقرار رکھا جائے، ۱۰، ۲۰ مسجدیں اگر ریلیز ہو جائیں، آرکلاس ڈیپارٹمنٹ ان کو چھوڑ دے اور جو مسلمان واپس آ گئے ہیں ان کو واپس ہو جائے تو اس کا بہت اچھا اثر پڑے گا جو جائیداد چلی گئی ہے چاہے ایکسیوٹی پراپرٹی کے تحت میں گئی ہو ڈی ڈی اے کے پاس ہو یا کسی پرائیویٹ آدمی کے پاس ہو۔ اس کو واپس لینے میں ایکٹ کے ذریعے آسانی ہوگی اس لئے اس کا لیمیٹیشن پیریڈ ضرور بڑھایا جائے۔ لینڈ اکویزیشن ایکٹ کے سلسلے میں جیسا میرے لائق دوستوں نے کہا ہے اس میں ایک سوٹیبل امینڈمینٹ اگلے سیشن میں ہو تاکہ اس جائیداد کا جو صحیح مقصد ہے وہ پورا ہو سکے کیوں کہ اس سلسلے میں ایک بڑی کنٹروورشی کھڑی ہو گئی ہے لکھنؤ ججمنٹ کے بعد۔ اس ججمنٹ میں یہ کہا گیا ہے کہ مسجد یا قبرستان بھی ایکوائر ہو سکتے ہیں۔ اس پر لائق وزیر صاحب کو جو ایک بہت اچھے قانون دار

جہاں تک "لیمیٹیشن" کا تعلق ہے میں محترم گل شیر بھائی سے اتفاق کرتا ہوں۔ لیمیٹیشن کی طرف آپ کا دھیان جانا چاہیئے اور کافی مضبوطی کے ساتھ جانا چاہیئے کیوں کہ آپ کو یاد ہوگا پچھلی مرتبہ جب وقف امینڈمینٹ بل کے ایکٹینشن کی بات آئی تھی، جائداد کی ری کوری کے لئے میں نے اس وقت بھی کہا تھا اور آج بھی ایک مثال آپ کو دے رہا ہوں۔ کلوکھڑی (دلی) میں ایک مزار ہے جہاں تک مجھے یاد ہے اس کے ساتھ ۱۲ - ۱۲ بیگھے زمین تھی اس کو حاصل کرنے کے لئے دلی وقف بورڈ نے سوٹ فائل کیا اور آنریبل جج نے اسٹے آرڈر دے دیا تھا، میں نے اس اسٹے آرڈر کے باوجود بڑے دکھ کی بات ہے کہ ڈی ڈی اے والے نے اس کی زمین پر مکانات بنا دیئے، نتیجہ یہ ہے کہ کلوکھڑی کے اس مزار کے پاس جس پر آندھرا کرناٹک ویسٹ بنگال سے مریدین آتے ہیں سال میں ایک بار عرس ہوتا ہے صرف ۵ - ۱۰ کٹھے زمین رہ گئی ہے اور باقی پر ڈی ڈی اے کے مکان بن گئے ہیں، سرکار کی نیت صاف ہے اس پر میں شک و شبہ نہیں ہے۔ لیکن جو چیز آج بن گئی ہے وہ ٹوٹ نہیں سکتی ہے اس لئے محترم صاحب چیئرمین وزیر قانون سے آپ کے ذریعہ استدعا کرتا ہوں کہ اس زمین کا پورا کمپین سیشن فل مارکیٹ ویلیو کے ساتھ اس درگاہ کو ملنا چاہیئے وہاں کے متولی کو ملنا چاہیئے تاکہ جو زایرین وہاں آتے ہیں ان کے رہنے سہنے، کھانے پینے اور دوسری سویدھاؤں پر وہ رقم خرچ ہو سکے۔ اس کو موجودہ مارکیٹ کے حساب سے دام دیئے جائیں تاکہ

ہمارے بچے تعلیم پائیں یہ ہماری پارٹی کا مقصد ہے اور یہ ہمارا مینی فیسٹو ہے اس پر غور فرمائیں۔

ہمارے گلشیر احمد بھائی نے جو ہمارے ایک اچھے قانون داں بھی ہیں ایک امینڈمینٹ دیا ہے۔ میں اس کی تہ دل سے تائید کرتا ہوں۔ اگر آپ اس کو مان لیں تو بہت اچھی بات ہو جائے گی۔ ہم ۳۰۔۴۰ ممبران پارلیمنٹ نے اس کو دیا ہے، لوگ سبھا اور راجیہ سبھا کے ممبران نے مل کر دیا ہے۔ یہ امینڈمینٹ اس بل میں آجائے اس سے بہت بڑا مقصد وقف جائیداد کا پورا ہوگا۔

ان الفاظ کے ساتھ میں اس بل کی تائید کرتا ہوں۔

MR. CHAIRMAN : Since I am in the chair, I cannot speak. Therefore, before I call the next Member, I would just like to call the attention of the Ministers to this Proviso on which many Members have spoken. There are certain lands which the non-Muslims have given as wakf. There are the lands where there are graves or mosques. Supposing the successor claims it or denies it, then litigation may arise and a very embanassing situation may also arise. So, here what is your intention. This points needs more clarification. Many Hon. Members have spoken on this Proviso especially because no limitation has been given by which time he can challenge. Therefore, I would request the Hon. Minister to high-light this point while replying to the Debate.

श्री अब्दुल रशीद काबुली (श्रीनगर) : चेयरमैन साहब, सरकार यह जो वक्फ बोर्ड अमेंडमेंट 1984 लोकसभा के सामने लाई है, इस पर बड़ी तफसील से चर्चा हुई है। इस कानून के तहत मेंबरान से कहा

ہیں، غور کرنا چاہیئے۔

میں ایک بات کہہ کر اپنی بات کو ختم کرتا ہوں، رینٹ کی بات کہی گئی ہے، وقف پراپرٹی کو رینٹ کنٹرول ایکٹ سے ایگزیمپٹ کرنا چاہیئے۔ محترم چیئرمین صاحب، آپ نے اس بات کو کہا ہے کہ یہ اسٹیٹ سبجیکٹ ہے، یہ صحیح بات ہے کیا کوئی ایسا پروویزو یا کوئی ایسی اور گنجائش نہیں ہو سکتی ہے جس سے کہ وقف کی جائیداد کی بھلائی کے لئے سینٹرل گورنمنٹ کی منشا اسٹیٹ گورنمنٹس پر ظاہر ہو جائے، میں اسے کمپلسری کرنے کے لئے نہیں کہتا لیکن کوئی ایسا پروویزو اس میں رکھ دیا جائے جس سے یہ لگے کہ وقف جائیداد کے بارے میں سینٹرل گورنمنٹ کا یہ مقصد ہے کہ وقف پراپرٹی کو رینٹ کنٹرول ایکٹ سے بری کر دیا جائے، ایسی کوئی بات اس میں آجائے تو اس کا فائدہ ہندوستان کے مسلمانوں کو ہوگا۔ ایسا کوئی اس میں امینڈمینٹ ہو جس سے کہ اکنامیکلی اور سوشلی مسلمانوں کو فائدہ ہو یہ بل بہت اچھے طریقے سے لایا گیا ہے۔ میں اس بل کی پُرزور تائید کرتا ہوں، صرف ایک گذارش ہے کہ ہم لوگوں نے ایک جوائنٹ امینڈ مینٹ دیا ہے۔ بہت سارے ساتھیوں نے مل کر دیا ہے۔ اگر آپ اس پر غور کریں اس کو دیکھیں تو ایک اچھی بات ہوگی۔ ہمارے ہندوستان کی اقلیت کے لوگ ہماری نیتا کی طرف دیکھ رہے ہیں اس سے ان کا دلی مقصد پورا ہو سکے گا اور وقف کی جائیداد بچ سکے گی، وقف بورڈ کی طاقت بڑھ سکے گی۔ ہم لوگ سوشلی اکنامیکلی اور ایجوکیشنلی اور اٹھبرا

जा रहा है कि इसको मंजूर कीजिए। चेयरमैन साहब, मैं मोहतरम कौशल साहब से चाहूंगा कि वे हमें समझाएं कि एक तरफ तो वे हमारा एतमाद चाह रहे हैं और दूसरी तरफ हमारी कोई बात नहीं मानी जा रही है। कमेटी की सिफारिशों के 8 साल के बाद यह बिल लाया गया है। मंत्री जी तवक्को करते हैं कि हम इस बिल को पास करें। लेकिन यहां के 36 मेंबरान ने दस्तखत मुहिम चलाकर बाकायदा उनके सामने सिफारिश की और कुछ तरमीमों के लिए इनसे दर्खवास्त की। लेकिन उनमें से एक भी तरमीम को यहां नहीं लाया गया है। इससे मैं समझता हूं कि जहां आनरेबल मिनिस्टर चाह रहे हैं कि हमारा ऐतमाद हमारा सहयोग उनको मिले, वहीं जब पार्लियामेंज के मेंबरों ने, मुसलमान मेंबरों ने सिफारिश की, उसको नजर अंदाज किया गया। तो यह मैं समझता हूं कि बड़ा ही एक किस्म का कांट्राडिक्शन है।

14.56 hrs.

[SHRI R. S. SPARROW *in the Chair*]

वक्फ बोर्ड जो बनाए गए और जिस तरह से काम इस मुल्क में चल रहा है, इसमें पोलीटिक्स ज्यादा लाई गई है। सरकार ने पिछले 37 वर्षों में वक्फ बोर्ड में अपनी सियासत को दाखिल कर के उस मकसद को नुक्सान पहुँचाया है, जिसके लिए हमारे बुजुर्गों ने ये जायदादें कायम कीं। उन्होंनेयह तवक्कों की थी कि जो भी लोग आगें आकर इसको चलाएंगे, सरकार की रहनुमाई में ऐसा होगा, लेकिन ये जायदादें उन गरीब मुसलमानों, मोहताजों, गरीबों के लिए सहायक होंगीं। क्योंकि मुसलमान हिन्दुस्तान में तालामी और इकनामिक लिहाज से पसमांदा है, गरीब है और तालीम के मामले में बहुत पीछे रह गया है, तो इनकी भलाई के लिए इन्होंने इनकी बेहतरी के लिए यह वक्फ बनाया और इस तरीके से लोगों ने रजामंदी से बहुत सी ऐसी जमीनें और जायदाद दी, लोगों ने सारी जिंदगी जो कुछ कमाया था वह इस मकसद के लिए वक्फ कर दिया। मैं आनरेबल मिनिस्टर से जानना चाहूंगा कि 37 वर्ष के इस अर्से में सरकार ने इन जायदादों के मामले में बाकायदा कोई रिपोर्ट तैयार की है ताकि वह इस ऐवान को कान्फीडेंस में ले। जो अरबों रुपए की जायदादें मुख्तलिफ मकामात पर बिखरी पड़ी हैं, उनका इंतजाम और सही इस्तेमाल करने के लिए सरकार ने क्या कार्यवाही की है। क्या बाकायदा कोई हमारे सामने तहरीरी तौर पर कोई रिपोर्ट पेश कर सकते हैं ताकि हमें पता चले कि ये कीमती जायदादें किस हद तक फायदे-मन्द साबित हुई है और किस हद तक वह मकसद पूरा हुआ है जिसके लिए हमारे बुजुर्गों ने वक्फ के लिए अपनी जायदादें दीं।

सभापति महोदय, मैं मन्त्री महोदय से कहना चाहता हूं कि केबल कानून पेश करने से ही मकसद पूरा नहीं होगा। तकसीम का वक्त बहुत हो अफरा-तफरी का था। उस वक्फ मुसलमानों के गांव के गांव खाली हो गए। जायदादें पड़ी रह गई। हिन्दु और सिक्ख जो इधर आए, उनके साथ भी ऐसा ही हुआ, लेकिन चूंकि बात मुसलमानों से सम्बन्धित हो रही है, इसलिए वही बात कहना चाहता हूं। गवर्नमेंट की जिम्मेदारी थी कि सन् 1947 के बाद जो मुल्क में अफरा-तफरी का आलम था और जायदादें गलत हाथों में

[श्री अब्दुल रशीद काबली]

गई हैं, उनकी और तवज्जह देनी चाहिए थी मैंने कई जगहों का दौरा किया है और पंजाब, हरियाणा, हिमाचल प्रदेश में अपनी आंखों से देखा है कि ये सारी जायदादें हैं जो कि कुछ लोगों ने, मुसलमानों में से कुछ लोगों ने मुतबई होने के नाते कब्जे में ली हैं।

15.00 hrs.

अपनी जाती दौलत को बढ़ाने के लिए खर्च करते हैं, जिससे आम मुसलमानों को उसका फायदा नहीं मिल रहा है। किसी जगह पर तो जोरावर तबके जिसमें सरकार भी शामिल है ने गासिबाना कब्जा किया है। उसने हिन्दुस्तान की सेक्युलरिज्म को नुकसान पहुंचाया है। मुसलमानों की जायदादें गैर-मुस्लिमों के हाथ में आ गई। तो इसके लिए सब गैर-मुस्लिमों को इल्जाम नहीं किया जा सकता। जिन लोगों ने ऐसा किया या सरकार ने इस किस्म की गलती की और उस जमीन पर कब्जा जमाया तो इससे मुल्क में एक नफसियाती और साइक्लोजिकल मसला पदा हुआ कि क्या हिन्दुस्तान के मुसलमान की जायदादें इस सरकार के पास महफूज हैं ? सरकार का फर्ज बनता है, यह पता लगाए कि ये जायदादें कहां-कहां गलत तरीके से इस्तेमाल हो रही हैं। दिल्ली, इस मुल्क की राजधानी है। यहां पर डी०डी०ए० ने जिस ढंग से कानून को बलाए ताक रखकर और वक्फ के बुनियादी उसूलों को नजर-अन्दाज करके जमीनों पर कब्जा जमाया जिससे हिन्दुस्तान की सिक्युलिरिज्म और इज्जत को धक्का पहुंचा और हिन्दुस्तान के करोड़ों मुसलमानों के जजबात को ठेस पहुंची है। दिल्ली से जो भी बात चलेगी, वह पूरे मुल्क में फैलेगी। इसलिए, जब मुसलमान अपनी जायदादों का डी०डी०ए० द्वारा किया गया आमराया तरीका देखते हैं, जिसके लिए कांग्रेस के एम०पीज० ने भी कहा, बहुत बुरी बात होती है। यहां पर नवादिरात आरकेलाजिकल डिपार्टमेंट के जेरे इन्तजाम है। हमारे नवाबों या बुजुर्गों ने ये मस्जिदें बनाई, वे पने-तामीर का नमूना हैं। हिन्दुस्तान की कारीगरी और कन्ने तामीर के कारनामें उन्होंने पीछे छोड़ दिए। दिल्ली की जामा-मस्जिद न सिर्फ इबादतगाह है बल्कि खूबसूरती और सजावट और अजीम कारीगरी का एक नमना भी है। दिल्ली में तकरीबन 35 मस्जिदें अब भी आरकेलाजिकल डिपार्टमेंट के हाथ में है। उन्होंने उनको सिर्फ शो-पीस के तौर पर रखा है कि ये पुराने तरह की कारीगरी है। वे मस्जिदें सिर्फ दिखावट की चीज नहीं हैं बल्कि इबादत की जगह भी हैं। सरकार का फर्ज है कि उनको कौमी जायदाद समझकर उनकी कद्र करे। किसी को इस बात की इजाजत नहीं दे कि उनको नुकसान पहुंचाए क्योंकि सारे मुल्क का कौमी सरमाया है। जहां इबादत का मामला है, वहां गवर्नमेंट को मुसलमानों के जजबात की कद्र करनी चाहिए। सफदरजंग की मस्जिद का मामला बड़ा ही हंगामा खेज सूरतेहालकी मज्हर है। हिन्दुस्तान के बड़े मुदब्बिर और जिम्मेदार मुसलमानों ने सरकार से यह अपील की है कि इस मस्जिद को इबादत के लिए छोड़ दिया जाए। सरकार ने उसमें खुद तसलीम किया। जुमे के दिन वहां नमाज पढ़ाई जा रही है। मैं यह जानना चाहूंगा कि जुमे के दिन तीन वक्त नमाज की इजाजत आपने दे दी लेकिन पूरे हफ्ते के लिए बंद करने का आपके पास क्या जवाब

है ? पूरे हफ्ते की पांच वक्त की नमाज रोकने का आपका क्या हक बनता है ? मैं अर्ज करना चाहता हूं कि इसको देखें। हम इसको सियासत का मामला नहीं बनाना चाहते। हिन्दुस्तान की सिक्युलर इमेज, इस मुल्क के निजाम और जो हमारे मजहबी जजबात हैं, उनका मकान है, हर कदम पर उसकी आजमाइश होगी। इनकी कद्र होनी चाहिए।

आखिर में, यह अर्ज करना चाहता हूं कि जहां तक वक्फ कमिश्नर का ताल्लुक है, यहां एक नाम दिया गया है और आपने इसमें दो मैम्बराने पार्लियामेंट को रखा है। जैसा यहां पर सुलेमान सेट साहब ने कहा, हमारे यहां अव्वल तो रवायत थी कि जब दो लोक सभा के मैम्बर हों तो वहां एक मैम्बर राज्य सभा से भी होना चाहिए, लेकिन यहां आपने इसकी सूरत बदल दी। मेरे ख्याल में आप इसमें कोई तब्दीली न करे और इसको पुरानी सूरत में ही रहने दें, इसमें कोई चेन्ज न करें। दूसरी बात, आपने इसमें दो मैम्बरान असैम्बली को रखा है, मैं आपसे पूछना चाहता हूं कि जहां नौमिनेटिड मैम्बर्स हैं, जहां आपके अख्तयारात वसीह हैं, कि बाद में यही इंसटीट्यूट जिसको बिल्कुल गैर-जानिबदार होना चाहिए, सरकार के हाथ में एक खिलौना बन कर रह जाएगा और सरकार जिस ढंग से चाहेगी, उसका इस्तेमाल करेगी।

यहां कमिश्नर को कुछ बेजा अख्तयारात दिए गए हैं मैं उनसे खतरा महसूस करता हूं। या तो ये कमिश्नर मिसयूज ऑफ ऑफिस करेंगे या फिर सरकार मिसयूज ऑफ ऑफिस करेगी, क्योंकि वही उनको तैनात करेगी। वैसे तो बोर्ड बना हुआ है, लेकिन बोर्ड के इतने मुकम्मल अख्तयारात नहीं हैं। मैं आपसे गुजारिश करूंगा कि इस मामले में कुछ कानूनी पहलू उभारे गए हैं, कुछ कानूनी नुक्ते हैं, जैसे लिमिटेशन का मामला है, इस में तबदीली होनी चाहिए। सरकार के पास बेजा अख्तयारात हैं। इसके अलावा कानूनी नाइसाफियां हो रही है इस मुल्क में। जहां भी सरकार चाहती है वक्फ जायदाद पर कब्जा करती है। लेकिन इससे जो नताइज निकलते हैं, उससे अहसासात को ठेस पहुंचती है। क्योंकि इससे टैम्परेरी किस्म के, फायदे आपको मिलते हैं। मै चेयरमैन साहब, आपके जरिए आनरेबल से गुजारिश करूंगा कि आप यह बिल यहां लाये हैं, भले ही कितनी नेक नियती से लाये हों, लेकिन मैं उससे मुत्तमइन नहीं हूं। इसमें अभी बड़ी कमी हैं, खामियां हैं और मैं चाहता हूं कि उनको पूरा करने के लिए आप किसी किस्म की जल्दबाजी न करें। जल्दी में इस कानून को पास न करें, बल्कि एक ज्वाइंट सलैक्ट कमेटी बनाई जाए, जिसमें लोक सभा और राज्य सभा के मैम्बरानों को रखा जाए और उसको आप कुछ वक्फा दें ताकि वह कमेटी इसकी बारीकियों को देख कर इसकी कोताही को दूर करने की कोशिश करे। क्योंकि हिन्दुस्तान भर में 10 करोड़ से ज्यादा मुसलमातों के जज्बात इस बिल से बाबस्ता हैं इसलिए यह कोई मामूली बिल नहीं है, बहुत अहम बिल है। मैं चाहता हूं कि इसको पास करने में सरकार बिल्कुल जल्दी न बरते।

आखिर में इस बिल के विषय में जो मेरे जजबात थे, वह मैंने आप को बता दिए, मैं समझता हूं कि आप उनकी कद्र करेंगे और इस मामले में पूरे हाउस को एतमात में लेंगे। आपको सही मायनों में यह देखना चाहिए कि इस बिल के साथ हिन्दुस्तान की सैकूलर इमेज भी जुड़ी हुई है।

لیکن یہ جائیداد ان غریب مسلمانوں کے لئے جو غریبی کے لئے سلیکٹ ہوں گی۔ کیونکہ مسلمان ہندوستان میں تعلیمی اور اکنامک لحاظ سے پسماندہ ہے۔ غریب ہے اور تعلیم کے معاملے میں بہت پیچھے رہ گیا ہے۔ تو ان کی بھلائی کے لئے انھوں نے بہتری کے لئے یہ وقف بنایا اور اس طریقے سے لوگوں نے رضامندی سے بہت سی ایسی زمینیں اور جائیداد دی لوگوں نے ساری زندگی جو کچھ کمایا تھا وہ اس مقصد کے لئے وقف کر دیا۔ میں آنریبل منسٹر سے جاننا چاہوں گا کہ ۳۷ ورش کے اس عرصے میں سرکار نے ان جائیدادوں کے معاملہ میں باقاعدہ کوئی رپورٹ تیار کی ہے تاکہ وہ اس ایوان کو کانفیڈنس میں لے۔ جو اربوں روپے کی جائیدادیں مختلف مقامات پر بکھری پڑی ہیں ان کا انتظام اور صحیح استعمال کرنے کے لئے سرکار نے کیا کارروائی کی ہے، کیا ہمارے سامنے تحریری طور پر کوئی رپورٹ پیش کر سکتے ہیں تاکہ ہمیں پتہ چلے کہ یہ قیمتی جائیدادیں کس حد تک فائدے مند ثابت ہوئی ہیں اور کس حد تک وہ مقصد پورا ہوا ہے جس کے لئے ہمارے بزرگوں نے وقف کے لئے اپنی جائیدادیں دی تھیں۔ میں منسٹری مہودے سے کہنا چاہتا ہوں کہ کیول قانون پیش کرنے سے ہی مقصد پورا نہیں ہوگا۔ تقسیم کا وقت بہت ہی افراتفری کا تھا اس وقت مسلمانوں کے گاؤں کے گاؤں خالی ہو گئے جائیدادیں ٹوٹی رہ گئیں، ہندو اور سکھ جو ادھر آئے ان کے ساتھ بھی ایسا ہی ہوا لیکن چونکہ بات مسلمانوں سے متعلق ہو رہی ہے اس لئے وہی بات کہنا چاہتا ہوں گورنمنٹ کی ذمہ داری تھی کہ ۱۹۴۷ء کے بعد جو ملک میں

شری عبدالرشید کابلی (سنہ ری نگر): چیئرمین صاحب۔ سرکار یہ جو وقف بورڈ امینڈمینٹ ۱۹۸۴ء لوک سبھا کے سامنے لائی ہے۔ اس پر بڑی تفصیل سے چرچا ہوئی ہے، اس قانون کے تحت ممبران سے کہا جا رہا ہے کہ اس کو منظور کیجئے چیئرمین صاحب میں محترم کوشل صاحب سے چاہوں گا کہ وہ ہمیں سمجھائیں کہ ایک طرف تو وہ ہمارا اعتماد چاہ رہے ہیں اور دوسری طرف ہماری کوئی بات نہیں مانی جا رہی ہے کمیٹی کی سفارشوں کے آٹھ سال بعد یہ بل لایا گیا ہے۔ منتری جی توقع کرتے ہیں کہ ہم اس بل کو پاس کریں۔ لیکن یہاں کے ۳۶ ممبران نے دستخط مہم چلا کر باقاعدہ ان کے سامنے سفارش کی اور کچھ ترمیموں کے لئے ان سے درخواست کی لیکن ان میں سے ایک بھی ترمیم کو یہاں نہیں لایا گیا ہے اس سے میں سمجھتا ہوں کہ جہاں آنریبل منسٹر چاہ رہے ہیں کہ ہمارا اعتماد، ہمارا سہیوگ ان کو ملے۔ وہیں جب پارلیمنٹ کے ممبروں نے مسلمان ممبروں نے سفارش کی، اس کو نظر انداز کیا گیا۔ تو یہ میں سمجھتا ہوں کہ بڑا ہی ایک قسم کا کانٹراڈکشن ہے

14.56 hrs.

[SHRI R. S. SPARROW *in the Chair*].

وقف بورڈ جو بنائے گئے اور جس طرح سے کام اس ملک میں چل رہا ہے اس میں پولیٹیکس زیادہ لائی گئی ہے، سرکار پچھلے ۳۷ ورشوں میں وقف بورڈ میں اپنی سیاست کو داخل کر کے اس مقصد کو نقصان پہنچایا ہے جس کے لئے ہمارے بزرگوں نے یہ جائیدادیں قائم کیں انھوں نے یہ توقع کی تھی کہ جو بھی لوگ آگے آکر اس کو چلائیں گے۔ سرکار کی رہنمائی میں ایسا ہوگا۔

طریقہ دیکھتے ہیں جس کے لئے کانگریس کے ایم پیرے بھی کہا وہ بہت بری بات ہے۔ یہاں پر نوادرات آر کلاجیکل ڈیپارٹمنٹ ہے کے زیر اہتمام ہمارے نوابوں یا بزرگوں نے جو یہ مسجدیں بنائیں فن تعمیر کا نمونہ ہیں، ہندوستان کی کاری گری اور فن تعمیر کے کارنامے انھوں نے اپنے پیچھے چھوڑ دیئے ہیں دلی کی جامع مسجد نہ صرف عبادت گاہ ہے بلکہ خوبصورتی، سجاوٹ اور عظیم کاری گری کا ایک نمونہ بھی ہے، دلی میں تقریباً ۳۵ مسجدیں ہیں جو اب بھی آرکلاجیکل ڈیپارٹمنٹ کے ہاتھ میں ہیں، انھوں نے ان کو صرف شو پیس کے طور پر رکھا ہوا ہے کہ یہ پرانے طرح کی کاریگری ہے، وہ مسجدیں صرف دکھاوٹ کی چیزیں ہیں بلکہ عبادت کی جگہ بھی ہیں، سرکار کا فرض ہے کہ ان کو قومی جائیداد سمجھ کر ان کی قدر کریں کسی کو اس بات کی اجازت نہیں دے کہ ان کو نقصان پہنچائے۔ کیوں کہ سارے ملک کا قومی سرمایہ ہے، جہاں عبادت کا معاملہ ہے وہاں گورنمنٹ کو مسلمانوں کے جذبات کی قدر کرنی چاہیئے، صفدر جنگ کی مسجد کا معاملہ بڑا ہی ہنگامہ خیز صورت حال کی مظہر ہے، ہندوستان کے بڑے مدبر اور ذمہ دار مسلمانوں نے سرکار سے یہ اپیل کی ہے کہ اس مسجد کو عبادت کے لئے چھوڑ دیا جائے، سرکار نے اس میں خود تسلیم کیا جمعہ کے دن تین وقت نماز کی اجازت آپ نے دے دی لیکن پورے ہفتے کے لئے بند کرنے کا آپ کے پاس کیا جواز ہے، پورے ہفتے کی پانچ وقت کی نماز روکنے کا آپ کا کیا حق بنتا ہے

افراتفری کا عالم تھا اور جائیدادیں غلط ہاتھوں میں گئیں ہیں ان کی اور توجہ دینی چاہیئے تھی، میں نے کئی جگہوں کا دورہ کیا ہے اور پنجاب ہریانہ، ہماچل پردیش میں اپنی آنکھوں سے دیکھا ہے کہ یہ ساری جائیدادیں ہیں جو کہ کچھ لوگوں نے مسلمانوں میں سے کچھ لوگوں نے متولی ہونے کے ناطے قبضہ میں لے لی ہیں، اپنی ذاتی دولت کو بڑھانے کے لئے خرچ کرتے ہیں جس سے عام مسلمانوں کو اس کا فائدہ نہیں مل رہا ہے کسی جگہ پر تو زور آور طبقے جس میں سرکار بھی شامل ہے نے غاصبانہ قبضہ کیا ہے، اس نے ہندوستان کی سیکولرزم کو نقصان پہنچایا ہے مسلمانوں کی جائیدادیں غیر مسلموں کے ہاتھ میں آ گئیں اس کے لئے میں غیر مسلموں کو الزام نہیں دیا جا سکتا تاہم جن لوگوں نے ایسا کیا ہے یا سرکار نے اس قسم کی غلطی کی اور اس زمین پر قبضہ جمایا تو اس سے ملک میں ایک نفسیاتی اور سائیکولوجیکل مسئلہ پیدا ہوا کیا ہندوستان کے مسلمان کی جائیدادیں سرکار کے پاس محفوظ ہیں، سرکار کا فرض بنتا ہے کہ پتہ لگائے کہ یہ جائیدادیں کہاں کہاں غلط استعمال ہو رہی ہیں دلی اس ملک کی راجدھانی ہے یہاں ڈی ڈی اے نے جس ڈھنگ سے قانون کو بالائے طاق رکھکر اور وقف کے جذبات اور اصولوں کو نظر انداز کر کے زمینوں پر قبضہ جمایا اس سے ہندوستان کے سیکولرزم کو اکو رعزت کو دھکا پہنچا اور ہندوستان کے کروڑوں مسلمانوں کے جذبات کو ٹھیس پہنچی ہے، دلی سے جو بھی بات چلے گی وہ پورے ملک میں چلے گی اس لئے جب مسلمان کی جائیدادوں کا ڈی ڈی اے کی طرف سے کیا گیا عادلانہ

میں عرض کرنا چاہتا ہوں کہ اس کو دیکھیں، ہم اس کو سیاست کا معاملہ نہیں بنانا چاہتے، ہندوستان کی سکولر امیج اس ملک کے نظام اور جو ہمارے مذہبی جذبات ہیں ان کا اپنا مقام ہے، ہر قدم پر اس کی آزمائش ہوگی، ان کی قدر ہونی چاہیئے۔

آخر میں یہ عرض کرنا چاہتا ہوں کہ جہاں تک وقف کمشنر کا تعلق ہے، یہاں ایک نام دیا گیا ہے اور آپ نے اس میں دو ممبران پارلیمنٹ کو رکھا ہے۔ جیسا یہاں پر سلیمان سیٹھ صاحب نے کہا ہمارے یہاں اصول تو روایت تھی کہ جب دو لوک سبھا کے ممبر ہوں تو وہاں ایک ممبر راجیہ سبھا سے بھی ہونا چاہیئے لیکن یہاں آپ نے اس کی صورت بدل دی، میرے خیال میں آپ اس میں کوئی تبدیلی نہ کریں اور ایسے ہی رہنے دیں۔ اس میں کوئی چینج نہ کریں، دوسری بات آپ نے اس میں دو ممبران اسمبلی کو رکھا ہے، میں آپ سے پوچھنا چاہتا ہوں کہ جہاں نومینیٹ ممبرس ہیں، جہاں آپ کے اختیارات وسیع ہیں بعد میں بھی انسٹی ٹیوٹ جس کو بالکل غیر جانبدار ہونا چاہیئے، سرکار کے ہاتھ میں ایک کھلونا بن کر رہ جائے گا اور سرکار جس ڈھنگ سے چاہے گی اس کا استعمال کرے گی۔ یہاں کمشنر کو کچھ بے جا اختیارات دیئے گئے ہیں۔ اور میں اس سے خطرہ محسوس کرتا ہوں، یا تو یہ کمشنر مس یوز آف آفس کریں گے یا پھر سرکار مس یوز آف آفس کرے گی کیوں کہ وہی ان کو تعینات کرے گی ویسے تو بورڈ بنا ہوا ہے لیکن بورڈ کے اتنے مکمل اختیارات نہیں ہیں، میں آپ سے گذارش کروں گا کہ اس معاملے میں کچھ قانونی پہلو ابھارے گئے ہیں کچھ

ان کو دیکھنے ہیں جیسے لمیٹیشن کا معاملہ ہے اس میں کچھ اکمپشن ہونا چاہیئے آپ نے وضاحت نہیں کی اور اس کے علاوہ لیگل ڈوکیشن ہو رہا ہے اس ملک میں جہاں بھی وقف کی زمین پر قبضہ ہو سرکار کو پتہ چلے کہ ہماری وقف جائیداد قبضہ کرتی ہے لیکن اس سے جو نتائج نکلتے ہیں اس سے احساسات کو ٹھیس پہنچتی ہے، کیوں کہ اس سے پبلیسٹی ہوتی ہے کے فائدے آپ کو ملتے ہیں، میں چیئرمین صاحب آپ کے ذریعے آنریبل منسٹر سے گذارش کروں گا کہ آپ یہ بل یہاں لائے ہیں پہلے ہی کتنی نیک نیتی سے لائے ہوں۔ لیکن میں اس سے متفق نہیں ہوں، اس میں بڑی کمی ہے خامیاں ہیں اور میں چاہتا ہوں ان کو پورا کرنے کے لئے آپ کسی قسم کی جلد بازی نہ کریں جلدی میں اس قانون کو پاس نہ کریں بلکہ ایک جوائنٹ سلیکٹ کمیٹی بنائی جائے جس میں لوک سبھا اور راجیہ سبھا کے ممبرانوں کو رکھا جائے اور اس کو آپ کچھ وقفہ دیں تاکہ وہ کمیٹی اس کی باریکیوں کو دیکھ کر اس کی کوتاہی کو دور کرنے کی کوشش کرے، کیوں کہ ہندوستان میں دس کروڑ سے زیادہ مسلمانوں کے جذبات اس بل سے وابستہ ہیں اس لئے یہ کوئی معمولی بل نہیں ہے بہت اہم بل ہے، میں چاہتا ہوں کہ اس کو پاس کرنے میں سرکار بالکل جلد بازی نہ برتے۔

آخر میں اس بل کے وشے میں جو میرے جذبات تھے وہ میں نے آپ کو بتا دیئے، میں سمجھتا ہوں ان کی قدر کریں گے اور اس معاملے میں پورے

ہاؤس کو اعتماد میں لیں گے۔ آپ کو صحیح معنوں میں دیکھنا چاہیئے کہ اس بل کے ساتھ ہندوستان کی سیکولر امیج بھی جڑی ہوئی ہے۔

SHRI SATISH AGARWAL(Jaipur): Mr. Chairman, Sir, I don't have that much authority to speak on this Bill as my other learned colleagues like Mr. Ibrahim Sulaiman Sait or Shri Gulsher Ahmed have spoken on this Bill. I would like to be brief in my observation.

As it is said, it is better late than never. After all, this particular measure has seen the light of the day after the report of the committee submitted finally in 1977 which was appointed to look into the grievances in 1969. I am also happy to note that the Hon. Law Minister had a series of consultations with several Muslim Members of both the Houses of Parliament.

But I am sorry to say that unanimity could not be reached on many vital issues as have been brought out on the floor of the House by hon. Shri Gulsher Ahmed and many other Members. Anyway, I hope even at this late stage, the hon. Law Minister would consider some of the important suggestions that have been made by the hon. Members here on the floor of Parliament.

Now, I find particularly one thing and that is that there is no denying the fact that the Wakf properties are being completely mismanaged. There is a lot of misappropriation and alienations are made illegally. The very purpose, the laudable objective, of creation of such Wakf properties and the enactment of such a law has not helped matters.

In this connection, I would like to draw the attention of the Hon. Law Minister to one particular aspect of the matter. There is Clause 51 which amends or which incorporates a provision with regard to the appointment of tribunals for the speedy determination of disputes, questions or other matters relating to wakf property. This particular tribunal is to be created by the State Government.

A very peculiar situation arose in Rajasthan. In front of my house which was being occupied by me as a Member of the Legislative Assembly for 15 years in Rajasthan, there is a very huge wakf property which may be worth crores of rupees as on date. A suit was filed by the Rajasthan Government against the Wakf Board. Shri Barkatullah Khan was the Law Minister. I was approached to appear on behalf of the State Government and be the counsel of the State in that particular case. I expressed my inability to appear on behalf of the State Government because I belonged to the Opposition. I said, "I am not going to accept any brief on behalf of the State Government. I may be misunderstood." Anyway, I was very much pressurised to accept the brief and I was a lawyer on behalf of the State Government of Rajasthan which was headed by late Mr. Sukhadia as the Chief Minister and Mr. Barkatullah Khan as the Law Minister. Now, Mr. Barkatullah Khan was the Wakf Minister also. You see a peculiar situation obtaining then. What is the remedy for such situations in this Bill ? The State Government of Rajasthan filed a suit against the Wakf Board and that suit is still probably pending in the district court. I appeared on behalf of the State Government of Rajasthan. A lot of litigation is going on.

Primarily, the complaint was that wakf properties are being mismanaged and these are being wrongly alienated. The property worth a hundred thousand rupees was given on rent or lease money just for Rs. 100 or Rs. 150. Even now I received a complaint from a lady in Jaipur which I, unfortunately, forget to bring it here. If you like, I can pass it on to you and my hon. friend, Mr. Gulsher Ahmed. She is crying for justice. She has approached the Prime Minister and she has sent a copy to me. But I did not deliberately middle into the affair particularly because these are

[Shri Satish Agarwal]

very sensitive issues and particularly because I had represented the State Government of Rajasthan in that case against the Wakf Board. The charge against the Wakf Board was that they took money illegally from many people and gave the property to certain persons...

SHRI GULSHER AHMED : That is why the institution of Commissioner.

SHRI SATISH AGARWAL : ...who were having some say in the ruling cliques in Rajasthan just for Rs. 100 or Rs. 150 or Rs. 200 which was worth lakhs of rupees.

This is a very peculiar situation. Now, the position is that if you really auction the property today, it will fetch not less than 5 crores of rupees. It is on the main Mirza Ismail Road. There is a mosque situated in that Particular property which is so badly managed. Nobody would like to go to that mosque. You will find all *kabadiawalas*; petty mechanics shops, motor workshops and what not. It is such a sight you would not like to see it. You cannot imagine a mosque situated in such surroundings.

This is how the things are grossly mismanaged by all these Wakf Boards in various States to which the Government of India never paid any attention and, unfortunately, no serious attempt was made so far to set things right.

SHRI GULSHER AHMED : Now it has been done.

SHRI SATISH AGARWAL : That is why I am welcoming this measure. Something is being done at least, if not to the entire satisfaction of my Muslims friends, at least a step in the right direction...

SHRI GULSAER AHMED : It will be to the entire satisfaction.

SHRI SHTISH AGARWAL : Then, I am very happy to see that the things are being set right.

As I said in the very beginning, Mr. Banatwalla, I am no authority on the subject. But, I was at one stage very closely associated with the case relating to wakf property which I represented on behalf of Rajasthan, not in my individual capacity and, so, only on that basis, I am speaking something on the Bill.

I say that this Bill is one step forward at least in setting things right. If it does not satisfy my other colleagues, I am sorry. If their view points have been accommodated in this particular matter, that would have been much more welcome.

One more objection has been raised by Shri Ebrahim sulaiman Sait and Shri Jamilur Rahman with regard to the period of limitation. The period of limitation has been prescribed as 30 years. Now the income-tax law provides for four years for the completion of assessment.

The law with regard to the adverse possession in individual cases this is 12 years and for Government properties 30 years. If you do not make any provision, then the tendency would be not to file any suit for eviction of illegal unauthorised occupations for 60 years. Then the suite will be filed in 59th year when it will become a fait accompli.

That may be the intention behind this particular provision. Otherwise, I personally have no objection. Sometimes they keep a mandate on the executive authority to take proper legal action within the stipulated period. Otherwise, the suit will become time-barred. That seems to be the intention behind it.

Personally, I do not find any very rigid objection to this particular provision of limitation but if the hon,

Members feel very strongly about it, I am not particular about it that way.

So it is for the Hon. Minister of Law to explain the position in this particular behalf so far as these provisions are concerned. I have personally gone through the various other provisions of the Bill.

श्री जगन्नाथ कौशल : गुलशेर साहब 30 साल चाहते हैं। उन्होंने कहा है कि लिमिटेशन 30 साल कर दी जाये।

SHRI SATISH AGARWAL : I am giving my own reasons why it should be kept as 30 years because previously under the law, the period of limitation for governmental properties in order to have any unlawful possession or title by adverse possession was 60 years which has been reduced to 30 years now under the amended limitation Act.

SHRI GULSHER AHMED : That is why I have put it at 30 years.

SHRI SATISH AGARWAL : I am supporting you that way. Otherwise, people will not take any action for evictions. They will wait for 59 years.

PROF. MADHU DANDAVATE : Is the Hon. Minister accepting that amendment ?

SHRI JAGAN NATH KAUSHAL : I right.

SHRI SATISH AGARWAL : If you say right now, he may bring a breach of privilege. Prof. Dandavate is an expert on this ?

Without taking much of your time, I wish and I do hapo that whatever new amendments are bring brought in Wakf they will lead to a better administration of Wakf properties throughout the country and they will check and prevent the maladministration that is at present grossly prevalent in all Wakf properties. Certain individuals have made these Wakf properties as their individual properties. They are mismanaging them. They are making lot of money out of these properties and the Poor are decied the properties. Those who have gifted these properties with very laudable objectives, their dreams have not come true, that way.

I sincerely wish this Government to take more effective measures and see that the provisions of this Bill come into effect as early as possible and are implemented sincerely.

श्री एम० राम गोपाल रेड्डी (निजामाबाद) : सभापति महोदय, अभी श्री काबुली ने अपनी तकरीर में कहा है कि सरकार की तरफ से वक्फ बोर्ड में सियासत लाई जा रही है। यह बिल्कुल गलत है। जिस तरह की सैकुलर गवर्नमेंट हिन्दुस्तान में है, वैसी गवर्नमेंट श्री काबुली को और किसी मुल्क में नहीं मिलेगी। मुसलमानों और वक्फ की प्रापर्टी के बारे में न सिर्फ मुसलमान मेम्बरों को अपनी राय देनी है, बल्कि इस हाउस के सब मेम्बरान को भी अपनी राय देनी है। कांग्रेस पार्टी एक सैकुलर पार्टी है और उसके सदस्य मुसलमानों की जायदाद की हिफाजत की तरफ ज़्यादा ध्यान देते हैं।

मेरे जिले निजामाबाद में वक्फ की काफी प्रापर्टीज हैं, जो दूसरे लोगों के कब्जे में थीं। वक्फ के चेयरमैन ने जिस-जिस प्रापर्टी के बारे में बताया, हमने उन सब को खाली कराया है और वक्फ बोर्ड को दिया है। पहले वक्फ बोर्ड को आमदनी एक लाख रुपए से कम थी, जबकी अच्छा इन्तजाम करने की वजह से वह पचास लाख रुपए के करीब पहुंच गई है। वहां पर दो करोड़ रुपए की मालियत की दुकानें बनाई जा रही हैं। श्री खुर्शीद

[श्री एम० राम गोपाल रेड्डी]

आलम खां ने उनका संगे-बुनियाद रखा था। हिन्दू और मुसलमान दोनों उस दुकानों को ले रहे हैं। इससे वक्फ को बड़ी आमदनी होगी।

वक्फ की प्रोपर्टीज के बारे में पीरियड आफ लिमिटेशन 20 साल है। मैं समझता हूं कि उसको 30 साल करना जरूरी है, ताकि जो लोग उनपर कब्जा किए बैठे हैं, वे इस बात का फायदा न उठा सकें कि उनपर हमारा 20 साल से कब्जा चला आ रहा है। गवर्नमेंट की प्रोपर्टी के लिए यह पीरियड 60 साल है। वक्फ की प्रोपर्टीज के लिए 30 साल रखना बहुत जरूरी है। अगर ला मिनिस्टर साहब इस बात को मन्जूर कर लें, तो बहुत अच्छा होगा।

श्री काबुली ने कहा है कि बाज मस्जिदों में नमाज नहीं पढ़ने दी जाती है। इस बारे में मैं एक शेर पढ़ना चाहता हूं :—

मस्जिद तो बना दी शब भर में
ईमां की हरारत वालों ने
मन अपना पुराना पापी था,
बरसों में नमाजी बन न सका।

मैं श्री काबुली से दरख्वास्त करता हूं कि मेहरबानी कर के वह सब मुसलमानों को नमाजी बनाएं।

SHRI C. T. DHAVDAPANI (Pollachi) : Mr. Chairman, Sir, I would like to make some brief observations on this Amendment Bill which has been brought after a lapse of seven years. It should have been brought long before. The Hon. Minister of Law was also very much interested in bringing forward this Bill; I know that. He was also associated with the discussions when he was a member of the Consultative Committee of the Ministry of Law and Justice. The Members of the Consultative Committee of the Ministry of Law and Justice made several recommendations to the Government. I fail to understand why those recommendations were not incorporated in this Bill. We had long discussions on two or three occasions on this issue. The Government has brought forward this Bill at the fag end of the session, and due to lack of time many Members may not be in a position to express their views on this Bill. However, I welcome some of the provisions of this Bill.

The Amendment concerns about 15 crores of Muslims living in India. The properties of the Wakf Board attached to Mosques and '*Madarsa*' have to be properly regulated and the revenue of the Board should be increased. Unfortunately, this minority community has not been able to improve their economic condition and social condition. The Wakf Board's activities concern many sides. Particularly, they run educational institutions and other religions institutions also.

Due to shortage of funds they were unable to run them properly and neither the Centre nor the State Governments come forward with financial assistance to the institutions. These organisations naturally have to raise their revenue. Therefore, the entire management of the Board should be vested with the Muslims.

As far as the constitution of the Board is concerned, it is stated on page 6 as to how the members are appointed by the State Government, so on and so forth. It is stated, '2 shall be persons possessing administrative experience and knowledge of Law. It is not known whether these persons will belong to the Muslim community or other than Muslim community If they are from the Muslim community, I welcome it. If it is not, I differ from it. The simple reasons is this. In a Hindu temple administration, a Muslim is not included,

In the same way in the Church administration, a Hindu is not included. So, if it is other than Muslims, I do not think the Committee will function well. Therefore, I would request the Minister to throw light on this.

Same thing about the Tribunal Commissioner. The Secretary will be a Muslim but here on page 2, in the last but one paragraph, in the opening portion, after the words persons professing Islam; 'the word's or any other person' shall be inserted. So, a person belonging to other than Muslim community also may be appointed.....

SHRI JAGANNATH KAUSHAL : Kindly read Section 13 of the Act. No person who is a non-Muslim is qualified to be a Member of the Board.

SHRI C. T. DHANDAPANI : That is what I thought...In that case that is all right.

PROF. MADHU DANDAVATE : He is speaking on the basis of some rumour.

PROF. N. G. RANGA : ...or some false bogey.

SHRI C. T. DHANDPANI . It is not a rumour. I have read it in the beginning. If you say like that, it is all right. I only wanted to get the point clarified.

Then I come to unauthorised occupation of wakf properties. There is unauthorised occupation not only by private individuals but also by governments. Some of the State governments have occupied properties of the Wakf Board. In that case, the Government should see that the proper rent or lease amount is given to the Wakf Board and that too, with retrospective effect.

Then Members have also voiced a demand that the wakf properties should be free from the Rent Control Act. Our Minister has Stated and some other friends have also said that rent control is a State subject. But I thought that that we can incorporate some provision here suggesting to the State Governments that these properties should be free from the Rent Control Act...

SHRI JAGANNATH KAUSHAL : Nine States have already done it. Others are in the process.

SHRI C. T. DHANDAPANI : I am talking of the other States. Then it should be implemented immediately. Why should it take time ? We do not know when the next amendment will will take place. It may also take another 7 years as it has taken in this case. That is why I am saying this.

Same thing about limitation. The limitation is 30 years. Our hon. friend, Shri Satish Agarwal who is a learned lawyer, has said that as in the case of property of government, here too it should be 30 years so that eviction problem may rot arise. As far as my view is concerned, if it is a property of any religious institution, I do not think the limitation should be there. I was also on the Board of a Hindu temple administration. We have no such limitation. The property of a temple means the property of the temple...

SHRI ATAL BIHARI VAJPAYEE : You believe in religion.

SHRI C. T. DHANDPANI : Same should be the case in regard to church properties. That is the property of the church. Therefore, there should not be any limitation...

MR. CHAIRMAN : You have made the point.

SHRI C. T. DHANDAPANI : About the salary of the staff members of the Wakf Board, it should be met from the Consolidated Fund of the State Government, and their salary scales should be on par with those of the State Government employees. As far as the Commissioner is concerned, a provision is there. It is stated here that they are all public servants. If we treat them as public servants, naturally they are entitled to have the same salary scales as those of the State Government employees.

Then the Government, either at the centre or at the State level, should bring in some amendments to prevent Wakf properties being used against the religious sentiments. Some undesirable activities are taking place. For example, the wakf property is being utilised for construction of a cinema theatre. Same way the wakf properties are leased out for opening liquor shops and they are all near the mosques and other places.

Before I conclude I would like to say that the annual report of the Wakf Boards should be discussed or placed before the State legislatures. I would request the Minister. Since this is a central legislation, the Parliament should have an opportunity to discuss their activities so that we can review the performance of the Wakf Boards and the State Government activities in this regard then and there.

By saying this, I welcome the Bill on behalf of my Party.

MR. CHAIRMAN : We have overshot the time stipulated. So I request the speakers to very kindly make it as brief rs possible.

Shri Ramavatar Shastri.

श्री रामावतार शास्त्री (पटना) : सभापति जी, मैं इस विधेयक का समर्थन करते हुए कुछ बातें आपके द्वारा सरकार से कहना चाहता हूं। 1954 में जो वक़्फ अधिनियम बना था उसमें संशोधन करने के लिए हमारे सामने संशोधन विधेयक प्रस्तुत है। 1954 के वक़्फ अधिनियम को पहले भी तीन बार संशोधित किया जा चुका है और सम्भवत: यह चौथी बार संशोधन हो रहा है। वक्फ की जो सम्पत्ति है जो काफी बड़ी संख्या में हैं, करोड़ों रुपए की सम्पत्ति हर राज्य वक्फ बोर्ड के मातहत है, उनका उपयोग ठीक प्रकार से अल्पमतावलंबियों के स्वार्थों के लिए किया जाए—यही मुख्य बात इस विधेयक में है, ऐसा मैं मानता हूं।

अभी स्थिति यह है कि वक्फ की सम्पत्ति का ठीक से उपयोग नहीं होता है। बहुत सारे लोग गैर-कानूनी तरीके से उस पर कब्जा जमा लेते हैं। जो प्रबन्धकर्ता होते हैं या मुतवल्ली जिनको कहा जाता है या दूसरे जो प्रबन्धकर्ता होते हैं, कार्य-पालक होते हैं, ये भी उसका दुरुपयोग करते हैं। इस दुरुपयोग को रोक कर इस पूरी सम्पत्ति का इस्तेमाल अल्पमतावलम्बियों के फायदे के लिए किया जाए, तो बहुत से काम हो सकते हैं। इन तमाम बातों पर विचार करने के लिए जांच समिति भी बनी थी, उसने कोई अन्तरिम रिपोर्ट दी थी। उस अन्तरिम रिपोर्ट की सिफारिशों को सरकार ने स्वीकार नहीं किया है, जिसकी दलील मन्त्री जी ने दी है। इसलिए मैं इस बात पर जोर देना चाहता हूं कि वक्फ के पास जितनी सम्पत्ति है, उसका

इस्तेमाल लोगों की बेहतरी के लिए किया जाए। मैं बहुत सी जगहों पर जाता हूं, तो देखता हूं कि मस्जिदों की हालत बहुत बुरी है, मदर्सों की हालत बहुत बुरी है, कब्रगाहों की स्थिति बहुत बुरी है, बहुत से लोग उन पर कब्जा कर लेते हैं और राज्य सरकार भी उचित कार्यवाही नहीं करती है। इसकी वजह से बहुत से झंझट खड़े हो जाते हैं और कहीं-कहीं पर साम्प्रदायिक तनाव भी पैदा हो जाते हैं। इन तमाम बातों को रोका जा सकता है, अगर इसकी व्यवस्था ठीक से की जाए। इस के जो व्यवस्थापक हैं, जो इन सब का इन्तजाम करते हैं, उनको आप मुतवल्ली नाम दीजिए या और कुछ भी, वे ठीक से काम करें। इस बात की तरफ सरकार का ध्यान जाना चाहिए।

दूसरी बात मैं यह कहना चाहता हूं कि आपने कमीश्नर को बहुत ज्यादा अधिकार दे दिया है। वह उसका ठीक से इस्तेमाल करे इस को भी सरकार को देखना है। यदि वह उसका ठीक से इस्तेमाल न करे, तो लेने के देने भी पड़ सकते हैं और लाभ कुछ भी नहीं होगा। कमीश्नर अपने अधिकारों को ठीक से इस्तेमाल करें, इसको भी सरकार को देखना चाहिए। झगड़ों के निपटारे के लिए ट्रिब्यूनल की व्यवस्था की है। ट्रिब्यूनल अपना फैसला समय पर दें, अनावश्यक रूप से उसको देर नहीं करनी चाहिए। अगर उन के सामने मसला जाता है, जितना शीघ्र हो सके, उसका वह फैसला करे, ताकी सही बातों की जानकारी हो सके। तब जाकर उस का लाभ उस समुदाय को हो सकेगा।

सभापति जी, बोर्ड के गठन में भी ठीक से व्यवस्था होनी चाहिए। बोर्ड के सदस्य ऐसे सदस्य रखे जायें, जिनका दृष्टिकोण सार्वजनिक सेवा करने का हो, जिनका दृष्टिकोण अल्पमतावम्बियों की सम्पत्ति की रक्षा करना हो और उनको लाभ पहुंचाना होना चाहिए। अगर यह दृष्टिकोण नहीं होगा और आप ऐसे लोगों को, जो लोग आपको एप्रोच करते हैं, बोर्ड का सदस्य बना देंगे, बिना सोचे-समझे, तो बोर्ड ठीक प्रकार से काम नहीं कर सकेगा। वक्फ बोर्ड में चरित्र के लोग रखे जायें और लोगों की सेवा करने की भावना उनमें ज्यादा से ज्यादा हो। ....(**व्यवधान**) ....मैं यह कहना चाहता हूं, खास तौर से, कि मुसलमानों के अन्दर उसका ठीक से इस्तेमाल होना चाहिए।

वक्फ की प्रापर्टी का मतलब है कि उन के लाभ के लिए उसका इस्तेमाल हो। लेकिन यह तभी सम्भव है जब कानून का ठीक से अमल हो। इसलिए मेरे इतना ही निवेदन है, वरना इस में कमियां बहुत हैं जिनकी तरफ मैं इस समय नहीं जा रहा हूं। फिर भी आप जो कानून बना रहे हैं, वह केवल कानूनी-किताबों में ही न रह जाय, उस पर ठीक से अमल किया जाय तो उस के बहुत लाभ हो सकते हैं।

श्री हरिकेश बहादुर (गोरखपुर) : माननीय सभापति जी, वक्फ के बारे में जो संशोधन विधेयक आया है, यह इस लायक तो नहीं है कि इस का समर्थन किया जाय। मैं ऐसा इसलिये कह रहा हूं कि हमारे मुस्लिम एम. पीज ने जो सर्व-सम्मत सचेश्चन्ज अमेण्ड-मेन्ट के लिये दी थीं, माननीय मंत्री जी ने उनको स्वीकार नहीं किया है । मुस्लिम सदस्यों द्वारा जो सर्व-सम्मत सुझाव दिये गये थे, यदि उन्हें स्वीकार कर लिया गया होता, तो शायद यह विधेयक बहुत ही उपयोगी सिद्ध होता, लेकिन वास्तविकता यह है कि इस विधेयक से मुस्लिम समुदाय की आकांक्षाओं की पूर्ति नहीं होने वाली है। चूंकि सरकार इस विधेयक को लाई है, इसलिये विरोध तो नहीं करना चाहता हूं, कम से कम आप एक विधेयक लाये तो सही, लेकिन इसमें कमियां बहुत अधिक हैं, जिन पर मैं थोड़ा प्रकाश डालना चाहता हूं। मुझे तो ऐसा लगता हैं कि चुनाव आ रहे हैं, इसलिये मतदाताओं को गुमराह करने के लिये यह विधेयक लाया गया है ताकि लोग यह समझें कि सरकार इस समुदाय के लिये बहुत कुछ करना चाहती है । वास्तविकता यह है कि इसमें इतनी कमियां है, जिनकी ओर माननीय सदस्यों ने मंत्री जी का ध्यान आकृष्ट किया है और जो संशोधन सदस्यों ने सुझायें हैं, यदि आप उन पर अमल करेंगे और उनके अनुरूप परिवर्तन लायेंगे तब इस का कुछ मतलब निकलेगा, अन्यथा यह विधेयक जो एक्ट का रूप लेने जा रहा है, इस समुदाय के लोगों की आंकाक्षाओं की पूर्ति नहीं करेगा।

इस विधेयक में बोर्ड को विशेष रूप से कोई अधिकार नहीं दिये गये हैं, कमिश्नर जिस को बोर्ड का सेक्रेटरी बनाया गया है, सभी अधिकार उन के पास हैं। सैक्शन 21 (डी) जो आप जोड़ रहे हैं उस के हिसाब से वक्फ बोर्ड यदि कोई रेज़ोल्यूशन यूनैनिमसली पास भी करे, तो भी कमिश्नर चाहे तो उस पर रोक लगा सकता है, उस के इम्प्लीमेंटेशन को रोक सकता है। इतना अधिकार कमिश्नर को क्यों दिया गया है ? बोर्ड जो फैसला करे, उस को ओवररूल करने, उस के खिलाफ फैसला करने का अधिकार कमिश्नर को दिया जाना अलोकतांन्त्रिक है। वह वक्फ़ बोर्ड के सर्व-सम्मत निर्णय के खिलाफ निर्णय कर सकता है या जो रेजोल्यूशन सर्व-सम्मत पास हुआ हो उसके कायन्वियन को रोक सकता है—इस प्रकार का अधिकार कमिश्नर को दिये जाने का क्या मतलब है, यह अलोक-तांन्त्रिक कदम क्यों उठाया जा रहा है ? चूंकि इस समय अलोकतान्त्रिक कदम उठाने की परम्परा चल पड़ी है, इस लिये शायद आप ऐसा कर रहे हैं। मैं वहीं समझता हूं कि इस प्रकार का प्रावधान कर के आप कोई उचित काम कर रहे हैं।

वक्फ़ की काफी सम्पत्ति इस समय जगह-जगह नाजायज कब्जे में है। दूसरी जगह की बात छोड़ दीजिये, दिल्ली के अन्दर डी० डी० ए० ने वक्फ प्रापर्टीज पर कब्जा किया हुआ है और जो 20-25 वर्षों से उस के कब्जे में हैं। कम से कम आप यही कर दें कि डी० डी० ए० से तो वक्फ की प्रापर्टी खाली करा दें। जो बर्नी कमेटी ने रिपोर्ट दी है उसके इम्प्लीमेन्टेशन के लिए जो कुछ आपने किया है वह बिल्कुल नाकाफी है। आपको इस दिशा में आगे बढ़ कर कार्यवाही करनी चाहिए ताकि डी० डी० ए० के कब्जे से वक्फ की जायदाद को निकलवाया जा सके।

हमारे माननीय सदस्य श्री काबुली जी ने जो कहा है, मैं भी चाहता था कि उस विषय मैं आपका ध्यान आकर्षित करूं। आर्केलोजिकल डिपार्टमेंट के पास जो मस्जिदें हैं जिन्हें आपने राष्ट्रीय महत्व की इमारतें घोषित किया है, उन्हें मोनुमेंट्स के रूप में

ट्रीट किया जाए, यह ठीक है लेकिन इसके साथ ही उन्हें पूजास्थल के रूप में भी स्वीकार किया जाए और उस समुदाय के लोगों को वहां पर इबादत करने की इजाजत दी जाए। यह उस समुदाय की भावना का सवाल है और इस भावना के साथ सरकार को तमाशा नहीं करना चाहिए। मैं सरकार से कहना चाहता हूं कि वह इस सम्बन्ध में कदम उठाये और जो लोग वहां पर जा कर इबादत करना चाहते हैं वे वहां पर जा कर इबादत कर सकें इस बात की उनको इजाजत होनी चाहिए।

प्रो० अजित कुमार मेहता (समस्तीपुर) सभापति जी, इस विधेयक का समर्थन करने की इच्छा थी अगर इसमें त्रुटियां न होती तो। साधारणत: जो विधेयक सरकार की तरफ से सदन में लाया जाता है उसका सत्तारूढ़ दल के सदस्यों द्वारा अनुमोदन किया जाता है, उसका समर्थन किया जाता है। मैं बड़े ध्यान से सत्तारूढ़ दल के सांसदों के तर्क और उनकी बातें सुन रहा था। उन्होंने इस विधेयक का समर्थन तो किया लेकिन इसमें उन्होंने जो त्रुटियां बताई उनके कारण मैं इस विधेयक का समर्थन करने की बात नहीं सोच सकता।

आखिर, यह विधेयक किन लोगों के लिए लाया गया है ? यह विधेयक वक्फ बोर्ड की सम्पति की देखभाल के लिए मुसलमान सम्प्रदाय के लिए लाया गया है। जब मुसलमान सांसद ही इस विधेयक को काफी नहीं समझते हैं तो किस आधार पर इसका समर्थन किया जाए, यह मैं समझ नहीं पा रहा हूं।

सबसे पहले मैं यह कहना चाहता हू कि हमारे देश के विभिन्न राज्यों में जितनी भी वक्फ की सम्पत्ति है क्या उसका लेखा-जोखा हमारे पास है। इसका विस्तृत रूप से सर्वेक्षण कराया जाना चाहिए और जो वक्फ की सम्पत्ति है उसकी पहचान की जानी चाहिए कि यह वक्फ की सम्पत्ति है।

दूसरी बात मैं यह कहना चाहता हूं और इसको और भी बहुत से लोगों ने कहा है। आपने इस विधेयक में कमिश्नर को असीमित अधिकार दे दिये हैं। वह वक्फ बोर्ड के किसी भी प्रतिनिधि के फैसले को ओवररूल कर सकता है और अपनी बात चला सकता है। आपने कमिश्नर के लिए इस विधेयक की क्लाज 21 (डी) में कहा है—

"2ID. Where the Wakf Commissoner considers that an order resolution passed by the Board—

(a) has not been passed in accordance with law; or

(b) is in excess of, or is an abuse of, the powers conferred on the Board by or under this Act or by any other law; or

(c) if implemented, is like to—

(i) cause rinancial loss to the Board or to the concerned wakf or to the wakfs generally, or

(ii) cause danger to human life, health or safety, or

(iii) lead to a riot or breach of the peace, or

(iv) is not beneficial to the Board or to any wakf or to wakfs generally."

आपने इतने सारे अधिकार दे दिये हैं कि इन बातों का फैसला कमिश्नर करेगा। मतलब यह है कि वक्फ बोर्ड में जो इतने सदस्य होंगे वे सब बिना सोचे-समझे निर्णय ले लेंगे और कमिश्नर इन सारी चीजों पर सोच-विचार कर अकेले निर्णय ले लेगा। यह कैसे संभव हो सकेगा। मैं समझता हूं कि यह सारा अधिकार

इसलिए दिया गया है कि वक्फ की सम्पत्ति पर सरकारी अधिकार हो जाए और वह अधिकार कमिश्नर के माध्यम से, सरकारी कर्मचारी के माध्यम से हो जाए। इसीलिए यह तो किसी भी तरह से इसमें होना ही नहीं चाहिए। सरकार वक्फ की संपत्ति पर किसी भी तरह का अधिकार करने का विचार नहीं होना चाहिए।

इसके अलावा यह कहा गया है कि रैंट कंट्रोल राज्य का एक्ट है, इसलिए रैंट कंट्रोल के तहत आने से बचाने के लिए राज्य सरकार को ही उपाय करना चाहिए। क्या ऐसा प्रावधान इस बिल में नहीं डाला जा सकता है कि इस तरह की संपत्ति पर राज्य का रैंट कंट्रोल लागू ही न हो। आप जानते ही हैं कि इस तरह की संपत्ति के मेंटीनेंस के लिए, रक्षा के लिए और इसको ठीक ढंग से चलाने के लिए किराया लिया जाता है और बहुत पुराने-पुराने मकान हैं जिन पर बहुत कम किराया लगाया गया है। जबकि बाजार दर से उसका किराया अधिक होना चाहिए। मेंटीनेंस कास्ट बढ़ गई है इसलिए उस रैंट से कोई काम नहीं हो पाता है। ऐसे स्थिति में रैंट कन्ट्रोल एक्ट के तहत इस संपत्ति को लाया जाए, आने दिया जाए ताकि होने वाली आमदनी से संपत्ति को ठीक तरह से चलाया जा सके।

इस सम्पत्ति को लिमिटेशन एक्ट से निश्चित रूप से बाहर कर देना चाहिए। जब भारत विभाजन हुआ तो जो संपत्ति की देखरेख करने वाले थे, जो भारत छोड़कर दूसरी जगह चले गये, वह संपत्ति वक्फ की ही है। तो जो लिमिटेशन एक्ट इस पर लागू हो जाता है, 12 साल की अवधि, इन बातों से वक्फ की संपत्ति का कोई अधिक लाभ नहीं हो पाता है। हमको वस्तुस्थिति को ध्यान में रखना चाहिए इसलिए सन 1947 के बाद से ही इसे लिमिटेशन एक्ट से बाहर कर देना चाहिए। ऐसा मेरा विचार है। यह भी देखें कि भूमि हदबंदी कानून से बचने के लिए अगर कोई वक्फ कर रहा है या किया गया है तो उसको रोका जाना चाहिए। यह भी देखा जाना चाहिए कि जिस-मूल भावना से इसको स्थापित किया गया है, वह पूरी होनी चाहिए। अगर किसी व्यक्ति ने किसी भावना से वक्फ किया है और उसके उत्तराधिकारी उसका पालन नहीं करते हैं तो मृतक की आत्मा को ठेस लगती है। इसलिए इसका सही उपयोग किया जाना चाहिए।

कमिश्नर की योग्यताओं में यह भी बताया गया है कि कमिश्नर मुसलमान होना चाहिए। मेरे खयाल से इतना ही काफी नहीं है। क्या शिया मुसलमान सुन्नी मुसलमाल की जायदाद को बिना पक्षपातपूर्ण दृष्टि के देख सकेगा और क्या सुन्नी मुसलमान शिया मुसलमान की जायदाद को बिना पक्षपातपूर्ण दृष्टि से देख सकेगा ? इसलिए इसका भी ध्यान रखा जाना चाहिए।

इन सब बातों की ओर ध्यान देने की आवश्यकता है। इतना ही कह कर मैं अपनी बात समाप्त करता हूं।

MR. CHAIRMAN : May I inform the House that we have already taken more time than is allotted. We have thrashed out all the points very well ? Will you kindly allow me to let the hon. Minister to reply? I know that there are so many people here who want to speak, like Prof. Soz and others. I suggest humbly that let us round it off adn go through it. Hon. Minister please.

श्री जगन्नाथ कौशल : चेयरमैन साहब, इस बिल पर जो माननीय सदस्य बोले हैं, मैं उन सबका धन्यवाद करता हूं। मैंने ओपनिंग स्पीच में बताया था कि इस बिल को लाने में कई वर्ष लगे हैं और वे लगे इसलिए कि जो पहली इंक्वायरी कमेटी की रिपोर्ट आई थी,

उस रिपोर्ट को बहुत सी कमेटीज ने फिर देखा और आपस में उनमें मतभेद थे। कोशिश की गई कि कंसेन्सस हो जाए। लेकिन उनमें हम कामयाब नहीं हो पाए। मुस्लिम एम० पीज० को कंसल्ट करने की कोशिश की कि उनका कंसेन्सस हो जाए। वह भी नहीं हुआ। हम इस जुस्तजु में लगे रहे कि हम ऐसा बिल लाए कि जिससे ज्यादा से ज्यादा लोगों को तसल्ली हो सके और कन्सेन्सस भी हो सके। आखिरी जुस्तजु यह थी कि इस बिल को केबीनेट ने फिर एक सब-कमेटी को रेफर किया जिसमें मिनिस्टर्स ही नहीं बल्कि दो मेम्बर पार्लियामेंट भी थे। वहां पर बैठकर जो सुझाव दिए गए, उसमें कन्सेन्सस हुआ और उसकी बिना पर यह बिल लाया गया। जब यह बिल राज्य सभा में पास होने लगा तो तीसरी स्टेज पर कुछ सदस्यों ने फिर आपत्ति उठाई और कहा कि हमारी तसल्ली उससे नहीं होती। अभी एक माननीय सदस्य ने कहा कि मैंने वहां आश्वासन दिया था कि आप लोग मिलकर जो भी अमेंडमेंट मुझे देंगे, वह मैं मान लूंगा। मैंने जो आश्वासन दिया था, वह यह था कि लोक सभा में जो अमेंडमेंट आप सब लोग मिलकर देंगे और जो सबको एक्सेप्टेबल हो और गवर्नमेंट को भी एक्सेप्टेबल हो, तो वे अमेंडमेंट्स मेरे पास भेज देना। मैंने यह कभी नहीं कहा कि जो कुछ आप एग्री करें, क्योंकि यह आपस में एग्री करने का मामला नहीं है। मामला वक्फ की जायदाद का है। गवर्नमेंट की मंशा सिर्फ एक है कि वक्फ की जायदादों का इस्तेमाल उन कामों के लिए होना चाहिए जो रिलिजियस, चेरीटेबल और पायस है। गवर्नमेंट की यह हर मुमकिन कोशिश है कि उसके मकासिद पूरे हो। कोई लोग अगर मकासिद पूरे होने की राय दें तो वह हम नहीं मानेंगे। राज्य सभा के बाद फिर कोशिश जारी रही। आपस में सहमति नजर नही आ रही थी इसलिए ऐसा लगा कि यह बिल पास नहीं होगा और लोक सभा में यह बिल नहीं आ सकेगा। हमारे मुस्लिम एम0 पीज0 ने फिर आपस में बैठकर सलाह-मश्विरा किया और कहा कि जो ज्यादा जरूरी अमेंडमेंट्स हैं, वह दे दीजिए। जो तीन अमेंडमेंट्स गुलशेर साहब ने दी है, वह गालिबन मैम्बर्स की कंसेन्सस की अमेंडमेंट्स हैं। गुलशेर साहब ने पहले ही बता दिया है कि तीन अमेंडमेंट्स हैं।

एक अमेंडमेंट तो यह है कि वक्फ की जायदादों के मुकदमे दायर करने के लिए कोई पीरियड आफ लिमिटेशन होना ही नहीं चाहिए। गुलशेर साहब ने यह अमेंडमेंट दी है कि शायद इसको मानने में कुछ डिफीकल्टी हो, लेकिन आप तीस साल का लिमिटेशन कर दीजिए, जिसको हाउस में सतीश साहब ने भी सपोर्ट किया। जब ये अपनी अमेंडमेंट मूव करेंगे, चूंकि वेटी रीजन्स सतीश जी और गुलशेर जी ने दी हैं, इसलिए उस वक्त मैं उनको मान लूंगा।

दूसरी बात यह कही गई कि सैक्शन 6 में एक शब्द लिखा हुआ है—"person interested" तो पर्सन इन्टरैस्टिड के मायने सुप्रीम कोर्ट ने अपने एक केस में यह लिखा कि—"person interested in the Wakf, not in the Wakf property" तो वहां पर प्रश्न पैदा हुआ कि अगर एक नॉन-मुस्लिम का प्रश्न पैदा हो जाए तो नॉन मुस्लिम चूंकि वक्फ में तो इन्टरैस्टिड नहीं हो सकता, मगर प्रौपर्टी में हो सकता है, उसकी प्रौपर्टी हो सकती है, तो उस को हम सैक्शन 6 के पर्सन इंटरैस्टिड में नहीं ला सकते। गुलशेर साहब ने अपनी अमेंडमेंट में यह कहा कि जब सर्वे कमिश्नर उस पर लिस्ट बनायेगा, यदि वह किसी नॉन मुस्लिम को भी नोटिस दे और कहे कि मुझे नजर आता है कि यह प्रौपर्टी वक्फ की है, यदि उसको कोई एतराज है, तो वह उसे पेश करे। उसके एतराज पेश करने के बाद, उसके

एतराज को सुनने के बाद यदि वक्फ कमिश्नर यह फैसला कर दे कि हां, प्रौपर्टी वक्फ की है तो उस आदमी को लिस्ट के खिलाफ अदालत में जाने का अधिकार है, या नहीं है। अगर है तो कितने साल में है। अब यहां प्रश्न पैदा होता है कि हमारे यहां लिमिटेशन का नोर्मल पीरियड है, वह 6 साल तक हो सकता है, 12 साल तक हो सकता है। गुलशेर साहब ने कहा कि नहीं साहब, यदि उसको सर्वे कमिश्नर ने रीजनेबल अपौर्च्युनिटी दे दी है और उसके खिलाफ फैसला करके लिस्ट छप गई है तो उसको भी बाकी लोगों की तरह एक साल का पीरियड मिलना चाहिए। मैं समझता हूं कि उस का रीजनेबल अपौर्च्यूनिटी मिलने के बाद नोटिस हो गया इसलिए यह कहना कि वह बिल्कुल गाफिल हो सो रहे, वह ठीक नहीं है। उसको अपने राइट्स का फैसला एक साल के भीतर अदालत से करवा लेना चाहिए। गुलशेर साहब की अमेंडमेंट भी मान लूंगा, जब वे अपनी अमेंडमेंट को मूव करेंगे।

उसके बाद मेरा आश्वासन यह है कि ये अमेंडमेंट्स वे है,। जिन परकन्सैन्सस है, मुझे उन पर कोई आपत्ति नहीं है क्योंकि अमेंडमेंट्स रीजनेबल हैं और उनसे हमारे मकसद में कोई बाधा नहीं पड़ती, बल्कि उस मकसद को हासिल करने में सहायता मिलती है, उसको मानने में मुझे कोई ऐतराज नहीं होगा।

तीसरी अमेंडमेंट गुलशेर साहब ने यह दी कि पंजाब हाई कोर्ट की फुल बैंच ने एक फैसला करके इवैक्यूई प्रौपर्टी एक्ट को लागू किया और उसने वहां वक्फ की जितनी प्रौपर्टी थी, वह सब कस्टोडियन के कब्जे में आ गई। कस्टोडियन ने वह प्रौपर्टी वक्फ बोर्ड को वापस कर दी थी। बाद में बोर्ड ने कोई दावा किया और उस वक्त पंजाब हाई कोर्ट की फुल बैंच ने कहा कि हम बोर्ड का दावा नहीं सुनेंगे, कस्टोडियन के किसी ट्रस्टी को दावा दायर करना पड़ेगा तो वह एक टैक्निकल औब्जैक्शन आ जाता है। हमने उस के खिलाफ सुप्रीम कोर्ट में अपील भी की है और सुप्रीम कोर्ट ने पंजाब हाई कोर्ट के उस जजमेंट को स्टे भी कर दिया है; लेकिन गुलशेर साहब की अमेंडमेंट में कहा गया है कि आप फैसले का क्यों इंतजार करते हो, पहले ही इस तरह की अमेंडमेंट क्यों न कर दी जाए। क्यों कि वह एक टैक्निकल औब्जैक्शन है, इसलिए वे अपनी मूव अमेंडमेंट करेंगे, मैं उसको मान लूंगा। मैं समझता हूं कि उससे भी वक्फ की जायदाद वापस लेने में बोर्ड को सहूलियत होगी और वह वक्फ एक्ट के मुकासद को पूरा करने में मददगार होगी।

इसके बाद यहां दो-तीन-चार और बातें भी कही गई हैं, मैं अब उनकी तरफ आता हूं। एक बात यह आई कि यह बिल सारे मुसलमानों को राजी नहीं करता। लेकिन यह तो औब्वीयस है और मैंने पूरी की पूरी कोशिश कर ली है और मैं यह बात बिना किसी कन्ट्राडिक्शन के कह सकता हूं कि यह बिल ज्यादा लोगो को राजी करता है। यदि फिर भी कुछ लोग इससे राजी नहीं होते तो इसके लिए वे कह सकते है कि कुछ और चीजें इसमें जोड़ी जानी चाहिए। लेकिन बिल के जो प्रौवीजन्स हमने बनाये हैं, उनका मकसद वक्फ जायदाद की बद-इंतजामी को रोकना है। मेन प्रोवीजन, जिस पर झगड़ा था, वह यह था कि इंक्वायरी कमेटी ने कहा कि तजुर्बे के मुताबिक वक्फ बोर्ड को इन्तजाम देने के बाद जायदादों का इंतजाम ठीक नहीं हो रहा है, और इसीलिए इसका इन्तजाम, जैसे हिंदू चैरिटेबल ट्रस्ट में या दूसरे ट्रस्ट में हमने कमिश्नर अप्वाइंट करके किया है इसी तरह वक्फ प्रौपर्टी के लिए भी एक कमिश्नर अप्वाइंट किया जाए। और वह कमिश्नर सरकार के अन्डर कंट्रोल है और अकाउन्टेबिल है, वह इंतजाम ठीक

करेगा। लेकिन चूंकि इसके साथ बोर्ड को भी एसोशियेट करना है उसको चेयरमैन बना दीजिये बोर्ड का इस पर बहुत एतराज है। इसलिये हमने दोनों व्यूज की एकोमीडेंट करने के बाद बोर्ड भी बना दिया है और वक्फ कमीश्नर भी बना दिया है और वक्फ कमिश्नर की बजाय चेयरमैन के उसका मैम्बर-सैक्रेटरी बना दिया। और यह कहना कि बोर्ड को बिल्कुल अख्तियारात नहीं हैं, यह गलत है। पालिसी बोर्ड ले डाउन करेगा और चीफ ऐग्जीक्यूटिव आफ दी बोर्ड कमिश्नर होगा। जो बड़े रैंक का होगा, यानी सीनियर एडमिनिस्ट्रेटिव सर्विस का अफसर होगा या हायर जुडिशियल सर्विस का अफसर होगा जिसका मतलब है कि डिस्ट्रिक्ट जज से कम नहीं होगा और उधर कमिश्नर की हैसियत से कम नहीं होगा। वह रिटायर्ड आदमी बल्कि जो काम कर रहा है वही कमिश्नर होगा। यह जो रेपेरेटस हमने बनाया है यय जरूर काम करेगा।

एक एतराज यह है कि वक्फ कमिश्नर को यह भी अधिकार दे दिया कि जब वह बोर्ड की बात न माने तो बोर्ड के रिजोल्यूशन को सुपरसीड कर दे। ऐसा नहीं है। सिर्फ अख्तियार यह दिया है जैसा की सैक्सन 21 (डी) में है :

"Where the wakf Commissioner considers that an order or resolution passed by the Board—

(a) has not been passed in accordance with law; or

(b) is in excess of, or is an abuse of, the powers conferred on the Board by or under this Act or by any other law; or

(c) implemented, is if likely to—

(i) cause financial loss to the or to the concerned Board wakf or to the wakfs generally, or

(ii) cause danger to human life, health or safety, or

(iii) lead to riot or the breach of peace, or

(iv) is not beneficial to the Board to any wakf or to wakfs generally,

he may, without implementing such order or resolution place the matter before the State Government along with a note pointing out the objections which he has to the order or resolution, as the case may be, and the orders of the State Government thereon shall be final and binding on the Board and the wakf Commissoner."

मैं समझता हूं कि यह अख्तियार तो देना चाहिये। जितनी भी लोकल अथौरिटीज हैं उनमें भी कमिश्नर और डिप्टी कमिश्नर को यह अख्तियार है कि अगर म्युनिसिपल कमेटी का रिजोल्यूशन टोटली अगेंस्ट दी ला है तो वह सरकार को रिपोर्ट करे और उसका डिसीजन फाइनल होगा। यही सिचुएशन यहां है।

एक एतराज यह है कि जो प्रोपर्टी नान-मुस्लिम ने वक्फ कर दी आपने यह क्यों डाल दिया कि उसके मरने के बाद अगर उसके वारिसान एतराज करेंगे तो वक्फ खत्म हो जायगा। तो यह प्रोवीजन मैंने नहीं डाला, बल्कि वक्फ इनक्वायरी का डाला हुआ है, और उसके मैम्बरान मुसलमान थे, और बिला वजह नहीं डाला। मैंने अभी रिपोर्ट मंगा कर देखो जब उसने प्रोपर्टी दे दी तो उसके वारिसान को अधिकार क्यों हो ? तो उसमें उन्होंने कहा है कि :

"Going further into this question, we find that the Shariat also does not prohibit the creation of wakf by non-Muslim. As we are dealing with the question of creation of wakf by non-Muslims *in extes IO*, we feel it is necessary to quote in full the erudite elucidation of this issue by Justice Amir Anil in his treatise on Mohamdan Law."

तो अमीर अली साहब ने कोट कर के शरियत और स्क्रिप्चर्स को दोनों तरह से उन्होंने कहा मुस्लिम भी कर सकता है हिन्दू के परपज के लिये और हिन्दू कर सकता है नान- मुस्लिम परपज के लिये :

> "But in either case, the dedication may be effectuated by the consent of the heirs after the decease of the wakif."

और काफी लम्बा डिस्कशन है. I do not want to take the time of the House by reading this.

तो उस पर बेस्ड है, हमने अपने पास से नहीं डाला । और जैसा मैंने कहा वक्फ इनक्वायरी कमेटी की सभी सिफारिशात को मान कर इसको बनाया है । और जो नहीं मानी थी वह अपनी ओपनिंग स्पीच में बता दिया था क्यों नहीं मान सकते । और मैं फिर दोबारा रिपीट नहीं करूंगा..... .....

मेरी मजबूरी थी जिसकी वजह से मैं नहीं मान सका, वरना मुझे उसमें कोई एतराज नही है । एक एतराज बर्नी कमेटी की रिपोर्ट का किया गया है । आप सब लोगों को होना चाहिये कि बर्नी कमेटी की रिपोर्ट हम जितनी इम्पलीमैंट बिना तकलीफ के कर सकते थे, हमने कर दी है, 123 प्रापर्टी दिल्ली में वापिस करने के आर्डर कर दिये हैं प्रापर्टीज हमने वक्फ बोर्डों को दे दी है । लोगों का एतराज है कि एक आदमी दावा कर के अदालत से स्टे ले ले तो मैं भी उसमें मजबूर हूं और आप भी मजबूर हैं ।

श्री इब्राहिम सुलेमान सेठ : लीज पर दिये गये हैं ।

श्री जगन्नाथ कौशल : वह तो आपको मालूम है कि बरायेनाम बात है, वरना 99 इयर्स लीज है, उसमें कोई फर्क नहीं पड़ता है ।

तो वह प्रापर्टीज हमने दे दी है, अगर एक आदमी दावा करके अदालत से स्टे ले लेता है तो उसका इलाज न आपके पास न मेरे पास है क्योंकि अदालतें अपना काम करती हैं और मैं और आप अपना काम करते हैं ।

बाकी मैं समझता था कि इस बिल को पास करने के बाद वक्फ की जायदादों का इन्तजाम पहले से बहुत बेहतर होगा । मेरे मन में कोई इस बारे में शक नहीं है । बाकी बिलकुल ठीक हो जायेगा, यह तो क्योंकि ह्यूमन एजेंसी है, हर जगह, उसके लिये मैं एक ही बात कहूंगा कि लाज हम बनायेंगे Ultimately, it is the man who has to administer the law who matters.

अगर प्रापर आदमी बोर्ड में आयेंगे, प्रापर प्रापर कमिश्नर एप्वाइन्ट होंगे और उनके दिल में जजबा होगा, खौफे-खुदा होगा, खुदा की जायदाद को ठीक इंतजाम करने का उनके दिमाग में डर और ख्याल है तो जरूर फायदा होगा ।

कमिश्नर का एक फायदा और है वह गवर्मेंट सर्वेंट है' He is accountable अगर वह ठीक काम नहीं करता है तो उसको हटाया जा सकता है, लेकिन पूरे के पूरे अख्त्यारात बोर्ड और कमिश्नर को मिलकर दिये गये हैं ।

उसमें अब 4 मेम्बर पार्लियामेंट और असैम्बली के होंगे । यह पता नहीं कि किस ने कहां से एतराज कर दिया कि एक लोक-सभा का होगा और एक मेम्बर राज्य-सभा का होगा । यह तो आप पर डिपैंड करता है कि आप किसी को चुन लें । Two members out of the Muslim Members of Parliament of that State can be elected.

में निहायत अदब से अर्ज करूंगा कि इसमें गवर्नमेंट की मंशा बिल्कुल नेक है । इसमें पौलिटिक्स नहीं है । अगर पौलिटिक्स हैं तो एक ही है कि जो जायदादें अच्छे काम के लिये, पायस और रिलीजस काम के लिये ली गई हैं, वह उस काम में आयें । अगर वह ठीक काम में

आने लग जायें तो लाखों रुपये की इनकम हो सकती है जिससे नये हस्पताल खुल सकते हैं, बेवाओं के लिये काम करने की कोई न कोई पोजीशन पैदा हो सकती है, कमर्शियल डैवलपमैंट हो सकती है। इसमें सारा रुपया काम आ सकता है। मैं समझता हूं कि इसमें आपकी मदद की हमें जरूरत है, प्रापर आदमी लगायें और बढावा दें। इस बारे में मेरे मन में कोई डाउट नहीं है। It is a progressive step; it is a right step and it is a step in the right direction.

मैं इसलिये दरख्वास्त करूंगा कि इस बिल का समर्थन किया जाये।

16.13. hrs.

(SHRI CHINTAMANI PANIGRAHI in the chair)

MR. CHAIRMAN : The question is "That the Bill further to amend the Wakf Act, 1954, as passed by Rajya Sabha, be taken into consideration,

The motion was adopted.

MR. CHAIRMAN : Now, the House shall take up clause-by-clause consideration of the Bill.

MR. CHAIRMAN : There are no amendments to clause 2. The question is :

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN : Now *Clause 3*. There is an amendment given by Mr. Nurul Islam but he is not present in the House. Now I shall, put clause 3 to 5 to the vote of the House. The question is :

"That Clause 3 to 5 stand part of the Bill,"

The motion was adopted.

Clause 3 to 5 were added to the Bill

Clause 6 **Amendment of Section 6**

MR. CHAIRMAN : Mr. Gulhser Ahmed has given three amendments.

SHRI JAGAN NATH KAUSHAL : I am accepting all the amendments to Clause 6.

Amendments made :

Page 4, —

after line 1, *Insert*—

(b) in sub-section (1), the following *Explanation* shall be inserted at the end, namely :—

"*Explanation* :—For the purpose of this section and section 6A, the expression "any person interested therein" occurring in sub-section (1) of this section and in sub-section (1) of section 6A, shall, in relation to any property specified as wakf property in a list of wakfs published, under sub-section (2) of section 5, after the commencement of the Wakf (Amendment) Act, 1984, shall include also every persson who, though not interested in the wakf concerned, is interested in such property and to whom a reasonable opportunity had been afforded to represent his case by notice served on him in that behalf during the course of the relevant inquiry under section 4."

Page 4, line, 2—

for "(a)" *substitute* "(b)"

Page 4, line 4,—

for "(b)," *substitute* "(c), (3)

(Shri Gulsher Ahmed)

MR. CHAIRMAN : The question is—"That Clause 6, as amended, stand part of the Bill."

The motion was adopted

Clause 6, as amended, was added to the Bill.

Clauses 7 to 10 were added to the Bill.

Clause 11 was added to the Bill.

Clauses 12 and 13 were added to the Bill.

Clauses 14 to 16 were added to the Bill.

Clause 17 was added to the Bill.

Clause 18 Insertion of new section 21A, 21B, 21C, 21D, 21,E and 21F.

SHRI G.M. BANATWALLA : I beg to move—

Page 17,—

Omit lines 15 to 21 (14)

Page 17,—

Omit line 19 (15)

Page 17, line 23,—

for "Sate Government "*substitute*

"Tribunal" (16)

Page 17, line 25,—

for "State Government" *substitute*—

"Tribunal" (17)

Mr. Chairman, I would like to clarify at this stage that the Muslim Members of Parliament arrived at a consensus among them and about 24 amendments were suggested to the hon. Minister by us. Unfortunately, however, only two or three of those have been accepted by the hon. Minister and all of them stand in the name of Shri Gulsher Ahmed.

The Muslim Members of Parliament from both Houses had a consensus a few of them. But it is rather unfortunate that the hon. Minister did not see eye to eye with those consensus. Here we are on clause 18. This clause is very important, because it seeks to add section 21 (d) to the Wakf Act. This proposed new section deals a fatal blow to the autonomy and authority of the Wakf Boards. It renders the Wakf Board a mere advisory Board. It reduces it to a mere showpiece insofar as it is provided that the Commissioner, who is nominated by the Government, has over-riding powers. If the Commissoner thinks that the particular resolution of the Board is not according to the law or is an abuse of the law or it is an excess of law, then he can refuse to implement it and put it before the Government. In other words, the Commissioner becomes the Judge. He decides. There are law courts. The Judiciary is there. But it is this Commissioner who decides that this particular motion seems to be in abuse of the law or in excess of the powers granted by law. Further, if this particular Commissioner thinks that the Resolution passed by the Board or the order made by the Wakf Board will lead to a breach of peace or riot, again he can stall the implementation of that particular resolution. In other words, he is a Judge and also a police-man posted over there. All the fnnctions—the functions of a Judge, a policeman and the executisve—are combined in this super is power that is imposed upon the Board. Again, if this Commissioner nominated by the State Government, feels that the particular resolution of the Board will cause a financial loss and if in his subjective satisfaction he feels that the resolution if implemented will not be beneficial to the Board, then again, he may not implement it and place it before the Government. If we have a very good Government—I am not talking about our hon. Minister, Mr. Kaushal; everybody may not be as good as he is—they take up our view. But unfortunately, if a Government of the BJP comes over, what will happen May God forbid. And of course, he need not be very happy because there are no chances of that in the near future. When we are making a law, we have to be very careful to see that this intervention of the Government through its nominee the Commissioner, is not sush as to render the Wakf Board a mere show-

piece and nullify all the authority. Hence my amendments before the House.

All the Muslim Members of Parliament had agreed at least on one count that instead of the Commissioner referring such resolutions of the Boards to the State, it may be referred to the Tribunal. But even that is not acceptable to the Government.

I must, therefore, urge upon the Government to have a proper consideration of the points of view. We, of course, want the properties of the Wakf to be protected. We khow how they are abused but that does not mean that you should have such sweeping changes that the total authority is destroyed and in future also the complications can arise. I will, therefore, prevail upon the Government either to delete this particular authority or at least accept the other amendment saying that under such circumstances, the Commissioner, instead of referring the matter to the State Government, may refer it to the Tribunal. Let another impartial body go into the matter and take a particular decision. I hope my motion will get the necessary approbation of the Government and the House.

SHRI JAGAN NATH KAUSHAL : I have already explained. I am not in a position to accept these views.

MR. CHAIRMAN : I put amendments No. 14, 15, 16 and 17 to Clause 18 to the Vote of the House.

SHRI G.M. BANATWALLA : Don t put all of them simultaneously. Amendment No. 15 he put separately. Amendments No. 14, 16 and 17 you can put together. Let them be defeated separately, does not matter, but let it go on record.

MR. CHAIRMAN : All right, I am putting amendments, No. 14, 16 and 17 to the vote of the House.

The Amendments No. 14, 16 and 17 were put and negatived

MR. CHAIRMAN : Now I put amendment No. 15 to the Vote of the House.

The amendment No. 15 was put and negatived

MR. CHAIRMAN : There are no amendments to clauses 19 to 42. So, I put clauses 18 to 42 to the Vote of the House. The question is :

"That Clause 18 to 42 stand part of the Bill."

The motion was adopted
Clauses 18 to 42 were added to the Bill

MR. CHAIRMAN : *Clause 43.* Shri Nurul Islam. He is not here. There are no amendments to clauses 44 to 53. So, I put clauses 43 to 53 to the Vote of the House. The question is :

That clauses 43 to 53 stand part of the Bill."

The motion was adopted
Clauses 43 to 53 were added to the Bill

MR. CHAIRMAN : *Now Clause 54.* Shri Nurul Islam is not here. Since there are no amendments to clauses 55 to 57, I put clauses 54 to 57 to the Vote of the House. The question is :

That clauses 54 to 57 stand of the Bill."

The motion was adopted
Clauses 54 to 57 were added to the Bill.

MR. CHAIRMAN : *Clause 58.* Shri Nurul Islam is not here, There are no amendments to clauses 59 to 64, so, I put clauses 58 to 64 to the Vote of the House. The question is :

"That clauses 58 to 64 stand part of the Bill."

The motion was adopted
Clauses 58 to 64 were added to the Bill.

Clause 65 Insertion of new section 66D to 66F.

MR. CHAIRMAN : Mr. Culsher Ahmed, are you moving your amendment ?

SHRI JAGAN NATH KAUSHAL : I am accepting the amendment to clause 66.

Amendment made :

"Page 49,—

after line 37, *insert*—

Period of limitation for recovery of Wakf properties to be thirty years.

"66G. Notwithstanding anything contained in the Limitation Act, 1963, the period of limitation for any suit for possession of immovable property comprised in any Wakf or possession of any interest in such property shall be a period of thirty year and such period shall begin to run when the possession of the defendant becomes adverse to the plaintiff.

Special provision as to evacuee Wakf properties.

66H. The provisions of this Act shall apply, and shall be deemed always to have applied, in relation to any evacuee property within the meaning of clause (f) of section 2 of the Administration of Evacuee Property Act, 1950 which immediately before it became such evacuee property within the said meaning was property comprised in any wakf and, in particular, any entrustment (whether by transfer of any documents or in any other manner and whether generally or for specified purposes) of any such property to a Board made before the commencement of the Wakf (Amendment) Act, 1984 in pursuance of the instructions of the Custodian under the Administration of Evacuee Property Act, 1950 shall have, and shall be deemed always to have had, notwithstanding anything contained in any other provision of this Act, effect as if such entrustment had operated to—

(a) vest such property in such Board in the same manner and with the same effect as in a trustee of such property for the purposes of sub-section (1) of section 11 of the Administration of Evacuee Property Act, 1950 with effect from the date of such entrustment, and

(b) authorise such Board to assume direct management of the Wakf concerned for so long as it might deem necessary." (4)

MR. CHAIRMAN : The Question is :

"That Clause 65, as amended, stand part of the Bill."

The motion was adopted.

Clause 65, as amended, was added to the Bill.

MR. CHAIRMAN : In Clause 66 to 68 there are no amendments.

Therefore I will put them together.

MR. CHAIRMAN : The question is :

"That Clause 66 to 68 stand part of the Bill."

The motion was adopted
Clauses 66 to 68 were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH KAULHAI. : Sir, I move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

That motion was edopted

16.31 hrs.

FAMILY COURTS BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL) : Sir, I beg to move :**

"That the Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedly settlement of, disputes relating to marriage and family affairs and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The immediate backgruond to the need for legislation for setting up of Family Courts is the mouting pressures from several associations of women, other welfare organisations and individuals for establishment of Family Courts with a view to providing quicker settlement to the family disputes where emphasis should be laid on conciliation and achieving socially desirable results. The House is fully aware that a good deal of time of the civil courts is taken by small family disputes which could be more expeditiously and at much lesser cost can be settled by Family Courts which should adopt an entirely new approach by avoiding rigid rules of procedure and evidence. Sir, the Law Commission in its 59th Report (1974) had also stressed that in dealing with disputes concerning the family the courts ought to taken an approach radically different from that adopted in ordinary civil proseedings, and that it should make reasonable efforts at settlement before the commencement of the trial, since it was felt that even the Code of Civil Procedure which was amende in 1976 could also not bring about any appreciable change in the proceedings relating to matters concerning the family.

The objective of the legislation is to provide for a radical new procedure for speedy settlement of family disputes.

Briefly, the important provisions of the Bill are as follows :—

(a) to provide for establishment of Family Courts by the State Government;

(b) to make it obligatory on the State Governments to set up a Family Courts in every city or town with a population exceeding one million;

(c) to enable the State Government to set up, such courts in areas other than those specified in (b) above;

(d) to exclusively provide within the jurisdiction of the Family Courts the matter relating to :—

---

*Published in this Gazette of India Extraordinary Part II sec. 2 dated 27.8.1984.

**Moved with recommendation of this President.

(i) matrimonial relief, including nullity of marriage, judicial separation, divorce, restitution of conjugal rights, or declaration as to the validity of a marriage or as to the matrimonial stauts of any person;

(ii) the property of the spouses or of either of them;

(iii) declaration as to the legitimacy of any person;

(iv) guardianship of a person or the custody of any minor;

(v) maintenance, including proceedings under Chapter IX of the code of Criminal Procedure;

(e) to make it obligatory on the part of the Family Court to endeavour, in the first instance to effect a reconciliation or a settlement between the parties to a family dispute. During this stage, the proceedings will not be adversorial and the rigid rules of procedure shall not apply;

(f) to provide for the association of social welfare agencies, counsellors, etc. during conciliation stage and also to secure the services medical and welfare experts;

(g) to provide that the parties to a dispute before a Family Court shall not be entitled, as of right, to be represented by legal practitioners. However, the Court may, in the interest of justice, seek assistance of a legal expert as *amicus curiae*;

(h) to simplify the rules of evidence and procedure so as to enable a Family Court to deal effectually with a dispute.

(i) to provide for only one right of appeal which shall lie to the High Court.

4. Sir, I have tried to touch upon some of the important aspects of the Bill. The setting up of Family Courts is not something very new in the world. There are a number of advanced countries namely, Britain, Japan and Australia that have already set up family courts to settle family disputes in a totally different environment where the concerned parties sit together with the Judge who acts as a counsellor and makes a sincere effort to bring about a conciliation. This procedure will also help avoiding long and arduous court procedures and will be available to the aggrieved parties at almost no cost. Sir, one more advantage that will accrue out of the proposed system will be the considerable reduction in the workload of the civil courts.

I very sincerely urge the House to consider the keenness of the people and also that of the Government for simplifying the legal procedures to afford justice to the larger number of people in lesser time and money. I am fully confident that the Bill will receive the whole-hearted and unanimous support of the House.

MR. CHAIRMAN : Motion moved :

> "That the Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedy settlement of disputes relating to marriage and Family affairs and for matters connected therewith, as passed by the Rajya Sabha, be taken into consideration."

Now, Shrimati Suseela Gopalan may speak.

SHRIMATI SUSEELA GOPALAN (Alleppey) : Sir perhaps the Family

Courts Bill has come before us because for the last few days so many women's organisations have been agitating for constitutional safeguards for women. Not only that. We have asked the Government to amend the Dowry Prohibition Act taking into consideration the experience was had in the implementation of the Act. And the Government appointed a Joint Select Committee to go into the the merits of the 1961 Dowry Prohibition Act. And then this Committee went into the details of the question. We worked for two years and then the Joint Select Committee presented a comprehensive recommendation before the Parliament. But I am sorry to say that the Government managed to pass the Bill in the House when the Opposition was absent. It is a social legislation. What I understand is, it has to be passed, as the minister just now pointed out, with the wholehearted support not only of the House, but of the entire country. If that is what is expected, I fail to understand why the Government wanted to pass it when the Opposition was absent. There is a saying in our area that when the house burns the neighbour cuts the plantains. Like that our Government thought it prudent to pass that legislation which should have been debated thoroughly and passed and implemented with the wholehearted support of the entire nation.

Mr Chairman, you know that when this Dowry (Amendment) Bill was introduced in this House, we the women members opposed it then itself. Not only we, but the entire women's organisation in the country opposed it because it was a total negation of the recommendations of the Joint Select Committee.

Major portion—beginning from the definition of dowry...

SHRI JAGAN NATA KAUSHAL : But now we are discussing The Family Courts Bill, 1984. Dowry Bill has already been passed.

SHRIMATI SUSEELA GOPALAN : The Joint Select Committee recommended 'family Courts'. Beginning from the definition of dowry, and also in the implementation of the Act, concrete, suggestions were made by the committee It was a comprehensive recommendation. We recommended so many things. Government did not take a major portion of that. I do not know what prompted Government to do such a thing.

After its introduction, the Director, Social Welfare Department called as i.e. the women organisation and asked us to give our comments. There was a concensus. we were told that some changes would be made. But afterwards the same old Bill was presented here. No amendment was there. That means the Government is not very much serious about these things. They want to show to the country, because elections are fast approaching, that they passed Dowry Prohibition Bill, which was actually very much wanted in this country. That is the explanation they would give. What about its implementation ? In the explementation of that Bill, family courts come in. We have recommended that family courts should be constituted immediately to try the cases including the cases coming under the Dowry Prohibition Act, cruelty against women. Most of these cases are cropping up from the family problems.

All these cases can be taken up by the family court. But Government decided not to take up these issues because so many cases of dowry harassment, dowry deaths are there. We know what has happened in the courts. In Sudha Goel case what was the attitude and verdict of the court ? The Indian society is dominated by the outmoded idea and feudal outlook. The judges too are also coming from feudal families. Their thinking is on the same lines. In that case the Judge comncnted that asking for a fridge after a delivery of the child was a common customary practice in our country. Why should you bother about that ? This is a minor thing. That is the thinking of the society. The judges are telling like that. This is the thinking that is dominating in our society. We wanted to change that thinking. Taking that into consideration, we recommended that there

should be prohibition and women organisation should assist and such a case should be tried in the family court. Now when we are discussing Family Courts Bill, the cases relating to dowry should find a place in this. Otherwise, the same thing will continue.

Dowry deaths are not only in cities. They are in villages also. We started campaign in this regard in Kerala, West Bengal, Andhra and Tamilnadu. In Andhra, Tamil Nadu and all these areas, we have very big campaign and we have found that this dowry problem is increasing and women are harassed like anything. If this offence does not find a place in the family court, then it is the same old court. That means, you are not dealing with the major problem that is confronting the women of the country, at present. It is the same old court. And the present amendment which you have brought to the Dowry Prohibition Act will never help because even in the definition of the dowry, instead of "in consideration of marriage", you have said "in connection with the marriage". So, whatever the punishment you have prescribed is not going to be awarded because of the lacuna in the definition itself. Now, it is out of the purriew of the family court also. For such offences, the same old customary procedure you have to undergo in the other court. So, this is the main thing. Our view is that these cases should come withitn the purview of the family court and also the cases with regard to offences of cruelty to women. That should also find a place in this court.

When you come to clause-by-clause study, you have asked the State Governments to form family court in a city where more than one million population is there. How many cities will be there? In my State, I know, it will not be applicable because none of the cities is having a population of one million. In Orissa, it is not applicable. I know, it will not be applicable in many states.

Now, the entire financial burden of the Act has been put on the State Governments. You know the precarious position of the State Governments. That is deliberately being done so that in future, you can say, the State Government has not constituted the court, what can we do ? You know the fate of many of the directives you have given to the State Government. I have asked my State I.G. about the directives. Have you implemented them in district advisory committee and have you associated women organisations in the committee, I asked. He says, is there any directive from the Central Government. I said, I will give you the directives.

PROF. MADHU DANDAVATE (Rajapur) : He must have said women should be associated only at the Centre.

SHRIMATI SUSEELA GOPALAN : In 1980, you have sent the directives. Still the State Home Minister does not know the directives. It is to the same State Governments, you are entrusting the responsibility of constituting the family courts and the entire finance they have to find out. Wherefrom would they come ? How many courts will they constitute ? You are taking it as a responsibility. Then, you have to bear the burden. Otherwise also, they are in deficit. The Central Government is not giving them money.

SHRI SOMNATH CHATTERJEE (Jadavpur) : They are taking money from the Finance Commission also. They have not given money to the State Governments according to the Finance Commission recommendations.

SHRIMATI SUSEELA GOPALAN : Then, how will the State Governments find money for constituting these family courts ? This is actually, an election stunt. If you are serious, you must have provided the money. You are going to provide only Rs. 5 crores to the Centrally—administered areas where you are going to constitute family courts. Other areas are left to the Sate Governments. That means, nothing will be done.

What is the judge referred to in the family court ? The judge is all powerful in the family court. The entire thing

is given to him. Who is there to assist him ? You have said, the State Government may associate social welfare agencies with the court. How ? What are you envisaging when you say "associate'. ? We have certain things in our mind. But you never discussed with us, with all the women organisations.

We could have given them some suggestions; we could have had a proper discussion on these things. They could have constituted a committee to go into the details of these things. Several countries are having family courts. They could have given us the experience of all those countries as to how the family courts are constituted there. They could have given us all that information so that we could have had a fair discussion. They have not done all that.

We want not only a judge to be there but some jurists also there to go into the entire evidence and understand the problem as to under what circumstances these things have happened. I have given an Amendment that there should be at least seven juries consisting of legal personnel, social workers of whom at least three shall be women to assist the Judges in evidence taking and arriving at proper conclusion. At least half of them should be women. That is our suggestion. They can go into the evidence and advise the court and taking all these things into consideration, the Judge can give his judgment. But nothing of the sort is done. Only one Judge will be there and he will be an all-powerful one. Even in regard to evidence he can go only into the substance of evidence, not full evidence. How can that evidence be useful ?

Then, no legal is given. It is said that if the courts so desire, they can give legal aid. Otherwise, there is no specific provision.

MR. CHAIRMAN : You may try to conclude.

SHRIMATI SUSEELA GOPALAN :I want some more time.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : We were not allowed to speak on the Dowry Prohibition Bill. You give us more time now.

(*Interruptions*)

MR. CHAIRMAN : Please don't be angry with the chair.

SHRI JAGAN NATH KAUSHAL : Who deprived them of the opportunity to speak on the Dowry Prohibition Bill? They are themselves to blamed. You boycott the House and put the blame on us. It is wonderful.

SHRI SOMNATH CHATTERJEE : Today they are in good force.

SHRI JAGAN NATH KAUSHAL : They can speak as much as they like.

But they cannot blame us. They are to blame themselves.

PROF. MADHU DANDAVATE : Don't create trouble. Otherwise, there will be a family court here.

(*Interruptions*)

MR. CHAIRMAN : Prof. Madhu-Dandavate, you have to sit here for some time so that the Chair is protected.

PROF. MADHU DANADVATE : I am not a Judge of the family court.

SHRI SOMNATH CHATTERJEE : Let it be a family House.

SHRI G.M. BANATWALLA : Sir, you send the Marshal and recall the Dowry Prohibition Bill.

SHRIMATI SUSEELA GOPALAN : The Judge of the family court is all powerful. He is to decide whether legal aid should be given or not. Free legal aid should be compulsory and it should be a mandatory provision in the Bill. Otherwise, it will be very difficult. So many things are happening. we know what is happening to women So, free legal aid is quite essential and it must be compulsory. There should be a mandatory provision in the Bill.

Further, while moving the Bill for consideration, the hon. Minister said that it is for the speedy implementation of law that they are providing for this. But there is no time limit fixed even for the disposal of cases. There should be some provision in regard to that also. Mr. Banatwalla has given an Amendment that the case should be disposed of within a period of one year. I say, it should not be more than six months. Within a period of six months, it should be disposed of.

Again, they are providing for an appeal to the High Court.

Nowadays, a large number of cases are pending in the High Courts. Why are you again giving powers to the High Courts? At least, a separate Wing should be there for hearing the appeal cases. They should not be entrusted to the High Courts.

This Bill lays more stress on conciliation. I do not say conciliation should not be there. It should be there. But undue importance is given to that. In the present society, conciliation is not always possible. But your own understanding is that :

> "In deciding the judges, every endeavour should be made or shall be made to ensure that persons committed to the need to protect and preserve the institution of marriage and to promote the welfare of children and qualified by reason of their experience and expertise to promote the settlement of disputes in conciliation and counselling are selected."

I do not know what do you mean by "to preserve the institution of marriage and to promote the welfare of children." This is a very vague expression because yon are laying stress on conciliation alone. Under the present circumstances, even the parents are sending their daughters to their husbands houses even when there is quarrels in the in-laws house and their daughters find it very difficult to continue in the house. If they return to their parents and tell them that it is very difficult to continue to live with their husbands, the parents say "You have to go and stay there." This is the attitude of the parents in the institution of marriage. This is the attitude of even the judges who give the verdict.

Conciliation is good. You must try it. At the same time, separation is needed. That must be given. There must be provision for that. The girls who are sent back to their in-law houses by force are being killed after some day in the in-laws houses. This is the day to day happening in the country. This is very dangerous.

There should be more discussion on this Bill. If possible, it should be sent for eliciting public opinion. More subjects should be brought under the purview of the family court. Otherwise, this Bill will not help much and, in fact, it will go against the interests of women.

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ) : माननीय सभापति जी, सदन में प्रस्तुत कुटुम्ब न्यायालय विधेयक का मैं स्वागत करती हूं क्यों कि एक लम्बे अर्से तक प्रतीक्षा के बाद यह बिल आज आया है। मैं विधि और न्याय मंत्री जी को इसके लिए धन्यवाद देना चाहूंगी कि हमारे देश में कई महिला संस्थाओं और संगठनों की ओर से यह मांग की जा रही थी और आपने उन की मांग पर ध्यान दिया

17.00 hrs.

1974 में ला कमीशन ने भी ऐसी सिफारिश की थी और उसी के आधार पर आपने सिविल प्रोसीजर कोड में जो संशोधन किया वह इस कार्य को सिद्ध नहीं करता था। मैं सोचती हूं आज सामान्य अदालतों के पास दीवानी और फौजदारी के मुकदमे इतने होते हैं पारिवारिक मामलों के लिये उनके पास समय नहीं होता है। परिवार तथा विवाह सामाजिक संस्थायें हैं, जीवन में बहुत ही महत्वपूर्ण हैं

और यदि पारिवारिक और वैवाहिक परिस्थितियों में न्याय की आवश्यकता होती है तो न्याय की लम्बे समय तक प्रतीक्षा ठीक नही होती। उससे मानव जीवन की संध्याकाल आ जाती है और मामले नहीं निपट पाते हैं यह जो बिल आप लाये हैं निश्चित तौर पर ऐसी परेशानियों को दर करेंगे, और जो आपने कदम उठाया है उपर्युक्त समय पर उठाया है।

मान्यवर विवाह और परिवार की जो संस्थायें हैं वह पुरुष और स्त्री दोनों के ही जीवन से संबंधित होती हैं और उनमें यदि विघटन हो जाता है तो सारे के सारे समाज की नींव चूंकि परिवार है, यदि उसमें विघटन की परिस्थितियां होती हैं तो सारे के सारे समाज को खोखला कर सकती है। इस प्रकार के पारिवारिक मामले को निपटाने के लिये केवल फैमिली कोर्ट हमने ही पहली बार स्थापित नहीं किये हैं, अन्य देशों में भी जैसे ब्रिटेन, जापान, आस्ट्रेलिया में भी इस प्रकार के फैमिली कोर्टस हैं और मैं समझती हूं कि हमारी जो पारिवारिक समस्यायें हैं उनके बारे में यह कोर्टस उचित न्याय दे सकेंगे। विवाह और परिवार सम्बन्धी जो परेशानियां हैं जैसे जुडिशियल सेपरेशन, डाइवोर्स इसके अतिरिक्त प्रौपर्टी के अधिकार के बारे में परित्येक्ता स्त्रियों को सम्पत्ति में अधिकार किस तरह से अधिकार किस तरह से दिलाया जाय और बच्चों के भरन पोषण के लिए किस प्रकार व्यवस्था को जाय यह सारी व्यवस्थायें इसके अन्दर आयेंगी, और सम्भव है इन समस्याओं का समाधान शीघ्रता से किया जा सकेगा।

परन्तु आपने यह व्यवस्था की है कि 10 लाख की जहां जनसंख्या है वहीं यह कोर्टस स्थापित किये जायेंगे। मेरी समझ में नहीं आता पारिवारिक समस्यायें केवल 10 लाख वाली आबादी में ही क्यों होगी ? अन्य स्थानों पर भी हो सकती हैं। पीड़ित व्यक्ति छोटे स्थान पर भी हो सकता है। यह आपने राज्य सरकारों पर छोड़ा है। परन्तु राज्य सरकारें इस प्रकार से प्रावधान नहीं कर पायेंगी। इसलिये मेरा अनुरोध है कि कोर्टस सभी डिवीजनल हैडक्वार्टर्स पर स्थापित किये जाने चाहिये और इसके साथ ही डिस्ट्रिक्ट हैडक्वार्टर्स में समय समय पर अपनी अदालते बनायें और वहां पर जाते रहें। अर्थात मोबाईल कोर्ट होने चाहियें ताकि गरीब आदमी जो पैसे की वजह से डिवीजनल हैडक्वार्टर पर नहीं जा सकता इसलिये वह डिस्ट्रिक्ट हैडक्वार्टर में कोर्ट लगेंगे तो उसको आसानी से सही न्याय मिल सकेगा और यह कोर्ट उनकी परेशानी दूर कर सकेंगे।

न्यायाधीशों के बारे में जो व्यवस्था आपने की है उसमें 7 साल का न्यायालय का अनुभव अनिवार्य रखा है। मेरा कहना है कि पारिवारिक मामले बड़ सेंसटिव होते हैं और इनमें केवल 7 साल का अनुभव पर्याप्त नहीं है। 7 साल मिनिमम की जगह 10 साल कर दिया जाना चाहिये और साथ जो न्यायाधीशों की नियुक्ति करेंगे उनमें स्त्री न्यायाधीश का होना भी अति आवश्यक है। क्योंकि परिवार केवल पुरुष से ही नहीं बनता है। बल्कि दोनों ही उसमें होते है। तो इस प्रकार की समस्याओं के समाधान के लिये दोनों तरह की व्यवस्था करेंगे तो ठीक होगा।

भारतीय विधि व्यवस्था में प्रथम बार आपने समाजसेवी संस्थाओं के सहयोग बात कही है आपका यह कदम बहुत ही सराहनीय है, इस प्रकार से आप उन संस्थाओं के माध्यम से भी सही जानकारी प्राप्त कर पायेंगे।

परामर्शदात्री सेवा के बारे में इस बिल में आपने उल्लेख किया है। आप परामर्श किस से लेंगे ? डाक्टर्स, मनोवैज्ञानिक कौन होंगे, इसके बारे में बिल मौन है, एक प्रश्नचिह्न हमारे सामने है। इसलिये फैमिली

कोर्ट क्लिनिक्स बनाये जाने चाहियें, चाहे सरकारी क्षेत्र में हों या प्राइवेट सैक्टर में हों इस प्रकार के क्लिनक्स और कई देशों में हैं जो कि पारिवारिक समस्याओं के बारे में न्यायालय में जाने से पहले मनोविश्लेषण और चिकित्सा के आधार पर उन्हें सुलझाने की कोशिश करते हैं। इसलिये चाहे इस कोर्ट से ही संबंधित हों, परन्तु हमें फैमिली कोर्ट क्लिनिक्स बनाने होगें।

जैसे मेरे पूर्व वक्ता ने कहा कि जो लड़कियां अपने पति के पास नहीं रहना चाहती, उनको माता-पिता प्रैशराइज करेंगे या वे कोर्टस के द्वारा प्रैशराइज होंगी। इसलिये फैमिली कोर्ट क्लिनिक्स की बहुत आवश्यकता है, इस ओर ध्यान दिया जाना चाहिये।

पारिवारिक मामले बड़े ही टची और इमोशनल होते हैं, इसलिये इन-कैमरा ट्रायल जो आपने रखा है, इसका मैं स्वागत करती हूं, परन्तु इस में रेप और किडनैपिंग के केसेज भी शामिल किये जाने चाहियें, उनका ट्रायल भी इन्हीं कोर्टस में इन-कैमरा होना चाहिये। यह बात इस बिल में उल्लिखत नहीं है, इसलिये इस पर ध्यान दिया जाना चाहिये।

SHRI SATISH AGARWAL (Jaipur) : It will dilute this Bill....This Bill is meant for settling family disputes.

प्रो० निर्मला कुमारी शक्तावत : चूंकि सामान्य कोर्ट में हम इन-कैमरा ट्रायल नहीं कर सकेंगे, इसलिये फैमिली कोर्टस हम इन-कैमरा ट्रायल कर सकेंगें। यह मेरा व्यक्तिगत सुझाव है।

कई परिवार ऐसे होते हैं, जहां एक व्यक्ति एक शादी के बाद दूसरी शादी करना चाहता है, खासतौर से पुरुष इस प्रकार व्यवहार करते हैं। इसलिये इसी कोर्टस के माध्यम से हमें स्थगन आदेश देने का भी अधिकार देना चाहिए ताकि इस तरह के गैर कानूनी विवाह को रोका जा सके। बाल विवाह और सैकिड मैरिज को भी इसी परिधि में ले लेना चाहिये।

इसी तरह हिन्दू विवाह अधिनियम की धारा 18 को भी हमें इन्हीं फैमिलि कोर्ट्स में सौंप देना चाहिये।

वकीलों के बारे में जो व्यवस्था आपने की है, बहुत सराहनीय है। वकीलों को आपने इस ट्रायल से दूर रखने की कोशिश की है। वकीलों का पेशा ऐसा है कि दूसरों के जीवन को जलाकर रोटी बनाते हैं।

श्री मूलचन्द डागा : वकील तो हमारे मंत्री महोदय भी रहे हैं। It is a nodle profession.

MR. CHAIRMAN : Yes, it is a noble profession.

श्री राजनाथ सोनकर शास्त्री : ये शब्द एक्सपंज कर देने चाहियें।

श्री गिरधारी लाल व्यास : ये एक्सपंज कर देने चाहियें।

प्रो० निर्मला कुमारी शक्तावत : फैमिली कोर्टस से अगर इन्हें दूर रखेंगे तो ज्यादा अच्छा होगा।

आपने इसमें कोई सीमा नहीं बांधी, किसी प्रकार का टाईम आपने फिक्स नहीं किया हैं कि मामला कितने दिन में सुलझ जायेगा। अगर ये कोर्ट भी लम्बा समय 10,12 साल का लेंगी तो फिर सामान्य कोर्ट और फैमिली कोर्ट में क्या रहेगा ?

इस बिल में समय की सीमा निश्चित करनी चाहिए कि अपील को निपटाने क समय छः महीने से अधिक नहीं होगा। इसी तरह किसी मामले का निर्णय दो वर्ष के अन्दर हो जाना चाहिए। अगर ऐसा नहीं होगा, तो न्याय का इन्तजार करते करते व्यक्ति के जीवन का

संध्या-काल आ जाएगा और उसके जीवन का स्वर्णिम काल कोर्ट के दरवाजे खटखटाते हुए बीत जाएगा। इस बिल में व्यवस्था की गई है कि तीस दिन के अन्दर अपील की जा सकती है। यह बड़ा सराहनीय प्रावधान है, क्योंकि अगर इस जगह गलती हो गई, तो दूसरी जगह उसको सुधारा जा सकता है।

भले ही यह बिल देर से लाया गया है, परन्तु फिर भी यह बहुत सराहनीय है। इसके लिए हम सब महिला प्रतिनिधि और बाहर का महिला समाज मंत्री महोदय को धन्यवाद देते हैं।

श्रीमती प्रमिला दंडवते (बम्बई उत्तर-मध्य) : सभापति महोदय, यह जो बिल सदन में लाया गया है, उसको देखकर हम हसें या रोयें; यह समझ में नहीं आता। हम लोग फैमिली कोर्ट्स बिल का बहुत दिनों से इन्तजार कर रहे थे। मैंने मंत्री महोदय से बहुत बार मिलकर कहा कि उन्हें यह बिल जल्दी लाना चाहिए मैं सोचती थी कि मंत्री महोदय इस बिल के लिए सलैक्ट कमेंटी बनाएंगे, जिसमें हमारे और विभिन्न आर्गनाइजैशन्ज के विचार प्राप्त किए जाएंगे। लेकिन जिस तरह हमारे बहुत शोर मचाने पर सेशन के लास्ट डे और लास्ट मिनट पर डायरी प्राहिबिशन (एमेंडमेंट) बिल लाया गया था, उसी तरह आज लास्ट डे पर फैमिली कोर्ट्स बिल लाया गया है। पता नहीं, यह लास्ट डे आफ पर्लियामेंट है।

मैं कहना चाहती हूं कि यह फैमिली और ह्युमैन रिलेशन्ज का सवाल है। अगर सरकार इस बारे में सिर्फ क्रेडिट लेने के लिए बहुत जल्दी जल्दी काम करेगी, तो वह डिसक्रेडिट हो जाएगी।

राज्य सभा में यह बिल और डाउरी प्राहिबिशन (एमेंडमेंट) बिल एक-साथ रखे गए थे इसका मतलब है कि सरकार समझती है कि दोनों बिलों का आपस में सम्बन्ध है। जायंट कमेटी में श्रीमती सुशीला गोपालन और मैं भी थे। हम सब बहनों ने घूम घूम कर एविडेंस लेने के बाद युनेनिस रीकमेंडेशन्ज दी थीं। कुछ मिनट्स आफ डिसेंट भी दिए गए थे, लेकिन अनुभव के आधार पर हमने युनेनिमस रीकमेंडेशन्ज दी थीं, जो कि 11 अगस्त, 1982 को यहां रखी गई थीं। ला कमीशन की 91 वीं रिपोर्ट भी इस हाउस में रख दी गई थी।

डाउरी प्राहिबिशन (एमेंडमेंट) बिल के बारे में हमने युनेनिमसली कहा या डिफिनीशन में जो "एज कनसिडरेशन आफ मैरिज" शब्द रखे गए हैं, उनको निकाल दिया जाए। हमने कहा था कि कोई दूसरा वर्ड इसमें नहीं रखना चाहिए, क्योंकि वह सैटिसफेक्टरी नहीं होगा और जजमेंट में इंसाफ नहीं मिल सकेगा।

बिल को इन्ट्रीड्यूस करने से पहले बूटा सिंह ने मेम्बर्ज आफ पार्लियामेंट की एक मीटिंग बुलाई। विरोधी दल की तरफ से मैं अकेली थी। दूसरे लोग दिल्ली में नहीं थे। मैंने सब रीकमेंडेशन्ज उनको बताई। उन्होंने ऐसा इम्प्रेशन दिया कि हमारी रीकेमेंडेशन्ज के मुताबिक बिल लाया जाएगा। लेकिन जब लास्ट मिनट पर हमारे सामने बिल पेश किया गया, तो हमने देखा कि उसमें "इन कनेक्शन" शब्द दिए गए थे। हमारा अनुभव है कि जब तक हमारे जजों के बिचार सामाजिक परिवर्तन के पक्ष में नहीं होंगे, तब तक उनके जजमेंट से इन्साफ नही मिल पाएगा। 1961 के ओरिजिनल एक्ट में भी कहा गया था कि शादी के समय, शादी से पहले और शादी के बाद जो चीजें मांगी जाती है, वे दहेज समझी जाएंगी।

यह आप ने कहा था पहले भी। तो भी मुझे याद है एक हमारा केस कोर्ट में चला था जिस में शादी के बाद भी चीजें मांगी गई थीं तो जज ने कहा कि यह कैसे हो सकता है ? शादी तो हो गई तो ऐज कंसिडरेशन आफ मैरिज कैसे हो

सकता है ? इसलिए उन्होंने हमारी जो अपील थी उसे डिसमिस कर दिया । आज भी यह होने वाला है । आप जो बिल लाए हैं, इन कनैक्शन कहने की वजह से करवा चौथ के समय मांगेगे, बच्चा होने के बाद मांगेगे, दीवाली के लिए मांगेगे और कस्टमरी कह कर आप कहेंगे कि यह डाउरी नहीं हो सकता है । जजेज ऐसे ही जजमेंट देने वाले हैं ।

दूसरी हमारी यूनानिमस रेकमेन्डेशन थी कि गार्जियन की सालाना इनकम जो है शादी के पहले उस का और शादी के खर्च का कुछ सम्बन्ध होना चाहिए । आप ने वह भी मंजूर नहीं किया, वह भी ईवेड कर दिया । मुझे याद आती है, बचपन में हमारी एक सहेली की नानी थी, उस नानी का काम यह होता था कि घर के सब लोगों को दाल वगैरह देती और दाल बाद में बची भी हो तो भी सर्वेंट को देते समय उसमें पानी डाल देती थी । मुझे लगता है यह सरकार हमें सर्वेंट समझती हैं । जैसे वह पानी डालती थी ऐसे ही कानून में पानी डाल-डाल कर हमें देती है जिस से उस का प्रभाव कुछ न रह जाय ।....(व्यवधान) मैं सच्चे माने में कहती हूं, यही बातें आप करते हैं । एक पुरुष प्रधान समाज में कानून जब तक हमारे जगन्नाथ कौशल जी जो पुरुष हैं वही बनाने वाले हैं तो इसी प्रकार पानी डाल कर हमारे सामने दाल आने वाली है । (व्यवधान).... मुझे लगता है यह हिपोक्रिटिक बिल है । हमारा कोई भी सवाल आता हैं तो आप उस को इम्पार्टेंस नहीं देते हैं

Women are taken for granted. You have taken us for granted.

तो क्यों हम इस का समर्थन करें ? समर्थन करने की हमें इच्छा थी क्यों कि फैमिली कोर्ट के लिए हम आप के पीछे पड़े थे ।

Women's Organisation has been demanding inclusion of rape and Dowry Prohibition Act.

आज मेरे सामने रेणुका रे का एक पत्र है, मुझे लगता वह आप को भी मिला होगा । उन्होंने भी कहा है । वह आल इण्डिया वीमेन्स कान्फ्रेंस की अध्यक्ष रही हैं, कांस्टीच्यूएंट असेम्बली की अध्यक्ष रही हैं, इस लोक सभा की वह सदस्य रही हैं । उन्होंने यह आप को कहा कि आप यह बिल लाए हैं ? बराबर डिमांड होती रही क्रिमिनल ला अमेंडमेंट बिल रिगार्डिंग रेप और डाउरी बिल के बारे में बार-बार हम ने यहां भी कहा कि यह बिल आप को लाना चाहिए । आपने परसों भी कहा था कि कम्पल्सरी रजिस्ट्रेशन आफ मैरिज होना चाहिए । वह बिल क्यों नहीं लाए ? यह बिल जो आप लाए हैं उस से डाउरी प्राहिबिशन एक्ट जो है वह पूरा नहीं होगा जब तक कम्पल्सरी रजिस्ट्रेशन आफ मैरिज ऐक्ट आप नहीं लाएंगे । यह बिल भी तब तक ऐसे ही रहेगा कि जिस के ऊपर कार्यवाही नहीं हो सकती है ।

मेरा यह कहना है कि आप ने जो यह बिल रखा है हम तो उस में आप के सामने अमेंडमेंट नहीं रख सकते हैं, आप खुद अमेंडमेंट रख कर कहिए कि एक सेलेक्ट कमेटी के सामने यह बिल जाना चाहिए जिस से देश की सारी वीमेन्स आर्गेनाइजेशंस के साथ सोच विचार कर इस प्रकार का बिल आ सके जिस से कि फैमिली कोर्ट्स एफेक्टिव हो सकें ।

मेरे पहले सुशीला गोपालन ने भी उस के बारे में बहुत कुछ कहा है लेकिन मुझे लगता है कि आप ने रेप उस में से निकाल दिया है । वह तो इस में नहीं आएगा । लेकिन डाउरी ऐक्ट भी नहीं आएगा । वह भी अभी आप ने बीच में क्रिमिनल ला अमेंडमेंट बिल रखा जिस में आइ० पी० सी० का 498 अमेंड कर दिया है, उस का भी इस में कुछ नहीं होगा । डाउरी के इतने केसेज हमारे पास आते हैं अगर फेमिली कोर्ट के पास वह जांएं तो महिलाएं

जलने से पहले बच जाएंगी । लेकिन आप ने कहा कि यह भी नहीं होगा । क्यों नहीं होगा ? मुझे समझ में नहीं आता कि आप डाउरी को क्यों इस में नहीं ला सकते ? हमारी सारी बहनों ने यह मांग रखी थी कि क्रिमिनल ला अमेंडमेंट बिल रिगार्डिग रेप और डाउरी प्राहिबिशन ऐक्ट जो हैं उन के लिए फेमिली कोर्ट बनने चाहिए । उस के साथ आप ने कहा भी है कि एसोशिएट करेंगे सोशल वर्कर्स को लेकिन उन का अधिकार क्या है ? वह क्या करेंगे ? कैसे करेंगे, कुछ पता नहीं चलता कि आप क्या चाहते हैं ? जैसे सुशीला जी ने कहा कि आप इस की जिम्मेदारी स्टेट पर अगर छोड़ देंगे तो आज जो यह ओवरड्राफ्ट के लिए पैसा मांग रहे हैं और उन को आप पैसा दे नहीं रहे हैं, उन के पास पैसा है नहीं, तो हमें लगता है कि यह फेमिली कोर्ट कभी सेट अप नहीं होगी ।

आप भी पैसा नहीं देंगे तो कैसे काम चलेगा ? सेन्ट्रल गवर्नमेंट को फाइनेंशियल रेस्पांसिबिलिटी लेनी चाहिए और एक मिलियन पापुलेशन के लिए एक फेमिली कोर्ट बनाई जानी चाहिए । यदि आप पैसा नहीं देंगे तो मैं समझती हूं बहुत सारी स्टेट्स में फेमिली कोर्ट नहीं बन पायेंगी ।

इस के साथ-साथ मेरा यह भी सुझाव है कि दो एक साल में समझौता हो जाना चाहिए-ऐसी लिमिट भी आपको रखनी चाहिए । हाई-कोर्ट के स्तर पर भी फेमिली कोर्ट की स्थापना होनी चाहिए जहां पर अपील के लिए जा सकें । दस साल तक सुप्रीम कोर्ट से भी फैसला हो जाना चाहिए । इस तरह के आप प्राविजन रखें और इस प्रकार कोर्ट में जाने से पहले समझौते, रिकंसिलिएशन का प्रोग्राम रखें तो में समझती हूं आप परिवारों को बचाने का काम कर सकेंगे । वैसे तो मैं सरकार की सिसेरिटी पर शक नहीं करती लेकिन आप स्त्री के मामलों में सीरियस नहीं हैं-ऐसा मुझे लगता है । मुझे कहते हुए दुःख होता है कि पहले हमारे एक होम मिनिस्टर रहे हैं जिन्होंने रेप के बारे में कह दिया था कि महाभारत काल से लेकर आज तक महिलाओं पर अत्याचार और बलात्कार होते रहे हैं और आगे भी होते रहेंगे, तब फिर मैं नहीं समझती इस बिल को लाने की क्या जरूरत है । आज देश में जो हो रहा है उसकी तुलना आप इंग्लैंड, जापान, आस्ट्रेलिया आदि मुल्कों से मत करें । हमारे यहां पुलिस की रिपोर्ट है, पुलिस रिसर्च ऐंड डेवलपमेन्ट ब्यूरो की, कि देश में हर 2 घंटे में एक स्त्री पर बलात्कार किया जाता है । इसी प्रकार से 1977-79 के बाद की जो रिपोर्ट प्रकाशित हुई है उसमें बताया गया है कि प्रास्टीट्यूशन के क्राइम्स जो हैं उनमें 80 परसेन्ट की बढ़ोत्तरी हुइ है । इस प्रकार से महिलाओं पर जो क्राइम्स बढ़ते जा रहे हैं उनको रोकने के लिए सरकार को कदम उठाने चाहिए । इस बढ़ोत्तरी के पीछे जो कारण हैं उनमें औद्योगीकरण भी हो सकता है, फिल्म्स और वेस्टर्न कल्चर का असर भी हो सकता है और यह भी सही है कि परिवार टूट भी रहे हैं लेकिन इसके कारण बच्चों की हालत बहुत खराब हो जाती है । अभी भी स्त्री अपने बच्चों के लिए बहुत सोचती हैं और उनके लिए सैक्रीफाइस भी करना चाहती हैं लेकिन आप जो फैमिली कोर्ट्स बनाना चाहते हैं उनके पास पूरे अधिकार नहीं है । फेमिली कोर्ट्स बनाने के साथ-साथ स्त्री को कंपलसरी फ्री लीगल एड भी मिलनी चाहिए तभी उसको कुछ लाभ मिल पायेगा ।

17.22 hrs.

[MR. SPEAKER *in the Chair*]

अध्यक्ष महोदय, आप भी मेरी बात को मानेंगे कि बहनों के साथ इन्साफ नहीं किया जा रहा है । यह जो बिल लाया गया है इसका लाभ समाज को नहीं मिल पायेगा । यदि आप

स्टेट गवर्नमेंटस के ऊपर ही सब कुछ छोड़ देगे तो कुछ भी होने वाला नहीं है। इसलिए मेरी प्रार्थना है कि मन्त्री महोदय दोनों सदनों की सेलेक्ट कमेटी के पास इस बिल को भेजें जिसके समक्ष पूरे देश की बहनें अपने विचार रख सकें और उसके बाद फेमिली कोर्टस बनाने की उचित व्यवस्था हो।

SHRIMATI JAYANTI PATNAIK (Cuttack) : Mr. Speaker, Sir, I rise to support this progressive Family Courts Bill. Sir, it is rightly said that the Family is an institution that postulates the intimacy of the highest order, that is, the importance of intrapersonal relationship of the family is to be emphasised. This philosophy is the underlying basis for the desire to shield the family from the rough and tumble of ordinary judicial process and the conflict and formality of the court-room.

With this objective, there comes the desirability of setting up a special judicial mechanism to resolve family disputes, within the totality of inter-personal relationship of the members of the family, so that they can deal with the welfare of the family, secure legal rights for the victims; and also, generally speaking, it can be said that they can play a supervisory role for the welfare of women and children.

Law Reform Commissions in some other countries had also stressed the desirability of deciding all the disputes relating to family in one court, so that there can be a coordinated approach on matters relating to family. Our Law Commission also had suggested the establishment of family courts, in 1974. Since long various women's organizations have been demanding few such courts. Even eminent social workers like Durgabhai Deshmukh had advocated vehemently for the establishment of family courts.

After such a long time, this Bill has come. Of course, we welcome this Bill. This Government is also to be congratulated. Our opposition members like Shrimati Suseela Gopalan and Shrimati Pramila Dandavate have said that because elections are coming, these Bills are brought in. It is not correct, After such a long time this Bill has been brought in. We must welcome it, and we must congratulate the Government. Only this Government has brought it. There are many welcome measures in this Bill. Unless and until we bring in some Bill for this purpose, how are we to proceed further ? In future, we can have some suggestions or amendments. But unless we have something, how can we take some suggestions or amendments So, I congratulate the Minister for bringing this progressive piece of legislation.

This progressive piece of legislation is the outcome of the need of the hour. In ordinary courts, there are cases lying pending for years together. Cases relating to family should be exclusively tried in separate courts like family courts. That is why family courts are expected to give speedy decisions. With the view, the whole concept of family courts is to institute a mechanism for reconciliation before adjudication, to provide an inexpensive and expeditious remedy and to have an informal atmosphere in which proceedings will be conducted with the services of social welfare agencies of psychologists, social workers, medical experts and academicians.

Clause 3 of the Bill provides for the establishment of family courts in certain areas comprising a city or town with a population exceeding one million. Here, I must say that every district should have a family court. There are some States where the cities or towns do not have a population of one million. So, I want to say that every district should have it. I would also say at the same time that the State capital should have it, because it is urban in nature. Various voluntary organizations are also there in the capital. Backward States especially, should have family courts in in the State capitals. Backward states should have family courts because we must cater to the needs of semi-urban and rural areas. Backward States should be given some more funds from the

Centre, so that they can set them up.

For the appointment of judges, besides having 7 years of experience, they must have sound knowledge of sociology, psychology and they must be men of understanding and repute. I will say that he must not be involved in such cases which we are trying to enadicate.

These courts have jurisdiction over matters pexetainding to marriage, divvorce, custody of children, maintenance and so on, but criminal offences like dowry deaths and dowry dispute are not included in the jurisdiction. The other day when I spoke on the Dowry Prohibition Act, I have already said, the family courts should try dowry disputes and dowry death cases. Moreover, sometimes it is impossible to collect evidence, because I have already said that day that the gifts of customary nature should not be taken as dowry and as provided in the Bill it is very difficult to collect evidence in that case. Also, the victims of these dowry cases will not find congenial atmosphere in the police custody. So. the whole purpose of dealing with this problem by sending them to the Criminal Courts will be lost. So, this should be included in the jurisdiction i.e. dowry death and dowry dispute cases should be tried by family courts.

The striking feature of the family Courts Bill is the intention to make concilation proceedings before the commencement of the trial meaningful and the trial is just with the association of welfare agencies and the assistance of Counsellors and medical experts and so on. I would like to know from the hon. Minister how we can involve women and women's organisations; whether you can have some sort of a jury system or something like that; and in the jury, whether you can include more women. Sir, we are having, as it is, some sort of infrastructure like welfare institutions doing conciliation work. In Bombay a reputed Welfare constitution is dealing with these cases after the court gives and; they pay home visits and do case service; they provide counselling and conciliation. I want to know whether those institutions which are providing some sort of infrastructure and giving assistance to the court and now if they assist family courts, will they get special assistance, whether it is from the Welfare Ministry of some other Ministry ? Can there be a coordination between the two ?

Regarding camera trial, this is a welcome feature: and the Bill also is not emphasising on the legal practitioner; this is also a very good feature as a result of which there would not be a tendency to prolong the proceedings. By saying this, we are not debarring the legal practitioner as there is the provision that wherever a legal expert is needed, the court can take advantage of it.

Regarding appeal, there is a provision. But I must say that we should not have an appeal to the High Court and the Supreme Court, but have one court of appeal from the family court, so that the matter will have speedier decision. Because, as it is, the High Court and the Supreme Court are overburdened and the cases are lying pending for years together. Hence this appeal in High Court will take long time for decision. Now the family Court has came.

The supporting Bills which are meant for the women to aneliorate their conditions by legislation like maintenance and the property right etc. should be stryed. Some standard should be there for that. If there is any lacuna, that should be plugged. As for examples in maintenance Act. Once some amount is settled the same amount is there even after ten years. It may be enhanced if circumstance requires. If there is any lacuna, such bills should also be amended. In the long run, this Bill definitely benefit the victims of the family disputes. So, I support this Bill.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : माननीय अध्यक्ष जी, मैं इस बिल पर पहला व्यक्ति हूं जो कि कुटुम्ब न्यायालय विधेयक

पर बोल रहा है। हमारी बहुत-सी बहिनें इस पर बोली है। मैं समझता हूं कि हमारे विधि मंत्री जी कानून तथा समाज के बीच सामान्य स्थिति लाने के लिए इन दिनों काफी प्रयत्नशील हैं और इसी कारण से वे कई-एक बिल लाये हैं। यह बिल भी समाज के लिए बहुत ही महत्वपूर्ण है। खेद है कि अनजाने, गरीब, कमजोर और शोषित व्यक्तियों को यह अहसास नहीं है कि हमारे देश का कानून उनके लिए भी है।

इस कुटुम्ब न्यायालय विधेयक के द्वारा आप बहुत-सी बातों को हल करना चाहते हैं। निश्चित रूप से कुटुम्बों में आज विवाह के सम्बन्ध में, दहेज के सम्बन्ध में और अन्य प्रापर्टीज के सम्बन्ध में बहुत-सी समस्याएं उत्पन्न हो गई हैं, बहुत से झगड़े खड़े हो गये हैं। इन समस्याओं और झगड़ों का निपटारा युगों-युगों से छोटी पंचायतें करती आई हैं। यदि हम लोग प्राचीन काल को देखें तो हजार वर्षों पहले मोहनजोदड़ों और हड़प्पा काल तक में भी इन मामलों का इकट्ठे बैठ कर हल किया करते थे। हमारे गांधी जी ने भी इस भावना का बहुत ध्यान रखा था और गांवों की बातों को गांवों में ही पंचायतों द्वारा हल करने पर जोर दिया था। उन्होंने पंचायती राज की इसी आधार पर कल्पना की थी। अगर आप उसी आधार पर यह कुटुम्ब न्यायालय विधेयक लाये हैं तो मैं समझता हूं कि यह बहुत ही स्वागत की चीज है और सारा सदन इसका स्वागत करेगा। मैं भी इसका स्वागत करता हूं।

लेकिन मान्यवर, यदि इस भावना को ध्यान में रख कर आप इस बिल को लाये हैं तो यह बहुत अच्छी बात है और मैं इस बिल का स्वागत करता हूं। लेकिन मैं ऐसा मानता हूं कि इस बिल में अनेक त्रुटियां हैं। इस बिल को लोकप्रिय बनाने के लिए आपको इनकी कुछ त्रुटियों पर ध्यान देना चाहिए। मैं आपको दो-एक बातों का उदाहरण देना चाहता हूं।

अभी एक लड़के की किसी भावावेश में आकर किसी एक लड़की से शादी कर दी। जब शादी के बाद लड़की घर आई तो पाया गया कि लड़की अन्धी है। लड़का एम० एड० और लड़की अन्धी। अब एक पर्टिकुलर कास्ट के लोग इकट्ठे हुए, महीनों तक पंचायत चलती रही और वहां जो निर्णय हुआ उसे किसी एक पक्ष ने नहीं माना। फिर मामला अदालत में गया और आठ वर्ष के बाद यह वहां से यह निर्णय हुआ कि वह लड़का उस औरत को नहीं रखेगा। अगर ऐसी बातों का समाधान हमारे कुटुम्ब न्यायालय द्वारा पहले ही कर दिया जाए तो ऐसी समस्याएं खत्म हो जाएंगी।

हमारे उत्तरप्रदेश में एक रायबरेली इलाका है। बल्कि मैं तो यह कहूंगा कि रायबरेली ही नहीं, पूरे पूर्वी उत्तरप्रदेश में पढ़े-लिखे लोग अनपढ़ औरतों को छोड़ कर किसी पढ़ी-लिखी औरतों से शादी कर लेते हैं। उनके 6-6, 8-8 साल के बच्चे हैं लेकिन उनकी भी परवाह किये बगैर वे दूसरी शादी कर लेते हैं। वे सरकारी सेवा में भी लगे हुए हैं। अगर इस प्रकार की समस्याएं भी कुटुम्ब न्यायालय द्वारा हल की जा सकें तो समाज का बहुत हित होगा।

मान्यवर, अभी हमारी बहुत-सी बहनों ने कहा कि 37 वर्ष की आजादी के बाद भी नारी की स्थिति बहुत खराब है। वह आज जलाई जा रही है, वह ट्रेनों के नीचे आ कर कटती हैं, कुतुबमीनार से छलांग लगाती हैं। आप इसके बारे में सजग हैं, यह मैं देख रहा हूं। आपने दहेज निषेध का कानून पास किया है, आपने क्रिमिनल प्रोसीजर कोड का संशोधन कर उसमें भी दंड देने की व्यवस्था की है। लेकिन मैं समझता हूं कि ये संशोधन नाम मात्र के हैं जब तक आप यह नहीं सोचते कि इन्हें समाज में कैसे लागू किया जाए। यह चीज आपने आज तक नहीं सोची है। ये केवल कागजी संशोधन मात्र रह गये हैं।

एक हमारे देश में सती प्रथा का निषेध करने वाला कानून बना है। लेकिन कभी-कभी यह भी पढ़ने को मिलता है कि फलां औरत सती हो गई है, और उसके चारों तरफ हजारों लोग मेला लगा रहे हैं कि वह स्वर्ग में पहुंच गई है। तमाम किस्म की दुर्घटनाएं हो रही हैं। अभी राजस्थान में एक घटना प्रकाश में आई है। हमारी सरकार ने उस पर कोई व्यवस्था नहीं की बल्कि पुलिस ने दर्शन करने वालों के लिए व्यवस्था कर दी। पूजा-पाठ की व्यवस्था होने लगी, जबकि एक औरत सती हो गई थी। चाहिए यह था कि जब सती प्रथा बंद है तो वहां पर किसी को न जाने दिया जाए दर्शन के लिए। लेकिन लाखों लोग गए और अभी भी जा रहे हैं। आज औरतों को बेचा जा रहा है। बहुत से कानून बने हुए हैं, लेकिन फिर भी अपराध जारी हैं, अभी जैसे एक वैश्या-वृत्ति अधिनियम है। अभी मैं एक किताब पढ़ रहा था अलेक्जेंडर की लिखी हुई, उसमें लिखा हुआ था कि हिन्दुस्तान में दस हजार ऐसी लड़कियों को वैश्यावृत्ति के लिये तैयार किया जा रहा है जिनकी उम्र दस वर्ष की है। बताइए कानून का क्या लाभ हो रहा है। मैं बताना चाहता हूं कि जो भी कानून आप लाते हैं, उसमें आपकी नीयत तो ठीक होती है परन्तु नियित ठीक नही होती। इसके बारे में डागा साहब अभी बताएंगे।

अभी मैं इसको देख रहा था। इसमें सामाजिक संगठनों, डाक्टरों, मनोवैज्ञानिकों, महिला संगठनों और पास-पड़ौसियों को आमंत्रित किया गया। यह बहुत अच्छी बात है।

एक और बात मैं कहना चाहता हूं। यह बात मैं किसी भावना से नहीं कह रहा हूं, साफ बता रहा हूं। आज हमारे देश की प्रधान-मंत्री नारी हैं। वे बेटी भी थीं, बहु भी थीं, मां भीं हैं और सास भी हैं और 1966 से आज तक वे प्रधानमंत्री हैं। लेकिन आज इस समयावधि में जितनी नारी की दशा गिरी है, उतनी में समझता हूं कि इसके पहले नहीं गिरी थी। मैं कोई आरोप नहीं लगा रहा हूं, एक सच्चाई प्रकट कर रहा हूं। हमारे साथी उनकी छवि विदेशों में बढ़ाने की कोशिश कर रहे हैं, मैं भी चाहता हूं कि उनकी छवि अच्छी होनी चाहिए, लेकिन यह छवि तभी ठीक होगी जब समाज की छवि उभरे, हमारे देश की छवि उभरे, हमारे राष्ट्र की छवि उभरे। इसके लिए हमको नारी को उचित आदर देना होगा, सम्मान देना होगा, उचित न्याय देना होगा।

(व्यवधान)

जैसा कि हमारे एक मित्र कह रहे है, मैं वह नहीं कहना चाहता। कुटुम्ब न्याय विधेयक बहुत अच्छा है। मैं चाहूंगा कि विवाह और कौटुंबिक बातों में सुलह कराने का यह एक अच्छा तरीका है।

अध्यक्ष महोदय : प्वाइंट्स बोलिए।

श्री राजनाथ सोनकर शास्त्री : मान्यवर इसमें आपने एक जगह लिखा है—"इस अधिनियम के प्रारम्भ के पश्चात् राज्य के किसी नगर या कस्बे के प्रत्येक ऐसे क्षेत्र के लिए, जिनकी जनसंख्या 10 लाख से अधिक हो, कुटुंब न्यायालय स्थापित करेगी।"

आपके कहने का मतलब यह है कि 10 लाख वाले शहरों में एक न्यायालय होगा। देश में लाखों जिले हैं जिनकी आबादी दो लाख, तीन लाख, चार लाख, पांच लाख हैं। मैं आपसे यह निवेदन करूंगा कि कस्बों में और तहसील स्तर पर भी कुटुंब न्यायालय की स्थापना की जाए और 10 लाख की जनसंख्या वाली बात हटाई जाए।

इसमें लिखा है -"62 वर्ष की आयु प्राप्त कर लेने के पश्चात किसी भी व्यक्ति को कुटुंब

न्यायालय के न्यायाधीश के रूप में न तो निवृत्त किया जाएगा और न वह इस रूप में पदधारण करेगा।" इसमें जो 62 वर्ष की सीमा निर्धारित की है, इसका क्या मकसद है। मैं कहना चाहता हूं कि इसमें उम्र की कोई बात नहीं रखनी चाहिए।

हमारे यहां गावों में जो झगड़े होते हैं, उनको बड़े बुजुर्ग लोग तय किया करते हैं, जिनकी उम्र 80 वर्ष के करीब होती है। कुटुम्ब का विवाद तर्जुबेकार आदमी ही ठीक कर सकता है, दूसरा नहीं। आपने इस बिल में लिखा है कि "किसी उच्च न्यायालय का या ऐसे दो या अधिक न्यायालयों का लगातार कम से कम सात वर्ष तक अधिवक्ता रहा हो"। एक जगह पर यह लिखा है कि "भारत में किसी न्यायिक पद पर या किसी अधिकरण के सदस्य के पद पर या संघ अथवा राज्य के अधीन किसी ऐसे पद पर, जिसमें विधि का विशेष ज्ञान अपेक्षित हो, कम से कम सात वर्ष तक रहा हो"। आपने यह दो बातें सात वर्ष के अनुभव की कही है। मैं यह जानना चाहूंगा कि आपका इसमें मकसद क्या है? मैं यह कहना चाहूंगा कि यह कोई जरूरी नहीं है कि किसी आदमी का सात वर्ष का अनुभव हो। कुटुम्ब, शादी-ब्याह और दहेज के झगड़ों को तय करने में अनुभव की क्या जरूरत है? मैं समझता हूं बुजुर्गीयत और उसकी गरिमा ही काफी है जिससे लोग उसका आदर कर सकें। आपने इस में समय का बंधन नहीं किया है। हमारे देश में सबसे बड़ी दुर्दशा यही है कि जब कोई मुकदमा पेश होता है तो वह कई वर्षों तक चलता रहता है। अपील करने के लिए आपने इसमें तीन दिन रखे हैं। आपका मकसद यह साफ है कि जल्दी से जल्दी न्याय मिले। दो, तीन या चार दिनों में मुकदमा समाप्त करने की कोशिश हो, ऐसा लिखा जाना चाहिए।

श्री मनी राम बागड़ी: (हिसार) अध्यक्ष जी, श्रीमती सिन्हा को पांच मिनट मिलने चाहिए।

श्री राजनाथ सोनकर शास्त्री: मैं भी अपने पांच मिनट छोड़ रहा हूं। हमारी एक बहन ने मोबाइल यूनिट की बात कही है। मैं यह विनम्र निवेदन करूंगा कि इसमें आप एक जरूर अमेंडमेंट करें कि ऐसे कुटुम्ब न्यायालय की मोबाइल यूनिट होनी चाहिए। वह यूनिट गावों तक पहुंचकर झगड़ों का निवारण करे और इनको नियंत्रण में रखे। मैं इन शब्दों के साथ इन संशोधनों का समर्थन करता हूं और अपने पांच मिनट भी छोड़ रहा हूं।

श्रीमती विद्या चेन्नुपति (विजयवाड़ा): अध्यक्ष महोदय, फैमिली कोर्टस बिल का मैं समर्थन करती हूं। जब हम समर्थन कर रहे है तो इसमें जो कमियां हैं, वह महिला होने के नाते कह सकते हैं। आपको मालूम है कि आज "मैन मेड सोसायटी" है। महिलाएं तो दूसरे स्थान पर ही रहेंगी। इसीलिए मैंने कहा कि यह मैन मेड सोसायटी है। बड़े अफसोस की की बात है कि यह बिल इस अधिवेशन के के आखिरी दिन लाया गया है। यह कहा गया है कि दस लाख पर एक कोर्ट रखेंगे। मैं यह सुझाव देना चाहती हूं कि हरेक बिग सिटी और डिस्ट्रीक्ट में एक-एक फैमिली कोर्ट होना चाहिए। पति-पत्नी में जब डिसप्युट होता है तो वह टैम्परेरी होता है। हमारे यहां एक स्ट्रांग फैमिली सिस्टम है। मैं समझती हूं, यह बिल हमारे लिए बहुत उपयोगी है।

आपने इस बिल में प्रावधान किया है कि कुछ बातों को स्टेटस पर छोड़ दिया जाएगा। कुछ सोशयल वर्कर्स को तथा सोशयल वैलफेयर आर्गेनाइजेशन्स और डिपार्टमैंट को इसमें एसोशियेट किया जाएगा और उनके साथ मिलकर निर्णय किए जाएंगे। लेकिन मैं आपके इस प्रावधान को सपोर्ट करने कि लिए तैयार नहीं हूं। मैं सुझाव देना चाहती हूं कि इसके स्थान पर एक सैन्ट्रल एक्ट हमें तैयार करना चाहिए। उसका कारण यह है कि किसी समय एक स्टेट

में कोई ऐसा व्यक्ति चीफ मिनिस्टर बन जाता है जो महिलाओं के अधिकारों के विरुद्ध हो, उस समय सम्भव है कि वह इन फैमिली कोर्टस को समाप्त कर दे, या उनके अधिकारों को कम कर दे। इसलिए एक सैन्ट्रल एक्ट होना आवश्यक है। ताकि कोई चीफ मिनिस्टर उसमें अपनी इच्छानुसार परिवर्तन न कर सके। उस अवस्था में हम क्या कर सकते हैं। हम उनकी सहायता तो ले सकते है, लेकिन सारी व्यवस्थाएं उन पर छोड़ना उचित नहीं माना जा सकता।

मेरा सुझाव यह भी है कि इन न्यायालयों में महिला जजों का होना बहुत जरूरी है। जहां हमारे सोश्यल वैलफेयर आर्गेनाइजेशन्स से सहयोग करके हम कुछ महिलाओं को या दूसरे लोगों को सलेक्ट करेंगे, वहां मैं चाहती हूं कि महिला जजों को पूरी पावर्स भी दी जाए। क्योंकि मैं जानती हूं कि महिलाओं के दिमाग में टैंशन जरा ज्यादा रहती है। (व्यवधान) बागड़ी जी आप जरा महिलाओं की बात को भी सुनिये। आप क्यों नहीं सुनना चाहते।

जहां तक बच्चों को संरक्षता प्रदान करने का सम्बन्ध है, आपने इस बिल में बहुत अच्छा प्रावधान किया है, लेकिन मैं आपको सुझाव देना चाहती हूं कि बच्चों के सैटलमैंट में हमें बच्चों को उसकी माता के पास रखने का प्रयत्न करना चाहिए। क्योंकि यह देखा गया है कि बच्चा अपनी माता के पास रहकर खुश रहता है।

एक प्रावधान मैं इस बिल में यह भी चाहती हूं कि जब कोई पति अपनी पत्नी को पैसा नहीं देता है तो उसके सामने एक आर्थिक समस्या खड़ी हो जाती है। मैं चाहती हूं कि ऐसी हर पत्नी को कोर्ट के जरिए पैसा दिलवाया जाए ताकि वह बच्चों आदि की देखभाल ठीक से कर सके। कोर्ट की ओर से ऐसे डायरेक्टिव जारी करने का इस बिल में प्रावधान होना आवश्यक है।

हमारे समाज में हम महिलाओं के सामने कई तरह की प्रौब्लम्स आती हैं, कहीं डौरी डैथ का मामला हमारे सामने आता है, कहीं बलात्कार का मामला आता है तो कहीं महिलाएं स्यूसाइड करती हैं। इनके सम्बन्ध में मैं सुझाव देना चाहती हूं कि इन फैमिली कोर्ट में उन सब मामलों को एक ही जगह सुना जाना चाहिए और जल्दी उसका निर्णय हो। क्यों कि हम देखते हैं कि हमारे न्यायालयों में कई कई सालों तक केसेज का निर्णय नहीं हो पाता। फिर एक ही स्थान पर सुनवाई के दौरान दोनों पक्ष एक दूसरे की बात आसानी से सुन समझ सकते हैं। यदि हम इस क्लाज को भी इस बिल में जोड़ दें तो वह हम सब के हित में होगा। आजकल कोर्टस में जहां निर्णय होने में समय लगता है, वहीं पैसा भी खर्च होता है और इस कारण महिलाएं कुछ कर नहीं पातीं। इसलिए महिलाओं से सम्बन्धित मामलों का निर्णय फैमिली कोर्टस में होना जरूरी है। हमें इस सम्बन्ध में कोर्ट टाइम-बाउंड प्रोग्राम रखना चाहिए जिससे देरी से भी बचा जा सके और महिलाओं के सामने कोई प्रौब्लम भी खड़ी न हो।

एक सुझाव मैं यह देना चाहती हूं कि चूंकि महिलाएं एजीटेशन नहीं कर सकतीं, इसलिए उनको फ्री लीगल ऐड का प्रावधान भी रहना चाहिए। क्योंकि सारी महिलाओं के सामने पैसे की प्रौब्लम भी आती है और इस कारण वे कुछ कर नहीं पातीं। इसके साथ-साथ किसी एडवोकेट की जरूरत भी नहीं होनी और फ्री लीगल ऐड का प्रावधान जरूर रखा जाना चाहिए।

अन्तिम सुझाव मैं यह देना चाहती हूं कि हमारे भारत देश में गांव में और समाज में हमारे सामने कई दिक्कतें पेश आती हैं। वहां कुछ बड़े लोग बैठे हैं, मैं चाहती हूं कि हमारी कोर्टस वहां जाकर उन लोगों को बुलाकर मामलों का निपटारा करें। हमारी बहन ने भी

यहां सुझाव दिया कि हमें मोबाइल कोर्टस का निर्माण करना चाहिए। जहां-जहां प्रौब्लम्स हों, वे मोबाइल कोर्टस वहीं जाकर बड़े लोगों को बुलाकर उन मामलों का निर्णय करें उनको समझायें। वरना हमारे न्यायालयों में निर्णय होने में सालों लग जाते हैं। इसी कारण मैं मोबाइल कोर्टस के निर्माण के सुझाव का समर्थन कर रही हूं।

मैं चाहती हूं कि आप मेरे तमाम सुझावों पर विचार करेंगे और इस बिल में उनको शामिल करेंगे तथा सदन में बतायेंगे कि किन सुझावों को आपने मान लिया है। इन शब्दों के साथ मैं इस बिल का समर्थन करती हूं और इसको लाने के लिए प्रधान मंत्री जी और माननीय मंत्री जी को धन्यवाद देती हूं।

श्री कृष्ण कुमार गोयल (कोटा) : अध्यक्ष जी, जहां तक इस विधेयक का प्रश्न है, मैं समझता हूं कोई भी व्यक्ति इस विधेयक का विरोध करेगा। जो इसके औबजेक्ट्स हैं और जिनको धारा 7 के अन्दर वर्णित किया गया है उनको देखते हुए इस प्रकार के कोर्टस का का बनना आवश्यक है और जिनकी बनाये जाने की मंशा इस विधेयक के माध्यम से बतायी है मैं इस बिल का स्वागत करता हूं। और विशेष कर के धारा 7 के साथ-साथ धारा 9 के अन्दर जितने भी विवाह जिनका कि अधिकार अदालतों को धारा 7 में मिलेगा उसमें वह प्राथमिकता देंगी कि इन विवादों को आपसी समझौते के आधार पर समाप्त करें और उसके लिये आवश्यक समय दें। और उसके बाद भी अगर सम्भव न हो तो डिक्री न दें। मैं समझता हूं दोनों धाराओं की मंशा अच्छी है और इसका स्वागत होना चाहिये। लेकिन मैं जानना चाहता हूं जो बिल मंत्री जी लाये यह केवल कानून की किताबों में रखने के लिए लाया गया है, या ईमानदारी से जिस ध्येय से बिल लाया गया है अदालतें बनायी जायें उनको बनाने का भी ध्येय सरकार का है कि नहीं ?

इस बिल में जितनी धारायें हैं सब जगह स्टेट गवर्नमेंट लिखा है। स्टेट गवर्नमेंट नियम बनायेगी, जहां चाहेगी अदालतें बनायेगी, कौन उसके जज बनाये जायें यह वह तय करेगी हाई कोर्ट से मिल कर, क्या-क्या योग्यता हो, क्या उसका स्टाफ हो, उनकी सैलरी हो। यह सब बातें स्टेट गवर्नमेंट पर हैं। तो मेरा चार्ज है मंत्री महोदय आप पर कि यह जो विधेयक लाया गया है सरकार की नीयत इस विधेयक को लागू करने की कतई नहीं है। क्या आप उत्तर देते समय सदन को विश्वास दिलायेंगे कि आप 6 महीने में या एक साल के अन्दर इसको ऐन-फोर्स करेंगे सारे देश में ? आज समाज और परिवार में जो विषम परिस्थितियां हैं, कोई भी ऐसा राज्य नहीं है जहां यह समस्या न हो। आवश्यकता यह है कि सारे राज्यों में यह कानून तुरन्त लागू होना चाहिए और जो आपकी मंशा है, स्टाफ, सैलरी, योग्यता क्या हो यह सब आपको ही तय करना चाहिये था, और इन बातों को स्टेट गवर्नमेंट पर नहीं छोड़ना चाहिये। लेकिन लगता है कि मंत्री महोदय ने केवल जो इस प्रकार की जोरदार मांग थी कि ऐसी अदालतें बनायी जायें उस को केवल शब्द रूप में स्वीकार किया है। इसको कहीं पर क्रियान्वित करने की सरकार की नीयत नहीं है।

अध्यक्ष महोदय : कथनी और करनी में अंतर मिटा देना चाहते हैं।

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, 6 बज गये हैं अब हम लोग कितनी देर तक बैठें ?

अध्यक्ष महोदय : जब तक भूख लगे।

श्री राम विलास पासवान : जो आर्डर पेपर लिस्ट आफ बिजनेस है इसके मुताबिक तो 12, 13, घंटे लग सकते हैं। इसका मतलब यह है कि कल सवेरे 8 बजे तक सदन चलेगा।

अध्यक्ष महोदय : कम से कम यह सैशन याद तो रहेगा ।

श्री राम विलास पासवान : आप एक टाइम मुकर्रर कर दें कि 8, 9 बजे तक सदन चलेगा ।

श्री सतीश अग्रवाल (जयपुर) : अगर 12 बजे बाद बैठना ही है तो कल सवेरे बैठ जायें ।

श्री राम विलास पासवान : ऐसी क्या जल्दी है ?

श्री मनीराम बागड़ी : देखिये अध्यक्ष जी, हम ज्यादा देर नहीं बैठेंगे ।

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Hon. Member on the other side have all along been co-operating in carrying out the business. I now earnestly request them to bestow their wiseom so that the Government business is completed.

SHRI SATISH AGARWAL : We are ready to co-operate. But this cannot be passed to-day.

SHRI MALLIKARJUN : For every Bill they should take as little time as possible.

अध्यक्ष महोदय : आप इस समय टाइम जाया न करें, बैठ जायें ।

श्री मनीराम बागड़ी : पहले फैमिली कोर्ट बिल को पास होने दीजिये उसके बाद देखेंगे ।

SHRIMATI GEETA MUKHERJEE : Five minutss.

SHRIMATI GEETA MUKHERJEE : I cannot finish my speech in five minutes. I very much protest the way these social Bills are being dealt with in this Parliament. These have been brought on the last day. No time is being given for proper deliberation and for proper consideration of the amendments. These cannot go on. (*Interruptions*).

MR. SPEAKER : All right. You may please come up with some suggestions, very gopd suggestions with all the vehemence did not with agitation.

SHRIMATI GEETA MUKHERJEE On social Bills, I do not go in agitation.

SHRI N.K. SHEJWALKAR (Gwaliar) : On such an important Bills, no proper time is being given.

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE (Panskura) : The first thing which is really one of the serious things is that this Bill has been circulated to us in a hurry and that the hon. Minister has not deemed it proper or could not find time to attach Objects and Reasons for consideration or for passing the Bill. This is a serious point. It is not for agitation, I assure you. But I feel that the social laws, if they have to have any impact on the society, the objects much be very clearly brought out—what it proposes to do in all seriousness. The Executive and the Parliament should be clear on this point so that ultimately the person who will be dealing with the law point should feel that this is something with earnestness that is being pressed upon in the society. Here, I feel that has not been done. That is why, I say it is of no use to hurry it up.

Why I said about the objects and Reasons ? Before I take up any other clause, I shall take up who will be appointed as a Judge. There, certain ideas have been given. But these judges should be guided. That is the most important thing. There are objects and reasons are necessary. You have not given it. But here what are you giving :

"every endeavour shall be made to ensure that persons committed to the need to protect and preserve the institution of marriage and to promote the welfare of children and qualified persons. . .."

Here, the question is with what speed these courts will approach the subject to protect and preserve the institution of marriage. Now, Sir, the point is that our society has not yet come to a situation where the principal problem is that of marriages being torn as under. Legally, they are not being torn asunder. That is not the problem. The most serious problem in our society is the feudal inheritance. That is there in the society. That being the case, there are millions of families where the marriage institution is in the so-called protected condition but the woman is subjected to unsufferable dignity and thereby the entire institution of marriage is brought to a pass that sometimes it is really a sort of insult to us.

Now, what is the criterion of selecting judges ? Why should not one word be there that in protecting and preserving the institution of marriage, the dignity of women must be taken into account ? You may say, why dignity of women should be taken into account and why not dignity of men. Yes, dignity of man should also be taken into account. But in the society, as it stands, it is the dignity of woman which is in the most jeopardised condition and thereby I would say really it is subverting the very institution of marriage. That is the big problem in our society. Therefore, I feel that if you do things in a hurry, then the essence of things is sometimes really lost. In my opinion, here, this concept could have been a running concept which I find wanting. At this late stage, we have no opportunity to study the Bill seriously and come with amendments. I wish the Minister will come *suo-motu* with amendments and include some phrase in this Bill which will give at least a orientation to this entire question of judging how the family courts will reconcile and with what spirit.

Secondly, I would like to say that my friends have been very critical and I fully agree with all the contentions. They have said, election stunt etc I am now leaving out elections. But, Sir, whethere there is election or not, I really think that this has been brought rather as a face-saving device. Otherwise, there would have been more thought in the whole thing. Let us see, in the very beginning how these courts will come into force. It is very clearly written. It shall come into force on such date as the Central Government may by notification in the official gazette appoint and different dates may be appointed for different States. From the very beginning, you are taking that when this Bill will be passed, some States, at their sweet will, at different dates, will be taking recourse to this Act for achieving the objects. From the very beginning, it is diluting.

Then, we come to the question of rules. It is really very interesting to note that all the crucial questions are to be covered by the rules. Firstly, all my colleagues have said. . .

MR. SPEAKER : Please make points.

SHRIMATI GEETA MUKHERJEE : Sir, in the beginning I have said these taings require some explanation, particularly in the atmosphere that prevailed. Before, I started speaking, mirthful and gle ful atmosphere was there. A very light atmosphere was there. That was not condusive for social laws. So, I again request you also to understand and please give me a little time even for making points. I am not a juggler. I must have a little time. I am trying my level best. (*Interruptions*).

I come to the rules. My friends have already said from both sides that you are appointing a principal judge.

They are asking the State Governments, in consultation with that Judge, to appoint some other Judges. In that, the question of having a woman judge has not been taken into account; in that, the persons with other qualifica-

tions have not been taken into account.

MR. SPEAKER : Have they barred women ?

SHRIMATI GEETA MUKHERJEE : That is not the point. I hope, you have read the Bill. There is Clause 5 where these rules are coming in, as to who will be associated and all that. Only an association or an institution or an organisation engaged in social work comes in. Only persons engaged in the field of social work come in. I do not know who are the persons professionally engaged in promoting welfare of the people and doing social work in the field. I hope, they are not the people as in the case of the Marriage Bill. In any case, whatever non-official organisation is being conceived, whatever non-official persons are being conceived, they are being conceived only as an associate. . .

PROF. MADHU DANDAVATE : Probably, they are treating husbands as professionals.

SHRIMATI GEETA MUKHERJEE : There are husbands and husbands. Say, for example, if Prof. Madhu Dandavate will be on it, I will vote for it.

Now, as to who will be associated and how they will be associated, all that has been left to the rules. It says that, in consultation with the High Court, the State Government by rules will associate these persons in such manner and for such purposes as they may deem fit. In which manner they will be associated, that is left to the State Governments. For what purpose they will be associated, that is again left to the State Governments. The rules will be made by the State Governments. They are trying to introduce a new social concept in these family courts and keep everything in such a manner and such other way as the State Governments deem fit. The Central Government does not give any direction to the State Governments on it. It is a perfunctory way of having family courts here. The socialist countries have a lot of family courts.

MR. SPEAKER : It is all right now.

SHRIMATI GEETA MUKHERJEE : It is not all right. It would have been all right if they had done it in a proper way. There should have been proper statutory provisions for all these things in the Bill.

Then, my friends have raised the question of Juries. That is a very relevant question. Why has that provision not been made ?

MR. SPEAKER : Please conclude now.

SHRIMATI GEETA MUKHERJEE : I have not raised any single point which is irrelevant. If I speak irrelevant, you can stop me.

MR. SPEAKER : I have to give you time according to party strength.

SHRIMATI GEETA MUKHERJEE : On every other Bill, the time is extended. Only on this Bill, you are not extending the time. I am trying to be as fast as I can. I am only making points which are very relevant to the Bill.

Thre are certain provisions in the Bill which are very difficult for me to understand. For example, the Bill provides that only the districts having 1 million population will have the family courts. Many districts do not have a population of one million. So, those districts may not have family courts. They say that the cases which are pending in the gub-divisional courts or the district courts will all be transferred to the family courts. That means, today the village women who go to sub-divisional courts, to the lower courts, will have to go to the district courts. That means, with the introduction of this Bill, they are making a more lengthy and cumber some process. It should not have been done like this.

Similarly, there is a provision of appeal. . . .

MR. SPEAKER : Please conclude now.

SHRIMATI GEETA MUKHERJEE : Sir, whether you give me time or not, I feel very strongly about the Bill. There are very many provisions in the Bill which defeat the very purpose of the Bill. Take, for example, the provision of maintenance. It is a very important provision The women are not getting maintenance at all unless you change the principle behind the provision of maintenance. As you will be knowing, in every case, after a few months, the maintenance is stopped and women do not get it.

Therefore, I would conclude by saying let the hon. Minister of Law withold the Bill now. Please give more thought and make the Bill cogent and then pass the Bill so that that it will be effective.

This Bill is not effective.

A Select Committee is called for.

MR. SPEAKER : I have noted the wishes of the House, The hon. Members would like that the House may be adjourned early I can therefore make a proposition that after the discussion on this Bill is over, we will take up the proclamations regarding Sikkim and Punjab and the House can be adjourned by 7.30 PM.

इस बिल पर अभी श्री हरीश कुमार गंगवार और श्री वनातवाला और बोलने वाले हैं।

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष जी, मैं इस कुटुम्ब न्यायालय विधेयक का स्वागत करता हूं। इसके सम्बन्ध में बहुत सी बातें कही जा चुकी है जिनको मैं दोहराऊंगा नहीं। यह बात बिल्कुल सही है कि तलाक आदि के मामले में और विवाह से उत्पन्न अन्य मामलों में आजकल के कोर्टस में बहुत देर लगती थी, साथ ही अभिभावक नियुक्त करने में, संरक्षक नियुक्त करने में भी बहुत देर लगती थी। इस बिल में जज के रूप में नियुक्ति के लिए जो अर्हतायें दी गई हैं उसमें महिलाओं को प्रेफरेंस दिया गया है, इससे मैं संतुष्ट हूं लेकिन एक बात मैं कहना चाहता हूं। इस बिल में सेक्शन (4) में जो अर्हतायें दी गई हैं उसके अनुरूप महिलाओं को ढूंढना मुश्किल हो जायेगा। इसमें लिखा हुआ है :

(क) भारत में किसी न्यायिक पद पर या किसी अधिकरण के सदस्य के पद पर या संघ अथवा राज्य के अधीन किसी ऐसे पद पर, जिसमें विधि का विशेष ज्ञान अपेक्षित हो, कम से कम सात वर्ष तक रहा हो; या

(ख) किसी उच्च न्यायालय का या ऐसे दो या अधिक न्यायालयों का लगातार कम से कम सात वर्ष तक अधिवक्ता रहा हो; या

(ग) ऐसी अन्य अर्हतायें रखता हो, जो केन्द्रीय सरकार द्वारा भारत के मुख्य न्यायाधिपति की सहमति से विहित की जायें।

मेरा कहना यह है कि अगर इसमें सात वर्ष तक प्रैक्टिस करने वाले एडवोकेट को भी शामिल कर लिया जाए, जिसके चाहे डिस्ट्रिक्ट कोर्ट में ही क्यों न अच्छी प्रैक्टिस रही हो, तो ऐसी महिलाओं का मिल पाना अधिक सुनिश्चित हो जायेगा।

विधि, न्याय और कम्पनी कार्य मंत्री (**श्री जगन्नाथ कौशल**) : इसका मतलब यह नहीं है कि हाईकोर्ट में ही प्रैक्टिस करता करता रहा हो, डिस्ट्रिक्ट कोर्ट की प्रैक्टिस भी मानी मानी जाएगी।

श्री हरीश कुमार गंगवार : आप इस लाइन को फिर से पढ़ लें। उसके बाद श्रीमन्, निर्णय दें कि इसका क्या अर्थ निकलता है ?

"किसी उच्च न्यायालय का या ऐसे दो या अधिक न्यायालयों का लगतार कम से कम

सात वर्ष तक अधिवक्ता रहा हो'' इसमें डिस्ट्रिक्ट कोई कहीं दिखाई नहीं देती है। इसलिए इसमें मैं समझता हूं कंफ्यूजन है, जिसको दूर करना चाहिए।

दूसरी बात यह कही गई है कि दस लाख की आबादी वाले स्थानों के लिए कोर्ट्स की स्थापना की जायेगी और कुछ अन्य जगहों पर की जायेगी लेकिन दस लाख की आबादी वाले जिले हमारे यहां काफी हैं वह छूट जायेंगे। अगर आप दस लाख के बजाए 5 लाख कर दें तो ज्यादा अच्छा रहेगा-यह मेरा सुझाव है।

तीसरी बात मैं यह कहना चाहता हूं कि वकीलों को दूर रखा गया है। उनको कोर्ट में जाने से रोका गया है। आजकल जबकि हमारे देश में 80-85 फीसदी आबादी देहातों में रहती है, उन लोगों को कानून का बिल्कुल भी पता नहीं होता है, गैर कानूनी तरीके से वे अपनी दरख्वास्त लिख कर फंस जाते हैं। इसके लिए आपको कोई विशेष इन्तजाम करना चाहिए। समाजकल्याण संगठनों के प्रतिनिधि भी बात नहीं कर पायेंगे, जो एक कानून का ज्ञाता कर सकता है। इसलिए मैं मंत्री जी से अपेक्षा रखता हूं कि वे इस बिल को वापिस ले लें और एक काम्प्रिहैंसिव बिल लायें, तो ज्यादा अच्छा रहेगा। जो प्रावधान आपने इस बिल में निहित किए हैं, उनसे आपका मनोरथ पूरा होने वाला नहीं है। आप हर जगह पायेंगे कि डैलिकेटेड लेजिसलेशन हैं यह कोई अच्छी बात नहीं है। किस प्रकार के रूल्स बनेंगे, कब बनेंगे और कितने दिनों के बाद व्यवहार में आयेंगे। इस प्रकार जो लाभ जनता को मिलना चाहिए वह नहीं मिल पाएगा।

इसके अलवा मैं यह चाहता था बजाय इसके कि यह उस तारीख को प्रवृत्त होगा, जो केन्द्रीय सरकार, राजपत्र में अधिसूचना द्वारा नियत करें और विभिन्न राज्यों के लिए विभिन्न तारीखें नियत की जा सकती हैं तारीख को मुकर्रिर कर देते तो ज्यादा अच्छा रहता। पता नहीं आप कब इस कोर्ट इस्टैब्लिश करेंगे। इनकी नियत जानें और दीन-ईमान जानें हम लोग कुछ नहीं कह सकते हैं। इतना संतोष जरूर है कि ये इसको पास करेंगे और जब हम आयेंगे तो लागू करेंगे।

SHRI G.M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, the Bill has been brought forward with the laudable objective of speedy settlement of family disputes with efforts to promote conciliation. It is an undisputed fact that our present judiciary is so designed that quick, equitable and just solutions of problems and issues elude us. It is practically impossible for a common man today to achieve timely justice through our law courts. In the case of family disputes, it is most distressing to find parties entangled in the cobweb of protracted procedure. Therefore, it goes to the credit of the hon. Minister to have come forward with a Bill that takes cognizance of this sordid state of affairs. In 1976 also an attempt was made to provide for a special procedure in regard to family disputes and the Code of Civil Procedure was amended. Yet, however, there was no appreciable change in the proceedings relating to family disputes.

I do not, therefore, know how far the same procedure which is now being incorporated in the Family Courts will really improve the position. However, I must here stress that the success of law in achieving its laudable objectives will depend upon the persons appointed to administer the law. Therefore, care should be taken to entrust the implementation of this law to such Judges who are not only fully conversant with this particular branch of law but also have the proper commitment and behaviour and who are also fully trained to deal with such matter...

PROF. MADHU DANDAVATE : ... and who are also conversant with family troubles.

SHRI G.M. BANATWALLA : I may here draw the attention of the august House to the recommendations of the Law Commission in its 59th Report. In its 59th report, the Law Commission says at page 13 :

> "We would suggest that in due course States should think of establishing Family Courts with presiding officers who will be well qualified in law, no doubt, but who will be trained to deal with disputes in a humane way".

Therefore, I must stress upon this fact that after the Bill becoming an Act, to achieve its objectives, there must be a careful selection of Judges in these courts...

PROF. N.G. RANGA : That is right.

SHRI G.M. BANATWALLA : I must stress that selected Judicial Officials be posted to Family Courts. No doubt they must have a thorough knowledge of family laws and traditions. There is one more point that must be borne in mind. Several religious communities, especially the Muslims, have their own personal laws. The Family Court Judge must, therefore, be well-versed in these personal laws. Further, it is a judge who has full knowledge of, who is committed to and who has faith in the value system of these personal laws who will be able to promote a meaningful conciliation and who will ultimately benefit the society. Therefore, where parties to a dispute are governed by any specific personal law, the Judge should also be one governed by the same personal law. I have given notice of this amendment in this respect which I shall move at the appropriate stage and speak at length on the same with your, permission.

MR. SPEAKER : You can speak on that now itself.

PROF. MADHU DANDAVATE : He has spoken in both length and breadth.

SHRI G.M. BANATWALLA : You are just trying to make us uncomfortable. I am trying to make you uncomfortable.

One objective of the Bill is to secure speedy settlement. It is a laudable objective, specially in matters of family disputes. Their going on for years and years is an unhealthy trend. But the Bill does not lay down any time-limit within which the proceedings should conclude. It should, therefore, be provided in the Bill itself that the proceedings should be concluded as expeditiously as possible- just as you want my speech to conclude. But then...

SHRI M SATYANARAYAN RAO : It is very relevant.

SHRI G.M. BANATWALLA : Then it must also be made clear in the Bill itself through a specific provision that these proceedings must conclude within a period of six months or a year from the date of its commencement...

PROF. N.G. RANGA : Very good.

SHRI G.M. BANATWALLA : I have another amendment in this respect also on which I shall move and speak at length also at the appropriate stage.

Before I conclude, I must say that these laws are rather complicated. The hon. Member Shrimati Suseela Gopalan had pointed out that there must be some provision of free legal aid. But then that provision is not there in the Bill. I support her point of view in this respect.

SHRIMATI KISHORI SINHA (Vaishali) : Mr. Speaker, Sir, I am glad you have given me time to speak on this Bill. This Bill has been brought on the last day of the last session of the present Lok Sabha. As there is considerable work, so the measure has to be rushed through the House. However, I welcome this Bill which seeks to set up family courts to deal with disputes arising out of unsuccessful marriages. The family courts will take a great deal of load off civil courts and dispose of disputes speedily.

The Law Commission had recommended the establishment of these family as for back as 1974 but it is on account

of pressures from social welfare organisations and women's associations that the Government have come up with this piece of social legislation after ten years. It was emphasised by the Law Commission that in dealing with family disputes the courts should adopt a human approach. They should not be guided by mere technicalities but should adopt an approach and attitude for settling disputes through conciliation. I welcome the provision enabling the court to secure the services of a medical expert or such person preferably a woman who is not associated with any party or including such persons who is a social worker and is engaged in promoting the welfare of the family to assist the court in discharging its functions.

It is a good provision whereby the right to engage a lawyer has been taken away. This will make for quicker settlement of disputes. Initially the courts are to be set up in towns or centres with a population of at least one million. I suggest this facility should be expanded to over more areas so as to be accessible to all strata of society. Social welfare institutions or associations should be given the right to lodge complaints with these courts. So I would live to suggest that some time limit should be fixed for settlement of disputes. You know that in the early sixties some Lok Sabha Members brought up the matter of family courts on the lines of the Scandavian countries. At that time the main objective was that rape cases in particular should be heard in camera and spared publicity. Later the dowry offences menance assumed serious proportions leading to suicides and even murder. Our anxiety is that family courts should deal with such offences also.

In the end I would suggest there is no mention about whether the law is applicable to Muslim women or not. It should be available to all the women irrespective of their religious faith.

श्रीमती ऊषा प्रकाश चौधरी (अमरावती) : अध्यक्ष महोदय, फैमिली कोर्ट बिल पर बोलते हुए मैं अपनी भावनाएं सदन के सामने रखना चाहती हूं । यह चिंता का विषय रहा है कि आज की हमारी न्यायालयीन व्यवस्था परिवार और समाज में महिलाओं तथा बच्चों को उचित समय में न्याय दिलाने में असफल रही है। इसीलिए फैमिली कोर्ट की मांग जोरदार ढंग से उभर कर आई। इस विधेयक को लाने के लिए मैं सरकार को धन्यवाद देती हूं ।

यह एक महत्वपूर्ण विधेयक है। महिलाओं और बच्चों को संरक्षण प्रदान करने के लिए, खास कर महिलाओं को संरक्षण देने के लिए, उनको न्याय देने के लिए, यह विधेयक सदन के सामने आया है। मैं समझती हूं कि आजादी के बाद देश में महिलाओं की सामाजिक सुरक्षा के बहुत से कानून बनाये गये जो कि नाकाम रहे।

आज भी फैमिली कोर्ट विधेयक लाया गया है। इस तरह से एक सामाजिक अभियान महिलाओं के उत्थान के लिए चलाया जा रहा है, उसी का एक छोटा सा हिस्सा यह बिल के जरिए यहां पेश किया जा रहा है।

इस विधेयक के बारे में काफी बातें बताई जा चुकी हैं। में उन बातों को दोहराना नहीं चाहती। लेकिन जब हम सब महिला सदस्य बात कर रही थीं तो हमारे मन में यह बात आई थी कि सिर्फ परिवार में जो डिस्प्यूट्स या डायवर्स होते हैं, उसके लिए वह फैमिली कोर्ट कायम किया जा रहा है। रेप और डाउरी आदि केसेस के लिए इसकी व्यवस्था नहीं है। लेकिन जब मैंने इसको समझने की कोशिश की, जहां तक मेरी मालूमात हैं कि क्रिमिनल केसेस के लिए यह कोर्ट काम नहीं करेगा, सिविल कोर्ट की तरह यह काम करेगा। लेकिन यहां मैं कहना चाहती हूं कि काफी परिवार डिस्प्यूट्स या डायवर्स डाउरी से मिले-जुले रहते हैं। डाउरी के कारण डिस्प्यूट होते हैं। डाउरी के केसेस क्रिमिनल नहीं हैं। इसको भी इस कोर्ट में चलाया जाए। यह सुझाव मैं देना चाहती हूं।

इसी तरह से अभी हमारे एक भाई ने यहां पर बताया कि टाइम-लिमिट नहीं दी गई है। इसलिए मेरा एक सुझाव है कि 6 महीने का समय तय कर देना चाहिए और अपील के लिए तीन महीने का समय तय कर देना चाहिए। ऐसा संशोधन करना आवश्यक है।

इसके अलावा गरीब घर की महिलाएं, ग्रामीण महिलाएं, आदिवासी-हरिजन महिलाएं अपने न्याय का खर्चा वहन नहीं कर सकतीं। वैसे भी जो महिलाएं कमाती भी हैं तो अपनी कमाई पति को ही देती हैं। इसलिए भी उनके पास आर्थिक कठिनाई रहती है। इसलिए फ्री लीगल एड की व्यवस्था आवश्यक है। तभी ये न्यायालय अपना काम कर सकते हैं।

इसके साथ ही एक बात और कहना चाहती हूं कि जजेज जो रखे जाएं वे ज्यादातर महिलाएं हों। और वे महिलाएं कोई कानून की पंडित न हो कर सामाजिक कार्यकर्त्ता हों। ऐसी महिलाएं जो महिलाओं की समस्याओं से भली-भांति वाकिफ हों इस तरह की महिलाओं को नियुक्ति किया जाना चाहिए।

इसी तरह से दस लाख की आबादी की बात कही गई है। उसके नीचे लिखा गया है कि जहां-जहां आवश्यक होगा वहां ये कोर्टस स्थापित किए जाएंगे। मेरे ख्याल से इसको ज्यादा स्पष्ट करने की आवश्यकता है। अन्यथा कई प्रांत ऐसे हैं जहां पर 10 लाख की आबादी वाला कोई शहर ही नहीं है। इस तरह से उन प्रांतों में एक भी फैमिली कोर्ट नहीं खुल सकेगा।

अंत में मैं यह कहना चाहती हूं कि आजादी के बाद से कई कानून महिलाओं की भलाई के लिए बनाए गए हैं। अभी एक हमारे अपोजिशन के भाई बोल रहे थे कि हम जब सरकार में आएंगे तभी यह काम होगा। मेरे विचार से भारत की महान संसद में महिलाओं के कल्याण के लिए कई कदम उठाए गए हैं। महिलाओं के कानून के बारे में यह संशोधन लाने का एक बहुत बड़ा काम हम लोगों ने किया है। इसमें सभी पक्ष की सभी महिला सदस्य और भाई मौजूद थे। सब ने खुले दिल से उसका स्वागत किया है इस संसद ने बड़े गौरवपूर्ण काम महिलाओं के बारे में कानून में प्रभावी संशोधन किए हैं और पूरे समाज के सामने उसको रखकर हम लोग जा रहे हैं। इसके बावजूद अगर कोई इस तरह की बात करता है तो उससे बहुत दुख होता है। इसलिए मैं आशा करती हूं कि जैसे और बहुत सारे कानूनों में संशोधन लाए गए हैं, ऐसे ही यह भी सिविल कोर्ट न बने, नहीं तो कहावत है कि "बाहर के लोग घर में झगड़ा ज्यादा लगाते हैं।" कहीं यह भी वैसा ही न बने जैसी कि आज की हमारी न्याय और पुलिस व्यवस्था है, जहां जाने की आम आदमी हिम्मत नहीं करता। सिविल कोर्ट न बनकर ज्यादा से ज्यादा प्रेक्टीकल बनें, इसी आशा के के साथ मैं अपना भाषण समाप्त करती हूं।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : Mr. Speaker, Sir, as I had stated in my opening remarks, this Bill has been brought due to the mounting pressure of women's organisations. They were very keen that Family Courts be established. There was a lot of difficulty in getting this Bill through, from the various Ministries. There was also a recommendation of the Joint Committee on Dowry Prohibition Act that Family Courts should be set up and the Law Commission also said it. So we have brought it and we have brought it with a good intention. But now I am surprised that the hon. lady members say that we have done it in haste, it should be sent for public opinion, it should be sent to Select Committee, etc. I think there is some contradiction in the argument. Either we want family courts, or we do not.

SHRIMATI PRAMILA DANDAVATE : We want family courts. But the Bill should be properly drafted.

SHRI JAGAN NATH KAUSHAL : I would beg of hon. members an uninterrupted hearing. We are already short of time. I would try to cover as many points as possible.

Therefore, my submission to the House is that these demands of referring this Bill at all to the Select Committee or for public opinion are misplaced and I am afraid that they defeat the very object.

Now another objection was raised by Shrimati Geetaji that—"look at the way you have tried to circulate the Bill. Objects and reasons have not been provided." I think she is a very old Parliamentatrian. The Bill was introduced in the Rajya Sabha.

AN HON. MEMBER : Experienced Parliamentatian. Not old.

MR. SPEAKER : I would have objected if he were to say "old lady".

SHRI JAGAN NATH KAUSHAL : Bills introduced in the Rajya Sabha or for that matter in any House, are generally introduced as they are passed in the other House. Here this Bill has been introduced as has been passed by the Rajya Sabha. Generally speaking, and I am subject to correction, objects and reasons are not repeated for these Bills.

PROF. MADHU DANDAVATE : Yes. They are never repeated.

AN HON. MEMBER : They should be repeated.

SHRI JAGAN NATH KAUSHAL : If it should be repeated, that is a matter for future. But, otherwise, there is no intention on our part to withhold the objects and reasons.

Now, the other question which has been raised is as to why we have not given the other criminal matters to these courts. May I refer to the Preamble Then the whole concept changes. The preamble is "these family courts and established with a view to promote conciliation in and secure speedy settlement of disputes relating to marriage and family affairs". Now, once we bring in crimes and punishments, then they case to be family courts. They very concept of a family court is that the entire approach will be—"let there be settlement of disputes because family affairs are highly sensitive matters" and all women's organisations, if I remember correctly, have been saying that they want a different atmosphare from what is prevailing in the courts where family matters go. Once, as I said, we bring in the idea of criminal trials and punishments, rape kidnapping, etc., then it is like the ordinary courts and the whole concept changes. The constitution of these Courts, as the Bill itself indicates, postulates that at the conciliation stages, the welfare organisations, women's organisations, experts-medical and other, people who are in the know of affairs, family members and others can always be associated with it. It is a type of Panchayat being presided over by a person to whom the mandate is—"please try to settle the family disputes in an informal manner,"

That is the whole object. We are introducing this type of courts for the first time. It is an experimental measure because, according to our way of thinking, the assistance of these women's organizations, family experts etc. will not be available in small places at all. All organizations, of which the hon. Members and others are members are available only in metropolitan cities. We want to have the advantage of the presense of these ladies, organizations and experts so that they can bring the disputes to a settlement.

I feel that we have made no mistake. On other hand, this matter was discussed over and over again between the Ministry of Social Welfare, my Ministry the Ministry of Education and the women's organizations where the question was : "Shall we convert these

courts to ordinary courts by giving them jurisdiction over criminal matters also ?" Only one matter we have brought here from the Code of Criminal Procedure, i.e. the one relating to maintenance. Otherwise, it deals with marriage, annulment of marriage, legitimacy of marriage, children's guardianship and maintenance.

Dowry disputes will be settled here, but I think you don't want the punishment for dowry to be brought here. That is why I say that we have purposely kept aside the criminal jurisdiction, and the settlement of disputes on all other matters which arise out of marriage. This, in fact, is our idea.

There is another point : Wherefrom shall we find proper judges ?

It is true. I also feel that a lot of difficulty will be there. We will have to scratch our heads for bringing in proper people. If we don't find them, I have no doubt that our experiment will fail. We have said that every endeavour shall be made to find people who have a sense of commitment. Whether we will be able to find them, whether States will be able, and High Courts will be able to find them, are all matters where efforts have to be put in. This is just a beginning; but a beginning has to be made some day. If people are not available to-day, they may be available tomorrow. Let us make a start and see if the disputes can get settled. These are the words in the Bill:

> "every endeavour shall be made to ensure that persons committed to the need to protect and preserve the institution of marriage and to promote the welfare of children and qualified by reason of their experience and expertise to promote the settlement of disputes by conciliation and counselling. . . . . "

our effort will be this : we will try to select them, inspite of its being a difficult job. This is our effort.

The other criticism levelled against us is : "Why don't you start these courts all over the country ?"

SHRI N. K. SHEJWALKAR : If you find it so difficult, why do you have the age limit ? Why do you have the limit of 62 years ?

SHRI JAGAN NATH KAUSHAL : Sixty-two years is the age of retirement.

SHRI SATISH AGARWAL : On the contrary, in such cases, people above the age of 55 or 60 are more desirable.

SHRI JAGAN NATH KAUSHAL : In that case, we will have to think of recruiting such people after the age of 60 or 62. I am very sorry it will be an impossible proposition. Shall I give you the reason? The chances of people who are selected to man the family courts becoming Judges of the High Court will be very much limited, because their experience will be only *qua* a particular branch of law. We have given the age of 62, which is relevant to the age of the High Court Judge. Otherwise, the judicial service people retire at the age of 58. That is the idea.

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष जी तो आपकी ओर देख रहे हैं ।

श्री जगन्नाथ कौशल : अध्यक्ष जी मेरी ओर इसलिए देख रहे हैं कि मैं अब बस खत्म करूं । उनका यही कहना है ।

The proceedings may no be bogged down like ordinary courts. Well, we are again forgetting that it is inherent in the situation that these courts will only be having family disputes and, therefore, they will not be bogged down by any other type litigation. Therefore, the quick disposal of cases is inherent in it. Why have we excluded the legal practitioner ? It may be an unfortunate experience, but experience says that whenever lawyers on both sides are there, effort of one side who feels that their case is weak is to prong the case and that is a situation which we have to accept. Our idea again is what for people are needed at

conciliation stages ? We do not want proceedings to be adversorial. Therefore, we are keeping the lawyers out. It has been welcomed also; somewhere it is criticised also. But the demand is that free legal aid should be allowed. Obviously, free legal aid will be allowed because if you know free legal aid scheme, women are allowed free legal aid without any limitation as to income, etc; they will have free legal aid excluding the lawyer. Free legal aid is obvious because according to the central scheme prepared by Justice Bhagwati, if has been adopted by all the courts. Now, it has been stated there. Regarding judges also, I have stated that the preference shall be given to the lady judges, again I say if we are in a position to find more ladies. Therefore, our effort is—please do not doubt our intentions. On the other hand, I thought on one particular matter, there should be no objection. It is a progressive and in a way revolutionary measure. I pray to the House to pass it unanimously.

MR. SPEAKER : The question is :

"That the Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedy settlement of, disputes relating to marriage and family affairs and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. SPEAKER : Now, the House shall take up clause-by-clause consideration of the Bill.

MR. SPEAKER : There are no amendments to clause 2. The question, is :

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—Establishment of Family Courts,

SHRI G.M. BANATWALLA : I beg to move :

Page 2,—

(i) lines 13 and 14,—

for "after consultation with" *substitute*—

"with the concurrence of"

(ii) line 20,—

for "after consultation with" *substitute*—

"with the concurrence of" (1)

SHRIMATI SUSEELA GOPALAN : I beg to move :

Page 2, lines 16 and 17,—

for "every area in the State comprising a city or town whose population exceeds one million, a Family Court;"

substitute

"every district, a Family Court;" (4)

MR. SPEAKER : Now I shall put amendments moved by Mr. Banatwalla and Shrimati Gopalan to the vote of the House.

Amendments Nos. 1 and 4 were put and negatived.

MR. SPEAKER : The question is :

"That Clause 3 stand part of the Bill."

The Motion was adopted.

Clause 3 was added to the Bill.

Clause 4—Appointment of Judges.

SHRI G.M. BANATWALLA : I beg to move :

Page 2, line 42,—

add at the *end*—

"has a special knowledge of the Personal Laws and" (2)

SHRIMATI SUSEELA GOPALAN : I beg to move :

Page 2,—

after line 40, *insert*—

"(3) There shall be a set of seven Juries consisting of legal personnal, social workers of whom at least three shall be women to assist the Judges in evidence taking and arriving at proper conclusion" (5)

When I spoke on it I explained about it because you are saying this if not just like the other courts. But we think if some jurists are also there, then in the evidence taking, they can do purposeful work and that will help the judges arrive at proper conclusions; if that is not provided, then I fail to understand how you are going to solve this problem. So, keeping a jury will be essential.

SHRI JAGAN NATH KAUSHAL : Jury has a separate concept. It is a conciliation. We will take advantage of their presence. That is all.

I cannot accept it.

MR. SPEAKER : I shall now put amendments Nos. 2 and 5 to Clause 4, moved by Shri G.M. Banatwalla and Shrimati Suseela Gopalan to the vote of the House.

Amendment Nos. 2 and 5 were put and negatived.

MR. SPEAKER : The question is :—

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 and 6 were added to the Bill.

MR. SPEAKER : Now we take up Clause 7. Shri G.M. Banatwalla.

SHRI G.M. BANATWALLA : I beg to move—

Clause 7—Jurisdiction

Page 4,—

after line 29 *insert*—

"(3) Where the parties to any suit or proceedings of the nature referred to in the Explanation are governed by any Personal Law applicable to them the jurisdiction with respect to such suit or proceedings shall vest exclusively in the Family Court with such judge or judges as may be governed by the same Personal Law." (3)

MR. SPEAKER : I shall now put amendment No. 3 to Clause 7, moved by Shri G.M. Banatwalla to the vote of the House.

Amendment No. 3 was put and negatived.

MR. SPEAKER : The question is—

"That Clauses 7 to 9 stand part of Bill."

The motion was adopted.

Clause 7 to 9 were added to the Bill.

MR. SPEAKER : Now we come to Clause 10. Shri G.M. Banatwalla.

SHRI G.M. BANATWALLA ; I beg to move—

Page 5,—

after line 39, *insert*—

"(4) Every suit or proceedings before a Family Court shall be con-

cluded as expeditiously as possible and endeavour shall be made to conclude suit or proceeds within a period of one year from the date of its commencement." (6)

MR. SPEAKER : I shall now put amendment No. 6 to Clause 10 moved by Shri G.M. Banatwalla to the vote of the House.

Amendment No. 6 was put and negatived.

MR. SPEAKER : The question is—

"That Clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 23 were added to the Bill.

MR. SPEAKER : The question is—

"That Clause 1, the Enacting Formula, and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. SPEAKER : The Minister may now move that the Bill be passed.

SHRI JAGAN NATH KAUSHAL : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

SHRI SATISH AGARWAL (Jaipur) : Now, which court will have jurisdiction or which Family Court will have jurisdiction if Shrimati Jayanti Patnaik files a suit ?

15.52 hrs

STATEMENT RE-HIJACKING OF INDIAN AIRLINES FLIGHT IC—421 ON 24TH AUGUST, 1984

MR. SPEAKER : Now, Shri Khursheed Alam Khan has to make a statement. You please lay it on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : I beg to lay on the Table a statement on the Hijacking of an Indian Airlines Aircraft on 24th August, 1984.

Statement

I made a statement in the House on 24th August 1984 on the hijacking of the Indian Airlines Boeing-737 aircraft, based on the information then available. Now we have more information which I would like to share with Honourable Members.

Within a short while of the aircraft taking off from Chandigarh, seven persons arose from their seats. Two entered the cockpit after breaking the door open. They overpowered the commander and the co-pilot. They assaulted the co-pilot, inflicting an injury on his head and fastened him to a seat with a turban. The five young men who were seated at the rear of the aircraft took up vantage positionsin the cabin, shouting pro-Khalistan and anti-Indian slogans. They announced that the aircraft had been hijacked and was being taken to Lahore. They displayed a round object in a paper wrapping which they described as a grenade, a camera case described as a 'time-bomb' and a bottle containing some liquid described as an 'explosive'. They also brandished

two long metal pins, threatening that their tips were lethally poisoned. The hijackers had also seized the fire axe and the crowbar from the cockpit and brandished them as weapons. At that stage and in fact until well after the plane had been at the Lahore airport, there was no sign of the hijackers being in possession of any fire-arms.

The aircraft landed at Lahore at about 9.45 a.m. and was their till 7.15 p.m. The hijackers released five passengers including two Norweo'ans and an Indian couple with a child.

At Lahore the hijackers demarded refuelling on the aircraft and safe passage to USA via Bahrain. Throughout the day they kept repeating their demand for refuelling and threatened to blow up the aircraft if this demand was not met. Later if the evening at about 5.00 p.m. they made other demands including payment of Rs. 5 lakhs to each hijacker Pakistani citizenship for them and the issue of passports with permission to travel to USA. At one point of time they threatened to start killing one passenger every fifteen minutes.

I should like to mention here that India repeatedly requested the Pakistan authorities not to permit the aircraft to leave Lahore. There requests were made not only at official levels but by the Home Minister directly to Gen. Arif. However, the aircraft was refuelled at Lahore and allowed to proceed to Karachi. The Prime Minister spoke to Gen. Gia-ul-Haq and repeated the request that the Pakistan authorities should ensure the safety of the passengers, the crew and the aircraft to leave Pakistan serritory and apprehend the hijackers. The aircraft landed at Karachi at 8.55 p.m. At Karachi two more women passengers were released. Once again the aircraft was refuelled and allowed to take off at 2.30 a.m. disregarding our repeated requests.

The aircraft proceeded towards Dubai from Karachi. Initially the Bahrain Central Control refused permission to land and closed the airport. But on repeated requests on behalf of the Government of India and on the pilot's urging that his fuel supply was running dangerously low, permission was given and the aircraft landed safely at about 6 25 a m. at Dubai.

We sent a team of technical officers in a second aircraft first to Karachi and from there to Dubai. At Dubai, the hijackers repeated their demand of safe passage to USA and the refuelling of the aircraft.

The halt at Dubai lasted for about 18 hours, during which protracted negotiations were conducted by the Dubai authorities, resulting in the termination of the hijack. The passengers and crew of the hijacked aircraft returned to Delhi in the second aircraft at 4.25 a.m. on 26th August, 1984. The hijacked aircraft returned at 3.55 a.m.

Hon'ble Members have been rightly concerned about the security arrangements at our airports. While investigations are still under way, it would be premature to come to any judgement on the effectiveness of the security checks conducted before the take-off of the aircraft. On the basis of information so far available there is no firm evidence of any weapon having been taken into the aircraft in contravention of our regulations. As I have stated earlier, a fire-arm was displayed by the hijackers only after the aircraft had been at the Lahore airport. However, at this stage no definite conclusion can be drawn and we must await the completion of investigations

At Dubai the situation was handled by the authorities with great firmness. Sheikh Mohd Defence Minister of the Government of Dubai was personally in charge of the negotiations with the hijackers. He made it clear to them that violence to passengers would not be tolerated. When they demanded refuelling of the plane for onward flight they were told that the aircraft would not be permitted to leave Dubai. The Prime Minister has already conveyed her thanks to the President of U.A.E. Sheikh Zayed and to Sheikh Mohd. for the assistance so well rendered.

The passengers, crew and the aircraft are safely back in India. The hijackers are still in Dubai in the custody of the authorities there. I do not wish to say more at this stage. I am confident that the House will appreciate this, as further action is the subject matter of very delicate negetiations.

19.00 hrs.

COPYRIGHT (AMENDMENT) BILL

SHRI SATISH AGARWAL (Jaipur) : Sir, we can pass the Copyright (Amendment) Bill without any debate. We cooperate with them though they accuse us of not cooperating with them.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : I beg to move :

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. SPEAKER : Now, we take up clause by clause consideration.

The question is :

"That Clauses 2 to 10 stand part of the Bill"

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SHEILA KAUL : I beg to move :

"That the Bill be passed".

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, मंत्री महोदया यह बता दें कि यह बिल लाने में इतनी देर क्यों हुई । यह बिल दो साल पहले पास हो जाना चाहिए था । इस विलम्ब के कारण फिल्म उद्योग का इतना नुकसान हुआ है, जिसका वर्णन नहीं किया जा सकता ।

सूचना और प्रसारण मंत्रालय के राज्य मंत्री तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री एच० के० एल० भगत) : यह बहुत अच्छा बिल है । आप इसको सपोर्ट करें । हम इस बिल को ले तो आए हैं, आप तो लाए हो नहीं ।

MR. SPEAKER : The question is :

"That the Bill be passed"

The Motion was adopted.

19.03 hrs

Statutory Resolution Re : Approval of CONTINUANANCE OF PROCIAMATION IN RESPECT OF SIKKIM

MR. SPEAKER : Now, we take up Proclamation on Sikkim.

SHRI G.M. BANATWALLA (Ponnani) : I rise on a point of order. I submit that this Statutory Resolution with respect to Sikkim cannot be moved. I draw your attention to rule 174 read with Article 356. You will find that this Proclamation about Sikkim is to remain in force upto 24th of November of 25th of November. Today, we are passing a Statutory Resolution to continue the Proclamation w.e.f. 25th November i.e. three more months have still to pass. How can this House be

called upon to apply its mind to a situation that would be prevailing on or about 24th of November, three months hereafter, to decide as to whether the President's rule is to continue or not.

A Presidential Proclamation is to remain in force for six months. Hardly three months have elapsed and three more months are yet to elapse. Therefore also, under rule 174 it is provided that the right to move a motion should not be used as to be an abuse of the right of moving a resolution. It cannot be so used is to prejudice the procedure of the House. We have to decide today whether three monhts hereafter i e. after 25th November this Proclamation should continue in force. Therefore, this motion is an abuse of the right of moving a resolution. Therefore, I submit that the Proclamation about Sikkim cannot be taken up now as only three months have elapsed and three more months have yet to elapse before any resolution is to be passed about its continuation.

Let the Government clarify : Why now ? Let us wait. If we are to properly apply our mind, why is the Government not in a position to wait up to the month of November ? That also should be clarified so that we can apply our mind properly to this issue.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : If the House is going to meet again in November, then this proclamation need not be taken up now. If it has been decided not to meet again then we are prepared to...

(Interruptions)

THE MINISTRY OF HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : Who takes that decision ?

SHRI SATISH AGARWAL : So is the fate with regard to the second Resolution regarding Punjab. I am not opposed to the extension or the continuance of the President's Rule in Punjab but if you are going to meet again, as we are hearing in the Central Hall that we are going to meet again before the elections, then we can approve it then.

SHRI SOMNATH CHATTERJEE : As it has been pointed out, this extension of Proclamation is being asked for six months from 25th of November 1984. You are going to have this extension today. Supposing within 25th of November 1984 there is a Government there or elections take place, then this Resolution becomes infructuous. Therefore, we are taking part in a process when the Resolution may become infructuous totally. Is this the way this House conducts itself ? This is the point I want to be clarified ?

SHRI P.V. NARASIMHA RAO : Far from being an abuse of any Constitutional provision, this happens to be an act of great farsightedn.ss. We are able to anticipate that certain difficulties are going to be faced by us. I shall explain presently to the House what those difficulties are. So, there is no Point of Order let me submit.

SHRI G.M. BANATWALLA : Sir, what is your ruling ?

MR. SPEAKER : I have already admitted it.

SHRI G.M. BANATWALLA : Sir, your ruling should be in our favour. At least the last ruling be in our favour.

श्री राम विलास पासवान : यह सरकार कैसे कह सकती है कि प्वाइंट आफ आर्डर नहीं है।

अध्यक्ष महोदय : हम कह रहे हैं कि वही है इस में प्वाइंट आफ आर्डर।

श्री राम विलास पासवान : एक बात तो कहें कि अगला सेशन होने वाला नहीं है।

अध्यक्ष महोदय : होगा तो आ जाएंगे। उस में कहने की क्या बात है ?

SHRI P.V. NARASIMHA RAO : Sir, I beg to move :

"That this House approves the continuance in force of the Proclamation, dated the 25th May, 1984 in respect of Sikkim, issued under Article 356 of the Constitution by the President for a further period of six months with effect from the 25th November, 1984."

As the House is aware Parliament had approved on July 23, 1984, the Proclamation under Article 356 of the constitution in respect of the State of Sikkim and the dissolution of the Legislative Assembly of the State. The Proclamation had been issued on May 25, 1984 and remains valid till November 24, 1984. The five-year term of the State Assembly expires in October 1984. However, the Governor has indicated that certain issues, having far-reaching Constitutional implications are currently raised in the State in regard to the representation of different sections of the people in the State Legislature. While these issues are being considered, any electoral process could lead to tensions and disharmony which would vitiate the atmosphere. Taking into consideration all the circumstances prevailing in the State, the Governor has recommended extension of President's rule by another six months beyond 24th November 1984. All efforts will continue to create conditions of mutual appreciation and understanding of these issues in the true interest of various sections of the people of Sikkim and indeed consistent with the larger interest of our nation as a whole. In view of the above, I request the august House to approve the continuance in force of the Proclamation issued by the President in respect of the State of Sikkim on may 25, 1984 for a further period of six months with effect from November 24.

MR. SPEAKER : The questions is : "That this House approves the continuance in force of the Proclamation, dated the 25th May, 1984 in respect of Sikkim, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 25th November, 1984".

The motion was adopted,

19.10 hrs.

STATUTORY RESOLUTION RE : APPROVAL OF CONTINUANCE OF PROCLAMATION IN RESPECT OF PUNJAB

THE MINISTER OF HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : Sir, I beg to move : the following Resolution :

"That this House approves the continuance in force of the Proclamation, dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the constitution by the President, for a further period of six months with effect from the 6th October, 1984."

MR. SPEAKER : The question is :

"That this House approves the continuance in force of the Proclamation dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 6th October 1984."

The motion was adopted.

CONCLUDING REMARKS

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष जी, यह जो नवम्बर से आगे तक की मंजूरी ले ली है इसका मतलब यह है कि दोबारा इस पार्लियामेन्ट का सेशन तो होना नहीं है। अब हम आखिरी दफा मिल रहे हैं तो हम एक दूसरे का शुक्रिया अदा कर दें। अध्यक्ष जी, आपकी बड़ी मेहरबानी, आपने इस हाउस से सिर्फ मुझे ही निकाला आठ दिन के लिए और किसी को भी नहीं निकाला।

(व्यवधान)

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, हमने आपको बहुत तकलीफ दी

लेकिन यह डिमोक्रेसी की रक्षा के लिए किया क्योंकि सरकार डिमोक्रेसी खत्म करना चाहती थी। आपको हमसे दुःख पहुचा हो तो हमें क्षमा करेंगे।

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष जी, हम आपके बहुत आभारी हैं कि आपने इस सदन को बहुत अच्छी तरह से चलाने की व्यवस्था की।

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, I would request all the hon. Members to join the dinner as 8.30 p.m. in Room No. 70.

अध्यक्ष महोदय : माननीय सदस्यगण, आपके दिल में कुछ संशय हो कि सदन की बैठक दोबारा होगी या नहीं तो वह तो जैसा भी होगा देखेंगे।

(व्यवधान)

जितने दिन आप सेशन चलाते हैं मुझे खुशी होती है, जब सेशन नहीं होता है तो मैं उदास हो जाता हूं।

जिस प्रकार से माननीय सदस्यों ने इधर से, उधर से, नेतागणों ने, हर एक ग्रुप के लीडर्स ने मेरे प्रति जो सद्भाव दिखाया और आपने मुझे जो आदर, मान और कोआपरेशन दिया है उसके लिए मैं आप सभी का बड़ा आभारी हूं। मैं समझता हूं आपने बहुत भारी कृपा की इस हाउस को चलाने में और मेरे सामने कोई दुविधा नहीं आई। कभी-कभी थोड़ी बहुत नर्मी गर्मी होती ही रहती है लेकिन मन के अन्दर कभी कोई दुर्भावना नहीं आई। बाहर निकलते ही वैसे का वैसा ही हमारा भाईचारा बना रहा है। जिस सही तरीके से आपने इस हाउस को चलाया है, उससे प्रभावित होकर मैं यह कहने के लिये तत्पर हूं कि इस देश में प्रजातंत्र का भविष्य बड़ा उज्ज्वल है।

ऐसा सद्भाव और भाईचारे का वातावरण मैंने संसार की किसी पार्लियामेंट में नहीं देखा है। इन पांच वर्षों में हमने 465 टोटल मिटिंग्ज की हैं, 3100 घन्टे काम किया है, 340 बिल पास किये हैं, 300 कालिंग एटेन्शन मोशन्ज, 82 गवर्नमेंन्ट रेजोल्यूशन्ज, 29 प्राइवेट रेजोल्यूशन्ज, 9000 स्टार्ट क्वेश्चन्ज, 94000 अनस्टार्ड क्वेश्चन्ज, 39 प्राइवेट मेम्बर्स बिल्ज और 3000 से ज्यादा मेटर्स-अण्डर-रूल-377 रेज किये गये। मैं समझता हूं कि यह एक बहुत बड़ा रिकार्ड है।

PROF. MADHU DANDAVATE (Rajapur) : One figure is left—225 Members spoiled their throats.

अध्यक्ष महोदय : आप तो 20-25-50 माननीय सदस्य खड़े हो जाते थे, उस समय मेरे गले का क्या हाल हुआ होगा-उस के लिए कुछ व्यवस्था मालिश वगैरह आप लोग कर दीजिये, आफ सेशन में।

श्री अटल बिहारी वाजपेयी : (नई दिल्ली) हम लोगों ने गला नहीं दबाया।

अध्यक्ष महोदय : बिल्कुल नहीं दबाया। गला-गला है, गले से गला लगाना होता है।

रसायन और उर्वरक मंत्री (श्री बसंत साठे) : मैं आप के गले के लिए आवश्यक दवाइयां दे दूंगा।

अध्यक्ष महोदय : मेरी शुभकामनायें आप के साथ हैं। आपके प्रति मेरे दिल में आदर है। आप लोगों को बहुत-बहुत धन्यवाद जिन्होंने मुझे इतना आदर और मान दिया है, यह बहुत बड़ा खजाना है जिसको मैं संजोकर रखूंगा और जिसको मैं अपनी डायरी में लिख कर और

छोड़कर जाऊंगा कि ऐसे सज्जन सदस्य थे जिन्होंने इतना प्यार, आदर और सत्कार दिया । आप को बहुत-बहुत धन्यवाद ।

SHRI SOMNATH CHATTERJEE (Jadavpur) : Sir, we appreciate the way you have conducted the proceedings. It is a great pleasure and it is a matter of satisfaction for all of us. On my own behalf and on behalf of my Party I express my fullest sense of satisfaction and thanks for the way you have conducted the proceedings. It is a great privilege for all of us.

श्री राम विलास पासवान : (हाजीपुर) : हम लोग यंगर-जैनरेशन के हैं, हम लोग समझते हैं कि हम ने आप को सदा तंग किया होगा लेकिन मैं समझता हूं कि आप हम को छोटा भाई समझ कर या अपने छोटे लड़के के तुल्य समझ कर, हम लोगों ने जो आप को कष्ट पहुंचाया है, उसके लिये क्षमा करेंगे ।

अध्यक्ष महोदय : आप उतना ही प्यार भी कर लेते थे ।

श्री राम विलास पासवान : हम लोगों की मंशा चेयर को डिफाई करने की नहीं थी और न भविष्य में रहेगी । हम लोग डयूटी पूरी करते थे । हम लोग आपको जान कर तकलीफ देते थे, हम लोग व्यक्त भी करते थे कि हम आप को तकलीफ दे रहे हैं । मैं समझता हूं-भविष्य में आप इस को माइण्ड नहीं कीजियेगा । आप जब अपनी किताब लिखें तो उस में थोड़ा हम लोगों के प्रति प्यार भी लिखियेगा ।

अध्यक्ष महोदय : इसको जरूर लिखूंगा कि इन्होंने मेरी कसम तुड़वाई ।

श्री सतीश अग्रवाल : राम विलास पासवान ने आज अपनी सारी स्थिति स्पष्ट कर दी ।

अध्यक्ष महोदय : आदमी समझदार है । इस हाउस के पांच साल के अर्से में यह मैं जरूर लिखूंगा कि इन्होंने मेरी कसम तुड़वाई । उस के लिये मैं इन के खिलाफ जरूर लिखूंगा ।

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : All sections of the House have the same feelings for you and your generosity. You have been both generous and a very capable Speaker.

अध्यक्ष महोदय : वाजपेयी जी जैसा कह रहे थे, मिलेंगे, तो आशा ही जीवन है और जीवन ही आशा है, तो जरूर मिलेंगे और यहीं मिलेंगे ।

श्री अटल बिहारी वाजपेयी : नवम्बर में नहीं मिलेंगे तो उस के बाद मिलेंगे ।

अध्यक्ष महोदय : इसी हाउस में मिलेंगे और यहीं मिलेंगे ।

श्री मल्लिकार्जुन : जीवन में कहीं न कहीं तो मिल ही लेंगे ।

SHRI P. RAJAGOPAL NAIDU (Chittour) : Our thanks also to the Deputy-Speaker.

MR. SPEAKER : Now, the House stands adjourned *sine die*.

19.20 hours

The Lok Sabha then adjoured sine die.

Printed at : Sunlight Printers, Delhi-110006 Phone : 233363

PLS 40. LI. 25-84
890

© 1984 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixth Edition) and printed by M/s. Sunlight Printers, 2265, Dr. Sen Marg, Delhi-6 Ph. : 233363